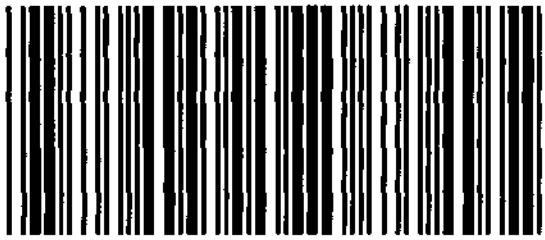


DOCUMENT INFORMATION

FILE NAME : Ch_XIX_30_b

VOLUME : VOL-2

CHAPTER : Chapter XIX. COMMODITIES

TITLE : XIX. 30.b. International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993

الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، المعدل والممدد في عام ١٩٩٣

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

ACCORDO INTERNAZIONALE DEL 1986 SULL'OLIO DI OLIVA E LE OLIVE DA TAVOLA, EMENDATO E RICONDOTTO NEL 1993

CONVENIO INTERNACIONAL DEL ACEITE DE OLIVE Y LAS ACEITUNAS DE MESA, 1986, ENMENDADO Y RECONDUCIDO EN 1993

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

UNITED NATIONS
1995

Introductory note

1. Pursuant to the final resolution adopted by the 1993 United Nations Olive Oil and Table Olives Conference, held at Geneva on 8, 9 and 10 March 1993, the Secretary-General has established the text of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993.

2. The Protocol of 1993 extending the International Agreement on Olive Oil and Table Olives, 1986, with amendments (hereinafter referred to as the 1993 Protocol) was adopted at the 1993 United Nations Olive Oil and Table Olives Conference, as that the International Agreement on Olive Oil and Table Olives concluded at Geneva on 1 July 1986 (hereinafter referred to as the 1986 Agreement) was due to expire on 31 December 1993 pursuant to its article 60 and in accordance with the International Olive Oil Council resolution No. RES-1/63-IV/90 of 13 December 1990.

3. The 1993 Protocol entered into force provisionally on 26 January 1994 and definitively on 25 March 1994, pursuant to the first paragraph of its article 8. So far as the Parties to the 1993 Protocol are concerned, the 1986 Agreement and the 1993 Protocol shall be read and interpreted as one single instrument and shall be known as the "International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993".

4. This document comprises the text of the 1986 Agreement (including the amendments which had been made to it in the meantime), as modified by the 1993 Protocol.

5. It should be noted that the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, will continue in force until 31 December 1998 unless the International Olive Oil Council decides to prolong, renegotiate or terminate it in advance in accordance with the provisions of article 9 of the 1993 Protocol.

In order to facilitate understanding of the document, the Secretariat has reproduced in full, as a footnote to article 61 of the 1986 Agreement as amended and extended in 1993, entitled "Duration, prolongation, extension and termination", the text of the corresponding article (article 9) of the 1993 Protocol.

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

PREAMBLE

The Parties to this Agreement,

Bearing in mind that the olive tree:

- is not only a plant indispensable for the maintenance and conservation of soils, but one which makes it possible to develop land that will not bear other crops and which, even under non-intensive farming conditions, which account for the bulk of present production, responds favourably to any improvement in cultivation,

- is a perennial fruit tree that, with appropriate techniques, permits a return on what is invested in its cultivation,

Emphasizing that its cultivation governs the existence and standard of living of millions of families which are wholly dependent on the measures taken to maintain and expand the consumption of its products, both in the producing countries themselves and in non-producing consumer countries,

Mindful that olive oil and table olives are essential basic commodities in the regions where olive-growing is established,

Bearing in mind that the essential feature of olive production lies in irregular harvests and in the irregularity with which supplies reach the market, and that this results in fluctuations in the value of production, instability of prices and export earnings, and considerable differences in producers' incomes,

Bearing in mind that these circumstances give rise to special difficulties which may seriously harm the interests of producers and consumers and jeopardize general policies of economic expansion in countries in the regions where olive-growing is established,

Emphasizing in this connection the major importance of olive production to the economies of many countries, particularly developing olive-growing countries,

Mindful that the measures to be taken in the light of the very particular characteristics of olive-growing and of the market for its products transcend the national sphere, and that international action is essential,

Considering the International Olive Oil Agreement, 1956, and successive Agreements,

Considering that the International Agreement on Olive Oil and Table Olives, 1986, will expire on 31 December 1993,

Being of the view that it is essential to continue and develop the work undertaken within the framework of the previous agreements and that it is desirable to extend the 1986 Agreement as amended in 1993,

Have agreed as follows:

CHAPTER I

GENERAL OBJECTIVES

Article 1

General objectives

The objectives of the International Agreement on Olive Oil and Table Olives, 1986 (hereinafter termed "this Agreement"), which takes account of the provisions of resolutions 93 (IV), 124 (V) and 155 (VI) of the United Nations Conference on Trade and Development (UNCTAD), as well as of the Final Act of UNCTAD VII and the Cartagena Commitment of UNCTAD VIII, are as follows:

1. With respect to international cooperation and concerted action:

(a) To foster international cooperation for the integrated development of the world economy for olive products by establishing, in particular, a new partnership for development based on the decisions taken at UNCTAD VIII;

(b) To maintain fair working conditions throughout the olive-growing and olive-products industry or activities deriving therefrom in order to raise the standard of living of the populations engaged therein;

(c) To foster the coordination of production, industrialization and marketing policies for olive oil, olive-pomace oils and table olives and the organization of the market for these products;

(d) To study and facilitate the application of the necessary measures for the other products of the olive tree;

(e) To continue and extend the work done under the previous International Olive Oil Agreements.

2. With respect to the modernization of olive cultivation, olive-oil extraction and table-olive processing:

(a) To encourage research and development to elaborate techniques that could:

(i) modernize olive husbandry and the olive-products industry through technical and scientific planning;

(ii) improve the quality of the products obtained therefrom;

(iii) reduce the cost of production of the products obtained, particularly that of olive oil, with a view to improving the position of that oil in the overall market for fluid edible vegetable oils;

(iv) improve the situation of the olive-products industry as regards the environment, in accordance with the recommendations of the United Nations Conference on the Human Environment, to abate any harmful effects;

(b) To encourage the transfer of technology and training in the olive sector.

3. With respect to the expansion of international trade in olive products:

(a) To facilitate the study and application of measures designed to expand international trade in olive products in order to increase the resources that producer countries, and especially developing producer countries, derive from their exports and to enable their economic growth and social development to be hastened, while taking consumer interests into account;

(b) To adopt whatever measures are appropriate to develop the consumption of olive oil and table olives;

(c) To forestall and, where appropriate, combat any practices of unfair competition in international trade in olive oil, olive-pomace oils and table olives and to ensure the delivery of merchandise that complies fully with the international regulations and standards adopted in this field;

(d) To improve market access and reliability of supply, as well as market structures and marketing, distribution and transport systems;

(e) To undertake any activities and measures that could highlight the biological value of olive oil and table olives.

4. With respect to the standardization of international trade in olive products:

(a) To facilitate the study and application of measures for balancing production and consumption;

(b) To facilitate the study and application of measures for harmonizing national laws relating, in particular, to the marketing of olive oil and table olives;

(c) To lessen the drawbacks associated with fluctuations in the availability of supplies on the market, in order in particular:

(i) to prevent excessive fluctuations in prices, which must be at levels that are remunerative and just to producers and equitable to consumers;

(ii) to create conditions that will enable production, consumption and international trade to expand harmoniously, having regard to the ways in which they are interrelated;

(d) To improve procedures for information and consultation in order, inter alia, to enhance the transparency of the market for olive oil, olive-pomace oils and table olives.

CHAPTER II

DEFINITIONS

Article 2

Definitions

For the purposes of this Agreement:

1. "Council" means the International Olive Oil Council referred to in article 3, paragraph 1;

2. "Member" means a Party to this Agreement;

3. "mainly-producing Member" means any Member whose production of olive oil and of table olives in the olive-oil crop years and table-olive crop years 1980/81-1983/84 inclusive was, when converted into its olive-oil equivalent by the application of a conversion coefficient of 20 per cent, greater than its imports for the calendar years 1981-1984 inclusive;

4. "mainly-importing Member" means any Member whose production of olive oil and of table olives in the olive-oil crop years and table-olive crop years 1980/81-1983/84 inclusive was, when converted into its olive-oil equivalent by the application of a conversion coefficient of 20 per cent, less than its imports for the calendar years 1981-1984 inclusive, or any Member for which no production in either respect was recorded during these crop years;

5. "olive-oil crop year" means the period from 1 November of each year to 31 October of the following year;

6. "table-olive crop year" means the period from 1 September of each year to 31 August of the following year;

7. "olive-products" means, in particular, olive oils, table olives and olive-pomace oils;

8. "olive by-products" means, in particular, olive pomace, vegetable water, and olive twigs and wood.

PART ONE. INSTITUTIONAL PROVISIONS

CHAPTER III

INTERNATIONAL OLIVE OIL COUNCIL

Article 3

Establishment, headquarters and structure of the International Olive Oil Council

1. The International Olive Oil Council established for the purpose of administering this Agreement and supervising its operation shall have the membership, powers and functions set out in this Agreement.

2. The headquarters of the Council shall be in Madrid unless the Council decides otherwise.

3. The Council shall function directly and/or through the committees and subcommittees referred to in article 7, as well as through the Executive Secretariat comprising its Executive Director, senior officials and staff.

Article 4

Membership of the Council

1. Each Party to this Agreement shall be a Member of the Council.

2. There shall be two categories of Members, namely:

(a) Mainly-producing Members; and

(b) Mainly-importing Members.

3. Each Member shall have one representative in the Council and, if it so desires, one or more alternates. Furthermore, a Member may appoint one or more advisers to its representative or alternates.

Article 5

Membership of intergovernmental organizations

Any reference in this Agreement to a "Government" or "Governments" shall be construed as including the European Economic Community and any other intergovernmental organization having responsibilities in respect of the negotiation, conclusion and application of international agreements, in particular commodity agreements. Accordingly, any reference in this Agreement to signature, ratification, acceptance or approval, to notification of provisional application or to accession shall, in the case of such intergovernmental organizations, be construed as including a reference to

signature, ratification, acceptance or approval, to notification of provisional application or to accession by such intergovernmental organizations.

Article 6

Privileges and immunities

1. The Council shall have international legal personality. It shall in particular have the capacity to contract, to acquire and dispose of movable and immovable property and to institute legal proceedings.

2. In the territory of each Member, and in so far as that Member's legislation allows, the Council shall have the legal capacity necessary for the performance of the functions conferred upon it by this Agreement.

3. The status, privileges and immunities of the Council in the territory of Spain shall continue to be governed by the Headquarters Agreement between the Government of Spain and the Council signed at Madrid on 13 July 1989.

4. The Government of the State in which the headquarters of the Council is situated shall, in so far as that State's legislation allows, exempt the remuneration paid by the Council to its employees and the Council's assets, income and other property from taxation.

5. The Council may conclude with one or more Members agreements connected with the privileges and immunities required to ensure the proper application of this Agreement.

6. If the headquarters of the Council is moved to a country which is a Member of the Agreement, that Member shall, as soon as possible, conclude with the Council an agreement to be approved by the Council relating to the status, privileges and immunities of the Council, of its Executive Director, senior officials, staff and experts and of representatives of Members while in that country for the purpose of exercising their functions.

7. Unless any other taxation arrangements are implemented under the agreement envisaged in paragraph 6 of this article and pending the conclusion of that agreement, the new host Member shall:

(a) Grant exemption from taxation on the remuneration paid by the Council to its employees;

(b) Grant exemption from taxation on the assets, income and other property of the Council.

8. If the headquarters of the Council is to be moved to a country which is not a Member of the Agreement, the Council shall, before that move, obtain a written assurance from the Government of that country:

(a) That it shall, as soon as possible, conclude with the Council an agreement as described in paragraph 6 of this article; and

(b) That, pending the conclusion of such an agreement, it shall grant the exemptions provided for in paragraph 7 of this article.

9. The Council shall endeavour to conclude the agreement described in paragraph 6 of this article with the Government of the country to which the headquarters of the Council is to be moved before transferring the headquarters.

Article 7

Powers and functions of the Council

1. The Council shall exercise all such powers and perform or arrange for the performance of all such functions as are necessary to carry out the provisions of this Agreement.

2. The Council shall promote any activities conducive to the harmonious expansion of the world olive-products economy by every means and encouragement in its power in the fields of production, consumption and international trade, having regard to the ways in which they are interrelated.

3. The Council is authorized to undertake or arrange for the undertaking of studies or other work, including the collection of detailed information on special assistance in different forms to the olive-growing and olive-products industries, so as to enable it to formulate any recommendations and suggestions it may consider appropriate for achieving the general objectives set forth in article 1. Any such studies and work shall, in particular, cover as many countries or groups of countries as possible and take into account the general, social and economic conditions of the countries concerned.

4. The Council shall establish procedures under which the Members shall inform it of the conclusions they reach after considering the recommendations and suggestions mentioned in this article or arising from the application of this Agreement.

5. The Council shall draw up rules of procedure consistent with the provisions of this Agreement. It shall keep up to date such records as it requires to perform its functions under this Agreement and such other records as it considers desirable. In the event of inconsistency between the rules of procedure it adopts and the provisions of this Agreement, this Agreement shall prevail.

6. The Council shall draw up, prepare and publish such reports, studies and other documents as it considers useful and necessary.

7. The Council shall, at least once a year, publish a report on its activities and on the operation of this Agreement.

8. The Council may appoint such committees and subcommittees as it deems useful for assisting it in the exercise of its functions under this Agreement.

9. The financial provisions relating to the exercise of the Council's powers are set out in Part Two of this Agreement. The Council shall not have the power to borrow money.

Article 8

Chairman and Vice-Chairman of the Council

1. The Council shall elect, from among the delegations of the Members, a Chairman who shall hold office for one olive-oil crop year. In the event of the Chairman being a representative, his right of participation in decisions of the Council shall be exercised by another member of his delegation. The Chairman shall receive no remuneration.

2. The Council shall also elect a Vice-Chairman from among the delegations of the Members. In the event of the Vice-Chairman being a representative, he shall have the right to participate in decisions of the Council except when acting as Chairman, in which case he shall delegate this right to another member of his delegation. The Vice-Chairman shall hold office for one olive-oil crop year and shall receive no remuneration.

3. In the event of the temporary absence of both the Chairman and the Vice-Chairman or of the permanent absence of one or both, the Council may elect from among the Member delegations new officers, temporary or permanent as appropriate.

Article 9

Sessions of the Council

1. The Council shall meet at its headquarters unless it decides otherwise. If, on the invitation of any Member, the Council meets elsewhere, that Member shall bear the extra expenditure which this entails for the budget of the Council.

2. The Council shall meet at least twice a year, in the spring and autumn.

3. The Council may be convened at any time at the discretion of its Chairman. The Chairman shall also convene the Council if so requested by one or more of its Members.

4. Notice of the sessions provided for in paragraph 2 of this article shall be given at least 45 days before the date of the first meeting of each such session. Notice of the sessions provided for in paragraph 3 in this article shall be given at least 15 days before the date of the first meeting of each such session.

Article 10

Participation shares

1. The participation share of each Member shall be determined on the basis of the result of the following formula:

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

In this formula:

- q shall be the figure which the Council shall use as the basis to determine the participation share;

- p_1 shall be the average annual olive-oil production in thousands of tonnes in the crop years 1980/81-1983/84, any fraction of 1,000 tonnes above a whole number being disregarded;

- i_1 Shall be the average annual net olive-oil imports in thousands of tonnes in the calendar years 1981-1984, any fraction of 1,000 tonnes above a whole number being disregarded;

- p_2 shall be the average annual table-olive production in thousands of tonnes, converted into its olive-oil equivalent by the application of a conversion coefficient of 20 per cent, in the crop years 1980/81-1983/84, any fraction of 1,000 tonnes above a whole number being disregarded;

- i_2 shall be the average annual net table-olive imports in thousands of tonnes, converted into their olive-oil equivalent by the application of a conversion coefficient of 20 per cent, in the calendar years 1981-1984, any fraction of 1,000 tonnes above a whole number being disregarded;

- 5 shall be the basic number allocated to each Member in each group of Members.

2. The participation shares determined on the basis of paragraph 1 of this article shall be given in annex A to this Agreement. The Council may, if necessary, revise the above-mentioned shares in the light of the participation in the Agreement.

Article 11

Decisions of the Council

1. Unless otherwise provided in this Agreement, decisions of the Council shall be taken by consensus of the Members.

2. Any Member which has not participated in a session at which a decision has been taken shall be invited to notify its position in relation to such decision within the 30 days following the end of the session. Should a reply not be received within the aforesaid time-limit, it shall be construed that the position of the Member in question is in conformity with the decision adopted.

3. Any Member may authorize the representative of another Member to represent its interests and to exercise its right to participate in decisions of the Council at one or more sessions of the Council. Evidence of such authorization acceptable to the Council shall be submitted to the Council.

4. The representative of a Member may not represent the interests or exercise the right to participate in decisions of the Council of more than one other Member.

5. The Council may take decisions by an exchange of correspondence between the Chairman and the Members without holding a session, provided that no Member objects. Any decision so taken shall be communicated to all the Members by the Executive Secretariat as quickly as possible and shall be entered in the record of the following session of the Council.

Article 12

Cooperation with other organizations

1. The Council shall make whatever arrangements are appropriate for consultation or cooperation with the United Nations and its organs, in particular UNCTAD and UNDP, and with FAO and such other specialized agencies of the United Nations and intergovernmental, governmental and non-governmental organizations as may be appropriate.

2. The Council, bearing in mind the particular role of UNCTAD in international commodity trade, shall, as appropriate, keep UNCTAD informed of its activities and programmes of work.

Article 13

Relationship with the Common Fund for Commodities

1. The Council shall take full advantage of the facilities of the Common Fund for Commodities.

2. In respect of the implementation of any project under paragraph 1 of this article, the Council shall not, in its capacity as an international commodity body, act as an executing agency, nor incur any financial obligation for guarantees given by individual Members or other entities. No Member shall be responsible by reason of its membership in the Council for any liabilities arising from borrowing or lending by any other Member or entity in connection with such projects.

Article 14

Admission of observers

1. The Government of any member or observer State of the United Nations or of one of its specialized agencies that is not a Party to this Agreement, or any of the organizations referred to in article 12, paragraph 1, may, subject to the consent of the Council, attend, as an observer, any of the sessions of the Council.

2. The Council may, at the request of any Member, decide to hold any of its meetings without observers.

Article 15

Quorum for the Council

1. The quorum required for every session of the Council shall be the presence of the representatives of the majority of the Members holding at least 90 per cent of the total participation shares allotted to the Members.

2. If this quorum does not exist, the session shall be postponed for 24 hours and the quorum required shall be the presence of the representatives of the Members holding at least 85 per cent of the total participation shares allotted to the Members.

CHAPTER IV

EXECUTIVE SECRETARIAT

Article 16

Executive Secretariat

1. The Council shall have an Executive Secretariat comprising an Executive Director, senior officials as defined in the rules of procedure established by the Council and such staff as are required to perform the tasks arising from this Agreement.

2. The Council shall appoint the Executive Director. The terms of appointment of the Executive Director shall be fixed by the Council in the light of those applying to corresponding officials of similar intergovernmental organizations.

3. The Executive Director shall be the chief administrative officer of the Council and shall be responsible for the performance of the duties devolving upon him in the administration of this Agreement.

4. The Council shall, after consulting the Executive Director, appoint the senior officials of the Council on such terms as it shall determine, having

regard to those applying to corresponding officials of similar intergovernmental organizations.

5. The Executive Director shall appoint the staff in accordance with the rules of procedure established by the Council. In framing such rules the Council shall have regard to those applying to officials of similar intergovernmental organizations.

6. The Executive Director, the senior officials and the other members of the staff shall not carry out any profit-making activities in any of the various sectors of the olive-growing and olive-products industry.

7. The Executive Director, senior officials and staff shall not seek or receive instructions regarding their duties under this Agreement from any Member or from any authority external to the Council. They shall refrain from any action which might reflect on their position as international officials responsible only to the Council. Each Member shall respect the exclusively international character of the responsibilities of the Executive Director, senior officials and staff and shall not seek to influence them in the discharge of their responsibilities.

PART TWO. FINANCIAL PROVISIONS

CHAPTER V

ADMINISTRATIVE BUDGET

Article 17

Constitution and administration

1. The expenses necessary for the administration of this Agreement and for the implementation of the programmes of technical cooperation in olive cultivation, olive-oil extraction and table-olive processing provided for in this Agreement shall be charged against the Administrative Budget, which shall be fixed annually in ECUs. The allocation for the implementation of the programmes of technical cooperation in olive cultivation, olive-oil extraction and table-olive processing, which should be entered as a separate chapter in the Administrative Budget, shall be fixed annually at 500,000 ECUs.

2. The Council may increase the above-mentioned amount, provided that no Member's contribution is increased without that Member's consent.

3. The contribution of each Member to the Administrative Budget for each calendar year shall be proportionate to the share which that Member possesses when the budget for the year in question is approved.

4. The expenses of delegations to the Council shall be met by the Members concerned.

5. At its first session, the Council shall approve an Administrative Budget for the first calendar year and assess the contribution to be paid by each Member. Thereafter, the Council shall, at the autumn session of each year, approve its Administrative Budget for the following calendar year and assess the contribution to be paid by each Member for the calendar year in question.

6. The initial contribution of any Member which becomes a Party to this Agreement after its entry into force shall be assessed by the Council on the basis of the share allotted to that Member and of the unexpired portion of the year in question, but the assessments made upon the other Members for that calendar year shall not be altered.

7. The contributions provided for in this article shall become payable upon the first day of the calendar year for which they are assessed. They shall be determined in ECUs and be payable in that currency or in the equivalent amount of another freely convertible currency.

8. If a Member does not pay its contribution to the Administrative Budget in full within the six months commencing at the beginning of the calendar year, the Executive Director shall request it to make payment as quickly as possible. If the Member in question does not settle its contribution within the three months following the end of that six-month period, its right to participate in Council decisions and to hold elective office in the Council and its committees and subcommittees shall be suspended until its contribution has been paid in full. It shall not, however, be deprived of any of its other rights or be released from any of its obligations under this Agreement unless the Council so decides. It may not be relieved by any decision of the Council of its financial obligations under this Agreement.

9. Any Member which ceases to be a Party to this Agreement through its withdrawal or exclusion or for any other reason during the life of this Agreement shall make the payments which it owed to the Council, and shall perform all the undertakings which it entered into before the date on which it ceases to be a Party to this Agreement. No such Member may claim any share in the proceeds of liquidation of the assets of the Council upon the expiry of this Agreement.

10. During the first session of each calendar year, the financial statements of the Council for the previous calendar year, certified by an independent auditor, shall be presented to the Council for approval and publication.

11. The Council shall, if dissolved, first take the steps stipulated in article 61.

CHAPTER VI

FINANCING OF THE PROGRAMMES OF TECHNICAL COOPERATION IN OLIVE CULTIVATION, OLIVE-OIL EXTRACTION AND TABLE-OLIVE PROCESSING

Article 18

Sources of finance and administration

1. The programme of activities referred to in Part Four of this Agreement shall be implemented using the sources of finance laid down in paragraph 2 of this article.

2. The sources of finance shall be:

(a) the allocation fixed in the Administrative Budget for the implementation of programmes of technical cooperation in olive cultivation, olive-oil extraction and table-olive processing;

(b) intergovernmental, governmental and non-governmental institutions;

(c) voluntary contributions and donations.

3. The Council may receive voluntary contributions and donations, in freely convertible currencies or domestic currencies, to support the activities to be conducted in the donating country.

4. The Council may also receive other forms of supplementary contributions, including services, scientific and technical equipment and/or staff that may meet the requirements of approved programmes.

5. The Council shall, in addition, as part of the development of international cooperation, endeavour to procure such essential financial and/or technical assistance as may be obtainable from the competent international, regional or national organizations, whether financial or of some other kind.

6. The amounts referred to in paragraph 1 of this article that are not used during one calendar year may be carried forward to the following calendar year but may not, under any circumstances, be transferred to other chapters of the Administrative Budget.

7. The Council shall, at its autumn session, adopt the programme of technical cooperation in olive cultivation, olive-oil extraction and table-olive processing that is to be implemented and/or continued in the following calendar year.

8. Decisions relating to the management of the sums emanating from the sources of finance referred to in paragraph 2 of this article shall be taken in accordance with the provisions of article 11.

9. On the expiry of this Agreement, and unless it is prolonged, extended or renewed, any sums not used shall be repaid to Members proportionately to the total of their contributions during the life of this Agreement.

CHAPTER VII

PROMOTION FUND

Article 19

Constitution of the Fund

1. The mainly-producing Members undertake to place at the disposal of the Council for each calendar year, for the joint promotion defined in chapter XIV of this Agreement, a sum of 500,000 ECUs.

2. The above sum may be increased by the Council provided, on the one hand, that no Member's contribution is increased without that Member's consent and, on the other, that any alteration occurring in this connection in the shares referred to in article 20 shall require a unanimous decision of the mainly-producing Members.

3. The above-mentioned sum shall be payable in ECUs or in the equivalent amount of another freely convertible currency.

Article 20

Contributions to the Fund

1. Subject to the provisions of paragraph 2 of this article, the mainly-producing Members shall contribute to the Promotion Fund in accordance with the shares set for each of them in relation to their importance in the world olive-products economy and shown in annex B to this Agreement.

2. The Council may, if necessary, revise the above-mentioned shares in the light of the participation of the mainly-producing Members in the Promotion Fund.

3. Contributions to the Promotion Fund shall be payable for the whole of a calendar year. The annual contributions of each mainly-producing Member shall become payable for the first time when it becomes a Member provisionally or definitively and subsequently on 1 January of each year.

4. The provisions of article 17, paragraph 8, shall apply as regards the collection of contributions to the Promotion Fund and in the event of delay in their payment.

5. During the first session of each calendar year, the accounts of the Promotion Fund for the previous calendar year, certified by an independent auditor, shall be presented to the Council for approval and publication.

6. The amounts in the Promotion Fund that are not used in one calendar year may be carried forward to the following calendar years but may not, under any circumstances, be transferred to the Administrative Budget.

Article 21

Voluntary contributions and donations

1. Mainly-importing Members may pay contributions to the Promotion Fund by special agreement with the Council. These contributions shall be added to the moneys constituting the Fund as determined pursuant to article 19.

2. The Council may receive donations from Governments or from other sources for the joint promotion in question. Such occasional resources shall be added to the moneys constituting the Promotion Fund as determined pursuant to article 19.

Article 22

Decisions relating to promotion

1. Decisions relating to promotion shall be taken by consensus of the Members present that contribute to the Promotion Fund in accordance with article 20, paragraph 1. Those Members may, by unanimous decision, allocate part of the Promotion Fund to the achievement of the objectives referred to in article 38.

2. Decisions taken under paragraph 1 of this article shall immediately be communicated, for their information, to any Members absent.

Article 23

Liquidation of the Fund

On the expiry of this Agreement, and unless it is prolonged, extended or renewed, any funds not used for promotion shall be repaid to the Members proportionately to their total contributions for promotion during the life of this Agreement.

CHAPTER VIII

FINANCIAL CONTROL

Article 24

Financial Committees

The Council shall establish:

(a) To provide financial control of, in particular, the implementation of chapters V and VI of this Agreement, a Financial Committee for the Administrative Budget comprising one representative of each Member;

(b) To provide financial control of the implementation of chapter VII of this Agreement, a Financial Committee for the Promotion Fund comprising one representative of each Member participating in that Fund.

PART THREE. ECONOMIC AND STANDARDIZATION PROVISIONS

CHAPTER IX

DESIGNATIONS AND DEFINITIONS OF OLIVE OILS AND OLIVE-POMAC OILS

INDICATIONS OF SOURCE AND APPELLATIONS OF ORIGIN

Article 25

Use of the designation "olive oil"

1. The designation "olive oil" shall be restricted to oil obtained solely from the olive, to the exclusion of oil obtained by solvent or re-esterification processes and of any mixture with oils of other kinds.

2. In no case shall the designation "olive oil" be used alone to refer to olive-pomace oils.

3. The Members undertake to suppress in both internal and international trade any use of the designation "olive oil", alone or in combination with other words, which is not in conformity with this article.

Article 26

Designations and definitions of olive oils and olive-pomace oils

1. The designations of the different qualities of olive oils and olive-pomace oils are given below with the definition corresponding to each designation:

A. Virgin olive oil: oil which is obtained from the fruit of the olive tree solely by mechanical or other physical means under conditions, and particularly

thermal conditions, that do not lead to deterioration of the oil, and which has not undergone any treatment other than washing, decantation, centrifugation and filtration, to the exclusion of oil obtained by solvent or re-esterification processes and of any mixture with oils of other kinds. Virgin olive oil shall be classified and designated as follows:

(a) Virgin olive oil fit for consumption as it is: 1/

(i) Extra virgin olive oil: virgin olive oil that has an organoleptic rating of 6.5 or more and a free acidity, expressed as oleic acid, of not more than 1 gram per 100 grams;

(ii) Fine virgin olive oil: virgin olive oil that has an organoleptic rating of 5.5 or more and a free acidity, expressed as oleic acid, of not more than 1.5 grams per 100 grams;

(iii) Semi-fine virgin olive oil (or ordinary virgin olive oil): virgin olive oil that has an organoleptic rating of 3.5 or more and a free acidity, expressed as oleic acid, of not more than 3.3 grams per 100 grams.

(b) Virgin olive oil not fit for consumption as it is:

Lampante virgin olive oil: virgin olive oil that has an organoleptic rating of less than 3.5 and/or a free acidity, expressed as oleic acid, of more than 3.3 grams per 100 grams.

B. Refined olive oil: olive oil obtained by refining virgin olive oil.

C. Olive oil: oil consisting of a blend of refined olive oil and virgin olive oil.

Note: In order to take into account the special characteristics of trade in this product in certain consumer markets, the terms "pure" or "100% pure" may be used to specify the quality, but in no case may they be associated with the designation "olive oil".

D. Crude olive-pomace oil: oil obtained by treating olive pomace with solvent (excluding oil obtained by re-esterification processes and any mixture with oils of other kinds) and intended for subsequent refining for human consumption, or for technical use. Crude olive-pomace oil shall be classified and designated as follows:

(a) Refined olive-pomace oil: oil intended for food use and obtained by refining crude olive-pomace oil.

(b) Olive-pomace oil: blend of refined olive-pomace oil and virgin olive oil. In no case shall this blend be called "olive oil".

1/ It shall be permissible to use the qualifier "natural" for all virgin olive oils fit for consumption as they are.

(c) Olive-pomace oil for technical use: all other crude olive-pomace oils.

2. Each of the above designations for the various qualities of olive oil and olive-pomace oil shall comply with the quality criteria laid down in conformity with the recommendations made under article 36, paragraph 3, in regard to standards for the physical, chemical and organoleptic characteristics of olive oil and olive-pomace oil.

3. The Council may, by unanimous decision, make all such amendments to the designations or definitions in this article as it deems necessary or appropriate.

Article 27

Application

1. The designations prescribed in article 26, paragraph 1, shall be compulsory in international trade and shall be used for each quality of olive oil and olive-pomace oil; they shall appear in clearly legible characters on all packagings.

2. With respect to quality criteria, the Council shall, as indicated in article 36, paragraph 3, determine uniform standards applicable to international trade.

Article 28

Indications of source and appellations of origin

1. Indications of source, when given, may only be applied to virgin olive oil produced and originating exclusively in the country, region or locality mentioned.

2. Appellations of origin, when given, may only be applied to extra virgin olive oil produced and originating exclusively in the country, region or locality mentioned.

3. Indications of source and appellations of origin may only be used in conformity with the conditions prescribed by the law of the country of origin.

Article 29

Undertakings

1. The Members undertake to adopt at the earliest possible date all the necessary measures, in the form prescribed by their respective legislations, to ensure the application of the principles and provisions set forth in articles 25, 26 and 28.

2. They shall, in addition, endeavour to apply the provisions of articles 26 and 28 to their internal trade.

3. They undertake, in particular, to prohibit and repress the use in their territories, for purposes of international trade, of such indications of source, appellations of origin and designations of olive oil and olive-pomace oil as conflict with those principles. This undertaking shall apply to all inscriptions placed on packagings, invoices, consignment notes and commercial documents or used in advertising, and to trade marks, registered names and illustrations connected with the international marketing of olive oil and olive-pomace oil, in so far as such inscriptions might constitute false statements or give rise to confusion as to the origin, source of quality of the olive oil or olive-pomace oil concerned.

Article 30

Disputes and reconciliation

1. Any dispute concerning indications of source and appellations of origin which arises from the interpretation of the provisions of this chapter or from difficulties of application shall, if the dispute has not been settled by direct negotiation, be examined by the Council.

2. The Council shall endeavour to reconcile the dispute, after seeking the opinion of an advisory panel as provided for in article 51, paragraph 1, and after consultation with the World Intellectual Property Organization, a competent professional organization of a mainly-importing Member, and, if necessary, with the International Chamber of Commerce and the specialized international institutions for analytical chemistry; if this is unsuccessful, and after the Council has determined that every means has been employed to reach agreement, the Members concerned shall have the right of recourse in the final instance to the International Court of Justice.

CHAPTER X

DESIGNATIONS AND DEFINITIONS OF TABLE OLIVES

Article 31

Designations and definitions of table olives

1. "Table olives" means sound fruit of specific varieties of the cultivated olive-tree, harvested at the proper stage of ripeness and of such quality that, in their different categories and when processed in accordance with the trade preparations and styles laid down in the recommended qualitative standards, they produce an edible product that keeps well.

2. Table olives shall be classified in one of the following types:

(i) Green olives: obtained from fruits harvested during the ripening period, prior to colouring and when they have reached normal size. The colour of the fruit may vary from green to yellow.

(ii) Olives turning colour: obtained from rose, wine-rose or brown-coloured fruits harvested before the stage of complete ripeness is attained.

(iii) Black olives: obtained from fruits harvested when fully ripe or slightly before full ripeness is reached; they may, according to production region and time of harvesting, be reddish black, violet black, greenish black or deep chestnut.

3. Each of the above types of table olives shall comply with the quality criteria laid down in conformity with the recommendations made under article 38, paragraph 1, with regard to the essential composition and quality criteria of table olives.

4. The designations and definitions for the trade preparations of the different types of table olives shall be set in compliance with the recommendations made under article 38, paragraph 1.

Article 32

Application

1. The designations prescribed under article 31, paragraph 4, shall be compulsory in international trade; they shall be used for each trade preparation of the different types of table olives and shall appear in clearly legible characters on all packagings.

2. With respect to essential composition and quality factors, the Council shall, as indicated in article 38, paragraph 1, determine uniform standards applicable to international trade.

Article 33

Undertakings

1. The Members undertake to adopt at the earliest possible date all the necessary measures, in the manner required by their respective legislations, to ensure the application of the principles and provisions set forth in article 31 and shall endeavour to apply them in their internal trade.

2. They undertake, in particular, to prohibit and repress the use in their territories, for purposes of international trade, of such table-olive designations as conflict with those principles. This undertaking shall apply to any inscriptions placed on packagings, invoices, consignment notes and commercial documents or used in advertising, and to trade marks, registered names and illustrations connected with the international marketing of table

olives, in so far as such inscriptions might constitute false statements or give rise to confusion as to the quality of the table olives concerned.

Article 34

Disputes and reconciliation

1. Any dispute arising from the interpretation of the provisions of this chapter or from difficulties in their application shall, if the dispute has not been settled by direct negotiation, be examined by the Council.

2. The Council shall endeavour to reconcile the dispute, after seeking the opinion of an advisory panel as provided for in article 51, paragraph 1, and after consultation with the World Intellectual Property Organization, a competent professional organization of a mainly-importing Member and, if necessary, with the International Chamber of Commerce and specialized international institutions; if this is unsuccessful, and after the Council has determined that every means has been employed to reach agreement, the Members concerned shall have the right of recourse in the final instance to the International Court of Justice.

CHAPTER XI

STANDARDIZATION OF THE MARKETS FOR OLIVE PRODUCTS

Article 35

Examination of the situation of and developments in the market for olive oil and olive-pomace oil

1. Within the framework of the general objectives set forth in article 1, and with a view to contributing towards the standardization of the market for olive oil and olive-pomace oil and correcting any imbalance between international supply and demand due to irregularity of harvests or to other factors, Members shall make available and furnish all the necessary data, statistics and documentation on olive oil and olive-pomace oil.

2. The Council shall, at the autumn session, make a detailed examination of olive-oil balances and an overall estimate of the supplies of and demand for olive oil and olive-pomace oil, on the basis of the information furnished by each Member under article 49, of any information communicated to the Council by Governments of States not Parties to this Agreement, and of any other relevant statistical material available to the Council on the subject.

3. Each year, at the spring session, the Council shall, taking into account all the information available to it on that date, make a further examination of the market situation and a further overall estimate of supplies of and demand for these oils, and may propose to the Members such measures as it considers desirable.

Article 36

Standardization of the market for olive oil and olive-pomace oil

1. The Council shall undertake studies with a view to making recommendations to the Members for achieving a balance between production and consumption, and, more generally, for standardizing the olive-oil market over the long term through the application of appropriate measures, including measures to encourage the sale of olive oil at prices which are competitive at the consumer level, so as to narrow the price differential between olive oil and other edible vegetable oils, particularly through the granting of assistance.

2. With a view to such standardization, the Council shall also undertake studies to recommend to Members suitable solutions to the problems which may arise, as regards the evolution of the international market for olive oil and olive-pomace oil, through appropriate arrangements, account being taken of market imbalances resulting from fluctuations in production or from other causes.

3. The Council shall examine ways and means of ensuring the expansion of international trade and an increase in olive-oil consumption. In particular, it shall make appropriate recommendations to the Members concerning:

(a) the adoption and use of a standard international contract for transactions in olive oil and olive-pomace oil;

(b) the constitution and functioning of an international reconciliation and arbitration office to deal with any disputes relating to transactions in olive oil and olive-pomace oil;

(c) the establishment of uniform standards for the physical, chemical and organoleptic characteristics of olive oil and olive-pomace oil;

(d) the establishment of uniform methods of analysis.

4. The Council shall take any measures it considers useful for the suppression of unfair competition at the international level, including such competition by States which are not Parties to this Agreement or by persons who are nationals of such States.

Article 37

Examination of the situation of and developments in the table-olive market

1. Within the framework of the general objectives set forth in article 1, Members shall make available and furnish all the necessary data, statistics and documentation on table olives in order to contribute to the standardization of the table-olive market.

2. The Council shall, at the autumn session, make a detailed examination of quantitative and qualitative table-olive balances on the basis of the above information, of any information communicated to it by Governments of States not Parties to this Agreement, and of any other statistical material available to the Council on the subject.

3. Each year, at the spring session, the Council shall, taking account of all the information available to it on that date, make a further examination of the market situation and an overall estimate of the supplies of and demand for table olives and may propose to the Members such measures as it considers desirable.

Article 38

Standardization of the table-olive market

1. The Council shall examine ways and means of ensuring the expansion of international trade in and consumption of table olives. In particular, it shall make appropriate recommendations to the Members concerning:

(a) the implementation of unified qualitative standards applicable to table olives in international trade;

(b) the adoption and use of a standard international contract for table-olive transactions;

(c) the constitution and functioning of an international conciliation and arbitration office to deal with any disputes relating to transactions in table olives.

2. The Council shall promote such surveys as are thought conducive to the stimulation of the growth of table-olive consumption. It shall submit them to the Members for the purposes which they consider appropriate.

3. In this connection, the Council shall endeavour to obtain for all Members, or for those of its Members as may require it, such assistance of various kinds, including financial assistance, as international or other competent bodies may grant.

PART FOUR. TECHNICAL PROVISIONS

CHAPTER XII

TECHNICAL COOPERATION IN OLIVE CULTIVATION, OLIVE-OIL EXTRACTION AND TABLE-OLIVE PROCESSING

Article 39

Programmes and action

1. In order to achieve the general objectives set forth in article 1 concerning technical cooperation with regard to olives and olive products, the Council shall conceive, promote and elaborate programmes of activities relating thereto.

2. Technical cooperation with regard to olives and olive products shall encompass olive cultivation, olive-oil extraction and table-olive processing.

3. The Council may take direct action to promote such technical cooperation.

4. The Council may decide to call upon the collaboration of State or private bodies and/or concerns, whether national or international, to implement part or all of the provisions of this chapter. It may also give a financial contribution to the aforementioned bodies and/or concerns within the limits laid down in article 17, paragraph 1.

Article 40

Research and development

1. The Council shall examine any proposals for research-and-development projects of general interest to Members and shall take such measures as are appropriate in this field.

2. The Council may call upon the collaboration of specialized research institutes, laboratories and centres for the implementation, monitoring, use and dissemination, for the benefit of Members, of the findings of the research-and-development programmes.

3. The Council shall undertake the necessary studies on the economic returns which can be expected from the application of the results of the research-and-development programmes.

Article 41

Training and specific operations

1. The Council shall take the necessary steps for the organization of refresher and training courses at various levels for technical experts in the olive sector, particularly those from developing Members.

2. The Council shall encourage the transfer of technologies to developing Members from Members highly advanced in olive cultivation, olive-oil extraction and table-olive processing techniques.

3. The Council shall facilitate any technical cooperation enabling consultants and experts to be placed at the disposal of the Members requiring such services.

4. In particular, the Council shall:

(a) carry out specific studies and operations;

(b) convene or foster international seminars and gatherings;

(c) collect technical information and circulate it to all Members;

(d) promote the coordination of activities relating to technical cooperation among Members in olive cultivation, olive-oil extraction and table-olive processing, including action within the framework of interregional or regional planning;

(e) promote such bilateral or multilateral cooperation as may assist the Council in achieving the objectives of this Agreement.

Article 42

Financial resources

The Council shall, in support of the programmes of technical cooperation in olive cultivation, olive-oil extraction and table-olive processing, create a separate chapter within the Administrative Budget.

CHAPTER XIII

OTHER MEASURES

Article 43

Other measures

The Council shall:

(a) foster and coordinate appropriate studies and research on the biological value of olive oil and table olives, with particular reference to their nutritional qualities and other intrinsic properties;

(b) draw up, in association with specialist bodies, olive-related terminology, standards covering olive products and related methods of analysis, as well as any other standards connected with the olive sector;

(c) take whatever measures are appropriate to draw up a compendium of established, fair trade practices for international trade in olive oil, olive-pomace oil and table olives.

PART FIVE. PROMOTIONAL PROVISIONS

CHAPTER XIV

WORLD PROMOTION OF THE CONSUMPTION OF OLIVE OILS AND TABLE OLIVES

Article 44

Programmes to promote the consumption of olive oils and table olives

1. The Members contributing to the Promotion Fund referred to in article 19 undertake jointly to conduct generic promotional activities to expand world consumption of olive oils and table olives, on the basis of the use of the designations of edible olive oils as defined in article 26 and of table olives as defined in article 31.

2. Those activities shall take the form of educational and advertising campaigns and deal with the organoleptic and chemical characteristics of olive oils and table oils, as well as with their nutritive, therapeutic and other properties.

3. Within the framework of the promotional campaigns, consumers shall be informed about the designations, origins and sources of olive oils and table olives, care being taken to ensure that no quality, origin or source is either promoted or given prominence in preference to another.

4. The promotional campaigns to be undertaken under this article shall be decided on by the Council in the light of the resources made available to it.

Priority shall be given to action in the mainly-consuming countries and in those countries in which the consumption of olive oils and table olives is likely to increase.

5. The resources of the Promotion Fund shall be used in the light of the following criteria:

(a) the volume of consumption and the possibilities of developing existing outlets;

(b) the creation of new outlets for olive oils and table olives;

(c) the return obtainable on the promotion expenditure.

6. The Council shall administer the funds allocated for joint promotion purposes. It shall prepare an annual estimate of receipts and expenditure relating to this promotional as an annex to its budget.

7. The Council shall be responsible for the technical execution of promotional campaigns which it may also entrust to specialized bodies of its own choice.

Article 45

International guarantee label of the Council

The Members undertake to encourage the use of the international guarantee label of the Council in their domestic and international transactions in olive oils and table olives and to adopt appropriate measures for this purpose.

PART SIX. OTHER PROVISIONS

CHAPTER XV

GENERAL OBLIGATIONS

Article 46

General obligations

The Members undertake not to adopt any measures that conflict with their obligations under this Agreement or with the general objectives set forth in article 1.

Article 47

Environmental aspects

Members shall give due consideration to environmental aspects in all stages of olive and olive oil production.

Article 48

Encouragement of international trade and consumption

The Members undertake to adopt all the appropriate measures to facilitate trade, encourage consumption of olive oils and table olives and ensure the proper development of the international trade in these products. To that end, they undertake to conform to the principles, rules and guidelines they have approved in the competent international forums. They also undertake to adopt measures to encourage the sale of olive oil at prices which are competitive at the consumer level, including measures for determining assistance and narrowing the price differential between olive oil and other edible vegetable oils, in order to encourage olive-oil consumption.

Article 49

Information

The Members undertake to make available and furnish to the Council all the statistics, data and documentation which it needs to discharge its functions under this Agreement, and in particular any information it requires in order to establish the balances for olive oils, olive-pomace oils and table olives and acquire a knowledge of Members' national policies for olive products.

Article 50

Financial liability of Members

In accordance with the general principles of law, each Member's financial liability to the Council and to other Members is limited to the extent of its obligations under articles 17 and 19 concerning contributions to the Administrative Budget and to the Promotion Fund.

CHAPTER XVI

DISPUTES AND COMPLAINTS

Article 51

Disputes and complaints

1. Any dispute which concerns the interpretation or application of this Agreement, other than a dispute under article 30 or article 34, and which is not settled by negotiation shall, at the request of any Member which is a party to the dispute, be referred to the Council for the latter to decide after seeking an opinion, where appropriate, from an advisory panel, the composition of which shall be laid down in the Council's rules of procedure.

2. A substantiated opinion by the advisory panel shall be submitted to the Council, which shall in all circumstances settle the dispute after considering all the relevant facts.

3. Any complaint that a Member has failed to fulfil its obligations under this Agreement shall, at the request of the Member making the complaint, be referred to the Council, which shall take a decision on the matter after consulting the Members concerned and, where appropriate, seeking an opinion from the advisory panel referred to in paragraph 1 of this article.

4. A Member may, if the Council so decides, be found in breach of this Agreement.

5. If the Council finds that a Member has committed a breach of this Agreement, it may either impose on that Member sanctions, ranging from a simple warning to the suspension of the Member's right to participate in decisions of the Council until it has met its obligations, or, in accordance with the procedure laid down in article 59, exclude the Member from participation in the Agreement.

CHAPTER XVII

FINAL PROVISIONS

Article 52

Depositary

The Secretary-General of the United Nations is hereby designated as the depositary of this Agreement.

Article 53

Signature, ratification, acceptance and approval

1. This Agreement shall be open for signature at United Nations Headquarters from 1 September to 31 December 1986 inclusive by Governments invited to the United Nations Conference on Olive Oil, 1986.

2. Any Government referred to in paragraph 1 of this article may:

(a) At the time of signing this Agreement, declare that by such signature it expresses its consent to be bound by this Agreement (definitive signature); or

(b) After signing this Agreement, ratify, accept or approve it by the deposit of an instrument to that effect with the depositary.

3. Instruments of ratification, acceptance or approval shall be deposited with the depositary not later than 31 December 1986. The Council may, however, grant

extensions of time to signatory Governments which are unable to deposit their instruments by that date.

Article 54

Accession

1. The Government of any State may accede to this Agreement upon conditions established by the Council, which shall include, in particular, a time-limit for the deposit of instruments of accession. The Council may, however, grant extensions of time to Governments which are unable to accede by the time-limit set in the conditions of accession. Upon accession, a State shall be deemed to be listed in one or both of the annexes to this Agreement, together with its share or shares as laid down in the conditions of accession.

2. Accession shall be effected by the deposit of an instrument of accession with the depositary. Instruments of accession shall state that the Government accepts all the conditions established by the Council.

Article 55

Notification of provisional application

1. A signatory Government which intends to ratify, accept or approve this Agreement, or a Government for which the Council has established conditions for accession but which has not yet been able to deposit its instrument, may, at any time, notify the depositary that it will apply this Agreement provisionally when it enters into force in accordance with article 56, or, if it is already in force, at a specified date.

2. A Government which has notified under paragraph 1 of this article that it will apply this Agreement when it enters into force, or, if it is already in force, at a specified date shall, from that time, be a provisional Member until it deposits its instrument of ratification, acceptance, approval or accession and thus becomes a Member.

Article 56

Entry into force

1. This Agreement shall enter into force definitively on 1 January 1987, or on any date thereafter, if five Governments among those mentioned in annex A to this Agreement and accounting for at least 95 per cent of the participation shares have signed this Agreement definitively or have ratified, accepted or approved it, or acceded thereto.

2. If, on 1 January 1987, this Agreement has not entered into force in accordance with paragraph 1 of this article, it shall enter into force provisionally if by that date five Governments satisfying the percentage

requirements of paragraph 1 of this article have signed this Agreement definitively or have ratified, accepted or approved it, or have notified the depositary that they will apply this Agreement provisionally.

3. If, on 1 January 1987, the requirements for entry into force under paragraph 1 or paragraph 2 of this article have not been met, the Secretary-General of the United Nations shall invite those Governments which have signed this Agreement definitively or have ratified, accepted or approved it, or have notified that they will apply this Agreement provisionally, to decide whether to put this Agreement into force definitively or provisionally among themselves, in whole or in part, on such date as they may determine.

4. For any Government which has not notified the depositary under article 55 that it will apply this Agreement provisionally and which deposits an instrument of ratification, acceptance, approval or accession after the entry into force of this Agreement, this Agreement shall enter into force on the date of such deposit.

Article 57

Amendment

1. The Council may recommend amendments of this Agreement to the Members.

2. The Council shall fix a date by which Members shall notify the depositary of their acceptance of any amendment.

3. An amendment shall enter into force 90 days after the depositary has received notifications of its acceptance from all the Members. If this requirement has not been met by the date fixed by the Council in accordance with paragraph 2 of this article, the amendment shall be considered withdrawn.

Article 58

Withdrawal

1. Any Member may withdraw from this Agreement at any time after the entry into force of this Agreement by giving written notice of withdrawal to the depositary. The Member shall simultaneously inform the Council in writing of the action it has taken.

2. Withdrawal under this article shall become effective 90 days after the notice is received by the depositary.

Article 59

Exclusion

If the Council decides that any Member is in breach of its obligations under this Agreement and decides further that such breach significantly impairs the operation of this Agreement, it may, by unanimous decision of the other Members, exclude that Member from this Agreement. The Council shall immediately notify the depositary of its decision. The Member in question shall cease to be a Party to this Agreement 30 days after the date of that decision.

Article 60

Settlement of accounts

1. The Council shall determine any settlement of accounts which it finds equitable with a Member which has withdrawn from this Agreement or which has been excluded from the Council or has otherwise ceased to be a Party to this Agreement. The Council shall retain any amounts paid by such Member. Such Member shall be bound to pay any amounts due from it to the Council.

2. Upon termination of this Agreement, no Member referred to in paragraph 1 of this article shall be entitled to any share of the proceeds of the liquidation or the other assets of the Council; nor shall it be burdened with any part of the deficit, if any, of the Council.

Article 61 2/

Duration, prolongation, extension and termination

1. This Agreement shall remain in force until 31 December 1991 unless the Council decides to prolong it, extend it, renew it or terminate it in advance in accordance with the provisions of this article.

2/ The following is the text of article 9 of the 1993 Protocol (see also paragraph 5 of the introductory note):

Article 9

Duration, prolongation and termination of this Protocol

1. This Protocol amending and extending the Agreement shall continue in force until 31 December 1998 unless the Council decides to prolong it, renegotiate it or terminate it in advance in accordance with the provisions of this article.

2. The Council may decide to prolong this Protocol beyond 31 December 1998 for successive periods not exceeding two years on each occasion. Any Member which does not accept any such prolongation shall so inform the Council in writing and shall cease to be a Party to this Protocol from the beginning of the period of prolongation.

3. If, before 31 December 1998, or before the expiry of a period of prolongation, as the case may be, a new Agreement is negotiated to replace the Agreement as amended and extended by this Protocol but has not yet entered into force either provisionally or definitively, the Council may decide to prolong this Protocol until the new Agreement enters into force provisionally or definitively.

4. If a new Agreement is negotiated and enters into force during any period of prolongation of this Protocol under paragraph 2 or paragraph 3 of this article, this Protocol, as prolonged, shall terminate upon the entry into force of the new Agreement.

5. The Council may at any time decide to terminate this Protocol with effect from such date as it may determine.

6. Notwithstanding the expiry or termination of this Protocol, the Council shall continue in being for as long as may be necessary for the purpose of carrying out the liquidation of the Council, including the settlement of accounts, and shall have during that period such powers and functions as may be necessary for these purposes.

7. The Council shall notify the depositary of any decision taken under this article.

2. The Council may decide to prolong this Agreement for not more than two periods of one year each. Any Member which does not accept any such prolongation of this Agreement shall so inform the Council and shall cease to be a Party to this Agreement from the beginning of the period of prolongation.

3. If, before 31 December 1991 or before the expiry of a period of prolongation referred to in paragraph 2 of this article, as the case may be, a new agreement or a protocol for the extension of this Agreement has been negotiated but has not yet entered into force either definitively or provisionally, this Agreement shall remain in force beyond its expiry date until the new agreement or protocol enters into force, provided that the period of such prolongation does not exceed 12 months.

4. The Council may at any time decide to terminate this Agreement with effect from such date as it may determine.

5. Notwithstanding the expiry or termination of this Agreement, the Council shall continue in being for as long as may be necessary for the purpose of carrying out the liquidation of the Council, including the settlement of accounts, and shall have during that period such powers and functions as may be necessary for these purposes.

6. The Council shall notify the depositary of any decision taken under this article.

Article 62

Reservations

No reservations may be made with respect to any of the provisions of this Agreement.

IN WITNESS WHEREOF the undersigned, being duly authorized thereto, have affixed their signatures under this Agreement on the dates indicated.

DONE at Geneva on this first day of July, one thousand nine hundred and eighty-six, the texts of this Agreement in the Arabic, English, French, Italian and Spanish languages being equally authentic.

Annex A

Participation shares pertaining to the Administrative Budget

Algeria	13
Cyprus	4
European Economic Community	762
Egypt	4
Israel	6
Morocco	25
Tunisia	95
Turkey	91
Total	1 000

Annex B

Allocation of shares for the purposes of the Promotion Fund

Algeria	5.8
Cyprus	0.8
European Economic Community	774.0
Israel	3.0
Morocco	25.0
Tunisia	124.8
Turkey	66.6
Total	1 000.0

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

NATIONS UNIES
1995

Note liminaire

1. Conformément à la résolution finale adoptée par la Conférence des Nations Unies de 1993, tenue à Genève les 8, 9 et 10 mars 1993, sur l'huile d'Olive et les Olives de Table, le Secrétaire général a établi le texte de l'Accord international de 1986 sur l'huile d'Olive et les Olives de Table, tel qu'amendé et reconduit en 1993.

2. Le Protocole de 1993 portant reconduction de l'Accord international de 1986 sur l'huile d'Olive et les Olives de Table avec amendements (ci-après dénommé Protocole de 1993) a été adopté à la Conférence des Nations Unies sur l'huile d'Olive et les Olives de table, 1993, étant donné que l'Accord international de 1986 sur l'huile d'Olive et les Olives de Table, conclu à Genève le 1er juillet 1986 (ci-après dénommé Accord de 1986) venait à expiration le 31 décembre 1993 conformément à son article 60 et la résolution No. RES-1/63-IV/90 du 13 décembre 1990 du Conseil oléicole international.

3. Le Protocole de 1993 est entré en vigueur à titre provisoire le 26 janvier 1994 et à titre définitif le 25 mars 1994 conformément au paragraphe premier de son article 8. Pour les Parties au Protocole de 1993, l'Accord de 1986 et le Protocole de 1993 sont lus et interprétés comme constituant un seul instrument et sont considerés comme l'Accord international de 1986 sur l'huile d'Olive et les Olives de Table, tel qu'amendé et reconduit en 1993".

4. Le présent document comprend le texte de l'Accord de 1986 (y compris les amendements qui avaient été apportés entre temps) tel que modifié par le Protocole de 1993.

5. Il est rappelé que l'Accord international de 1986 sur l'huile d'Olive et les Olives de Table, tel qu'amendé et reconduit en 1993 restera en vigueur jusqu'au 31 décembre 1998 à moins que le Conseil oléicole international ne décide de le proroger, de le renégocier ou d'y mettre fin auparavant conformément aux dispositions de l'article 9 du Protocole de 1993.

Afin de faciliter la lecture de document, le Secrétariat a reproduit intégralement en note de bas de page à l'article 61 de l'Accord de 1986 tel qu'amendé et reconduit en 1993, intitulé "Durée, prorogation, reconduction et fin" le texte de l'article correspondant (Article 9) du Protocole de 1993.

L'ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

PRÉAMBULE

Les Parties au présent Accord,

Rappelant que la culture de l'olivier :

- Est une culture indispensable à l'entretien et à la conservation des sols, qui permet de valoriser des terrains ne supportant pas l'implantation d'autres cultures et qui, même dans des conditions extensives d'exploitation, lesquelles représentent l'essentiel de la production actuelle, réagit de façon favorable à toute amélioration culturale,

- Est une culture fruitière pérenne qui permet de rentabiliser les investissements consentis pour ladite culture avec des techniques appropriées,

Soulignant que de cette culture dépendent l'existence et le niveau de vie de millions de familles qui sont absolument tributaires des mesures prises pour maintenir et développer la consommation de ses produits, tant dans les pays producteurs eux-mêmes que dans les pays consommateurs non producteurs,

Rappelant que l'huile d'olive et les olives de table constituent des produits de base essentiels dans les régions où ladite culture est implantée,

Rappelant que la caractéristique essentielle de la production d'olives réside dans l'irrégularité des récoltes et de l'approvisionnement du marché, qui se traduit par des fluctuations dans la valeur de la production, par l'instabilité des prix et des recettes d'exportation, ainsi que par des écarts considérables dans les revenus des producteurs,

Rappelant qu'il en résulte des difficultés spéciales qui peuvent causer des préjudices graves aux intérêts des producteurs et des consommateurs et compromettre les politiques générales d'expansion économique dans les pays des régions où la culture de l'olivier est implantée,

Soulignant, à cet égard, la très grande importance de la production oléicole dans l'économie de nombreux pays et notamment des pays oléicoles en développement,

Rappelant que les mesures à prendre, compte tenu des données très particulières de la culture de l'olivier et du marché de ses produits, dépassent le cadre national et qu'une action internationale est indispensable,

Considérant l'Accord international de 1956 sur l'huile d'olive ainsi que ceux qui lui ont succédé,

/...

Considérant que l'Accord international de 1986 sur l'huile d'olive et les olives de table vient à expiration le 31 décembre 1993,

Estimant qu'il est essentiel de poursuivre, en la développant, l'oeuvre entreprise dans le cadre des accords antérieurs et qu'il est souhaitable de reconduire l'Accord de 1986 tel qu'amendé en 1993,

Sont convenues de ce qui suit :

CHAPITRE PREMIER – OBJECTIFS GÉNÉRAUX

Article premier

Objectifs généraux

Les objectifs de l'Accord international de 1986 sur l'huile d'olive et les olives de table (ci-après dénommé "le présent Accord"), qui tiennent compte des dispositions des résolutions 93 (IV), 124 (V) et 155 (VI), adoptées par la Conférence des Nations Unies sur le commerce et le développement (CNUCED), ainsi que de l'Acte final de la septième session et de l'Engagement de Carthagène de la huitième session de ladite Conférence, sont les suivants :

1. En matière de coopération internationale et de concertation :

a) Favoriser la coopération internationale pour le développement intégré de l'économie oléicole mondiale en établissant, notamment, un nouveau partenariat pour le développement fondé sur les décisions prises lors de la huitième session de la Conférence;

b) Maintenir des conditions de travail équitables dans toutes les activités oléicoles ou dérivées de l'oléiculture en vue d'élever le niveau de vie des populations;

c) Favoriser la coordination des politiques de production, d'industrialisation et de commercialisation de l'huile d'olive, des huiles de grignons d'olive et des olives de table et l'organisation du marché de ces produits;

d) Étudier et faciliter l'application des mesures nécessaires en ce qui concerne les autres produits de l'olivier;

e) Poursuivre, en la développant, l'oeuvre entreprise dans le cadre des accords internationaux antérieurs sur l'huile d'olive.

2. En matière de modernisation de l'oléiculture, de l'oléotechnie et de l'industrie des olives de table :

a) Encourager la recherche-développement en vue de mettre au point les techniques susceptibles :

i) De moderniser, à travers la programmation technique et scientifique, la culture de l'olivier et l'industrie des produits oléicoles;

ii) D'améliorer la qualité des productions de cette culture;

iii) De réduire le coût de revient des produits, notamment de l'huile d'olive, en vue d'améliorer la position de cette huile dans l'ensemble du marché des huiles végétales fluides alimentaires;

iv) D'améliorer la situation de l'industrie oléicole dans ses rapports avec l'environnement, conformément aux recommandations de la

Conférence des Nations Unies sur l'environnement, afin de remédier aux nuisances éventuelles;

b) Favoriser les transferts de technologie et les actions de formation dans le domaine oléicole.

3. En matière d'expansion des échanges internationaux des produits oléicoles :

a) Faciliter l'étude et l'application de mesures tendant à l'expansion des échanges internationaux de produits oléicoles afin d'accroître les ressources que les pays producteurs, et plus particulièrement les pays producteurs en développement, retirent de leurs exportations, et à permettre l'accélération de leur croissance économique et leur développement social, tout en tenant compte des intérêts des consommateurs;

b) Adopter toutes mesures opportunes tendant à développer la consommation de l'huile d'olive et des olives de table;

c) Prévenir et, le cas échéant, combattre toute pratique de concurrence déloyale dans le commerce international de l'huile d'olive, des huiles de grignons d'olive et des olives de table et assurer la livraison d'une marchandise conforme en tout aux règles et normes internationales adoptées en la matière;

d) Améliorer l'accès aux marchés et la sécurité des approvisionnements, ainsi que les structures des marchés et les systèmes de commercialisation, de distribution et de transport;

e) Entreprendre toutes actions et mesures susceptibles de mettre en relief les valeurs biologiques de l'huile d'olive et des olives de table.

4. En matière de normalisation du commerce international des produits oléicoles

a) Faciliter l'étude et l'application de mesures tendant à la réalisation d'un équilibre entre la production et la consommation;

b) Faciliter l'étude et l'application de mesures tendant à l'harmonisation des législations nationales se rapportant, notamment, à la commercialisation de l'huile d'olive et des olives de table;

c) Réduire les inconvénients qui tiennent aux fluctuations des disponibilités sur le marché, en vue notamment :

i) D'éviter les fluctuations excessives des prix, qui doivent se situer à des niveaux rémunérateurs et justes pour les producteurs et équitables pour les consommateurs;

ii) D'assurer des conditions permettant un développement harmonieux de la production, de la consommation et des échanges internationaux, compte tenu de leurs interrelations;

d) Améliorer les procédures d'information et de consultation permettant, entre autres choses, la réalisation d'une meilleure transparence du marché de l'huile d'olive, des huiles de grignons d'olive et des olives de table.

CHAPITRE II – DÉFINITIONS

Article 2

Définitions

Aux fins du présent Accord :

1. Le terme "Conseil" désigne le Conseil oléicole international visé au paragraphe 1 de l'article 3;

2. Le terme "Membre" désigne une Partie au présent Accord;

3. L'expression "Membre principalement producteur" désigne tout Membre dont la production d'huile d'olive et celle d'olives de table, reconvertie en équivalent d'huile d'olive par un coefficient de conversion de 20 %, ont été, durant les campagnes oléicoles et les campagnes des olives de table 1980/81 à 1983/84 comprises, supérieures à ses importations durant les années civiles 1981 à 1984 comprises;

4. L'expression "Membre principalement importateur" désigne tout Membre dont la production d'huile d'olive et celle d'olives de table, reconvertie en équivalent d'huile d'olive par une coefficient de conversion de 20 %, ont été, durant les campagnes oléicoles et les campagnes des olives de table 1980/81 à 1983/84 comprises, inférieures à ses importations durant les années civiles 1981 à 1984 comprises, ou dont aucune de ces productions n'a été enregistrée durant ces mêmes campagnes;

5. L'expression "campagne oléicole" désigne la période allant du 1er novembre de chaque année au 31 octobre de l'année suivante;

6. L'expression "campagne des olives de table" désigne la période allant du 1er septembre de chaque année au 31 août de l'année suivante;

7. L'expression "produits oléicoles" désigne notamment les huiles d'olive, les olives de table et les huiles de grignons d'olive;

8. L'expression "sous-produits oléicoles" désigne notamment les grignons d'olive, les margines, les brindilles et le bois d'olivier.

PREMIÈRE PARTIE. DISPOSITIONS INSTITUTIONNELLES

CHAPITRE III – LE CONSEIL OLÉICOLE INTERNATIONAL

Article 3

Institution, siège et structure du Conseil oléicole international

1. Le Conseil oléicole international, créé pour assurer la mise en oeuvre du présent Accord et en contrôler l'application, a la composition, les pouvoirs et les fonctions définis dans le présent Accord.

2. Le Conseil a son siège à Madrid, à moins qu'il n'en décide autrement.

3. Le Conseil exerce ses fonctions directement et/ou par l'intermédiaire des comités et sous-comités visés à l'article 7, ainsi que du Secrétariat exécutif formé par son Directeur exécutif, ses hauts fonctionnaires et son personnel.

Article 4

Composition du Conseil

1. Chaque Partie au présent Accord est Membre du Conseil.

2. Il est institué deux catégories de Membres, à savoir :

a) Les Membres principalement producteurs, et

b) Les Membres principalement importateurs.

3. Chaque Membre a un représentant au Conseil et, s'il le désire, un ou plusieurs suppléants. Tout Membre peut en outre adjoindre à son représentant ou à ses suppléants un ou plusieurs conseillers.

Article 5

Participation d'organisations intergouvernementales

Toute mention, dans le présent Accord, d'un "gouvernement" ou de "gouvernements" est réputée valoir pour la Communauté économique européenne et pour toute autre organisation intergouvernementale ayant des responsabilités dans la négociation, la conclusion et l'application d'accords internationaux, en particulier d'accords sur des produits de base. En conséquence, toute mention, dans le présent Accord, de la signature, de la ratification, de l'acceptation ou de l'approbation, ou de la notification d'application à titre provisoire, ou de l'adhésion est, dans le cas de ces organisations intergouvernementales, réputée valoir aussi pour la signature, la ratification, l'acceptation ou l'approbation, ou pour la notification d'application à titre provisoire, ou pour l'adhésion, par ces organisations intergouvernementales.

Article 6

Privilèges et immunités

1. Le Conseil a la personnalité juridique internationale. Il peut en particulier conclure des contrats, acquérir et céder des biens meubles et immeubles et ester en justice.

2. Sur le territoire de chaque Membre, et pour autant que la législation de ce Membre le permet, le Conseil jouit de la capacité juridique nécessaire à l'exercice des fonctions que le présent Accord lui confère.

3. Le statut, les privilèges et les immunités du Conseil sur le territoire de l'Espagne continuent d'être régis par l'Accord de siège conclu entre le Gouvernement de l'Espagne et le Conseil, et signé à Madrid le 13 juillet 1989.

4. Pour autant que sa législation le permet, le gouvernement de l'État où se trouve le siège du Conseil exonère d'impôts les émoluments versés par celui-ci à son personnel et les avoirs, revenus et autres biens du Conseil.

5. Le Conseil peut conclure avec un ou plusieurs Membres des accords se rapportant aux privilèges et immunités qui peuvent être nécessaires à la bonne application du présent Accord.

6. Si le siège du Conseil est transféré dans un pays qui est Membre de l'Accord, ce Membre conclut aussitôt que possible avec le Conseil un accord qui doit être approuvé par le Conseil, touchant le statut, les privilèges et les immunités du Conseil, de son Directeur exécutif, de ses hauts fonctionnaires, de son personnel et de ses experts, ainsi que des représentants des Membres qui se trouvent dans ce pays pour y exercer leurs fonctions.

7. À moins que d'autres dispositions d'ordre fiscal ne soient prises en vertu de l'accord envisagé au paragraphe 6 du présent article et en attendant la conclusion de cet accord, le nouveau Membre hôte :

a) Exonère de tous impôts les émoluments versés par le Conseil à son personnel;

b) Exonère de tous impôts les avoirs, revenus et autres biens du Conseil.

8. Si le siège du Conseil est transféré dans un pays qui n'est pas membre de l'Accord, le Conseil doit, avant le transfert, obtenir du gouvernement de ce pays une assurance écrite attestant :

a) Qu'il conclura aussitôt que possible avec le Conseil un accord comme celui qui est visé au paragraphe 6 du présent article; et

b) Qu'en attendant la conclusion d'un tel accord, il accordera les exonérations prévues au paragraphe 7 du présent article.

9. Le Conseil s'efforce de conclure, avant le transfert du siège, l'accord visé au paragraphe 6 du présent article avec le gouvernement du pays dans lequel le siège du Conseil doit être transféré.

Article 7

Pouvoirs et fonctions du Conseil

1. Le Conseil exerce tous les pouvoirs et s'acquitte, ou veille à l'accomplissement, de toutes les fonctions qui sont nécessaires à l'exécution des dispositions du présent Accord.

2. Le Conseil est chargé de promouvoir toute action tendant à un développement harmonieux de l'économie oléicole mondiale par tous moyens et encouragements en son pouvoir dans les domaines de la production, de la consommation et des échanges internationaux, compte tenu de leurs interrelations.

3. Le Conseil est autorisé à entreprendre ou à faire entreprendre des études ou d'autres travaux, notamment la recherche de renseignements détaillés se rapportant à une aide spéciale, sous différentes formes, aux activités oléicoles, afin de pouvoir formuler toutes recommandations et suggestions qu'il estime appropriées pour atteindre les objectifs généraux énumérés à l'article premier. Toutes ces études et tous ces travaux doivent notamment se rapporter au plus grand nombre possible de pays ou groupes de pays et tenir compte des conditions générales, sociales et économiques des pays intéressés.

4. Le Conseil établit les procédures selon lesquelles les Membres l'informent des conclusions auxquelles l'examen des recommandations et des suggestions découlant de l'exécution du présent Accord les a conduits.

5. Le Conseil établit un règlement intérieur conforme aux dispositions du présent Accord. Il tient à jour la documentation qui lui est nécessaire pour remplir les fonctions qui lui sont dévolues par le présent Accord, ainsi que toute autre documentation qu'il juge souhaitable. En cas de conflit entre le règlement intérieur ainsi adopté et les dispositions du présent Accord, celui-ci prévaut.

6. Le Conseil établit, prépare et publie tous rapports, études et autres documents qu'il peut juger utiles et nécessaires.

7. Le Conseil publie, au moins une fois par an, un rapport sur ses activités et sur le fonctionnement du présent Accord.

8. Le Conseil peut nommer les comités et sous-comités qu'il juge utiles en vue de l'assister dans l'exercice des fonctions que le présent Accord lui confère.

9. Les dispositions financières concernant l'exercice des pouvoirs du Conseil sont énoncées dans la deuxième partie du présent Accord. Le Conseil n'est pas habilité à emprunter des fonds.

Article 8

Président et Vice-Président du Conseil

1. Le Conseil élit, parmi les délégations des Membres, un Président qui demeure en fonctions pendant une campagne oléicole. Dans le cas où le Président

est un représentant, son droit à la participation aux décisions du Conseil est exercé par un autre membre de sa délégation. Le Président n'est pas rétribué.

2. Le Conseil élit également, parmi les délégations des Membres, un Vice-Président. Si le Vice-Président est un représentant, il exerce son droit à la participation aux décisions du Conseil sauf lorsqu'il assume les fonctions de Président, auquel cas il délègue ce droit à un autre membre de sa délégation. Le Vice-Président demeure en fonctions pendant une campagne oléicole et n'est pas rétribué.

3. En cas d'absence temporaire simultanée du Président et du Vice-Président, ou en cas d'absence permanente de l'un ou de l'autre ou des deux, le Conseil peut élire, parmi les délégations des Membres, de nouveaux titulaires de ces fonctions, temporaires ou permanents selon le cas.

Article 9

Sessions du Conseil

1. Le Conseil se réunit au lieu de son siège, à moins qu'il n'en décide autrement. Si, sur l'invitation d'un Membre, le Conseil décide de se réunir ailleurs qu'au siège, ce Membre prend à sa charge les frais supplémentaires qui en résultent pour le budget du Conseil.

2. Le Conseil se réuni au moins deux fois par an, au printemps et à l'automne.

3. Le Conseil peut être convoqué à tout moment à la discrétion de son Président. Celui-ci convoque également le Conseil si la demande en est faite par un ou plusieurs de ses Membres.

4. Les convocations aux sessions visées au paragraphe 2 du présent article doivent être adressées au moins 45 jours avant la date de la première séance de chacune d'elles. Les convocations aux sessions visées au paragraphe 3 du présent article doivent être adressées au moins 15 jours avant la date de la première séance de chacune d'elles.

Article 10

Quotes-parts de participation

1. La quote-part de participation de chaque Membre est déterminée en prenant comme base le résultat de la formule suivante :

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

Dans cette formule :

q représente la donnée sur laquelle le Conseil se base pour déterminer la quote-part de participation;

p_1 représente, en milliers de tonnes métriques, la moyenne annuelle de production d'huile d'olive durant les campagnes 1980/81 à 1983/84, la

fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;

i_1 représente, en milliers de tonnes métriques, la moyenne annuelle des importations nettes d'huile d'olive durant les années civiles 1981 à 1984, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;

p_2 représente, en milliers de tonnes métriques, la moyenne annuelle de production d'olives de table, reconvertie en équivalent d'huile d'olive par un coefficient de conversion de 20 %, durant les années civiles 1980/81-1983/84, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;

i_2 représente, en milliers de tonnes métriques, la moyenne annuelle des importations nettes d'olives de table, reconverties en équivalent d'huile d'olive par un coefficient de conversion de 20 %, durant les années civiles 1981 à 1984, la fraction de millier de tonnes métriques en sus du nombre entier n'étant pas comptée;

5 représente la donnée de base attribuée à chaque Membre dans chacun des groupes de Membres.

2. Les quotes-parts de participation déterminées sur la base du paragraphe 1 du présent article font l'objet de l'annexe A au présent Accord. Le Conseil pourra, le cas échéant, réviser les quotes-parts précitées en fonction de la participation à l'Accord.

Article 11

Décisions du Conseil

1. Sauf disposition contraire du présent Accord, les décisions du Conseil sont prises par consensus des Membres.

2. Tout Membre n'ayant pas participé à la session au cours de laquelle une décision a été prise sera invité à communiquer sa position vis-à-vis de cette décision dans les 30 jours qui suivent la fin de la session. L'absence de réponse dans le délai précité sera interprétée comme un alignement de la position du Membre en question sur la décision adoptée.

3. Tout Membre peut autoriser le représentant d'un autre Membre à représenter ses intérêts et à exercer son droit à la participation aux décisions du Conseil à une ou plusieurs sessions du Conseil. Une attestation de cette autorisation doit être communiquée au Conseil et être jugée satisfaisante par celui-ci.

4. Le représentant d'un Membre ne peut représenter les intérêts et exercer le droit à la participation aux décisions du Conseil que d'un seul autre Membre.

5. Le Conseil peut prendre des décisions, sans tenir de session, par un échange de correspondance entre le Président et les Membres, sous réserve qu'aucun Membre ne fasse objection à cette procédure. Toute décision ainsi prise est communiquée par le Secrétariat exécutif le plus rapidement possible à

tous les Membres et elle est consignée au procès-verbal de la session suivante du Conseil.

Article 12

Coopération avec d'autres organisations

1. Le Conseil prend toutes dispositions appropriées pour procéder à des consultations ou collaborer avec l'Organisation des Nations Unies et ses organes, en particulier la Conférence des Nations Unies sur le commerce et le développement (CNUCED) et le Programme des Nations Unies pour le développement (PNUD), et avec l'Organisation des Nations Unies pour l'alimentation et l'agriculture (FAO) et les autres institutions spécialisées de l'Organisation des Nations Unies et organisations intergouvernementales, gouvernementales et non gouvernementales qui seraient appropriées, selon qu'il convient.

2. Le Conseil, eu égard au rôle particulier dévolu à la CNUCED dans le commerce international des produits de base, la tient, selon qu'il convient, au courant de ses activités et de ses programmes de travail.

Article 13

Relations avec le Fonds commun pour les produits de base

1. Le Conseil utilise au mieux les mécanismes du Fonds commun pour les produits de base.

2. En ce qui concerne la mise en oeuvre de tout projet en application du paragraphe 1 du présent article, le Conseil, comme Organisme international de produit, ne joue pas le rôle d'agent d'exécution et n'assume aucune obligation financière, au titre de garanties données par des Membres ou par d'autres entités. L'appartenance au Conseil n'entraîne, pour aucun Membre, aucune responsabilité du fait des emprunts contractés ou des prêts consentis par tout autre Membre ou toute autre entité dans le cadre de tels projets.

Article 14

Admission d'observateurs

1. Le gouvernement de tout État Membre ou observateur de l'Organisation des Nations Unies ou de l'une de ses institutions spécialisées, non Partie au présent Accord, ou toute organisation visée au paragraphe 1 de l'article 12, peut assister, en qualité d'observateur, à l'une quelconque des sessions du Conseil, après accord de celui-ci.

2. Le Conseil peut, sur demande de l'un de ses Membres, décider de tenir l'une quelconque de ses réunions sans observateurs.

Article 15

Quorum aux sessions du Conseil

1. Le quorum exigé pour toute session du Conseil est constitué par la présence des représentants de la majorité des Membres détenant au moins 90 % du total des quotes-parts de participation attribuées aux Membres.

2. Si ce quorum n'est pas atteint, la session est retardée de 24 heures, et le quorum exigé est constitué par la présence des représentants des Membres détenant au moins 85 % du total des quotes-parts de participation attribuées aux Membres.

CHAPITRE IV – SECRÉTARIAT EXÉCUTIF

Article 16

Secrétariat exécutif

1. Le Conseil est pourvu d'un Secrétariat exécutif composé d'un Directeur exécutif, des hauts fonctionnaires tels qu'ils sont définis dans le règlement intérieur arrêté par le Conseil, et du personnel nécessaire à la réalisation des tâches découlant du présent Accord.

2. Le Conseil nomme le Directeur exécutif et fixe les conditions de son engagement en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

3. Le Directeur exécutif est le plus haut fonctionnaire du Conseil, il est responsable de l'exécution des tâches qui lui incombent dans l'application du présent Accord.

4. Le Conseil, après avoir consulté le Directeur exécutif, nomme également les hauts fonctionnaires du Conseil. Il détermine leurs conditions d'engagement en tenant compte de celles des fonctionnaires homologues d'organisations intergouvernementales semblables.

5. Le Directeur exécutif nomme le personnel conformément au règlement intérieur arrêté par le Conseil. En établissant ce règlement, le Conseil tient compte de ceux qui sont applicables au personnel d'organisations intergouvernementales semblables.

6. Le Directeur exécutif, les hauts fonctionnaires et les autres membres du personnel ne doivent exercer aucune activité lucrative dans l'une quelconque des diverses branches du secteur oléicole.

7. Dans l'accomplissement de leurs devoirs aux termes du présent Accord, le Directeur exécutif, les hauts fonctionnaires et le personnel ne sollicitent ni n'acceptent d'instructions d'aucun Membre ni d'aucune autorité extérieure au Conseil. Ils s'abstiennent de tout acte incompatible avec leur situation de fonctionnaires internationaux responsables seulement envers le Conseil. Chaque Membre doit respecter le caractère exclusivement international des fonctions du Directeur exécutif, des hauts fonctionnaires et du personnel et ne pas chercher à les influencer dans l'exécution de leurs tâches.

DEUXIÈME PARTIE. DISPOSITIONS FINANCIÈRES

CHAPITRE V – BUDGET ADMINISTRATIF

Article 17

Constitution et administration

1. Les dépenses requises pour l'administration du présent Accord et pour la réalisation des programmes de coopération technique oléicole prévus dans cet Accord sont imputées sur le budget administratif fixé annuellement en ECU. La dotation pour la réalisation des programmes de coopération technique oléicole, devant être inscrite dans un chapitre individualisé du budget administratif, est fixée annuellement à 500 000 ECU.

2. Le montant précité peut être augmenté par le Conseil à condition que la contribution d'aucun Membre ne soit augmentée sans son consentement.

3. La cotisation de chaque Membre au budget administratif, pour chaque année civile, est proportionnelle à la quote-part dont il dispose lorsque le budget pour cette année civile est adopté.

4. Les dépenses des délégations au Conseil sont à la charge des Membres intéressés.

5. Au cours de sa première session, le Conseil adopte un budget administratif pour la première année civile et détermine le montant de la cotisation à verser par chaque Membre. Par la suite, chaque année, au cours de la session d'automne, le Conseil adopte son budget administratif pour l'année civile suivante et détermine le montant de la cotisation à verser par chaque Membre pour ladite année civile.

6. La cotisation initiale de tout Membre qui devient Partie au présent Accord après son entrée en vigueur est fixée par le Conseil en fonction de la quote-part attribuée à ce Membre et de la fraction de l'année restant à courir. Cependant, les cotisations fixées pour les autres Membres pour l'année civile en cours ne sont pas modifiées.

7. Les cotisations prévues au présent article sont exigibles le premier jour de l'année civile pour laquelle elles ont été fixées. Elles sont déterminées en ECU et payables en cette monnaie ou en leur équivalent dans une autre monnaie librement convertible.

8. Si un Membre ne verse pas intégralement sa cotisation au budget administratif dans un délai de six mois à compter du début de l'année civile, le Directeur exécutif l'invite à en effectuer le paiement le plus tôt possible. Si le Membre dont il s'agit ne règle pas sa cotisation dans les trois mois qui suivent le délai précité, l'exercice de son droit à la participation aux décisions du Conseil, ainsi que l'accès aux fonctions électives au sein du Conseil et de ses comités et sous-comités, sont suspendus jusqu'au versement intégral de la cotisation. Toutefois, à moins d'une décision du Conseil, il n'est privé d'aucun de ses autres droits, ni relevé d'aucune de ses obligations

résultant du présent Accord. Aucune décision du Conseil ne peut le décharger de ses obligations financières découlant du présent Accord.

9. Tout Membre qui cesse d'être Partie au présent Accord à cause de son retrait, de son exclusion ou de toute autre raison pendant la durée du présent Accord est tenu de s'acquitter des versements qu'il devait effectuer au Conseil et de respecter tous les engagements qu'il aurait contractés antérieurement à la date à laquelle il cesse d'être Partie au présent Accord. Ce Membre ne peut prétendre à aucune part de la liquidation des actifs du Conseil à l'expiration du présent Accord.

10. Dans le courant de la première session de chaque année civile, les comptes financiers du Conseil, concernant l'année civile précédente, certifiés par un commissaire aux comptes indépendant, sont présentés au Conseil pour approbation et publication.

11. En cas de dissolution, et avant celle-ci, le Conseil prend les mesures stipulées à l'article 61.

CHAPITRE VI – FINANCEMENT DES PROGRAMMES DE COOPÉRATION TECHNIQUE OLÉICOLE

Article 18

Sources de financement et administration

1. Les programmes d'activités envisagés dans la quatrième partie du présent Accord sont réalisés avec les sources de financement indiquées au paragraphe 2 du présent article.

2. Les sources de financement sont les suivantes :

a) La dotation du budget administratif fixée pour la réalisation des programmes de coopération technique oléicole;

b) Les institutions intergouvernementales, gouvernementales et non gouvernementales;

c) Les contributions volontaires et les dons.

3. Le Conseil peut recevoir des contributions volontaires et des dons, en monnaies librement convertibles ou en monnaies nationales, pour soutenir des actions à réaliser dans le pays donateur.

4. Le Conseil peut aussi recevoir des contributions supplémentaires sous d'autres formes, y compris sous forme de services, de matériel et/ou de personnel scientifique et technique pouvant répondre aux besoins des programmes approuvés.

5. De même, le Conseil s'attache, dans le cadre du développement de la coopération internationale, à s'assurer des concours financiers et/ou techniques indispensables susceptibles d'être obtenus des organismes internationaux, régionaux ou nationaux qualifiés, financiers ou autres.

6. Les sommes visées au paragraphe 1 du présent article non utilisées au cours d'une année civile pourront être reportées sur les années civiles suivantes et ne pourront, en aucun cas, donner lieu à un virement au profit d'autres chapitres du budget administratif.

7. Le Conseil, lors de sa session d'automne, arrête le programme de coopération technique oléicole à réaliser et/ou à poursuivre durant l'année civile suivante.

8. Les décisions relatives à la gestion des sommes provenant des sources de financement visées au paragraphe 2 du présent article sont prises conformément aux dispositions énoncées à l'article 11.

9. À l'expiration du présent Accord, à moins qu'il ne soit prorogé, reconduit ou renouvelé, les sommes non utilisés seront reversées aux Membres au prorata du total de leurs contributions pendant la durée du présent Accord.

CHAPITRE VII – FONDS DE PROMOTION

Article 19

Constitution du Fonds

1. Les Membres principalement producteurs s'engagent à mettre à la disposition du Conseil, pour chaque année civile, en vue de la promotion commune définie au chapitre XIV du présent Accord, une somme de 500 000 ECU.

2. Le montant précité peut être augmenté par le Conseil à condition, d'une part, que la contribution d'aucun Membre ne soit augmentée sans son consentement et, d'autre part, que toute modification des quotes-parts dont il est question à l'article 20, pouvant intervenir à cette occasion, exige une décision unanime des Membres principalement producteurs.

3. La somme précitée est payable en ECU ou en leur équivalent dans une autre monnaie librement convertible.

Article 20

Contribution au Fonds

1. Sous réserve des dispositions du paragraphe 2 du présent article, les Membres principalement producteurs contribuent au Fonds de promotion en appliquant les quotes-parts fixées pour chacun d'eux figurant en annexe B au présent Accord, ces quotes-parts étant déterminées par référence à l'importance de ces Membres dans l'économie oléicole mondiale.

2. Le Conseil pourra, le cas échéant, réviser les quotes-parts précitées en fonction de la participation des Membres principalement producteurs au Fonds de promotion.

3. Les contributions au Fonds de promotion sont dues pour l'année civile entière. La contribution annuelle de chaque Membre principalement producteur est exigible, la première fois, dès qu'il devient Membre à titre provisoire ou définitif et, ensuite, le premier janvier de chaque année.

4. Pour le recouvrement des contributions au Fonds de promotion et en cas de retard dans le versement de ces contributions, les dispositions du paragraphe 8 de l'article 17 sont applicables.

5. Dans le courant de la première session de chaque année civile, les comptes du Fonds de promotion du Conseil concernant l'année civile précédente, certifiés par un commissaire aux comptes indépendant, sont présentés au Conseil pour approbation et publication.

6. Les sommes du Fonds de promotion non utilisées au cours d'une année civile pourront être reportées sur les années civiles suivantes et ne pourront, en aucun cas, donner lieu à un virement au profit du budget administratif.

Article 21

Contributions volontaires et dons

1. Par entente spéciale avec le Conseil, les Membres principalement importateurs peuvent verser des contributions au Fonds de promotion. Ces contributions s'ajoutent au montant du Fonds de promotion tel qu'il est déterminé en vertu de l'article 19.

2. Le Conseil est habilité à recevoir des dons des gouvernements ou d'autres origines pour la promotion commune. Ces ressources occasionnelles s'ajoutent au montant du Fonds de propagande tel qu'il est déterminé en vertu de l'article 19.

Article 22

Décisions relatives à la propagande

1. Les décisions relatives à la promotion sont prises par consensus des Membres présents contribuant au Fonds de promotion conformément au paragraphe 1 de l'article 20. Ces Membres, statuant à l'unanimité, peuvent décider d'affecter une partie du Fonds de promotion à la réalisation des objectifs visés à l'article 38.

2. Les décisions prises conformément au paragraphe 1 du présent article sont aussitôt communiquées, pour information, aux Membres absents.

Article 23

Liquidation du Fonds

À l'expiration du présent Accord, à moins qu'il ne soit prorogé, reconduit ou renouvelé, les fonds éventuellement inutilisés pour la promotion seront reversés aux Membres au prorata du total de leurs contributions à la promotion pendant la durée du présent Accord.

CHAPITRE VIII – CONTRÔLE FINANCIER

Article 24

Comités financiers

Le Conseil crée :

a) Un Comité financier du budget administratif, composé d'un représentant de chaque Membre, qui assure le contrôle financier notamment de la mise en application des chapitres V et VI du présent Accord, et

b) Un Comité financier du Fonds de promotion, composé d'un représentant de chaque Membre participant audit Fonds, qui assure le contrôle financier de la mise en application du chapitre VII du présent Accord.

TROISIÈME PARTIE. DISPOSITIONS ÉCONOMIQUES ET DE NORMALISATION

CHAPITRE IX – DÉNOMINATIONS ET DÉFINITIONS DES HUILES D'OLIVE ET DES HUILES DE GRIGNONS D'OLIVE. INDICATIONS DE PROVENANCE ET APPELLATIONS D'ORIGINE

Article 25

Utilisation de la dénomination "huile d'olive"

1. La dénomination "huile d'olive" est réservée à l'huile provenant uniquement de l'olive, à l'exclusion des huiles obtenues par solvant ou par procédés de réestérification, et de tout mélange avec des huiles d'autre nature.

2. La dénomination "huile d'olive" employée seule ne peut en aucun cas s'appliquer aux huiles de grignons d'olive.

3. Les Membres s'engagent à supprimer, tant pour le commerce intérieur que pour le commerce international, tout emploi de la dénomination "huile d'olive", seule ou combinée avec d'autres mots, qui ne soit pas en conformité du présent article.

Article 26

Dénominations et définitions des huiles d'olive et des huiles de grignons d'olive

1. Les dénominations des huiles d'olive et des huiles de grignons d'olive des différentes qualités sont données ci-après, avec la définition correspondante pour chaque dénomination :

A. Huile d'olive vierge : huile obtenue à partir du fruit de l'olivier uniquement par des procédés mécaniques ou d'autres procédés physiques dans des conditions, thermiques notamment, qui n'entraînent pas l'altération de l'huile, et n'ayant subi aucun traitement autre que le lavage, la décantation, la centrifugation et la filtration, à l'exclusion des huiles obtenues par solvant ou par procédés de réestérification, et de tout mélange avec des huiles d'autre nature. Elle fait l'objet du classement et des dénominations ci-après :

a) Huile d'olive vierge propre à la consommation en l'état[1];

i) Huile d'olive vierge extra : huile d'olive vierge dont la note organoleptique est égale ou supérieure à 6,5 et dont l'acidité libre exprimée en acide oléique est au maximum de 1 gramme pour 100 grammes;

ii) Huile d'olive vierge fine : huile d'olive vierge dont la note organoleptique est égale ou supérieure à 5,5 et dont l'acidité libre exprimée en acide oléique est au maximum de 1,5 gramme pour 100 grammes;

---

[1] Il est loisible d'utiliser le qualificatif "naturelle" pour toutes les huiles vierges propres à la consommation en l'état.

iii) Huile d'olive vierge semi-fine (ou encore Huile d'olive vierge courante) : huile d'olive vierge dont la note organoleptique est égale ou supérieure à 3,5 et dont l'acidité libre exprimée en acide oléique est au maximum de 3,3 grammes pour 100 grammes;

b) Huile d'olive vierge non propre à la consommation en l'état :

Huile d'olive vierge lampante : huile d'olive vierge dont la note organoleptique est inférieure à 3,5 et/ou dont l'acidité libre exprimée en acide oléique est supérieure à 3,3 grammes pour 100 grammes.

B. Huile d'olive raffinée : huile d'olive obtenue par le raffinage d'huiles d'olive vierges.

C. Huile d'olive : huile constituée par un coupage d'huile d'olive raffinée et d'huile d'olive vierge.

Note : Afin de tenir compte des caractéristiques particulières de commercialisation de ce produit sur certains marchés de consommation, les termes "pure" ou "100 % pure" peuvent être employés en tant que spécification de la qualité, mais en aucun cas associés à la dénomination "huile d'olive".

D. Huile de grignons d'olive brute : huile obtenue par traitement au solvant des grignons d'olive, à l'exclusion des huiles obtenues par des procédés de réestérification et de tout mélange avec des huiles d'autre nature, et destinée au raffinage ultérieur pour la consommation humaine ou à des usages techniques. Elle fait l'objet du classement et des dénominations ci-après :

a) Huile de grignons d'olive raffinée : huile destinée à des usages alimentaires, obtenue par le raffinage d'huile de grignons d'olive brute;

b) Huile de grignons d'olive : coupage d'huile de grignons d'olive raffinée et d'huile d'olive vierge. Ce coupage ne peut, en aucun cas, être dénommé "huile d'olive";

c) Huile de grignons d'olive à usages techniques : toutes autres huiles de grignons d'olive brutes.

2. Chacune des dénominations précitées des huiles d'olive et des huiles de grignons d'olive des différentes qualités doit répondre aux critères de qualité fixés conformément aux recommandations intervenant en vertu du paragraphe 3 de l'article 36 en matière de normes relatives aux caractéristiques physiques, chimiques et organoleptiques de l'huile d'olive et de l'huile de grignons d'olive.

3. Le Conseil statuant à l'unanimité, peut décider d'apporter toute modification aux dénominations et définitions prévues au présent article qu'il estime nécessaire ou opportune.

Article 27

Application

1. Les dénominations fixées au paragraphe 1 de l'article 26 sont obligatoires dans le commerce international et doivent être employées pour chaque qualité d'huile d'olive et d'huile de grignons d'olive et figurer en caractères très lisibles sur tous les emballages.

2. Le Conseil détermine en matière de critères de qualité, ainsi qu'il est indiqué au paragraphe 3 de l'article 36, des normes unifiées applicables aux échanges dans le commerce international.

Article 28

Indications de provenance et appellations d'origine

1. Les indications de provenance, lorsqu'elles sont données, ne peuvent s'appliquer qu'à des huiles d'olive vierges produites et originaires exclusivement du pays, de la région ou de la localité mentionnés.

2. Les appellations d'origine, lorsqu'elles sont données, ne peuvent s'appliquer qu'aux seules huiles d'olive vierges extra produites et originaires exclusivement du pays, de la région ou de la localité mentionnés.

3. Les indications de provenance et les appellations d'origine ne peuvent être utilisées que conformément aux conditions prévues par le droit du pays d'origine.

Article 29

Engagements

1. Les Membres s'engagent à prendre, dans le plus bref délai, toutes les mesures qui, dans la forme requise par leur législation respective, assurent l'application des principes et dispositions énoncés aux articles 25, 26 et 28.

2. Ils s'efforceront, en outre, d'étendre les dispositions des articles 26 et 28 à leur commerce intérieur.

3. Ils s'engagent notamment à prohiber et à réprimer l'emploi sur leur territoire, pour le commerce international, d'indications de provenance, d'appellations d'origine et de dénomination des huiles d'olive et des huiles de grignons d'olive contraires à ces principes. Cet engagement vise toutes mentions apposées sur les emballages, les factures, les lettres de voiture et les papiers de commerce, ou employées dans la publicité, les marques de fabrique, les noms enregistrés et les illustrations se rapportant à la commercialisation internationale des huiles d'olive et des huiles de grignons d'olive, pour autant que ces mentions pourraient constituer de fausses indications ou prêter à confusion sur l'origine, la provenance ou la qualité des huiles d'olive et des huiles de grignons d'olive.

Article 30

Contestations et conciliation

1. Les contestations au sujet des indications de provenance et des appellations d'origine suscitées par l'interprétation des clauses du présent chapitre ou par les difficultés d'application qui n'auraient pas été résolues par voie de négociations directes sont examinées par le Conseil.

2. Le Conseil procède à un essai de conciliation, après avis de la commission consultative prévue au paragraphe 1 de l'article 51 et après consultation de l'Organisation mondiale de la propriété intellectuelle, d'une organisation professionnelle qualifiée d'un Membre principalement importateur et, si besoin est, de la Chambre de commerce internationale et des institutions internationales spécialisées en matière de chimie analytique; en cas d'insuccès, et après constat par le Conseil que tous les moyens ont été mis en oeuvre pour arriver à un accord, les membres intéressés ont le droit de recourir, en dernière instance, à la Cour internationale de Justice.

CHAPITRE X – DÉNOMINATIONS ET DÉFINITIONS DES OLIVES DE TABLE

Article 31

Dénominations et définitions des olives de table

1. Par "olives de table" on entend le fruit de variétés déterminées de l'olivier cultivé, sain, cueilli au stade de maturité approprié et de qualité telle que, dans ses différentes catégories et faisant l'objet des préparations commerciales et des formes de présentation établies dans les normes qualitatives recommandées, il donne un produit consommable et de bonne conservation.

2. Les olives de table sont classées dans l'un des types ci-après :

i) Olives vertes : Obtenues à partie de fruits récoltés au cours du cycle de maturation, avant la véraison, au moment où ils ont atteint leur taille normale. La couleur du fruit peut varier du vert au jaune paille;

ii) Olives tournantes : Obtenues à partir de fruits de teinte rose, rose vineux ou brune, récoltés avant complète maturité;

iii) Olives noires : Obtenues à partir de fruits récoltés au moment où ils ont atteint leur complète maturité, ou peu avant, leur coloration pouvant varier, selon la zone de production et l'époque de la cueillette, du noir rougeâtre au châtain foncé, en passant par le noir violacé, le violet foncé et le noir olivâtre.

3. Chacun des types précités d'olives de table doit répondre aux critères de qualité fixés conformément aux recommandations intervenant en vertu du paragraphe 1 de l'article 38 en matière de normes relatives aux facteurs essentiels de composition et de qualité des olives de table.

4. Les dénominations et définitions des préparations commerciales des divers types d'olives de table sont fixées conformément aux recommandations intervenant en vertu du paragraphe 1 de l'article 38.

Article 32

Application

1. Les dénominations fixées suivant les termes du paragraphe 4 de l'article 31 sont obligatoires dans le commerce international; elles doivent être employées pour chaque préparation commerciale des différents types d'olives de table et figurer en caractères très lisibles sur tous les emballages.

2. Le Conseil détermine en matière de facteurs essentiels de composition et de qualité, ainsi qu'il est indiqué au paragraphe 1 de l'article 38, des normes unifiées applicables aux échanges dans le commerce international.

Article 33

Engagements

1. Les Membres s'engagent à prendre, dans le plus bref délai, toutes les mesures qui, dans la forme requise par leur législation respective, assurent l'application des principes et dispositions énoncés à l'article 31 et s'efforceront de les étendre à leur commerce intérieur.

2. Ils s'engagent notamment à prohiber et à réprimer l'emploi sur leur territoire, pour le commerce international, de dénominations d'olives de table contraires à ces principes. Cet engagement vise toutes mentions apposées sur les emballages, les factures, les lettres de voiture et les papiers de commerce, ou employées dans la publicité, les marques de fabrique, les noms enregistrés et les illustrations se rapportant à la commercialisation internationale des olives de table, pour autant que ces mentions pourraient constituer de fausses indications ou prêter à confusion sur la qualité des olives de table.

Article 34

Contestations et conciliation

1. Les contestations suscitées par l'interprétation des clauses du présent chapitre ou par les difficultés d'application qui n'auraient pas été résolues par voie de négociations directes sont examinées par le Conseil.

2. Le Conseil procède à un essai de conciliation, après avis de la commission consultative prévue au paragraphe 1 de l'article 51 et après consultation de l'Organisation mondiale de la propriété intellectuelle, d'une organisation professionnelle qualifiée d'un Membre principalement importateur et, si besoin est, de la Chambre de commerce internationale et des institutions internationales spécialisées; en cas d'insuccès, et après constat par le Conseil que tous les moyens ont été mis en oeuvre pour arriver à un accord, les Membres intéressés ont le droit de recourir, en dernière instance, à la Cour internationale de Justice.

CHAPITRE XI – NORMALISATION DES MARCHÉS DES PRODUITS OLÉICOLES

Article 35

Examen de la situation et de l'évolution du marché de l'huile d'olive et de l'huile de grignons d'olive

1. Dans le cadre des objectifs définis à l'article premier, en vue de contribuer à la normalisation du marché de l'huile d'olive et de l'huile de grignons d'olive et de remédier à tout déséquilibre entre l'offre et la demande internationales provenant de l'irrégularité des récoltes ou d'autres causes, les Membres rendent disponibles et fournissent toutes les informations statistiques et documentation nécessaires en ce qui concerne l'huile d'olive et l'huile de grignons d'olive.

2. Le Conseil procède, à la session d'automne, à un examen détaillé des bilans oléicoles et à une estimation globale des ressources et des besoins en huile d'olive et en huile de grignons d'olive, à partir des informations fournies par chaque Membre conformément à l'article 49, de celles qui peuvent lui être communiquées par les gouvernements d'États non membres du présent Accord et de toute autre documentation statistique pertinente dont il pourrait disposer en la matière.

3. Chaque année, à la session de printemps, le Conseil, en tenant compte de toutes les informations dont il dispose à cette date, procède à un nouvel examen de la situation du marché et à une nouvelle estimation globale des ressources et des besoins en ces huiles, et il peut proposer aux Membres les mesures qu'il juge opportunes.

Article 36

Normalisation du marché de l'huile d'olive et de l'huile de grignons d'olive

1. Le Conseil est chargé de mener des études en vue de présenter aux Membres des recommandations destinées à assurer l'équilibre entre la production et la consommation et, plus généralement, la normalisation à long terme du marché oléicole par l'application de mesures appropriées, parmi lesquelles celles qui tendent à favoriser l'écoulement de l'huile d'olive à des prix compétitifs au stade de la consommation, afin de rapprocher les prix de l'huile d'olive de ceux des autres huiles végétales alimentaires, notamment par l'octroi d'aides.

2. En vue d'une telle normalisation, le Conseil est également chargé de mener des études en vue de recommander aux Membres les solutions opportunes aux problèmes qui peuvent se poser au regard de l'évolution du marché international de l'huile d'olive et de l'huile de grignons d'olive selon des modalités appropriées, compte tenu des déséquilibres du marché provenant des fluctuations de la production ou d'autres causes.

3. Le Conseil examine les moyens d'assurer le développement des échanges internationaux et une augmentation de la consommation d'huile d'olive. Il est notamment chargé de faire aux Membres toutes recommandations appropriées concernant :

a) L'adoption et l'application d'un contrat type international pour les transactions sur les huiles d'olive et les huiles de grignons d'olive;

b) La constitution et le fonctionnement d'un bureau de conciliation et d'arbitrage international pour les litiges éventuels en matière de transactions sur les huiles d'olive et les huiles de grignons d'olive;

c) L'unification des normes relatives aux caractéristiques physiques, chimiques et organoleptiques des huiles d'olive et des huiles de grignons d'olive;

d) L'unification des méthodes d'analyse.

4. Le Conseil prend toutes mesures qu'il juge utiles pour la répression de la concurrence déloyale sur le plan international, y compris de la part d'États qui ne sont pas Parties au présent Accord ou de ressortissants de ces États.

Article 37

Examen de la situation et de l'évolution du marché des olives de table

1. Dans le cadre des objectifs généraux définis à l'article premier, en vue de contribuer à la normalisation du marché des olives de table, les Membres rendent disponibles et fournissent toutes les informations, statistiques et documentation nécessaires en ce qui concerne les olives de table.

2. Le Conseil procède, à la session d'automne, à un examen détaillé des bilans quantitatifs et qualitatifs des olives de table à partir des informations ci-dessus, de celles qui peuvent lui être communiquées par les gouvernements d'États non membres du présent Accord et de toute autre documentation statistique dont il pourrait disposer en la matière.

3. Chaque année, à la session de printemps, le Conseil, en tenant compte de toutes les informations dont il dispose à cette date, procède à un nouvel examen de la situation du marché et à une estimation globale des ressources et des besoins en olives de table, et il peut proposer aux Membres les mesures qu'il juge opportunes.

Article 38

Normalisation du marché des olives de table

1. Le Conseil examine les moyens d'assurer le développement des échanges internationaux et une augmentation de la consommation des olives de table. Il est notamment chargé de faire aux Membres toutes recommandations appropriées concernant :

a) L'application de normes qualitatives unifiées applicables aux olives de table dans le commerce international;

b) L'adoption et l'application d'un contrat type international pour les transactions sur les olives de table;

c) La constitution et le fonctionnement d'un bureau de conciliation et d'arbitrage international pour les litiges éventuels en matière de transactions sur les olives de table.

2. Le Conseil est chargé de promouvoir les études jugées appropriées pour encourager le développement de la consommation des olives de table. Il les soumettra aux Membres aux fins qu'ils estimeront opportunes.

3. A cet égard, le Conseil s'attachera à faciliter à tous les Membres ou à ceux d'entre eux qui pourraient en avoir besoin, les concours sous diverses formes, y compris sur le plan financier, qui peuvent être consentis par les organismes internationaux ou autres qualifiés.

QUATRIÈME PARTIE. DISPOSITIONS TECHNIQUES

CHAPITRE XII – COOPÉRATION TECHNIQUE OLÉICOLE

Article 39

Programmes et interventions

1. En vue d'atteindre les objectifs généraux visés à l'article premier relatifs à la coopération technique oléicole, le Conseil est chargé de concevoir, promouvoir et élaborer les programmes d'intervention s'y rapportant.

2. La coopération technique oléicole concerne l'oléiculture, l'oléotechnie et l'industrie des olives de table.

3. Le Conseil peut intervenir directement pour promouvoir la coopération technique oléicole.

4. Pour la mise en place d'une partie ou de la totalité des dispositions du présent chapitre, le Conseil peut décider de faire appel à la collaboration des organismes et/ou entités, publics ou privés, nationaux ou internationaux. Il peut également apporter toute participation financière aux organismes et/ou entités précités dans la limite des sommes prévues au paragraphe 1 de l'article 17.

Article 40

Recherche et développement

1. Le Conseil examine toutes propositions de projets de recherche-développement revêtant un intérêt général pour les Membres et prend les dispositions opportunes en la matière.

2. Le Conseil peut faire appel à la collaboration des instituts, laboratoires et centres de recherche spécialisés pour la mise en oeuvre, le suivi, l'exploitation et la vulgarisation, au profit des Membres, des résultats des programmes de recherche-développement.

3. Le Conseil effectue les études indispensables sur la rentabilité économique qui peut être escomptée de l'application des résultats des programmes de recherche-développement.

Article 41

Formation et opérations spécifiques

1. Le Conseil prend les mesures nécessaires pour l'organisation de sessions de recyclage et de cours de formation, à différents niveaux, destinés aux techniciens du secteur oléicole, notamment à ceux des Membres en développement.

2. Le Conseil favorise le transfert de technologie des Membres les plus avancés dans les techniques oléicoles aux Membres en développement.

3. Le Conseil facilite toute coopération technique permettant de mettre des consultants et experts à la disposition des Membres qui en auraient besoin.

4. Le Conseil est notamment chargé :

a) De réaliser des études et opérations spécifiques;

b) D'organiser ou de favoriser les séminaires et les rencontres internationaux;

c) De rassembler les informations techniques et de les diffuser à tous les Membres;

d) De promouvoir la coordination des activités en matière de coopération technique oléicole entre les Membres, ainsi que celles qui entrent dans le cadre des programmations régionales ou interrégionales;

e) De susciter la collaboration bilatérale ou multilatérale qui puisse aider le Conseil à atteindre les objectifs du présent Accord.

Article 42

Ressources financières

Le Conseil, à l'appui des programmes de coopération technique oléicole, crée un chapitre individualisé faisant partie du budget administratif.

CHAPITRE XIII – AUTRES MESURES

Article 43

Autres mesures

Le Conseil est chargé :

a) De favoriser et coordonner les études et les recherches appropriées sur la valeur biologique de l'huile d'olive et des olives de table mettant en relief leurs qualités nutritives et leurs autres propriétés intrinsèques;

b) De mettre au point, en coopération avec les organismes spécialisés, la terminologie oléicole, les normes relatives aux produits oléicoles et les méthodes d'analyse s'y rapportant, ainsi que toute autre norme ayant un rapport avec le domaine oléicole;

c) De prendre toutes dispositions adéquates pour mettre au point un recueil des usages loyaux et constants du commerce international de l'huile d'olive, de l'huile de grignons d'olive et des olives de table.

CINQUIÈME PARTIE. DISPOSITIONS RELATIVES À LA PROMOTION

CHAPITRE XIV – PROMOTION MONDIALE EN FAVEUR DE LA CONSOMMATION DES HUILES D'OLIVE ET DES OLIVES DE TABLE

Article 44

Programme de promotion en faveur de la consommation des huiles d'olive et des olives de table

1. Les Membres contribuant au Fonds de promotion visé à l'article 19 s'engagent à entreprendre en commun des actions de promotion générique, en vue de développer la consommation des huiles d'olive et des olives de table dans le monde, en se fondant sur l'utilisation des dénominations des huiles d'olive alimentaires, telles qu'elles sont définies à l'article 26, et des olives de table, telles qu'elles sont définies à l'article 31.

2. Lesdites actions sont entreprises sous une forme éducative et publicitaire et portent sur les caractéristiques organoleptiques et chimiques, ainsi que sur les propriétés nutritives, thérapeutiques et autres des huiles d'olive et des olives de table.

3. Dans le cadre des campagnes de promotion, le consommateur sera informé sur les dénominations, l'origine et la provenance des huiles d'olive et des olives de table, tout en veillant à ne favoriser, ni à mettre en évidence aucune qualité, origine ou provenance de préférence à une autre.

4. Les programmes de promotion à entreprendre en vertu du présent article sont arrêtés par le Conseil en fonction des ressources qui sont mises à sa disposition à cet effet, une orientation prioritaire étant donnée aux actions dans les pays principalement consommateurs et dans les pays où la consommation des huiles d'olive et des olives de table est susceptible d'augmenter.

5. Les ressources du Fonds de promotion sont utilisées compte tenu des critères suivants :

a) Importance de la consommation et des possibilités de développement des débouchés actuellement existants;

b) Création de nouveaux débouchés pour les huiles d'olive et les olives de table;

c) Rentabilité des investissements en promotion.

6. Le Conseil est chargé d'administrer les ressources affectées à la promotion commune. Il établit chaque année, en annexe à son propre budget, un état prévisionnel des recettes et des dépenses destinées à cette promotion.

7. L'exécution technique des programmes de promotion incombe au Conseil qui peut également confier cette exécution à des entités spécialisées de son choix.

Article 45

Label de garantie internationale du Conseil

Les Membres s'engagent à encourager l'utilisation du label de garantie internationale du Conseil dans leurs transactions nationales et internationales d'huiles d'olive et d'olives de table et à adopter les dispositions opportunes à cet effet.

SIXIÈME PARTIE. AUTRES DISPOSITIONS

CHAPITRE XV – OBLIGATIONS GÉNÉRALES

Article 46

Obligations générales

Les Membres s'engagent à ne prendre aucune mesure allant à l'encontre des obligations contractées aux termes du présent Accord et des objectifs généraux définis à l'article premier.

Article 47

Aspects écologiques

Les Membres tiennent dûment compte des aspects écologiques à tous les stades de la production oléicole.

Article 48

Encouragement des échanges internationaux et de la consommation

Les Membres s'engagent à prendre toutes les mesures appropriées ayant pour objet de faciliter les échanges, d'encourager la consommation d'huiles d'olive et d'olives de table et d'assurer le développement normal du commerce international de ces produits. Ils s'engagent à cet effet à se conformer aux principes, règles et lignes directrices qu'ils ont agréés dans les enceintes internationales compétentes. Ils s'engagent également à prendre des mesures tendant à favoriser l'écoulement de l'huile d'olive à des prix compétitifs au stade de la consommation, parmi lesquelles la fixation d'aides et le rapprochement des prix des huiles d'olive de ceux des autres huiles végétales alimentaires, en vue d'encourager la consommation d'huile d'olive.

Article 49

Information

Les Membres s'engagent à rendre disponibles et à fournir au Conseil toutes les statistiques, les informations et la documentation nécessaires pour lui permettre de remplir les fonctions qui lui sont dévolues par le présent Accord et, notamment, toutes les indications dont il a besoin pour établir les bilans des huiles d'olive, des huiles de grignons d'olive et des olives de table et connaître la politique oléicole nationale des Membres.

Article 50

Obligations financières des Membres

Conformément aux principes généraux du droit, les obligations financières d'un Membre à l'égard du Conseil et des autres Membres se limitent aux obligations qui découlent des articles 17 et 19 concernant les contributions au budget administratif et au Fonds de promotion.

CHAPITRE XVI – DIFFÉRENDS ET RÉCLAMATIONS

Article 51

Différends et réclamations

1. Tout différend, autre que les contestations visées aux articles 30 et 34, relatif à l'interprétation ou à l'application du présent Accord, qui n'est pas réglé par voie de négociations, est, à la demande d'un Membre partie au différend, déféré au Conseil pour décision, après avis, le cas échéant, d'une commission consultative dont la composition est fixée par le règlement intérieur dudit Conseil.

2. L'avis motivé de la commission consultative est soumis au Conseil, qui tranche en tous cas le différent après avoir pris en considération tous les éléments d'information utiles.

3. Une plainte selon laquelle un Membre n'aurait pas rempli les obligations imposées par le présent Accord est, sur la demande du Membre auteur de la plainte, déférée au Conseil, qui prend une décision en la matière après consultation des Membres intéressés et après avis, le cas échéant, de la commission consultative visée au paragraphe 1 du présent article.

4. Un Membre peut, par une décision du Conseil, être reconnu coupable de manquement au présent Accord.

5. Si le Conseil constate qu'un Membre s'est rendu coupable d'un manquement au présent Accord, il peut appliquer à ce Membre des sanctions qui peuvent aller d'un simple avertissement à la suspension du droit à la participation aux décisions du Conseil jusqu'à ce que ledit Membre se soit acquitté de ses obligations, ou bien exclure ce Membre de l'Accord selon la procédure prévue à l'article 59.

CHAPITRE XVII – DISPOSITIONS FINALES

Article 52

Dépositaire

Le Secrétaire général de l'Organisation des Nations Unies est désigné comme dépositaire du présent Accord.

Article 53

Signature, ratification, acceptation et approbation

1. Le présent Accord sera ouvert à la signature des gouvernements invités à la Conférence des Nations Unies sur l'huile d'olive, 1986, au Siège de l'Organisation des Nations Unies, du 1er septembre au 31 décembre 1986 inclus.

2. Tout gouvernement visé au paragraphe 1 du présent Article peut :

a) Au moment de signer le présent Accord, déclarer que par cette signature il exprime son consentement à être lié par le présent Accord (signature définitive) ; ou

b) Après avoir signé le présent Accord, le ratifier, l'accepter ou l'approuver par le dépôt d'un instrument à cet effet auprès du dépositaire.

3. Les instruments de ratification, d'acceptation ou d'approbation seront déposés auprès du dépositaire le 31 décembre 1986 au plus tard. Le Conseil pourra toutefois accorder des délais aux gouvernements signataires qui n'auront pu déposer leur instrument à cette date.

Article 54

Adhésion

1. Le gouvernement de tout État peut adhérer au présent Accord aux conditions déterminées par le Conseil, qui comprennent un délai notamment, pour le dépôt des instruments d'adhésion. Le Conseil peut toutefois accorder une prorogation aux gouvernements qui ne sont pas en mesure d'adhérer dans le délai fixé. À son adhésion, un État est réputé figurer dans la ou les annexes du présent Accord, avec indication de la ou des quotes-parts dont il dispose au titre de ces conditions d'adhésion.

2. L'adhésion se fait par le dépôt d'un instrument d'adhésion auprès du dépositaire. Les instruments d'adhésion doivent indiquer que le gouvernement accepte toutes les conditions fixées par le Conseil.

Article 55

Notification d'application à titre provisoire

1. Un gouvernement signataire qui a l'intention de ratifier, accepter ou approuver le présent Accord, ou un gouvernement pour lequel le Conseil a fixé

des conditions d'adhésion mais qui n'a pas encore pu déposer son instrument, peut, à tout moment, notifier au dépositaire qu'il appliquera le présent Accord à titre provisoire, soit quand celui-ci entrera en vigueur conformément à l'article 56, soit, s'il est déjà en vigueur, à une date spécifiée.

2. Un gouvernement qui a notifié conformément au paragraphe 1 du présent article qu'il appliquera le présent Accord quand celui-ci entrera en vigueur ou, s'il est déjà en vigueur, à une date spécifiée, est dès lors Membre à titre provisoire jusqu'à ce qu'il dépose son instrument de ratification, d'acceptation, d'approbation ou d'adhésion et devienne ainsi Membre.

Article 56

Entrée en vigueur

1. Le présent Accord entrera en vigueur à titre définitif le 1er janvier 1987 ou à toute date ultérieure si cinq gouvernements, parmi ceux mentionnés à l'annexe A au présent Accord, représentant au moins 95 % des quotes-parts de participation, ont signé définitivement le présent Accord ou l'ont ratifié, accepté ou approuvé, ou y ont adhéré.

2. Si, au 1er janvier 1987, le présent Accord n'est pas entré en vigueur conformément au paragraphe 1 du présent article, il entrera en vigueur à titre provisoire, si, à cette date, cinq gouvernements remplissant les conditions en matière de pourcentage indiquées au paragraphe 1 du présent article ont signé définitivement le présent Accord ou l'ont ratifié, accepté ou approuvé, ou ont notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire.

3. Si, au 1er janvier 1987, les conditions d'entrée en vigueur prévues au paragraphe 1 ou au paragraphe 2 du présent article ne sont pas remplies, le Secrétaire général de l'Organisation des Nations Unies invitera les gouvernements qui auront signé définitivement le présent Accord ou l'auront ratifié, accepté ou approuvé, ou qui auront notifié au dépositaire qu'ils appliqueront le présent Accord à titre provisoire, à décider si le présent Accord entrera en vigueur entre eux, à titre provisoire ou définitif, en totalité ou en partie, à la date qu'ils pourront fixer.

4. Pour tout gouvernement qui n'a pas notifié au dépositaire, conformément à l'article 55, qu'il appliquera le présent Accord à titre provisoire et qui dépose un instrument de ratification, d'acceptation, d'approbation ou d'adhésion après l'entrée en vigueur du présent Accord, l'Accord entrera en vigueur à la date de ce dépôt.

Article 57

Amendement

1. Le Conseil peut recommander aux Membres un amendement au présent Accord.

2. Le Conseil fixe la date à laquelle les Membres doivent avoir notifié au dépositaire qu'ils acceptent l'amendement.

3. Un amendement entre en vigueur 90 jours après que le dépositaire aura reçu des notifications d'acceptation de tous les Membres. Si cette condition n'est pas satisfaite à la date fixée par le Conseil conformément au paragraphe 2 du présent article, l'amendement est réputé retiré.

Article 58

Retrait

1. Tout Membre peut se retirer du présent Accord à tout moment après l'entrée en vigueur de celui-ci, en notifiant son retrait par écrit au dépositaire. Ce Membre informe simultanément le Conseil, par écrit, de la décision qu'il a prise.

2. Le retrait effectué en vertu du présent article prend effet 90 jours après que le dépositaire en a reçu notification.

Article 59

Exclusion

Si le Conseil conclut qu'un Membre a manqué aux obligations que le présent Accord lui impose et s'il décide, en outre, que ce manquement entrave sérieusement le fonctionnement du présent Accord, il peut, par une décision unanime des autres Membres, exclure ce Membre du présent Accord. Le Conseil en donne immédiatement notification au dépositaire. Ledit Membre cesse d'être Partie au présent Accord 30 jours après la date de la décision du Conseil.

Article 60

Liquidation des comptes

1. Le Conseil procède dans les conditions qu'il juge équitables à la liquidation des comptes d'un Membre qui s'est retiré du présent Accord ou qui a été exclu du Conseil ou qui a, de toute autre manière, cessé d'être Partie au présent Accord. Le Conseil conserve les sommes déjà versées par ledit Membre. Ce Membre est tenu de régler toute somme qu'il doit au Conseil.

2. À la fin du présent Accord, un Membre se trouvant dans la situation visée au paragraphe 1 n'a droit à aucune part du produit de la liquidation ni des autres avoirs du Conseil; il ne peut non plus avoir à couvrir aucune partie du déficit du Conseil.

Article 61[2]

Durée, prorogation, reconduction et fin

1. Le présent Accord restera en vigueur jusqu'au 31 décembre 1991 à moins que le Conseil ne décide de le proroger, de le reconduire, de le renouveler ou d'y mettre fin auparavant conformément aux dispositions du présent article.

2. Le Conseil peut décider de proroger le présent Accord pour un maximum de deux périodes d'une année chacune. Tout Membre qui n'accepte pas une

---

[2] Voir ci-dessous le texte de l'article 9 du Protocole de 1993 (voir également le paragraphe 5 de la note liminaire) :

Article 9

Durée, prorogation et fin du présent Protocole

1. Le présent Protocole qui amende et reconduit l'Accord restera en vigueur jusqu'au 31 décembre 1998 à moins que le Conseil ne décide de le proroger, de le renégocier ou d'y mettre fin auparavant conformément aux dispositions du présent article.

2. Le Conseil peut décider de proroger le présent Protocole au-delà du 31 décembre 1998, pour des périodes successives ne dépassant pas deux ans chaque fois. Les membres qui n'acceptent pas une prorogation ainsi décidée le font savoir au Conseil par écrit et cessent d'être Parties au présent Protocole à compter du début de la période de prorogation.

3. Si, avant le 31 décembre 1998, ou avant l'expiration d'une période de prorogation, selon le cas, un nouvel accord destiné à remplacer l'Accord tel qu'amendé et reconduit par le présent Protocole a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le Conseil peut décider de proroger le présent Protocole jusqu'à l'entrée en vigueur à titre provisoire ou définitif du nouvel accord.

4. Si un nouvel accord est négocié et entre en vigueur alors que le présent Protocole est en cours de prorogation en vertu du paragraphe 2 ou du paragraphe 3 du présent article, le présent Protocole, tel qu'il a été prorogé, prend fin au moment de l'entrée en vigueur du nouvel accord.

5. Le Conseil peut à tout moment décider de mettre fin au présent Protocole avec effet à la date de son choix.

6. Nonobstant la fin du présent Protocole, le Conseil continue d'exister aussi longtemps qu'il le faut pour procéder à la liquidation du Conseil, y compris la liquidation des comptes, et il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

7. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

prorogation ainsi décidée du présent Accord le fera savoir au Conseil et cessera d'être Partie au présent Accord à compter du début de la période de prorogation.

3. Si, avant le 31 décembre 1991, ou avant l'expiration d'une période de prorogation visée au paragraphe 2 du présent article, selon le cas, un nouvel accord ou un protocole destiné à reconduire le présent Accord a été négocié mais n'est pas encore entré en vigueur à titre provisoire ou définitif, le présent Accord demeurera en vigueur au-delà de sa date d'expiration jusqu'à l'entrée en vigueur du nouvel accord ou du protocole, sous réserve que la durée de cette prorogation ne dépasse pas douze mois.

4. Le Conseil peut à tout moment décider de mettre fin au présent Accord avec effet à la date de son choix.

5. Nonobstant la fin du présent Accord, le Conseil continue d'exister aussi longtemps qu'il le faut pour procéder à la liquidation du Conseil, y compris la liquidation des comptes, et il a pendant ladite période les pouvoirs et fonctions qui peuvent lui être nécessaires à ces fins.

6. Le Conseil notifie au dépositaire toute décision prise en vertu du présent article.

Article 62

Réserves

Aucune réserve ne peut être faite en ce qui concerne l'une quelconque des dispositions du présent Accord.

EN FOI DE QUOI les soussignés, dûment autorisés à cet effet, ont apposé leur signature sur le présent Accord aux dates indiquées.

FAIT à Genève, le premier juillet mil neuf cent quatre-vingt-six, les textes du présent Accord en langues anglaise, arabe, espagnole, française et italienne faisant tous également foi.

ANNEXE A

Quotes-parts de participation au budget administratif

Algérie	13
Chypre	4
Communauté économique européenne	762
Égypte	4
Israël	6
Maroc	25
Tunisie	95
Turquie	91
Total	1 000

ANNEXE B

Quotes-parts attribuées aux fins de la contribution au Fonds de promotion

Algérie	5,8
Chypre	0,8
Communauté économique européenne	774,0
Israël	3,0
Maroc	25,0
Tunisie	124,8
Turquie	66,6
Total	1 000,0

ACCORDO INTERNAZIONALE DEL 1986 SULL'OLIO DI OLIVA E LE OLIVE DA TAVOLA, EMENDATO E RICONDOTTO NEL 1993

NAZIONI UNITE
1995

Nota introduttiva

1. Conformemente alla risoluzione finale adottata dalla Conferenza delle Nazioni Unite sull'Olio di Oliva e sulle Olive da Tavola, 1993, tenutasi a Ginevra dall'8 al 10 marzo, il Segretario Generale ha stabilito il testo dell'Accordo Internazionale sull'Olio di Oliva e sulle Olive da Tavola, 1986, emendato e ricondotto nel 1993.

2. Il Protocollo del 1993 che riconduce l'Accordo Internazionale sull'Olio di Oliva e sulle Olive da Tavola, 1986, con emendamenti (in seguito indicato come "Protocollo del 1993") è stato adottato dalla Conferenza delle Nazioni Unite sull'Olio di Oliva e sulle olive da Tavola, 1993, giacché l'Accordo Internazionale sull'Olio di Oliva e sulle Olive da Tavola, concluso a Ginevra il 1° luglio 1986 (in seguito indicato come "Accordo del 1986"), sarebbe scaduto il 31 dicembre 1993, conformemente al suo articolo 60 e la risoluzione RIS-1/63-IV/90, del 13 dicembre 1990, del Consiglio Oleícolo Internazionale.

3. Il Protocollo del 1993 è entrato in vigore provvisoriamente il 26 gennaio 1994 e definitivamente il 25 marzo 1994, conformemente al primo paragrafo del suo articolo 8. Per quanto riguarda gli stati parti del Protocollo del 1993, l'Accordo del 1986 ed il Protocollo del 1993 devono essere letti ed interpretati come un unico strumento e saranno indicati come "l'Accordo Internazionale sull'Olio di Oliva e sulle Olive da Tavola, 1986, emendato e ricondotto nel 1993".

4. Il suddetto documento comprende il testo dell'Accordo del 1986 (inclusi gli emendamenti frattanto apportati), modificato dal Protocollo del 1993.

5. Si noti che l'Accordo internzionale sull'Olio di Oliva e sulle Olive da Tavola, 1986, emendato e ricondotto nel 1993, resterà in vigore fino al 31 dicembre 1998, a meno che il Consiglio Oleicolo Internazionale non decida di prorogarlo, di rinegoziarlo o di mettervi prima fine conformemente alle disposizioni dell'articolo 9 del Protocollo del 1993.

Per facilitare la comprensione del documento, la Segreteria ha riprodotto per intero, in forma di una nota all'articolo 61 dell'Accordo del 1986, emendato e ricondotto nel 1993, dal titolo "durata, proroga e fine", il testo dell'articolo corrispondente (articolo 9) del Protocollo del 1993.

ACCORDO INTERNAZIONALE SULL'OLIO DI OLIVA E SULLE OLIVE DA TAVOLA, 1986 EMENDATO E RICONDOTTO NEL 1993

PREAMBOLO

Le Parti del presente Accordo,

Ricordando che la coltura dell'olivo:

- è una coltura indispensabile al mantenimento e alla conservazione dei suoli, che permette di valorizzare terreni che non consentono di piantare altre colture e che, anche in condizioni estensive di sfruttamento, che rappresentano l'essenziale della produzione attuale, reagisce in maniera favorevole a qualsiasi miglioramento colturale,

- è una coltura da frutto perenne che permette un rendimento degli investimenti ad essa dedicati con tecniche appropriate,

Sottolineando che da questa coltura dipende l'esistenza e il livello di vita di milioni di famiglie che a loro volta dipendono completamente dalle misure prese per mantenere e sviluppare il consumo dei suoi prodotti, tanto negli stessi paesi produttori, quanto nei paesi consumatori non produttori,

Ricordando che l'olio d'oliva e le olive da tavola sono prodotti di base essenziali nelle regioni ove detta coltura esiste,

Ricordando che la caratteristica essenziale della produzione di olive consiste nell'irregolarità dei raccolti e dell'approvvigionamento del mercato, che si risolve in fluttuazioni nel valore della produzione, nell'instabilità dei prezzi e dei proventi dell'esportazione, cosí come in considerevoli variazioni nel reddito dei produttori,

Ricordando che ne derivano particolari difficoltà che possono danneggiare gravemente gli interessi dei produttori e dei consumatori e compromettere le politiche generali d'espansione economica nei paesi delle regioni ove la coltura dell'olivo esiste,

Sottolineando, a tal proposito, la grandissima importanza della produzione oleicola nell'economia di numerosi paesi e segnatamente dei paesi oleicoli in via di sviluppo,

Ricordando che le misure da prendere, tenuto conto degli aspetti molto particolari della coltura dell'olivo e del mercato dei suoi prodotti, superano il quadro nazionale e che è indispensabile un'azione internazionale,

Considerando l'Accordo internazionale sull'olio di oliva, 1956 e successivi,

Considerando che l'Accordo Internazionale sull'Olio di Oliva e sulle Olive da Tavola, 1986, scade il 31 dicembre 1993,

Stimando ch'è essenziale proseguire, sviluppandola, l'opera intrapresa nel quadro degli accordi precedenti e ch'è auspicabile ricondurre l'Accordo del 1986 emendato nel 1993,

Hanno deciso quanto segue:

CAPITOLO I - OBIETTIVI GENERALI

Articolo primo

Obiettivi generali

Gli obiettivi dell'Accordo Internazionale sull'Olio di Oliva e sulle Olive da Tavola, 1986 (appresso denominato "il presente Accordo"), che tengono conto delle disposizioni delle risoluzioni 93 (IV), 124 (V) e 155 (VI), adottate dalla Conferenza delle Nazioni Unite sul Commercio e lo Sviluppo (UNCTAD), e dell'Atto finale della settima sessione e dell'Accordo di Cartagena dell'ottava sessione di detta Conferenza, sono i seguenti:

1. In materia di cooperazione internazionale e di concertazione:

   a) Favorire la cooperazione internazionale per lo sviluppo integrato dell'economia oleicola mondiale istituendo, in particolare, una nuova cooperazione per lo sviluppo fondata sulle decisioni prese nell'ottava sessione della Conferenza;

   b) Mantenere condizioni di lavoro eque in tutte le attività oleicole o derivate dall'olivicoltura per elevare i livelli di vita delle popolazioni;

   c) Favorire il coordinamento delle politiche di produzione, di industrializzazione e di commercializzazione dell'olio d'oliva, degli oli di sansa di oliva e delle olive da tavola e l'organizzazione del mercato di questi prodotti;

   d) Studiare e facilitare l'applicazione delle misure necessarie per ciò che concerne gli altri prodotti dell'olivo;

   e) Proseguire, sviluppandola, l'opera intrapresa nel quadro degli anteriori Accordi internazionali sull'olio di oliva.

2. In materia di ammodernamento dell'olivicoltura, dell'elaiotecnica e dell'industria delle olive da tavola:

   a) Incoraggiare la ricerca-sviluppo per definire le tecniche suscettibili:

      i) di rimodernare, attraverso la programmazione tecnica e scientifica, la coltura dell'olivo e l'industria dei prodotti oleicoli;

      ii) di migliorare la qualità delle produzioni di questa coltura;

iii) di ridurre il prezzo di costo dei prodotti ottenuti, in particolare dell'olio di oliva, per migliorare la posizione di quest'olio nel complesso del mercato degli oli vegetali fluidi alimentari;

iv) di migliorare la situazione dell'industria olearia nei suoi rapporti con l'ambiente, secondo le raccomandazioni della Conferenza delle Nazioni Unite sull'ambiente, per rimediare ai possibili danni;

b) Favorire il trasferimento di tecnologia e le azioni di formazione nel campo oleicolo.

3. In materia di espansione degli scambi internazionali dei prodotti oleicoli:

a) Facilitare lo studio e l'applicazione di misure tendenti all'espansione degli scambi internazionali dei prodotti oleicoli per accrescere le risorse che i paesi produttori e, piú particolarmente, i paesi produttori in via di sviluppo traggono dalle loro esportazioni, e per permettere l'accelerazione della loro crescita economica e del loro sviluppo sociale, tenendo contemporaneamente conto degli interessi dei consumatori;

b) Adottare ogni opportuna misura tendente a sviluppare il consumo dell'olio di oliva e delle olive da tavola;

c) Prevenire e, all'occorrenza, combattere ogni pratica di concorrenza sleale nel commercio internazionale dell'olio di oliva, degli oli di sansa di oliva e delle olive da tavola e garantire la consegna di una merce conforme in tutto alle regole e norme internazionali adottate in materia;

d) Migliorare l'accesso ai mercati e la sicurezza degli approvvigionamenti, cosí come le strutture dei mercati e i sistemi di commercializzazione, di distribuzione e di trasporto;

e) Intraprendere ogni azione e misura suscettibile di dar risalto ai valori biologici dell'olio di oliva e delle olive da tavola.

4. In materia di normalizzazione del commercio internazionale dei prodotti oleicoli:

a) Facilitare lo studio e l'applicazione di misure tendenti alla realizzazione di un equilibrio tra la produzione e il consumo;

b) Facilitare lo studio e l'applicazione di misure tendenti all'armonizzazione delle legislazioni nazionali riferentisi, in particolare, alla commercializzazione dell'olio di oliva e delle olive da tavola;

c) Ridurre gli inconvenienti che dipendono dalle fluttuazioni delle disponibilità sul mercato, particolarmente per:

   i) evitare le eccessive fluttuazioni dei prezzi, che devono situarsi a livelli rimunerativi e giusti per i produttori ed equi per i consumatori;

   ii) garantire condizioni che permettano un armonioso sviluppo della produzione, del consumo e degli scambi internazionali, tenuto conto delle loro interrelazioni;

d) Migliorare le procedure d'informazione e di consultazione che permettano, tra l'altro, la realizzazione di una miglior trasparenza del mercato dell'olio d'oliva, degli oli di sansa di oliva e delle olive da tavola.

CAPITOLO II - DEFINIZIONI

Articolo 2

Definizioni

Ai fini del presente Accordo:

1. Il termine "Consiglio" designa il Consiglio Oleicolo Internazionale di cui al paragrafo 1 dell'articolo 3;

2. Il termine "Membro" desgina una Parte del presente Accordo;

3. L'espressione "Membro principalmente produttore" designa qualsiasi Membro la cui produzione di olio di oliva e quella di olive da tavola, convertita in equivalente di olio di oliva con un coefficiente di conversione del 20%, siano state, durante le campagne oleicole e le campagne delle olive da tavola dal 1980/81 al 1983/84 comprese, superiori alle sue importazioni durante gli anni civili dal 1981 al 1984 compresi;

4. L'espressione "Membro principalmente importatore" designa qualsiasi Membro la cui produzione di olio di oliva e quella di olive da tavola, convertita in equivalente di olio di oliva con un coefficiente di conversione del 20%, siano state, durante le campagne oleicole e le campagne delle olive da tavola dal 1980/81 al 1983/84 comprese, inferiori alle sue importazioni durante gli anni civili dal 1981 al 1984 compresi, o per il quale non sia stata registrata nessuna di queste produzioni durante queste stesse campagne;

5. L'espressione "campagna oleicola" designa il periodo che va dal 1° novembre di ogni anno al 31 ottobre dell'anno seguente;

6. L'espressione "campagna delle olive da tavola" designa il periodo che va dal 1° settembre di ogni anno al 31 agosto dell'anno seguente;

7. L'espressione "prodotti oleicoli" designa particolarmente gli oli di oliva, le olive da tavola e gli oli di sansa di oliva.

8. L'espressione "sottoprodotti oleicoli" designa in particolare gli oli di sansa di oliva, le acque di vegetazione, i rametti di potatura ed il legno di olivo.

PRIMA PARTE - DISPOSIZIONI ISTITUZIONALI

CAPITOLO III - CONSIGLIO OLEICOLO INTERNAZIONALE

Articolo 3

Istituzione, sede e struttura del Consiglio Oleicolo Internazionale

1. Il Consiglio Oleicolo Internazionale, creato per garantire l'attuazione del presente Accordo e controllarne l'applicazione, ha la composizione, i poteri e le funzioni definiti nel presente Accordo.

2. Il Consiglio ha sede in Madrid, a meno che non decida altrimenti.

3. Il Consiglio esercita le sue funzioni direttamente e/o attraverso i Comitati e Sottocomitati di cui all'articolo 7, nonché la Segreteria esecutiva, composta dal suo Direttore esecutivo, dai suoi alti funzionari e dal suo personale.

Articolo 4

Composizione del Consiglio

1. Ciascuna Parte del presente Accordo è Membro del Consiglio.

2. Si istituiscono due categorie di Membri, ossia:

   a) i Membri principalmente produttori; e

   b) i Membri principalmente importatori.

3. Ciascun Membro ha un rappresentante al Consiglio e, se lo desidera, uno o piú supplenti. Ogni Membro può associare al suo rappresentante o ai suoi supplenti uno o piú consiglieri.

Articolo 5

Partecipazione di organizzazioni intergovernative

Ogni menzione, nel presente Accordo, di un "governo" o di "governi" vale anche per la Comunità Economica Europea e per ogni altra organizzazione intergovernativa con responsabilità nella negoziazione, conclusione e applicazione di accordi internazionali, in particolare di accordi sui prodotti di base. Di conseguenza, ogni menzione, nel presente Accordo, della firma, della ratifica, dell'accettazione o dell'approvazione o della notificazione di applicazione provvisoria, o dell'adesione è, nel caso di queste organizzazioni intergovernative, considerata valida anche per la firma, la ratifica, l'accettazione o l'approvazione, o per la notificazione di applicazione provvisoria, o per l'adesione, da parte di queste organizzazioni intergovernative.

Articolo 6

Privilegi e immunità

1. Il Consiglio ha personalità giuridica internazionale. Può, in particolare, stipulare contratti, acquistare e cedere beni mobili e immobili e stare in giudizio.

2. Sul territorio di ciascun Membro, per quanto permesso dalla legislazione di questo Membro, il Consiglio gode della capacità giuridica necessaria all'esercizio delle funzioni che il presente Accordo gli conferisce.

3. Lo statuto, i privilegi e le immunità del Consiglio sul territorio della Spagna continuano ad essere retti dall'Accordo di sede concluso tra il Governo spagnolo ed il Consiglio, firmato a Madrid il 13 luglio 1989.

4. Per quanto permesso dalla sua legislazione, il Governo dello Stato in cui si trova la sede del Consiglio esenta da imposte gli stipendi da questo pagati al suo personale e gli averi, redditi e altri beni del Consiglio.

5. Il Consiglio può concludere con uno o piú Membri accordi sui privilegi e immunità che possano essere necessari alla buona applicazione del presente Accordo.

6. Se la Sede del Consiglio è trasferita in un paese che è Membro dell'Accordo, questo Membro conclude il più presto possibile con il Consiglio un accordo, che deve essere approvato dal Consiglio, sullo statuto, i privilegi e le immunità del Consiglio, del suo Direttore Esecutivo, dei suoi alti funzionari, del suo personale e dei suoi esperti, nonché dei rappresentanti dei Membri che si trovano in questo paese per esercitare le loro funzioni.

7. A meno che non siano prese altre disposizioni di ordine fiscale in virtú dell'accordo contemplato nel paragrafo 6 e in attesa della conclusione di quest'accordo, il nuovo Membro ospite:

   a) Esenta da qualsiasi imposta gli emolumenti pagati dal Consiglio al suo personale;

   b) Esonera da qualsiasi imposta gli averi, i redditi e gli altri beni del Consiglio.

8. Se la sede del Consiglio è trasferita in un paese che non è Membro dell'Accordo, il Consiglio deve, prima del trasferimento, ottenere dal governo di questo paese una garanzia scritta che attesti:

   a) che concluderà il piú presto possibile con il Consiglio un accordo come quello di cui al paragrafo 6; e

   b) che in attesa della conclusione di tale accordo concederà le esenzioni previste nel paragrafo 7.

9. Il Consiglio si sforza di concludere, prima del trasferimento della sede, l'accordo di cui al paragrafo 6 con il governo del paese nel quale deve essere trasferita la sede del Consiglio.

Articolo 7

Poteri e funzioni del Consiglio

1. Il Consiglio esercita tutti i poteri e compie o veglia su tutte le funzioni necessarie all'esecuzione delle disposizioni del presente Accordo.

2. Il Consiglio è incaricato di promuovere qualsiasi azione tendente a uno sviluppo armonioso dell'economia oleicola mondiale con ogni mezzo e incoraggiamento in suo potere nei campi della produzione, del consumo e degli scambi internazionali, tenuto conto delle loro interrelazioni.

3. Il Consiglio è autorizzato ad intraprendere o a far intraprendere studi od altri lavori, specialmente la ricerca di particolareggiate informazioni concernenti un aiuto speciale, sotto diverse forme, alle attività oleicole, allo scopo di formulare ogni raccomandazione e suggerimento che stimi idonei per raggiungere gli obiettivi generali enumerati nell'articolo primo. Tutti questi studi e lavori devono riferirsi in particolare al massimo numero possibile di paesi o gruppi di paesi e tener conto delle condizioni generali, sociali ed economiche, dei paesi interessati.

4. Il Consiglio stabilisce le procedure secondo le quali i Membri l'informano delle conclusioni alle quali li ha portati l'esame delle reccomandazioni e dei suggerimenti derivanti dall'esecuzione del presente Accordo.

5. Il Consiglio stabilisce un regolamento interno conforme alle disposizioni del presente Accordo. Tiene aggiornata la documentazione che gli è necessaria per compiere le funzioni che gli sono devolute dal presente Accordo, ed ogni altra documentazione che stimi auspicabile. In caso di conflitto tra il regolamento interno cosí adottato e le disposizioni del presente Accordo, questo prevale.

6. Il Consiglio stabilisce, prepara e pubblica tutti i rapporti, studi ed altri documenti che può stimare utili e necessari.

7. Il Consiglio pubblica, almeno una volta l'anno, un rapporto sulle sue attività e sul funzionamento del presente Accordo.

8. Il Consiglio può nominare i comitati e sottocomitati che stimi utili per assisterlo nell'esercizio delle funzioni che gli conferisce il presente Accordo.

9. Le disposizioni finanziarie concernenti l'esercizio dei poteri del Consiglio sono enunciate nella seconda parte del presente Accordo. Il Consiglio non ha il potere di chiedere prestiti.

Articolo 8

Presidente e Vicepresidente del Consiglio

1. Il Consiglio elegge, fra le delegazioni dei Membri, un Presidente che rimane in carica durante una campagna oleicola. Nel caso in cui il Presidente sia un rappresentante, il suo diritto di partecipazione alle decisioni del Consiglio è esercitato da un altro membro della sua delegazione. Il Presidente non è retribuito.

2. Il Consiglio elegge anche, fra le delegazioni dei Membri, un Vicepresidente. Se il Vicepresidente è un rappresentante, esercita il suo diritto di partecipazione alle decisioni del Consiglio eccetto quando assume le funzioni di Presidente, nel qual caso delega questo diritto ad un altro membro della sua delegazione. Il Vicepresidente rimane in carica durante una campagna oleicola e non è retribuito.

3. In caso di assenza temporanea simultanea del Presidente e del Vicepresidente, o in caso di assenza permanente di uno o dell'altro o di tutti e due, il Consiglio può eleggere, tra le delegazioni dei Membri, nuovi titolari di queste cariche, temporanei o permanenti secondo il caso.

Articolo 9

Sessioni del Consiglio

1. Il Consiglio si riunisce nella sua sede, a meno che non decida altrimenti. Se, su invito di un Membro, il Consiglio decide di riunirsi fuori della sede, le spese supplementari che ne risultino per il bilancio del Consiglio sono a carico di questo Membro.

2. Il Consiglio si riunisce almeno due volte l'anno, in primavera e in autunno.

3. Il Consiglio può essere convocato in ogni momento a discrezione del suo Presidente. Questi convoca ugualmente il Consiglio se viene richiesto da uno o piú Membri.

4. Le convocazioni alle sessioni di cui al paragrafo 2 devono essere spedite almeno 45 giorni prima della data della prima seduta di ciascuna d'esse. Le convocazioni alle sessioni di cui al paragrafo 3 devono essere inviate almeno 15 giorni prima della data della prima seduta di ciascuna d'esse.

Articolo 10

Quota di partecipazione

1. La quota di partecipazione di ciascun Membro è determinata prendendo come base il risultato della formula seguente:

$$q = p_1 + i_1 + p_2 + i_2 + 5$$

ove:

- q indica il dato sul quale si basa il Consiglio per determinare la quota di partecipazione;

- p_1 indica, in migliaia di tonnellate metriche, la media annua di produzione d'olio d'oliva durante le campagne dal 1980/81 al 1983/84, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;

- i_1 indica, in migliaia di tonnellate metriche, la media annua delle importazioni nette d'olio d'oliva durante gli anni civili dal 1981 al 1984, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;

- p_2 indica, in migliaia di tonnellate metriche, la media annua di produzione di olive da tavola, convertita in equivalente di olio di oliva con un coefficiente di conversione del 20%, durante le campagne dal 1980/81 al 1983/84, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;

- i_2 indica, in migliaia di tonnellate metriche, la media annua delle importazioni nette di olive da tavola, convertite in equivalente di olio di oliva con un coefficiente di conversione del 20%, durante gli anni civili dal 1981 al 1984, non contando la frazione di migliaia di tonnellate metriche superiore al numero intero;

- 5 indica il dato di base assegnato a ciascun Membro in ciascuno dei gruppi di Membri.

2. Le quote di partecipazione determinate sulla base del paragrafo 1 del presente articolo sono oggetto dell'allegato A al presente Accordo. Il Consiglio potrà, all'occorrenza, rivedere le quote precitate in funzione della partecipazione all'Accordo.

Articolo 11

Decisioni del Consiglio

1. Salvo disposizione contraria del presente Accordo, le decisioni del Consiglio sono prese per consenso dei Membri.

2. Qualsiasi Membro che non abbia partecipato alla sessione nel corso della quale sarà stata presa una decisione sarà invitato a comunicare la sua posizione nei confronti di questa decisione nei 30 giorni successivi alla fine della sessione. L'assenza di risposta nel termine succitato sarà interpretata come un allineamento della posizione del Membro in questione con la decisione adottata.

3. Qualsiasi Membro può autorizzare il rappresentante di un altro Membro a rappresentare i suoi interessi e ad esercitare il suo diritto di partecipazione alle decisioni del Consiglio ad una o piú riunioni del Consiglio. Un attestato di questa autorizzazione deve essere comunicato al Consiglio ed essere da questo considerato soddisfacente.

4. Il rappresentante di un Membro può rappresentare gli interessi ed esercitare il diritto di partecipazione alle decisioni del Consiglio di un solo altro Membro.

5. Il Consiglio può prendere decisioni, senza tenere sessione, con uno scambio di corrispondenza tra il Presidente e i Membri, con riserva che nessun Membro faccia obiezione a tale procedura. Ogni decisione cosí presa è comunicata dalla Segreteria esecutiva il piú rapidamente possibile a tutti i Membri ed è riportata nel processo verbale della successiva sessione del Consiglio.

Articolo 12

Cooperazione con altre organizzazioni

1. Il Consiglio prende ogni opportuna disposizione per consultare o collaborare con l'Organizzazione delle Nazioni Unite e suoi organi, in particolare con l'UNCTAD e il PNUD e con la FAO e con le altre istituzioni specializzate dell'Organizzazione delle Nazioni Unite e organizzazioni intergovernative, governative e non governative appropriate secondo convenga.

2. Il Consiglio, considerato il ruolo particolare assolto dall' UNCTAD nel commercio internazionale dei prodotti di base, la tiene, secondo convenga, al corrente delle sue attività e dei suoi programmi di lavoro.

Articolo 13

Relazioni con il Fondo comune per i Prodotti di Base

1. Il Consiglio utilizza il meglio possibile i meccanismi del Fondo comune per i prodotti di base.

2. Riguardo all'attuazione di qualsiasi progetto in applicazione del paragrafo 1 del presente articolo, il Consiglio, come organismo internazionale di prodotto, non funge da agente di esecuzione e non assume nessun obbligo finanziario quanto a garanzie date da Membri o da altri enti. L'appartenenza al Consiglio non implica, per nessun Membro, nessuna responsabilità per i prestiti contratti o concessi da ogni altro Membro o da ogni altro ente nel quadro di tali progetti.

Articolo 14

Ammissione di osservatori

1. Il governo di qualsiasi Stato membro o osservatore dell'Organizzazione delle Nazioni Unite o di una delle sue istituzioni specializzate, non Parte del presente Accordo, o qualsiasi organizzazione di cui al paragrafo 1 dell'articolo 12 può assistere, come osservatore, a una qualsiasi delle sessioni del Consiglio, dopo accordo di quest'ultimo.

2. Il Consiglio può, su domanda di uno dei suoi Membri, decidere di tenere una qualsiasi delle sue riunioni senza osservatori.

Articolo 15

Quorum per le sessioni del Consiglio

1. Il quorum richiesto per qualsiasi sessione del Consiglio è costituito della presenza dei rappresentanti della maggioranza dei Membri detentori di almeno il 90% del totale delle quote di partecipazione assegnate ai Membri.

2. Se questo quorum non è raggiunto, la sessione è rinviata a 24 ore dopo e il quorum richiesto è costituito dalla presenza dei rappresentanti dei Membri detentori di almeno l'85% del totale delle quote di partecipazione assegnate ai Membri.

CAPITOLO IV - SEGRETERIA ESECUTIVA

Articolo 16

Segreteria Esecutiva

1. Il Consiglio dispone di una Segreteria esecutiva composta da un Direttore esecutivo, dagli alti funzionari come definiti nel regolamento interno stabilito dal Consiglio e dal personale necessario alla realizzazione dei compiti derivanti dal presente Accordo.

2. Il Consiglio nomina il Direttore esecutivo e fissa le condizioni della sua assunzione tenendo conto di quelle dei funzionari omologhi di organizzazioni intergovernative similari.

3. Il Direttore esecutivo è il piú alto funzionario del Consiglio; è responsabile dell'esecuzione dei compiti che gli incombono dall'applicazione del presente Accordo.

4. Il Consiglio, dopo aver consultato il Direttore esecutivo, nomina anche gli alti funzionari del Consiglio. Determina le loro condizioni di assunzione tenendo conto di quelle dei funzionari omologhi di organizzazioni intergovernative similari.

5. Il Direttore esecutivo nomina il personale conformemente al regolamento interno stabilito dal Consiglio. Stabilendo questo regolamento, il Consiglio tiene conto di quelli applicabili al personale di organizzazioni internazionali similari.

6. Il Direttore esecutivo, gli alti funzionari e gli altri membri del personale non devono esercitare nessuna attività in nessuno dei vari rami del settore oleicolo.

7. Nel compimento dei loro doveri ai termini del presente Accordo, il Direttore esecutivo, gli alti funzionari e il personale non chiedono, né accettano istruzioni da nessun Membro, né da nessuna autorità esterna al Consiglio. Si astengono da qualsiasi atto incompatibile con il loro stato di funzionari internazionali responsabili soltanto verso il Consiglio. Ciascun Membro deve rispettare il carattere esclusivamente internazionale delle funzioni del Direttore esecutivo, degli alti funzionari e del personale e non cercare di influire nell'esecuzione dei loro compiti.

SECONDA PARTE - DISPOSIZIONI FINANZIARIE

CAPITOLO V - BILANCIO AMMINISTRATIVO

Articolo 17

Costituzione e amministrazione

1. Le spese necessarie all'amministrazione del presente Accordo e alla realizzazione dei programmi di cooperazione tecnica oleicola in esso previsti sono imputate al bilancio amministrativo fissato annualmente in ECU. La dotazione per la realizzazione dei programmi di cooperazione tecnica oleicola, che deve essere iscritta in un capitolo individualizzato del bilancio amministrativo, è fissata annualmente in 500.000 ECU.

2. L'ammontare precitato può essere aumentato dal Consiglio a condizione che la contribuzione di nessun Membro sia aumentata senza il suo consenso.

3. La quota di ciascun Membro al bilancio amministrativo, per ogni anno civile, è proporzionale alla quota di cui dispone quando si adotta il bilancio per tale anno civile.

4. Le spese delle delegazioni al Consiglio sono a carico dei Membri interessati.

5. Nel corso della sua prima sessione, il Consiglio adotta un bilancio amministrativo per il primo anno civile e determina l'importo della quota che ciascun Membro deve pagare. In seguito, ogni anno, nel corso della sessione di autunno, il Consiglio adotta il suo bilancio amministrativo per l'anno civile seguente e determina l'importo della quota che ogni Membro deve pagare per detto anno civile.

6. La quota iniziale di ogni Membro che diviene Parte del presente Accordo dopo la sua entrata in vigore è fissata dal Consiglio in funzione della quota assegnata a questo Membro e della frazione dell'anno restante. Tuttavia, non sono modificate le quote fissate per gli altri Membri per l'anno civile in corso.

7. Le quote previste nel presente articolo sono esigibili il primo giorno dell'anno civile per il quale sono state fissate. Sono determinate in ECU e pagabili in questa moneta o nel loro equivalente in un'altra moneta liberamente convertibile.

8. Se un Membro non paga interamente la sua quota al bilancio amministrativo entro sei mesi dall'inizio dell'anno civile, il Direttore esecutivo l'invita ad eseguire il pagamento il piú presto possibile. Se il Membro di cui trattasi non regola la sua quota nei tre mesi successivi al termine succitato viene sospeso l'esercizio del suo diritto di partecipazione alle decisioni del Consiglio, come anche l'accesso alle funzioni elettive nel Consiglio e nei suoi comitati e sottocomitati, fino all'intero pagamento della quota. Tuttavia, a meno che non lo decida il Consiglio, non è né privato di nessuno dei suoi altri diritti, né esonerato da nessuno dei suoi obblighi derivanti dal presente Accordo. Nessuna decisione del Consiglio può liberarlo dai suoi obblighi finanziari derivanti dal presente Accordo.

9. Qualsiasi Membro che cessi di essere Parte del presente Accordo a causa del suo ritiro, della sua esclusione o di qualsiasi altra ragione durante la durata del presente Accordo è tenuto ad eseguire i versamenti che doveva al Consiglio e a rispettare tutti gli impegni assunti anteriormente alla data in cui cessa di essere Parte del presente Accordo. Questo Membro non può pretendere nessuna parte della liquidazione degli attivi del Consiglio alla scadenza del presente Accordo.

10. Nel corso della prima sessione di ogni anno civile, i conti finanziari del Consiglio, concernenti l'anno civile precedente, certificati da un revisore indipendente, sono presentati al Consiglio per approvazione e pubblicazione.

11. In caso di scioglimento, e prima d'esso, il Consiglio prende le misure stipulate nell'articolo 61 del presente Accordo.

CAPITOLO VI - FINANZIAMENTO DEI PROGRAMMI DI COOPERAZIONE TECNICA OLEICOLA

Articolo 18

Fonti di finanziamento e amministrazione

1. I programmi di attività contemplati nella Quarta Parte del presente Accordo sono realizzati con le fonti di finanziamento indicate nel paragrafo 2 del presente articolo.

2. Le fonti di finanziamento sono le seguenti:

   a) la dotazione del bilancio amministrativo fissata per la realizzazione dei programmi di cooperazione tecnica oleicola;

   b) le istituzioni intergovernative, governative e non governative;

   c) le contribuzioni volontarie e i doni.

3. Il Consiglio può ricevere contribuzioni volontarie e doni, in monete liberamente convertibili o in monete nazionali, per sostenere azioni da realizzare nel paese donante.

4. Il Consiglio può anche ricevere contribuzioni supplementari in altre forme, compreso sotto forma di servizi, di materiale e/o di personale scientifico e tecnico che può rispondere ai bisogni dei programmi approvati.

5. Parimenti, il Consiglio, nel quadro dello sviluppo della cooperazione internazionale, cerca di procurarsi i concorsi finanziari e/o tecnici indispensabili suscettibili di essere ottenuti dagli organismi internazionali, regionali o nazionali qualificati, finanziari o altri.

6. Le somme previste al paragrafo 1 del presente articolo non utilizzate nel corso di un anno civile potranno essere riportate negli anni civili seguenti e non potranno, in nessun caso, essere stornate ad altri capitoli del bilancio amministrativo.

7. Il Consiglio, nella sua sessione di autunno, fissa il programma della cooperazione tecnica oleicola da realizzare e/o da proseguire durante l'anno civile seguente.

8. Le decisioni relative alla gestione delle somme provenienti dalle fonti di finanziamento previste al paragrafo 2 del presente articolo sono prese secondo le disposizioni enunciate nell'articolo 11.

9. Alla scadenza del presente Accordo, a meno che non sia prorogato, ricondotto o rinnovato, le somme non utilizzate saranno rimborsate ai Membri pro-rata del totale delle loro contribuzioni durante la durata del presente Accordo.

CAPITOLO VII - FONDO DI PROMOZIONE

Articolo 19

Costituzione del Fondo

1. I Membri principalmente produttori si impegnano a mettere a disposizione del Consiglio, per ciascun anno civile, per la promozione comune definita nel Capitolo XIV del presente Accordo, una somma di 500.000 ECU.

2. Il succitato importo può essere aumentato dal Consiglio a condizione, da una parte, che non aumenti le contribuzioni di nessun Membro senza il suo consenso e, dall'altra, che qualsiasi modificazione delle quote di cui all'articolo 20, che può intervenire in questa occasione, richieda una decisione unanime dei Membri principalmente produttori.

3. La succitata somma è pagabile in ECU o loro equivalente in un'altra moneta liberamente convertibile.

Articolo 20

Contribuzioni al Fondo

1. Con riserva delle disposizioni del paragrafo 2 del presente articolo, i Membri principalmente produttori contribuiscono al Fondo di promozione applicando le quote, fissate per ciascuno di essi, che figurano nell'allegato B del presente Accordo; queste quote sono stabilite con riferimento all'importanza di detti Membri nell'economia oleicola mondiale.

2. Il Consiglio potrà, all'occorrenza, rivedere le quote precitate in funzione della partecipazione dei Membri principalmente produttori al Fondo di promozione.

3. Le contribuzioni al Fondo di promozione sono dovute per l'intero anno civile. La contribuzione annua di ciascun Membro principalmente produttore è esigibile, la prima volta, dacché diviene Membro provvisorio o definitivo e, poi, il 1° gennaio di ogni anno.

4. Per la riscossione delle contribuzioni al Fondo di promozione e in caso di ritardo nel pagamento di queste contribuzioni sono applicabili le disposizioni del paragrafo 8 dell'articolo 17.

5. Nel corso della prima sessione di ogni anno civile, i conti del Fondo di promozione del Consiglio concernenti l'anno civile precedente, certificati da un revisore indipendente, sono presentati al Consiglio per approvazione e pubblicazione.

6. Le somme del Fondo di promozione non utilizzate nel corso di un anno civile potranno esere riportate negli anni civili seguenti e non potranno, in nessun caso essere stornate al bilancio amministrativo.

Articolo 21

Contribuzioni volontarie e doni

1. Mediante speciale intesa con il Consiglio, i Membri principalmente importatori possono versare contribuzioni al Fondo di promozione. Queste contribuzioni si aggiungono all'importo del Fondo di promozione come determinato in applicazione dell'articolo 19.

2. Il Consiglio è abilitato a ricevere doni dai Governi o da altre origini per la promozione comune. Queste risorse occasionali si aggiungono all'importo del Fondo di promozione come determinato in applicazione dell'articolo 19.

Articolo 22

Decisioni sulla promozione

1. Le decisioni sulla promozione sono prese per consenso dei Membri presenti che contribuiscono al Fondo di promozione conformemente al paragrafo 1 dell'articolo 20. Questi Membri, decidendo all'unanimità, possono destinare una parte del Fondo di promozione alla realizzazione degli obiettivi previsti all'articolo 38.

2. Le decisioni prese conformemente al paragrafo 1 del presente articolo sono subito comunicate, per informazione, ai Membri assenti.

Articolo 23

Liquidazione del Fondo

Allo scadere del presente Accordo, a meno che non sia prorogato, ricondotto o rinnovato, i fondi eventualmente non utilizzati per la promozione saranno rimborsati ai Membri pro-rata del totale delle loro contribuzioni alla promozione durante la durata del presente Accordo.

CAPITOLO VIII - CONTROLLO FINANZIARIO

Articolo 24

Comitati finanziari

Il Consiglio crea:

a) un Comitato finanziario del bilancio amministrativo, composto da un rappresentante di ogni Membro, che assicura il controllo finanziario, in particolare, dell'attuazione dei capitoli V e VI del presente Accordo, e

b) un Comitato finanziario del Fondo di promozione composto da un rappresentante di ogni Membro che partecipa a detto Fondo, che assicura il controllo finanziario dell'attuazione del capitolo VII del presente Accordo.

TERZA PARTE - DISPOSIZIONI ECONOMICHE E DI NORMALIZZAZIONE

CAPITOLO IX - DENOMINAZIONI E DEFINIZIONI DEGLI OLI D'OLIVA E DEGLI OLI DI SANSA DI OLIVA. INDICAZIONI DI PROVENIENZA E DENOMINAZIONI DI ORIGINE

Articolo 25

Utilizzazione della denominazione "olio d'oliva"

1. La denominazione "olio d'oliva" è riservata all'olio proveniente unicamente dall'oliva, ad esclusione degli oli ottenuti con solvente o mediante procedimenti di riesterificazione, e di qualsiasi miscela con oli di altra natura.

2. La denominazione "olio d'oliva" impiegata sola non può in nessun caso applicarsi agli oli di sansa di oliva.

3. I Membri si impegnano ad obolire, tanto per il commercio interno, quanto per il commercio internazionale, qualsiasi impiego della denominazione "olio d'oliva", sola o combinata con altre parole, che non sia in conformità col presente articolo.

Articolo 26

Denominazioni e definizioni degli oli d'oliva e degli oli di sansa di oliva

1. Le denominazioni degli oli d'oliva e degli oli di sansa di oliva delle differenti qualità sono qui indicate, con la definizione corrispondente per ciascuna denominazione:

A. Olio d'oliva vergine: olio ottenuto dai frutti dell'olivo unicamente mediante procedimenti meccanici o altri procedimenti fisici in condizioni, termiche particolarmente, che non implichino l'alterazione dell'olio e che non abbia subito nessun trattamento diverso dal lavaggio, dalla decantazione, dalla centrifugazione e dalla filtrazione, ad esclusione degli oli ottenuti con solvente o mediante procedimenti di riesterificazione, e di qualsiasi miscela con oli di altra natura. Tale olio è cosí classificato e denominato:

a) Olio d'oliva vergine adatto al consumo tal quale 1/:

i) Olio d'oliva vergine extra: olio d'oliva vergine dal punteggio organolettico pari o superiore a 6,5 e dall'acidità libera massima espressa in acido oleico di 1 g per 100 g;

ii) Olio d'oliva vergine fino: olio d'oliva vergine dal punteggio organolettico pari o superiore a 5,5 e dall'acidità libera massima espressa in acido oleico di 1,5 g per 100 g;

iii) Olio d'oliva vergine semifino (o anche Olio d'oliva vergine corrente): olio d'oliva vergine dal punteggio organolettico pari o superiore a 3,5 e dall'acidità libera massima espressa in acido oleico di 3,3 g per 100 g.

b) Olio d'oliva vergine inadeguato al consumo tal quale:

Olio d'oliva vergine lampante: olio d'oliva vergine dal punteggio organolettico inferiore a 3,5 e/o dall'acidità libera espressa in acido oleico superiore a 3,3 g per 100 g.

B. Olio d'oliva raffinato: olio d'oliva ottenuto mediante raffinazione di oli d'oliva vergini.

C. Olio d'oliva: olio costituito da un taglio di olio d'oliva raffinato e di olio d'oliva vergine.

Nota: Al fine di tener conto delle particolari caratteristiche di commercializzazione di questo prodotto su taluni mercati di consumo, l'espressione "puro" o "100% puro" può essere impiegata quale specificazione della sua qualità, ma in nessun caso unita alla denominazione "Olio di oliva".

1/ È permesso utilizzare la qualificazione "naturale" per tutti gli oli d'oliva vergini adatti al consumo tal quale.

D. Olio di sansa di oliva grezzo: olio ottenuto mediante trattamento con solvente dalle sanse di oliva, con esclusione degli oli ottenuti mediante procedimenti di riesterificazione, e di qualsiasi miscela con oli di altra natura, e destinato a ulteriore raffinazione per il consumo umano o a usi tecnici. Tale olio è cosí classificato e denominato:

a) Olio di sansa di oliva raffinato: olio destinato ad usi alimentari, ottenuto mediante raffinazione di olio di sansa di oliva grezzo.

b) Olio di sansa di oliva: taglio di olio di sansa di oliva raffinato e di olio d'oliva vergine. Questo taglio non può, in nessun caso, essere denominato "olio d'oliva".

c) Olio di sansa di oliva per usi tecnici: qualsiasi altro olio di sansa di oliva grezzo.

2. Ciascuna delle suddette denominazioni degli oli d'oliva e degli oli di sansa di oliva delle differenti qualità deve rispondere ai criteri di qualità fissati conformemente alle raccomandazioni che intervengono in virtú del paragrafo 3 dell'articolo 36 in materia di norme sulle caratteristiche fisiche, chimiche e organolettiche dell'olio d'oliva e dell'olio di sansa di oliva.

3. Il Consiglio, decidendo all'unanimità, può apportare qualsiasi modificazione alle denominazioni e definizioni previste nel presente articolo che ritenga necessaria o opportuna.

Articolo 27

Applicazione

1. Le denominazioni fissate nel paragrafo 1 dell'articolo 26 sono obbligatorie nel commercio internazionale e devono essere impiegate per ogni qualità di olio d'oliva e di olio di sansa di oliva e apparire in caratteri molto leggibili su tutti i recipienti.

2. Il Consiglio determina in materia di criteri di qualità, com'è indicato nel paragrafo 3 dell'articolo 36, norme unificate applicabili agli scambi nel commercio internazionale.

Articolo 28

Indicazioni di provenienza e denominazioni di origine

1. Le indicazioni di provenienza, quando sono date, non possono applicarsi che a oli d'oliva vergini prodotti e originari esclusivamente del paese, della regione o del luogo menzionati.

2. Le denominazioni di origine, quando sono date, non possono applicarsi che ai soli oli d'oliva vergini extra prodotti e originari esclusivamente del paese, della regione o del luogo menzionati.

3. Le indicazioni di provenienza e le denominazioni di origine possono, inoltre, essere utilizzate soltanto in conformità delle condizioni previste dal diritto del paese di origine.

Articolo 29

Impegni

1. I Membri si impegnano a prendere, nel minor tempo possibile, tutte le misure che, nella forma richiesta dalla loro legislazione, garantiscano l'applicazione dei principii e delle disposizioni enunciati negli articoli 25, 26 e 28.

2. Si sforzeranno, inoltre, ad estendere le disposizioni degli articoli 26 e 28 al loro commercio interno.

3. Si impegnano particolarmente a vietare e a reprimere l'impiego sul loro territorio, per il commercio internazionale, di indicazioni di provenienza, di denominazioni di origine e di denominazioni degli oli d'oliva e degli oli di sansa di oliva contrarie a questi principii. Questo impegno riguarda ogni menzione apposta sui recipienti, sulle fatture, sulle lettere di vettura e sulle carte di commercio, o impiegata nella pubblicità, nei marchi di fabbrica, nei nomi registrati e nelle illustrazioni riferentisi alla commercializzazione internazionale degli oli d'oliva e degli oli di sansa di oliva, per quanto queste menzioni potrebbero costituire false indicazioni o prestarsi a confusione sull'origine, sulla provenienza o sulla qualità degli oli di oliva e degli oli di sansa di oliva.

Articolo 30

Contestazioni e conciliazione

1. Le contestazioni a proposito delle indicazioni di provenienza e delle denominazioni di origine suscitate dall'interpretazione delle clausole di questo capitolo o dalle difficoltà di applicazione, non risolte mediante negoziati diretti, sono esaminate dal Consiglio.

2. Il Consiglio procede a un tentativo di conciliazione, dopo parere della commissione consultiva prevista nel paragrafo 1 dell'articolo 51 e dopo consultazione dell'Organizzazione Mondiale della Proprietà Intellettuale, di un'organizzazione professionale qualificata di un Membro principalmente importatore e, se necessario, della Camera di Commercio Internazionale e delle istituzioni internazionali specializzate in materia di chimica analitica; in caso d'insuccesso e dopo che il Consiglio ha costatato che tutti i mezzi sono stati messi in opera per giungere ad un accordo, i Membri interessati hanno il diritto di ricorrere, in ultima istanza, alla Corte Internazionale di Giustizia.

CAPITOLO X - DENOMINAZIONI E DEFINIZIONI DELLE OLIVE DA TAVOLA

Articolo 31

Denominazioni e definizioni delle olive da tavola

1. Per "oliva da tavola" s'intende il frutto di varietà determinate dell'olivo coltivato, sano, colto al punto giusto di maturità e di qualità tale che, nelle sue differenti categorie, e oggetto delle preparazioni commerciali e delle forme di presentazione stabilite nelle norme qualitative raccomandate, dia un prodotto di consumo e di buona conservazione.

2. Le olive da tavola sono classificate in uno dei seguenti tipi:

   i) Olive verdi: ottenute da frutti colti durante il ciclo di maturazione, prima dell'invaiatura e quando hanno raggiunto dimensioni normali. Il colore del frutto può variare dal verde al giallo paglia.

   ii) Olive cangianti: ottenute da frutti di color rosato, rosa vinaceo o castagno, colti prima della completa maturità.

   iii) Olive nere: ottenute da frutti colti in piena maturità, o poco prima, dal colore, secondo la zona di produzione ed epoca della raccolta, nero rossastro, nero violaceo, viola scuro, nero olivastro o castagno scuro.

3. Ciascuno dei succitati tipi di olive da tavola deve rispondere ai criteri di qualità fissati conformemente alle raccomandazioni che intervengono in virtú del paragrafo 1 dell'articolo 38 in materia di norme sui fattori essenziali di composizione e di qualità delle olive da tavola.

4. Le denominazioni e definizioni delle preparazioni commerciali dei diversi tipi di olive da tavola sono fissate conformemente alle raccomandazioni che intervengono in virtú del paragrafo 1 dell'articolo 38.

Articolo 32

Applicazione

1. Le denominazioni fissate secondo i termini del paragrafo 4 dell'articolo 31 sono obbligatorie nel commercio internazionale; devono essere impiegate per ogni preparazione commerciale dei differenti tipi di olive da tavola e apparire in caratteri molto leggibili su tutti i recipienti.

2. Il Consiglio determina in materia di fattori essenziali di composizione e di qualità, cosí come è indicato nel paragrafo 1 dell'articolo 38, norme unificate applicabili agli scambi nel commercio internazionale.

Articolo 33

Impegni

1. I Membri si impegnano a prendere, nel minor tempo possibile, tutte le misure che, nella forma richiesta dalla loro legislazione, garantiscono l'applicazione dei principii e delle disposizioni enunciati nell'articolo 31 e si sforzeranno ad estenderle al loro commercio interno.

2. Si impegnano particolarmente a vietare e a reprimere l'impiego sul loro territorio, per il commercio internazionale, di denominazioni di olive da tavola contrarie a questi principii. Questo impegno riguarda ogni menzione apposta sui recipienti, sulle fatture, sulle lettere di vettura e sulle carte di commercio, o impiegata nella pubblicità, nei marchi di fabbrica, nei nomi registrati e nelle illustrazioni riferentisi alla commercializzazione internazionale delle olive da tavola, per quanto queste menzioni potrebbero costituire false indicazioni o prestarsi a confusione sulla qualità delle olive da tavola.

Articolo 34

Contestazioni e conciliazione

1. Le contestazioni suscitate dall'interpretazione delle clausole di questo capitolo o dalle difficoltà di applicazione non risolte mediante negoziati diretti sono esaminate dal Consgilio.

2. Il Consiglio procede a un tentativo di conciliazione, dopo parere della commissione consultiva prevista nel paragrafo 1 dell'articolo 51 e dopo consultazione dell'Organizzazione Mondiale della Proprietà Intellettuale, di un'organizzazione professionale qualificata di un Membro principalmente importatore e, se necessario, della Camera di Commercio Internazionale e delle istituzioni internazionali specializzate; in caso d'insuccesso, e dopo che il Consiglio ha costatato che tutti i mezzi sono stati messi in opera per giungere ad un accordo, i Membri interessati hanno il diritto di ricorrere, in ultima istanza, alla Corte Internazionale di Giustizia.

CAPITOLO XI - NORMALIZZAZIONE DEI MERCATI DEI PRODOTTI OLEICOLI

Articolo 35

Esame della situazione e dell'evoluzione del mercato dell'olio d'oliva e dell'olio di sansa di oliva

1. Nel quadro degli obiettivi generali definiti nell'articolo primo per contribuire alla normalizzazione del mercato dell'olio d'oliva e dell'olio di sansa di oliva e ovviare ad ogni squilibrio tra l'offerta e la domanda internazionali proveniente dall'irregolarità dei raccolti o da altre cause, i Membri mettono a disposizione e forniscono al Consiglio tutte le informazioni, le statistiche e la documentazione necessaria concernenti l'olio di oliva e l'olio di sansa di oliva.

2. Il Consiglio provvede, nella sessione di autunno, ad un particolareggiato esame dei bilanci oleicoli e a una stima globale delle risorse e dei bisogni di olio d'oliva e di olio di sansa di oliva, a partire dalle informazioni fornite da ciascun Membro in conformità dell'articolo 49, da quelle che possono essergli comunicate dai governi di Stati non membri del presente Accordo e da ogni altra documentazione statistica pertinente di cui potrebbe disporre.

3. Ogni anno, nella sessione di primavera, il Consiglio, tenendo conto di tutte le informazioni di cui dispone a questa data, provvede ad un nuovo esame della situazione del mercato e ad una nuova stima globale delle risorse e dei bisogni di questi oli e può proporre ai Membri le misure che giudica opportune.

Articolo 36

Normalizzazione del mercato dell'olio d'oliva e dell'olio di sansa di oliva

1. Il Consiglio è incaricato di condurre degli studi allo scopo di presentare ai Membri raccomandazioni destinate a garantire l'equilibrio tra la produzione e il consumo e, piú generalmente, la normalizzazione a lungo termine del mercato oleicolo mediante l'applicazione di misure appropriate, tra le quali quelle che tendono a favorire lo smaltimento dell'olio d'oliva a prezzi competitivi alla fase di consumo, per ravvicinare i prezzi dell'olio d'oliva a quelli degli altri oli vegetali alimentari, particolarmente con la concessione di aiuti.

2. Per tale normalizzazione, il Consiglio è ugualmente incaricato di condurre degli studi per raccomandare ai Membri le soluzioni opportune ai problemi che possono porsi riguardo all'evoluzione del mercato internazionale dell'olio d'oliva e dell'olio di sansa di oliva secondo modalità appropriate, tenuto conto degli squilibri del mercato provenienti dalle fluttuazioni della produzione o da altre cause.

3. Il Consiglio esamina i mezzi per garantire lo sviluppo degli scambi internazionali e un aumento del consumo di olio d'oliva. E' specialmente incaricato di fare ai Membri ogni appropriata raccomandazione circa:

   a) l'adozione e l'applicazione di un contratto-tipo internazionale per le operazioni sugli oli d'oliva e gli oli di sansa di oliva;

   b) la costituzione e il funzionamento di un ufficio di conciliazione e d'arbitrato internazionale per le eventuali controversie in materia di operazioni sugli oli d'oliva e gli oli di sansa di oliva;

   c) l'unificazione delle norme relative alle caratteristiche fisiche, chimiche e organolettiche degli oli d'oliva e degli oli di sansa di oliva;

   d) l'unificazione dei metodi di analisi.

4. Il Consiglio prende ogni misura che giudica utile per la repressione della concorrenza sleale sul piano internazionale anche da parte di Stati che non sono Parti del presente Accordo o di cittadini di questi Stati.

Articolo 37

Esame della situazione e dell'evoluzione del mercato delle olive da tavola

1. Nel quadro degli obiettivi generali definiti nell'articolo primo, per contribuire alla normalizzazione del mercato delle olive da tavola, i Membri rendono disponibili e forniscono tutte le informazioni, statistiche e documentazione necessarie sulle olive da tavola.

2. Il Consiglio provvede, nella sessione di autunno, ad un esame particolareggiato dei bilanci quantitativi e qualitativi delle olive da tavola a partire dalle informazioni di cui sopra, da quelle che possono essergli comunicate dai Governi di Stati non membri del presente Accordo e da qualsiasi altra documentazione statistica pertinente di cui potrebbe disporre.

3. Ogni anno, nella sessione di primavera, il Consiglio, tenendo conto di tutte le informazioni di cui dispone a questa data, provvede ad un nuovo esame della situazione del mercato e ad una stima globale delle risorse e dei bisogni di olive da tavola, e può proporre ai Membri le misure che giudica opportune.

Articolo 38

Normalizzazione del mercato delle olive da tavola

1. Il Consiglio esamina i mezzi per garantire lo sviluppo degli scambi internazionali e un aumento del consumo delle olive da tavola. È specialmente incaricato di fare ai Membri ogni appropriata raccomandazione circ

   a) l'applicazione di norme qualitative unificate applicabili alle olive da tavola nel commercio internazionale;

   b) l'adozione e l'applicazione di un contratto-tipo internazionale per le operazioni sulle olive da tavola;

   c) la costituzione e il funzionamento di un ufficio di conciliazione e di arbitrato internazionale per le eventuali controversie in materia di operazioni sulle olive da tavola.

2. Il Consiglio è incaricato di promuovere gli studi giudicati appropriati per incoraggiare lo sviluppo del consumo delle olive da tavola. Li sottoporrà ai Membri ai fini che stimeranno opportuni.

3. A tal proposito, il Consiglio cercherà di fornire a tutti i Membri, o a quelli che potrebbero averne bisogno, i concorsi sotto diverse forme, finanziaria compresa, che possano essere concessi dagli organismi internazionali o altri qualificati.

QUARTA PARTE - DISPOSIZIONI TECNICHE

CAPITOLO XII - COOPERAZIONE TECNICA OLEICOLA

Articolo 39

Programmi e interventi

1. Per raggiungere gli obiettivi generali di cui all'articolo primo relativi alla cooperazione tecnica oleicola, il Consiglio è incaricato di concepire, promuovere ed elaborare i programmi d'intervento pertinenti.

2. La cooperazione tecnica oleicola riguarda l'olivicoltura, l'elaiotecnica e l'industria delle olive da tavola.

3. Il Consiglio può intervenire direttamente per promuovere la cooperazione tecnica oleicola.

4. Per l'applicazione di una parte o di tutte le disposizioni del presente capitolo, il Consiglio può decidere di ricorrere alla collaborazione di organismi e/o enti, pubblici o privati, nazionali o internazionali. Può anche apportare qualsiasi partecipazione finanziaria agli organismi e/o enti succitati nel limite delle somme previste nel paragrafo 1 dell'articolo 17.

Articolo 40

Ricerca e sviluppo

1. Il Consiglio esamina ogni proposta di progetti di ricerca-sviluppo di generale interesse per i Membri e prende le opportune disposizioni in materia.

2. Il Consiglio può ricorrere alla collaborazione degli istituti, laboratori e centri di ricerca specializzati per l'attuazione, il seguimento, lo sfruttamento e la divulgazione a beneficio dei Membri dei risultati dei programmi di ricerca-sviluppo.

3. Il Consiglio esegue gli indispensabili studi sulla resa economica che può derivare dall'applicazione dei risultati dei programmi di ricerca-sviluppo.

Articolo 41

Formazione e operazioni specifiche

1. Il Consiglio prende le misure necessarie per l'organizzazione di sessioni di aggiornamento e di corsi di formazione, a differenti livelli, per tecnici del settore oleicolo, specialmente per quelli dei Membri in via di sviluppo.

2. Il Consiglio favorisce il trasferimento di tecnologie dai Membri piú avanzati nelle tecniche oleicole ai Membri in via di sviluppo

3. Il Consiglio agevola qualsiasi cooperazione tecnica che permetta di mettere consulenti ed esperti a disposizione dei Membri che ne avessero bisogno.

4. Il Consiglio è specialmente incaricato:

   a) di realizzare studi e operazioni specifiche;

   b) di organizzare o di favorire i seminari e gli incontri internazionali;

   c) di raccogliere le informazioni tecniche e di diffonderle tra tutti i Membri;

   d) di promuovere il coordinamento delle attività in materia di cooperazione tecnica oleicola tra i Membri, e quelle che entrano nel quadro delle programmazioni regionali o interregionali;

   e) di promuovere la collaborazione bilaterale o multilaterale che possa aiutare il Consiglio a raggiungere gli obiettivi del presente Accordo.

Articolo 42

Risorse finanziarie

Il Consiglio, a sostegno dei programmi di cooperazione tecnica oleicola, crea un capitolo individualizzato nel bilancio amministrativo.

CAPITOLO XIII - ALTRE MISURE

Articolo 43

Altre misure

Il Consiglio è incaricato di:

a) favorire e coordinare gli studi e le ricerche appropriate sul valore biologico dell'olio d'oliva e delle olive da tavola, dando risalto alle loro qualità nutritive e alle loro altre proprietà intrinseche;

b) definire, in cooperazione con gli organismi specializzati, la terminologia oleicola, le norme sui prodotti oleicoli e i relativi metodi di analisi, nonché qualsiasi altra norma attinente al campo oleicolo;

c) prendere ogni disposizione adeguata per definire una raccolta degli usi leali e costanti del commercio internazionale dell'olio d'oliva, dell'olio di sansa di oliva e delle olive da tavola.

QUINTA PARTE - DISPOSIZIONI SULLA PROMOZIONE

CAPITOLO XIV - PROMOZIONE MONDIALE IN FAVORE DEL CONSUMO DEGLI OLI D'OLIVA E DELLE OLIVE DA TAVOLA

Articolo 44

Programmi di promozione in favore del consumo degli oli d'oliva e delle olive da tavola

1. I Membri che contribuiscono al Fondo di promozione di cui all'articolo 19 s'impegnano a intraprendere in comune azioni di promozione generica per sviluppare il consumo degli oli d'oliva e delle olive da tavola nel mondo, basandosi sull'utilizzazione delle denominazioni degli oli d'oliva alimentari, cosí come sono definiti nell'articolo 26, e delle olive da tavola, cosí come sono definite nell'articolo 31.

2. Dette azioni sono intraprese sotto una forma educativa e pubblicitaria e si basano sulle caratteristiche organolettiche e chimiche, nonché sulle proprietà nutritive, terapeutiche ed altre degli oli d'oliva e delle olive da tavola.

3. Nel quadro delle campagne di promozione, il consumatore sarà informato sulle denominazioni, sull'origine e sulla provenienza degli oli d'oliva e delle olive da tavola, pur badando a non favorire, né a dar risalto a nessuna qualità, origine o provenienza piú che a un'altra.

4. I programmi di promozione da intraprendere in virtú del presente articolo sono fissati dal Consiglio in funzione delle risorse messe a sua disposizione allo scopo; si da un'orientazione prioritaria alle azioni nei paesi principalmente consumatori e nei paesi ove il consumo degli oli d'oliva e delle olive da tavola è suscettibile di aumento.

5. Le risorse del Fondo di promozione sono utilizzate tenendo conto dei seguenti criteri:

   a) importanza del consumo e delle possibilità di sviluppo degli sbocchi sttualmente esistenti;

   b) creazioni di nuovi sbocchi per gli oli d'oliva e le olive da tavola;

   c) rendimento degli investimenti in promozione.

6. Il Consiglio è incaricato di amministrare le risorse assegnate alla promozione comune. Stabilisce ogni anno, in allegato al suo bilancio, uno stato preventivo delle entrate e delle uscite destinate a questa promozione.

7. L'esecuzione tecnica dei programmi di promozione spetta al Consiglio, che può anche affidarla a enti specializzati di sua scelta.

Articolo 45

Marchio di garanzia internazionale del Consiglio

I Membri si impegnano ad incoraggiare l'uso del marchio di garanzia internazionale del Consiglio nelle loro operazioni nazionali e internazionali degli oli d'oliva e delle olive da tavola e ad adottare le opportune disposizioni allo scopo.

SESTA PARTE - ALTRE DISPOSIZIONI

CAPITOLO XV - OBBLIGHI GENERALI

Articolo 46

Obblighi generali

I Membri si impegnano a non prendere nessuna misura contraria agli obblighi contratti ai termini del presente Accordo e agli obiettivi generali definiti nell'articolo primo.

Articolo 47

Aspetti ecologici

I Membri tengono debitamente conto degli aspetti ecologici a tutti gli stadi della produzione oleicola.

Articolo 48

Incoraggiamento degli scambi internazionali e del consumo

I Membri si impegnano a prendere tutte le misure appropriate atte a facilitare gli scambi, ad incoraggiare il consumo degli oli d'oliva e delle olive da tavola e a garantire il normale sviluppo del commercio internazionale di questi prodotti. A tale scopo si impegnano a conformarsi ai principii, alle regole e alle linee direttrici che hanno accettato negli ambienti internazionali competenti. Si impegnano anche a prendere misure tendenti a favorire lo smaltimento dell'olio d'oliva a prezzi competitivi alla fase del consumo, tra le quali la fissazione di aiuti e il riavvicinamento dei prezzi degli oli d'oliva a quelli degli altri oli vegetali alimentari, per incoraggiare il consumo dell'olio d'oliva.

Articolo 49

Informazione

I Membri si impegnano a rendere disponibili e a fornire al Consiglio tutte le statistiche, le informazioni e la documentazione necessarie per permettergli d'adempiere le funzioni che gli sono devolute dal presente Accordo e, segnatamente, tutte le indicazioni delle quali ha bisogno per stabilire i bilanci degli oli d'oliva, degli oli di sansa di oliva e delle olive da tavola e conoscere la politica oleicola nazionale dei Membri.

Articolo 50

Obblighi finanziari dei Membri

In conformità con i principii generali del diritto, gli obblighi finanziari di un Membro, nei riguardi del Consiglio e degli altri Membri, si limitano a quelli che derivano dagli articoli 17 e 19 concernenti le contribuzioni al bilancio amministrativo ed al Fondo di promozione.

CAPITOLO XVI - CONTROVERSIE E RECLAMI

Articolo 51

Controversie e reclami

1. Qualsiasi controversia diversa dalle contestazioni di cui all'articolo 30 e 34, sull'interpretazione o sull'applicazione del presente Accordo, non risolta da negoziati, viene, a richiesta di un Membro parte della controversia, deferita per decisione al Consiglio, previo parere, all'occorrenza, di una commissione consultiva la cui composizione è fissata dal regolamento interno del Consiglio.

2. Il parere motivato della commissione consultiva è sottoposto al Consiglio che risolve la controversia dopo aver considerato tutti gli elementi d'informazione utili.

3. Un reclamo secondo il quale un Membro non avrebbe adempiuto gli obblighi imposti dal presente Accordo viene, a richiesta del Membro autore del reclamo, deferito al Consiglio che prende una decisione in materia dopo aver consultato i Membri interessati e dopo parere, all'occorrenza, della commissione consultiva di cui al paragrafo 1 del presente articolo.

4. Un Membro può, con una decisione del Consiglio, essere riconosciuto colpevole d'infrazione al presente Accordo.

5. Se il Consiglio costata che un Membro si è reso colpevole d'infrazione al presente Accordo, può applicare a questo Membro sanzioni che possono andare da un semplice avvertimento alla sospensione del diritto di partecipazione alle decisioni del Consiglio fino a quando questo Membro non abbia adempiuto i suoi obblighi, oppure escluderlo dall'Accordo, secondo la procedura prevista all'articolo 59.

CAPITOLO XVII - ISPOSIZIONI FINALI

Articolo 52

Depositario

Il Segretario Generale dell'Organizzazione delle Nazioni Unite è designato quale depositario del presente Accordo.

Articolo 53

Firma, ratifica, accettazione e approvazione

1. Il presente Accordo sarà aperto alla firma dei governi invitati alla Conferenza delle Nazioni Unite sull'Olio d'Oliva, 1986, nella Sede dell'Organizzazione delle Nazioni Unite, dal 1° settembre al 31 dicembre 1986 compresi.

2. Qualsiasi governo di cui al paragrafo 1 del presente articolo può:

   a) Al momento di firmare il presente Accordo, dichiarare che con questa firma esprime il suo consenso ad essere vincolato dal presente Accordo (firma definitiva); o

   b) Dopo aver firmato il presente Accordo, ratificarlo, accettarlo o approvarlo con il deposito di uno strumento a tal fine presso il depositario.

3. Gli strumenti di ratifica, di accettazione o di approvazione saranno depositati presso il depositario il piú tardi il 31 dicembre 1986. Il Consiglio potrà tuttavia concedere proroghe ai governi firmatari che non avranno potuto depositare il loro strumento a questa data.

Articolo 54

Adesione

1. Il governo di qualsiasi Stato può aderire al presente Accordo alle condizioni determinate dal Consiglio, che comprendono, in particolare, un termine per il deposito degli strumenti di adesione. Il Consiglio può tuttavia concedere una proroga ai governi che non sono in grado di aderire nel termine fissato. Alla sua adesione, uno Stato si considera incluso nell'allegato o negli allegati del presente accordo, con l'indicazione della o delle quote di partecipazione di cui dispone a titolo di queste condizioni di adesione.

2. L'adesione avviene mediante deposito di uno strumento di adesione presso il depositario. Gli strumenti di adesione devono indicare che il governo accetta tutte le condizioni fissate dal Consiglio.

Articolo 55

Notificazione di applicazione provvisoria

1. Un governo firmatario che ha intenzione di ratificare, accettare o approvare il presente Accordo, o un governo per il quale il Consiglio ha fissato condizioni di adesione ma che non ha ancora potuto depositare il suo strumento, può, in qualsiasi momento, notificare al depositario che applicherà il presente Accordo provvisoriamente, sia quando questo entrerà in vigore conformemente all'articolo 56, sia, se è già in vigore, a una data specificata.

2. Un governo che ha notificato conformemente al paragrafo 1 del presente articolo che applicherà il presente Accordo quando questo entrerà in vigore o, se è già in vigore, a una data specificata, è Membro provvisorio fino a quando deposita il suo strumento di ratifica, di accettazione, di approvazione o di adesione e diviene così Membro.

Articolo 56

Entrata in vigore

1. Il presente Accordo entrerà in vigore definitivamente il 1° gennaio 1987 o a qualsiasi data ulteriore se cinque governi, tra quelli menzionati in allegato A, che rappresentino almeno il 95% delle quote di partecipazione, hanno firmato definitivamente il presente Accordo o lo hanno ratificato, accettato o approvato, o vi hanno aderito.

2. Se, il 1° gennaio 1987, il presente Accordo non è entrato in vigore conformemente al paragrafo 1 del presente articolo, entrerà in vigore provvisoriamente se, a questa data, cinque governi che soddisfano le condizioni in materia di percentuale indicate nel paragrafo 1 del presente articolo hanno firmato definitivamente il presente Accordo o lo hanno ratificato, accettato o approvato, o hanno notificato al depositario che lo applicheranno provvisoriamente.

3. Se, il 1° gennaio 1987, non sono soddisfatte le condizioni di entrata in vigore previste nel paragrafo 1 o nel paragrafo 2 del presente articolo, il Segretario Generale dell'Organizzazione delle Nazioni Unite inviterà i governi che avranno firmato definitivamente il presente Accordo o l'avranno ratificato, accettato o approvato, o che avranno notificato al depositario che lo applicheranno provvisoriamente a decidere se entrerà in vigore tra loro, provvisoriamente o definitivamente, totalmente o in parte, alla data che potranno fissare.

4. Per qualsiasi governo che non abbia notificato al depositario, conformemente all'articolo 55, che applicherà il presente Accordo provvisoriamente e che deposita uno strumento di ratifica, di accettazione, di approvazione o di adesione dopo la sua entrata in vigore, l'Accordo entrerà in vigore alla data di questo deposito.

Articolo 57

Emendamento

1. Il Consiglio può raccomandare ai Membri un emendamento al presente Accordo.

2. Il Consiglio fissa la data in cui i Membri devono aver notificato al depositario che accettano l'emendamento.

3. Un emendamento entra in vigore 90 giorni dopo che il depositario avrà ricevuto notificazioni di accettazione da tutti i Membri. Se questa condizione non è soddisfatta alla data fissata dal Consiglio, conformemente al paragrafo 2 del presente articolo, l'emendamento si considera ritirato.

Articolo 58

Ritiro

1. Qualsiasi Membro può ritirarsi dal presente Accordo in qualsiasi momento dopo la sua entrata in vigore notificando per iscritto il suo ritiro al depositario. Informa simultaneamente, per iscritto, il Consiglio della decisione presa.

2. Il ritiro avvenuto in virtú del presente articolo prende effetto 90 giorni dopo che il depositario ne ha ricevuto notificazione.

Articolo 59

Esclusione

Se il Consiglio conclude che un Membro ha mancato agli obblighi che il presente Accordo gli impone e se decide, inoltre, che questa mancanza intralcia seriamente il funzionamento del presente Accordo, può, per decisione unanime degli altri Membri escludere questo Membro dal presente Accordo. Il Consiglio ne da immediatamente notificazione al depositario. Detto Membro cessa di essere Parte del presente Accordo 30 giorni dopo la data della decisione del Consiglio.

Articolo 60

Liquidazione dei conti

1. Il Consiglio provvede, nelle condizioni che stima eque, alla liquidazione dei conti di un Membro che si è ritirato dal presente Accordo o che è stato escluso dal Consiglio o che, comunque, cessa di essere Parte del presente Accordo. Il Consiglio conserva le somme già pagate da detto Membro. Questo Membro è tenuto a regolare qualsiasi somma che deve al Consiglio.

2. Alla fine del presente Accordo, un Membro che si trovi nella condizione di cui al paragrafo 1 non ha diritto a nessuna parte del prodotto della liquidazione, né degli altri averi del Consiglio; non può nemmeno essere richiesto di coprire nessuna parte del deficit del Consiglio.

Articolo 61 2/

Durata, proroga, riconduzione o rinnovo e scadenza

1. Il presente Accordo rimarrà in vigore fino al 31 dicembre 1991 a meno che il Consiglio non decida di prorogarlo, di ricondurlo, di rinnovarlo o di mettervi prima fine conformemente alle disposizioni del presente articolo.

2. Il Consiglio può decidere di prorogare il presente Accordo per un massimo di due periodi di un anno ciascuno. Qualsiasi Membro che non accetti una proroga così decisa del presente Accordo lo farà sapere al Consiglio e cesserà di essere Parte del presente Accordo a decorrere dall'inizio del periodo di proroga.

3. Se, prima del 31 dicembre 1991, o prima della scadenza di un periodo di proroga di cui al paragrafo 2 del presente articolo, secondo il caso, è stato negoziato ma non è ancora entrato in vigore provvisoriamente o definitivamente un nuovo Accordo o un protocollo destinato a ricondurre il presente Accordo, questo resterà in vigore oltre la sua data di scadenza fino all'entrata in vigore del nuovo accordo o del protocollo, con riserva che la durata di questa proroga non sia superiore a 12 mesi.

4. Il Consiglio può in qualsiasi momento decidere di mettere fine al presente Accordo con effetto alla data di sua scelta.

5. Nonostante la fine del presente Accordo, il Consiglio continua ad esistere tutto il tempo di cui ha bisogno per provvedere alla liquidazione del Consiglio, compresa la liquidazione dei conti, ed ha durante detto periodo i poteri e le funzioni che possono essergli necessari a questi fini.

6. Il Consiglio notifica al depositario ogni decisione presa in virtù del presente articolo.

2/ Il testo seguente è quello dell'articolo 9 del Protocollo del 1993 (vedasi inoltre il paragrafo 5 della nota introduttiva):

Articolo 9

Durata, proroga e fine del presente Protocollo

1. Il presente Protocollo che emenda e riconduce l'Accordo rimarrà in vigore fino al 31 dicembre 1998, a meno che il Consiglio non decida di prorogarlo, di rinegoziarlo o di mettervi prima fine, conformemente alle disposizioni del presente articolo.

2. Il Consiglio può decidere di prorogare il presente Protocollo oltre il 31 dicembre 1998, per periodi successivi ciascuno dei quali non superiore ai due anni. I membri che non accettano una proroga cosí decisa lo comunicano per iscritto al Consiglio e cessano di essere Parti del presente Protocollo dall'inizio del periodo di proroga.

3. Se, secondo il casi, prima del 31 dicembre 1998, o prima della scadenza di un periodo di proroga, un nuovo accordo destinato a sostituire l'Accordo, cosí emendato e ricondotto dal presente Protocollo, è stato negoziato, senza essere, tuttavia, ancora entrato in vigore a titolo provvisorio o definitivo, il Consiglio può decidere di prorogare il presente Protocollo fino all'entrata in vigore a titolo provvisorio o definitivo del nuovo accordo.

4. Se un nuovo accordo è negoziato ed entra in vigore mentre il presente Protocollo è in corso di proroga in virtú del paragrafo 2 o del paragrafo 3 del presente articolo, il presente Protocollo, cosí prorogato, prende fine al momento dell'entrata in vigore del nuovo accordo.

5. In qualsiasi momento il Consiglio può decidere di mettere fine al presente Protocollo, con effetto alla data di sua scelta.

6. Nonostante la fine del presente Protocollo, il Consiglio continua ad esistere per tutto il tempo necessario alla liquidazione del Consiglio, compresa la liquidazione dei conti, ed ha, durante detto periodo, i poteri e le funzioni che possono essergli necessari a tali fini.

7. Il Consiglio notifica al depositario ogni decisione presa in virtú del presente articolo.

Articolo 62

Riserve

Non può essere fatta nessuna riserva su nessuna delle disposizioni del presente Accordo.

IN FEDE DI CHE i sottoscritti, debitamente autorizzati a tale scopo, hanno firmato il presente Accordo alle date indicate.

FATTO a Ginevra, il primo luglio mille novecento ottantasei; i testi del presente Accordo in lingua araba, francese, inglese, italiana e spagnola fanno tutti ugualmente fede.

ALLEGATO A

Quote di partecipazione al bilancio amministrativo

Algeria	13
Cipro	4
Comunità Economica Europea	762
Egitto	4
Israele	6
Marocco	25
Tunisia	95
Turchia	91
Totale	1.000

ALLEGATO B

Quote assegnate ai fini del contributo al Fondo di promozione

Algeria	5,8
Cipro	0,8
Comunità Economica Europea	774,4
Israele	3,0
Marocco	25,0
Tunisia	124,9
Turchia	66,6
Totale	1.000,0

CONVENIO INTERNACIONAL DEL ACEITE DE OLIVE Y LAS ACEITUNAS DE MESA, 1986, ENMENDADO Y RECONDUCIDO EN 1993

NACIONES UNIDAS
1995

Nota introductoria

1. De conformidad con la resolución final aprobada por la Conferencia de las Naciones Unidas sobre el Aceite de Oliva y las Aceitunas de Mesa de 1993, que tuvo lugar en Ginebra los días 8,9 y 10 de marzo de 1993, el Secretario General ha elaborado el texto del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa de 1986, en su forma enmendada y reconducida en 1993.

2. El Protocolo de 1993 por el que se reconduce el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa de 1986, con enmiendas (que en adelante se denominará Protocolo de 1993), fue aprobado en la Conferencia de las Naciones Unidas sobre el Aceite de Oliva y las Aceitunas de Mesa de 1993, dado que el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa de 1986, concertado en Ginebra el 1° de julio de 1986 (que en adelante se denominará Convenio de 1986), terminaba el 31 de diciembre de 1993, de conformidad con su artículo 60 y con la resolución No. RES-1/63-IV/90 de 13 de diciembre de 1990, del Consejo Oleícola Internacional.

3. El Protocolo de 1993 entró en vigor en forma provisional el 26 de enero de 1994 y en forma definitiva el 25 de marzo de 1994, de conformidad con el párrafo 1 de su artículo 8. Para las Partes en el Protocolo de 1993, el Convenio de 1986 y el Protocolo de 1993 son leídos e interpretados como un solo instrumento y considerados como el "Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa de 1986, enmendado y reconducido en 1993".

4. En el presente documento figura el texto del Convenio de 1986 (incluidas las enmiendas que se le habían hecho) en su forma modificada por el Protocolo de 1993.

5. Cabe señalar que el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa de 1986, en su forma enmendada y reconducida en 1993, seguirá en vigor hasta el 31 de diciembre de 1998, a menos que el Consejo Oleícola Internacional decida prorrogarlo, reconducirlo, renovarlo o ponerle fin con anterioridad, de conformidad con las disposiciones del artículo 9 del Protocolo de 1993.

Con el objeto de facilitar la comprensión del documento, la Secretaría ha reproducido en su totalidad el texto del artículo correspondiente (artículo 9) del Protocolo de 1993, como nota de pie de página del artículo 61 del Convenio de 1986, en su forma enmendada y reconducida en 1993, titulado "Duración, prórroga, reconducción y terminación".

CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y DE LAS ACEITUNAS DE MESA, 1986, ENMENDADO Y RECONDUCIDO EN 1993

PREÁMBULO

Las Partes en el presente Convenio,

Recordando que el cultivo del olivo:

- es un cultivo indispensable para el mantenimiento y la conservación de los suelos, que permite revalorizar tierras que no admiten otras plantaciones y que, incluso en condiciones extensivas de explotación, que representan la mayor parte de la producción actual, reacciona de forma favorable a toda mejora de métodos de cultivo,

- es un cultivo frutal perenne que permite hacer rentables las inversiones hechas utilizando técnicas apropiadas,

Subrayando que de ese cultivo dependen la existencia y el nivel de vida de millones de familias, que a su vez dependen por completo de las medidas adoptadas para mantener y desarrollar el consumo de sus productos, tanto en los propios países productores como en los países consumidores no productores,

Recordando que el aceite de oliva y las aceitunas de mesa constituyen productos básicos esenciales en las regiones en que se cultiva el olivo,

Recordando que la característica esencial de la producción de aceitunas estriba en la irregularidad de las cosechas y del abastecimiento del mercado, que da origen a fluctuaciones en el valor de la producción, a inestabilidad de los precios y de los ingresos de exportación, así como a considerables diferencias en los ingresos de los productores,

Recordando que de todo ello se derivan dificultades especiales que pueden perjudicar seriamente los intereses de los productores y de los consumidores y comprometer las políticas generales de expansión económica en los países de las regiones en que se cultiva el olivo,

Subrayando, a este respecto, la gran importancia de la producción oleícola para la economía de numerosos países, en particular de los países oleícolas en desarrollo,

Recordando que las medidas que han de adoptarse, teniendo en cuenta las particularidades de este cultivo y del mercado de sus productos, sobrepasan el ámbito nacional, y que se hace indispensable una acción internacional,

Considerando el Convenio Internacional del Aceite de Oliva, 1956, así como los que le han sucedido,

Considerando que la vigencia del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986 termina el 31 de diciembre de 1993,

/...

Estimando que es esencial proseguir, desarrollándola, la labor emprendida en el marco de los convenios anteriores y que es aconsejable reconducir el Convenio de 1986 tal y como ha sido enmendado en 1993,

Deciden lo siguiente:

Capítulo I

OBJETIVOS GENERALES

Artículo 1

Objetivos generales

Los objetivos del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986 (al que en adelante se denominará, en este instrumento, "el presente Convenio"), que vienen en las disposiciones de las resoluciones 93 (IV), 124 (V) y 155 (VI), adoptadas por la Conferencia de las Naciones Unidas sobre Comercio y Desarrollo (UNCTAD), así como el Acta final del séptimo período de sesiones y el Compromiso de Cartagena del octavo período de sesiones de dicha Conferencia, son los siguientes:

1. En materia de cooperación internacional y de acción concertada:

a) Fomentar la cooperación internacional para el desarrollo integrado de la economía oleícola mundial, en particular estableciendo una nueva asociación para el desarrollo basada en las decisiones tomadas en el octavo período de sesiones de la Conferencia,

b) Mantener condiciones equitativas de trabajo en todas las actividades oleícolas o derivadas de la oleicultura a fin de elevar el nivel de vida de las poblaciones,

c) Favorecer la coordinación de las políticas de producción, industrialización y comercialización del aceite de oliva, de los aceites de orujo de aceituna y de las aceitunas de mesa, y la organización del mercado de estos productos,

d) Estudiar y facilitar la aplicación de las medidas necesarias en lo que respecta a los otros productos del olivo,

e) Proseguir y ampliar la acción emprendida en el marco de los anteriores Convenios Internacionales del Aceite de Oliva.

2. En materia de modernización de la oleicultura, de la elayotecnia y de la industria de las aceitunas de mesa:

a) Favorecer las actividades de investigación y desarrollo para poner a punto técnicas capaces de:

i) modernizar, a través de la programación técnica y científica, el cultivo del olivo y la industria de los productos oleícolas,

ii) mejorar la calidad de las producciones de este cultivo,

iii) reducir el precio de costo de los productos obtenidos, especialmente del aceite de oliva, para mejorar la posición de este aceite en el mercado global de los aceites vegetales fluidos comestibles,

iv) mejorar la situación de la industria oleícola desde el punto de vista de sus relaciones con el medio ambiente, de conformidad con las recomendaciones de la Conferencia de las Naciones Unidas sobre el Medio Ambiente, a fin de poner remedio a los posibles efectos nocivos,

b) Favorecer la transferencia de tecnología y las acciones de formación en el ámbito oleícola.

3. En materia de expansión de los intercambios internacionales de los productos oleícolas:

a) Facilitar el estudio y la aplicación de medidas tendentes a la expansión de los intercambios internacionales de los productos oleícolas con objeto de incrementar los ingresos que los países productores, y sobre todo los países productores en desarrollo, obtienen de sus exportaciones y de permitir la aceleración de su crecimiento económico y su desarrollo social, teniendo en cuenta al mismo tiempo los intereses de los consumidores,

b) Adoptar todas las medidas apropiadas tendentes a fomentar el consumo de aceite de oliva y de aceitunas de mesa,

c) Prevenir y combatir, en su caso, toda competencia desleal en el comercio internacional del aceite de oliva, de los aceites de orujo de aceituna y de las aceitunas de mesa y asegurar la entrega de una mercancía que sea enteramente conforme con las reglas y normas internacionales adoptadas al respecto,

d) Mejorar el acceso a los mercados y la seguridad de los abastecimientos, así como las estructuras de los mercados y los sistemas de comercialización, distribución y transporte,

e) Emprender todas las acciones y medidas que permitan poner de relieve los valores biológicos del aceite de oliva y de las aceitunas de mesa,

4. En materia de normalización del comercio internacional de los productos oleícolas:

a) Facilitar el estudio y la aplicación de medidas tendentes a la realización de un equilibrio entre producción y consumo,

b) Facilitar el estudio y la aplicación de medidas tendentes a la armonización de las legislaciones nacionales relacionadas, en particular, con la comercialización del aceite de oliva y de las aceitunas de mesa,

c) Reducir los inconvenientes debidos a las fluctuaciones de las disponibilidades del mercado, especialmente con miras a:

i) evitar las fluctuaciones excesivas de los precios, que deben situarse a niveles remuneradores y justos para los productores y equitativos para los consumidores,

ii) asegurar unas condiciones que permitan un desarrollo armonioso de la producción, del consumo y de los intercambios internacionales, habida cuenta de sus interrelaciones,

d) Mejorar los procedimientos de información y de consulta que permitan, entre otras cosas, la realización de una mayor transparencia del mercado del aceite de oliva, de los aceites de orujo de aceituna y de las aceitunas de mesa.

Capítulo II

DEFINICIONES

Artículo 2

Definiciones

A los efectos del presente Convenio:

1. Por "Consejo" se entiende el Consejo Oleícola Internacional a que se refiere al párrafo 1 del artículo 3.

2. Por "Miembro" se entiende una Parte en el presente Convenio.

3. Por "Miembro principalmente productor" se entiende un Miembro cuyas producciones de aceite de oliva y de aceitunas de mesa, reconvertidas éstas en equivalente de aceite de oliva por un coeficiente de conversión del 20%, hayan sido, durante las campañas oleícolas y las campañas de aceitunas de mesa 1980/1981 a 1983/1984, ambas inclusive, superiores a sus importaciones durante los años civiles 1981 a 1984, ambos inclusive.

4. Por "Miembro principalmente importador" se entiende un Miembro cuyas producciones de aceite de oliva y de aceitunas de mesa, reconvertidas éstas en equivalente de aceite de oliva por un coeficiente de conversión del 20%, hayan sido, durante las campañas oleícolas y las campañas de aceitunas de mesa 1980/1981 a 1983/1984, ambas inclusive, inferiores a sus importaciones durante los años civiles 1981 a 1984, ambos inclusive, o en el que no se haya registrado ninguna de estas producciones durante estas mismas campañas.

5. Por "campaña oleícola" se entiende el período de tiempo comprendido entre el 1° de noviembre de cada año y el 31 de octubre del año siguiente.

6. Por "campaña de aceitunas de mesa" se entiende el período de tiempo comprendido entre el 1° de septiembre de cada año y el 31 de agosto del año siguiente.

7. Por "productos oleícolas" se entiende, en particular, los aceites de oliva, las aceitunas de mesa y los aceites de orujo de aceituna.

8. Por "subproductos oleícolas" se entiende, en particular, los orujos de aceituna, el alpechín, las ramillas y la madera del olivo.

PRIMERA PARTE - DISPOSICIONES INSTITUCIONALES

Capítulo III

CONSEJO OLEÍCOLA INTERNACIONAL

Artículo 3

Institución, sede y estructura del Consejo Oleícola Internacional

1. El Consejo Oleícola Internacional, creado para asegurar la puesta en práctica del presente Convenio y supervisar su aplicación, tendrá la composición, las atribuciones y las funciones establecidas en el presente Convenio.

2. El Consejo tendrá su sede en Madrid, a menos que decida otra cosa.

3. El Consejo ejercerá sus funciones directamente y/o a través de los comités y subcomités a que se refiere el artículo 7, así como de la Secretaría Ejecutiva compuesta por su Director Ejecutivo, sus funcionarios superiores y su personal.

Artículo 4

Composición del Consejo

1. Cada una de las Partes en el presente Convenio será Miembro del Consejo.

2. Habrá dos categorías de Miembros, a saber:

a) los Miembros principalmente productores, y

b) los Miembros principalmente importadores.

3. Cada Miembro tendrá un representante en el Consejo y, si lo desea, uno o varios suplentes. Además, cada Miembro podrá nombrar uno o varios asesores de su representante o de sus suplentes.

Artículo 5

Participación de organizaciones intergubernamentales

Toda referencia que se haga en el presente Convenio a un "gobierno" o "gobiernos" será interpretada en el sentido de que incluye a la Comunidad Económica Europea y a cualquier otra organización intergubernamental que sea competente en lo que respecta a la negociación, celebración y aplicación de convenios internacionales, en particular de convenios sobre productos básicos. En consecuencia, toda referencia que se haga en el presente Convenio a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, será interpretada, en el caso de esas organizaciones intergubernamentales, en el sentido de que incluye una referencia a la firma, ratificación, aceptación o aprobación, o a la notificación de aplicación provisional, o a la adhesión, por esas organizaciones intergubernamentales.

Artículo 6

Privilegios e inmunidades

1. El Consejo tendrá personalidad jurídica internacional. En particular, tendrá capacidad para contratar, para adquirir y enajenar bienes muebles e inmuebles y para litigar.

2. En el territorio de cada Miembro, y siempre que lo permita su legislación, el Consejo gozará de la capacidad jurídica necesaria para el desempeño de las funciones que le asigna el presente Convenio.

3. La condición jurídica, los privilegios y las inmunidades del Consejo en el territorio de España continuarán rigiéndose por el Acuerdo de sede celebrado entre el Gobierno de España y el Consejo, firmado en Madrid el 13 de julio de 1989.

4. Siempre que su legislación lo permita, el Gobierno del Estado en que se encuentre la sede del Consejo eximirá de impuestos los emolumentos abonados por éste a su personal y los haberes, ingresos y demás bienes del Consejo.

5. El Consejo podrá celebrar con uno o varios Miembros acuerdos en relación con los privilegios e inmunidades que puedan ser necesarios para la buena aplicación del presente Convenio.

6. Si la sede del Consejo se traslada a un país Miembro del Convenio, ese Miembro celebrará con el Consejo, lo antes posible, un acuerdo que habrá de ser aprobado por el Consejo, relativo a la condición jurídica, los privilegios y las inmunidades del Consejo, de su Director Ejecutivo, de sus funcionarios superiores, de su personal y de sus expertos, así como de los representantes de los Miembros mientras se encuentren en ese país para ejercer sus funciones.

7. A menos que se adopten otras disposiciones fiscales en el acuerdo a que se refiere el párrafo 6 del presente hasta que se celebre ese acuerdo, el nuevo Miembro huésped:

a) Otorgará exención de impuestos sobre las remuneraciones pagadas por el Consejo a su personal,

b) Otorgará exención de impuestos sobre los haberes, ingresos y demás bienes del Consejo.

8. Si la sede del Consejo ha de trasladarse a un país que no sea Miembro del Convenio, el Consejo recabará antes de ese traslado, del gobierno de ese país, una garantía escrita de que:

a) Celebrará lo antes posible con el Consejo un acuerdo como el previsto en el párrafo 6 del presente artículo y

b) Otorgará, hasta que se celebre ese acuerdo, las exenciones dispuestas en el párrafo 7 del presente artículo.

9. El Consejo procurará celebrar el acuerdo previsto en el párrafo 6 del presente artículo con el gobierno del país al que haya de trasladarse la sede del Consejo antes de que se efectúe el traslado.

Artículo 7

Atribuciones y funciones del Consejo

1. El Consejo ejercerá todos los poderes y cumplirá, o velará por que se cumplan, todas las funciones necesarias para la ejecución de las disposiciones del presente Convenio.

2. El Consejo estará encargado de promover toda acción tendente a un desarrollo armonioso de la economía oleícola mundial por todos los medios y estímulos de que disponga en los campos de la producción, el consumo y los intercambios internacionales, habida cuenta de sus interrelaciones.

3. El Consejo estará autorizado para emprender, o hacer que se emprendan, estudios u otros trabajos, en particular la recopilación de datos detallados sobre la ayuda especial que en diversas formas pueda prestarse a las actividades oleícolas, con objeto de que pueda formular todas las recomendaciones y sugerencias que estime oportunas para alcanzar los objetivos generales enumerados en el artículo 1. Todos estos estudios y trabajos deberán abarcar el mayor número posible de países o grupos de países y tener en cuenta las condiciones generales de carácter social y económico de los países interesados.

4. El Consejo establecerá los procedimientos según los cuales los Miembros le informarán de las conclusiones a que hayan llegado después de examinar las recomendaciones y sugerencias derivadas de la ejecución del presente convenio.

5. El Consejo establecerá un reglamento de conformidad con lo dispuesto en el presente Convenio. Mantendrá al día la documentación necesaria para el desempeño de las funciones que le confía el presente Convenio y cualquier otra documentación que estime conveniente. En caso de discrepancia entre el reglamento así adoptado y las disposiciones del presente Convenio, prevalecerá este último.

6. El Consejo preparará, redactará y publicará todos los informes, estudios y demás documentos que estime útiles y necesarios.

7. El Consejo publicará, por lo menos una vez al año, un informe sobre sus actividades y sobre el funcionamiento del presente Convenio.

8. El Consejo podrá nombrar los Comités y los Subcomités que considere conveniente para que le ayuden en el ejercicio de las funciones que le atribuye el presente Convenio.

9. Las disposiciones financieras relativas al ejercicio de los poderes del Consejo figuran en la Segunda Parte del presente Convenio. El Consejo no estará facultado para tomar fondos en préstamo.

Artículo 8

Presidente y Vicepresidente del Consejo

1. El Consejo elegirá entre las delegaciones de los Miembros un Presidente cuyo mandato durará una campaña oleícola. En el caso de que la presidencia recaiga en un representante, su derecho a la participación en las decisiones del Consejo será ejercido por otro miembro de su delegación. El Presidente no será retribuido.

2. El Consejo elegirá también un Vicepresidente entre las delegaciones de los Miembros. En el caso de que la Vicepresidencia recaiga en un representante, éste ejercerá su derecho a participar en las decisiones del Consejo, salvo cuando actúe como Presidente, siendo entonces ejercido este derecho por otro miembro de su delegación. Su mandato durará una campaña oleícola y no será retribuido.

3. En caso de ausencia temporal simultánea del Presidente y del Vicepresidente, o en caso de ausencia permanente de uno de ellos o de ambos, el Consejo podrá elegir, entre las delegaciones de los Miembros, nuevos titulares de estas funciones, con carácter temporal o permanente según el caso.

Artículo 9

Reuniones del Consejo

1. El Consejo se reunirá en el lugar de su sede, a menos que adopte otra decisión. Si, por invitación de un Miembro, el Consejo decide reunirse en un lugar distinto de la sede, el Miembro tomará a su cargo los gastos suplementarios que resulten para el presupuesto del Consejo.

2. El Consejo se reunirá por lo menos dos veces al año, en primavera y en otoño.

3. El Consejo podrá ser convocado en cualquier momento a discreción del Presidente. Este convocará también el Consejo, si lo piden uno o varios Miembros.

4. Las convocatorias para las reuniones a que se refiere el párrafo 2 del presente artículo se deberán cursar al menos 45 días antes de la fecha de la primera sesión de cada una de ellas. Las convocatorias para las reuniones a que se refiere el párrafo 3 del presente artículo se deberán cursar al menos 15 días antes de la fecha de la primera sesión de cada una de ellas.

Artículo 10

Cuotas de participación

1. La cuota de participación de cada Miembro se determinará tomando como base el resultado de la fórmula siguiente:

$$q = p1 + i1 + P2 + i2 + 5$$

En esta fórmula:

q representa el dato en el que se basa el Consejo para determinar la cuota de participación,

pi representa, en miles de toneladas métricas, la media anual de producción de aceite de oliva durante las campañas 1980/81 a 1983/84, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero,

i1 representa, en miles de toneladas métricas, la media anual de las importaciones netas de aceite de oliva durante los años civiles 1981 a 1984, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero,

p2 representa, en miles de toneladas métricas, la media anual de producción de aceitunas de mesa, reconvertida en equivalente de aceite de oliva mediante un coeficiente de conversión del 20%, durante las campañas 1980/81 a 1983/84, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero,

i2 representa, en miles de toneladas métricas, la media anual de las importaciones netas de aceitunas de mesa, reconvertidas en equivalente de aceite de oliva mediante un coeficiente de conversión del 20%, durante los años civiles 1981 a 1984, sin tener en cuenta la fracción de mil toneladas métricas que sobrepase al número entero,

5 representa el dato de base atribuido a cada Miembro en cada uno de los grupos de Miembros.

2. Las cuotas de participación determinadas sobre la base del párrafo 1 del presente artículo son objeto del anexo A al presente Convenio. El Consejo podrá, cuando proceda, revisar dichas cuotas en función de la participación en el Convenio.

Artículo 11

Decisiones del Consejo

1. Salvo disposición contraria del presente Convenio, las decisiones del Consejo se tomarán por consenso de los Miembros.

2. Todo Miembro que no haya participado en la reunión en la que se haya tomado una decisión será invitado a comunicar su posición con respecto a esa decisión en los 30 días siguientes al final de la reunión. La falta de respuesta en el plazo citado se interpretará como una expresión por parte de ese Miembro de la conformidad de su posición con la decisión adoptada.

3. Cualquier Miembro podrá autorizar al representante de otro Miembro para que represente sus intereses y ejerza su derecho a participar en las decisiones del Consejo en una o varias reuniones del Consejo. Prueba de esa autorización deberá ser comunicada al Consejo, que juzgará si es aceptable.

4. El representante de un Miembro podrá representar los intereses de uno solo de los demás Miembros y ejercer su derecho a participar en las decisiones del Consejo.

5. El Consejo podrá adoptar decisiones sin reunirse, mediante un intercambio de correspondencia entre el Presidente y los Miembros, siempre que ninguno de éstos se oponga a este procedimiento. La Secretaría Ejecutiva comunicará lo antes posible a todos los Miembros toda decisión así adoptada, la cual será consignada en el acta de la siguiente reunión del Consejo.

Artículo 12

Cooperación con otras organizaciones

1. El Consejo tomará todas las disposiciones necesarias para celebrar consultas o cooperar con las Naciones Unidas y sus órganos, en especial la UNCTAD y el PNUD, así como la FAO y los otros organismos especializados de las Naciones Unidas, y con las organizaciones intergubernamentales, gubernamentales y no gubernamentales que sean apropiadas, cuando proceda.

2. El Consejo, teniendo presente la función especial de la UNCTAD en el comercio internacional de productos básicos, la mantendrá informada, en su caso, de sus actividades y de sus programas de trabajo.

Artículo 13

Relaciones con el Fondo Común para los Productos Básicos

1. El Consejo aprovechará plenamente los servicios del Fondo Común para los Productos Básicos.

2. Con respecto a la ejecución de cualquier proyecto realizado conforme al párrafo 1 de este artículo, el Consejo, en su condición de organismo internacional de producto básico, no actuará de organismo de ejecución ni contraerá ninguna obligación financiera por las garantías dadas por los Miembros u otras entidades. No se podrá imputar a ningún Miembro, por ser miembro del Consejo, ninguna responsabilidad por los préstamos concedidos o los empréstitos tomados por otro Miembro o entidad en relación con esos proyectos.

Artículo 14

Admisión de observadores

1. El Gobierno de cualquier Estado Miembro u observador de las Naciones Unidas o de uno de sus organismos especializados que no sea Parte en el presente Convenio, o cualquiera de las organizaciones a que se refiere el párrafo 1 del artículo 12, podrá asistir, como observador, a cualquiera de las reuniones del Consejo, previo acuerdo de éste.

2. El Consejo podrá, a petición de cualquiera de sus Miembros, tomar la decisión de celebrar cualquiera de sus reuniones sin observadores.

Artículo 15

Quórum en las reuniones del Consejo

1. En cualquier reunión del Consejo habrá quórum cuando estén presentes los representantes de la mayoría de los Miembros que posean por lo menos el 90% del total de las cuotas de participación atribuidas a los Miembros.

2. Si no hubiera quórum se aplazará la reunión por 24 horas, y entonces habrá quórum cuando estén presentes los representantes de los Miembros que posean por lo menos el 85% del total de las cuotas de participación atribuidas a los Miembros.

Capítulo IV

SECRETARÍA EJECUTIVA

Artículo 16

Secretaría Ejecutiva

1. El Consejo tendrá una Secretaría Ejecutiva compuesta de un Director Ejecutivo, de funcionarios superiores, tal como se definen en el reglamento adoptado por el Consejo, y del personal necesario para llevar a cabo las tareas que emanan del presente Convenio.

2. El Consejo nombrará al Director Ejecutivo y fijará sus condiciones de empleo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

3. El Director Ejecutivo será el funcionario administrativo superior del Consejo y será responsable de la ejecución de todas las funciones que le incumban en la aplicación del presente Convenio.

4. El Consejo, después de consultar con el Director Ejecutivo, nombrará también a los funcionarios superiores del Consejo y determinará sus condiciones de empleo teniendo en cuenta las que se aplican a los funcionarios de igual categoría de organizaciones intergubernamentales similares.

5. El Director Ejecutivo nombrará al personal conforme al reglamento adoptado por el Consejo. Al establecer este reglamento, el Consejo deberá tener en cuenta las normas que se aplican al personal de organizaciones intergubernamentales similares.

6. Ni el Director Ejecutivo ni los funcionarios superiores ni ningún miembro del personal podrán tener ninguna actividad lucrativa en cualquiera de las ramas del sector oleícola.

7. En el desempeño de las funciones que les incumban conforme al presente Convenio, el Director Ejecutivo, los funcionarios superiores y el personal no solicitarán ni recibirán instrucciones de ningún Miembro ni de ninguna autoridad ajena al Consejo. Se abstendrán de actuar en forma alguna que sea incompatible con su condición de funcionarios internacionales responsables únicamente ante el Consejo. Cada uno de los Miembros respetará el carácter exclusivamente internacional de las funciones de Director Ejecutivo, los funcionarios superiores y el personal, y no tratará de influir en ellos en el desempeño de las mismas.

SEGUNDA PARTE - DISPOSICIONES FINANCIERAS

Capítulo V

PRESUPUESTO ADMINISTRATIVO

Artículo 17

Constitución y administración

1. Los gastos necesarios para la administración del presente Convenio y para la realización de los programas de cooperación técnica oleícola previstos en el presente Convenio se cargarán al presupuesto administrativo, fijado anualmente en ecus. La dotación para la realización de los programas de cooperación técnica oleícola, que ha de inscribirse en un capítulo individual del presupuesto administrativo, será anualmente de 500.000 ecus.

2. La cantidad citada podrá ser aumentada por el Consejo a condición de que no se aumente la contribución de ningún Miembro sin el consentimiento de éste.

3. La contribución al presupuesto administrativo asignada a cada Miembro, para cada año civil, será proporcional a la cuota de participación que tenga cuando se apruebe el presupuesto para ese año civil.

4. Los gastos de las delegaciones en el Consejo correrán a cargo de los Miembros interesados.

5. En el curso de su primera reunión, el Consejo adoptará un presupuesto administrativo para el primer año civil y determinará la contribución que habrá de pagar cada Miembro. En adelante, cada año, durante la reunión de otoño, el Consejo adoptará su presupuesto administrativo para el siguiente año civil y determinará la contribución que para dicho año civil deberá pagar cada Miembro.

6. La contribución inicial de cualquier Miembro que pase a ser Parte en el presente Convenio después de su entrada en vigor será fijada por el Consejo tomando como base la cuota de participación atribuida al Miembro interesado y la fracción de año no transcurrida. No obstante, no se modificarán las contribuciones asignadas a los demás Miembros para el año civil en curso.

7. Las contribuciones previstas en el presente artículo serán exigibles el primer día del año civil para el que se han fijado. Se determinarán en ecus y se pagarán en esta moneda o en su equivalente en otra moneda libremente convertible.

8. Si un Miembro no abona íntegramente su contribución al presupuesto administrativo en el plazo de seis meses a partir del comienzo del año civil, el Director Ejecutivo le invitará a efectuar el pago lo antes posible. Si ese Miembro no abona su contribución en los tres meses siguientes al plazo citado, se suspenderá su derecho a la participación en las decisiones del Consejo, así como el acceso a las funciones electivas en el Consejo, en sus Comités y en los subcomités, hasta que abone la totalidad de su contribución. Pero, salvo por decisión del Consejo, no será privado de ninguno de sus otros derechos, ni relevado de ninguna de sus obligaciones contraídas en virtud del presente Convenio. Ninguna decisión del Consejo podrá relevarlo de sus obligaciones financieras derivadas del presente Convenio.

9. Cualquier Miembro que deje de ser Parte en el presente Convenio como consecuencia de su retirada, de su exclusión o por cualquier otra causa, durante la vigencia del presente Convenio, tendrá que abonar las contribuciones que hubiera de satisfacer al Consejo y respetar todos los compromisos que hubiere contraído antes de la fecha en que deje de ser Parte en el presente Convenio. Ese Miembro no podrá exigir parte alguna del producto que el Consejo obtenga cuando liquide sus activos a la terminación del presente Convenio.

10. Durante la primera reunión de cada año civil, se presentarán al Consejo, para su aprobación y publicación, los estados financieros del Consejo correspondientes al anterior año civil, comprobados por un auditor independiente.

11. En caso de que sea disuelto, y antes de su disolución, el Consejo adoptará la disposiciones estipuladas en el artículo 61.

Capítulo VI

FINANCIACIÓN DE LOS PROGRAMAS DE COOPERACIÓN TÉCNICA OLEÍCOLA

Artículo 18

Fuentes de financiación y administración

1. Los programas de actividades previstos en la Cuarta Parte del presente Convenio se llevarán a cabo con las fuentes de financiación indicadas en el párrafo 2 del presente artículo.

2. Las fuentes de financiación serán las siguientes:

a) la dotación del presupuesto administrativo fijada para realizar los programas de cooperación técnica oleícola,

b) las instituciones intergubernamentales, gubernamentales y no gubernamentales,

c) las contribuciones voluntarias y los donativos.

3. El Consejo podrá recibir contribuciones voluntarias y donativos, en monedas libremente convertibles o en monedas nacionales, para sostener acciones que se hayan de realizar en el país donante.

4. El Consejo podrá también recibir contribuciones suplementarias en otra forma, inclusive en forma de servicios, material y/o personal científico y técnico que pueda responder a las necesidades de los programas aprobados.

5. Asimismo, el Consejo procurará, en el marco del desarrollo de la cooperación internacional, asegurarse las indispensables colaboraciones financieras y/o técnicas que puedan obtenerse en los organismos internacionales, regionales o nacionales calificados, financieros o de otro tipo.

6. Las sumas a que se refiere el párrafo 1 del presente artículo no utilizadas en un año civil podrán transferirse a los años civiles siguientes, pero no

podrán, en ningún caso, dar lugar a transferencias a otros capítulos del presupuesto administrativo.

7. El Consejo establecerá, en su reunión de otoño, el programa de cooperación técnica oleícola que se ha de realizar y/o proseguir durante el siguiente año civil.

8. Las decisiones relativas a la gestión de las sumas procedentes de las fuentes de financiación indicadas en el párrafo 2 del presente artículo se tomarán de conformidad con las disposiciones del artículo 11.

9. Terminada la vigencia del presente Convenio, salvo si fuese prorrogado, reconducido o renovado, las sumas no utilizadas serán reintegradas a los Miembros en proporción al total de sus contribuciones durante la vigencia del presente Convenio.

Capítulo VII

FONDO DE PROMOCIÓN

Artículo 19

Constitución del Fondo

1. Los Miembros principalmente productores se comprometen a poner a disposición del Consejo, para cada año civil y con destino a la promoción común definida en el capítulo XIV del presente Convenio, la suma de 500.000 ecus.

2. El consejo podrá aumentar la cantidad citada a condición, por una parte, de que no se aumente la contribución de ningún Miembro sin su consentimiento y, por otra parte, de que cualquier revisión de las cuotas de participación mencionadas en el artículo 20 que pueda efectuarse en esta ocasión exigirá una decisión unánime de los Miembros principalmente productores.

3. La cantidad mencionada será pagadera en ecus o en su equivalente en cualquier otra moneda libremente convertible.

Artículo 20

Contribuciones al Fondo

1. Sin perjuicio de lo dispuesto en el párrafo 2 del presente artículo los Miembros principalmente productores contribuirán al Fondo de Promoción con arreglo a las cuotas de participación que para cada uno de ellos se fijan en el anexo B del presente Convenio, cuotas que se han determinado teniendo en cuenta la importancia de esos Miembros en la economía oleícola mundial.

2. El Consejo podrá, cuando proceda, revisar dichas cuotas de participación en función de la participación de los Miembros principalmente productores en el Fondo de Promoción.

3. Las contribuciones al Fondo de Promoción serán pagaderas por todo el año civil. La contribución anual de cada Miembro principalmente productor será

exigible, la primera vez, tan pronto como haya pasado a ser Miembro con carácter provisional o definitivo y, en lo sucesivo, el 1° de enero de cada año.

4. Para el cobro de las contribuciones al Fondo de promoción, y en caso de retraso en el pago de esas contribuciones, se aplicará lo dispuesto en el párrafo 8 del artículo 17.

5. Durante la primera reunión de cada año civil se presentarán al Consejo, para su aprobación y publicación, las cuentas del Fondo de Promoción del Consejo correspondientes al año civil anterior, comprobadas por un auditor independiente.

6. Las sumas del Fondo de Promoción que no se hayan utilizado durante un año civil podrán transferirse a los años civiles siguientes, pero no podrán, en ningún caso, dar lugar a una trasferencia al presupuesto administrativo.

Artículo 21

Contribuciones voluntarias y donativos

1. Por acuerdo especial con el Consejo, los Miembros principalmente importadores podrán aportar contribuciones al Fondo de Promoción. Esas contribuciones se agregarán al monto del Fondo de Promoción, determinado en virtud de lo dispuesto en el artículo 19.

2. El Consejo está facultado para recibir donativos de los Gobiernos o de otra procedencia destinados a la promoción común. Esos recursos ocasionales se agregarán al monto del Fondo de Promoción determinado en virtud de lo dispuesto en el artículo 19.

Artículo 22

Decisiones relativas a la promoción

1. Las decisiones relativas a la promoción se tomarán por consenso de los Miembros presente que contribuyan al Fondo de Promoción de conformidad con el párrafo 1 del artículo 20. Esos Miembros podrán, si así lo deciden por unanimidad, destinar una parte del Fondo de Promoción a la realización de los objetivos a que se refiere el artículo 38.

2. Las decisiones tomadas de conformidad con el párrafo 1 del presente artículo se comunicarán inmediatamente, para su información, a los Miembros ausentes.

Artículo 23

Liquidación del Fondo

Terminada la vigencia del presente Convenio, salvo si fuese prorrogado, reconducido o renovado, los fondos no utilizados para la promoción se reintegrarán a los Miembros en proporción al total de sus contribuciones a la promoción durante la vigencia del presente Convenio.

Capítulo VIII

CONTROL FINANCIERO

Artículo 24

Comités financieros

El Consejo establecerá:

a) un comité financiero del presupuesto administrativo, compuesto de un representante de cada Miembro, que se encargará del control financiero de la aplicación, en particular, de los capítulos V y VI del presente Convenio, y

b) un comité financiero del Fondo de Promoción, compuesto de un representante de cada uno de los Miembros que participen en dicho Fondo, que se encargará del control financiero de la aplicación del capítulo VII del presente Convenio.

TERCERA PARTE - DISPOSICIONES ECONÓMICAS Y DE NORMALIZACIÓN

Capítulo IX

DENOMINACIONES Y DEFINICIONES DE LOS ACEITES DE OLIVA Y DE LOS ACEITES DE ORUJO DE ACEITUNA. INDICACIONES DE PROCEDENCIA Y DENOMINACIONES DE ORIGEN

Artículo 25

Utilización de la denominación "aceite de oliva"

1. La denominación "aceite de oliva" se reserva al aceite procedente únicamente de la aceituna, con exclusión de los aceites obtenidos por disolventes o por procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza.

2. La denominación "aceite de oliva", empleada sola, no se aplicará en ningún caso a los aceites de orujo de aceituna.

3. Los Miembros se comprometen a suprimir, tanto en el comercio interior como en el comercio internacional, todo empleo de la denominación "aceite de oliva", sola o combinada con otras palabras, que no corresponda a lo dispuesto en este artículo.

Artículo 26

Denominaciones y definiciones de los aceites de oliva y de los aceites de orujo de aceituna

1. Las denominaciones de los aceites de oliva y de los aceites de orujo de aceituna de las diferentes calidades se dan a continuación con la definición correspondiente a cada denominación.

A. Aceite de oliva virgen: Aceite obtenido del fruto del olivo únicamente por procedimientos mecánicos o por otros medios físicos en condiciones, especialmente térmicas, que no produzcan la alteración del aceite, que no haya tenido más tratamiento que el lavado, la decantación, la centrifugación y el filtrado, con exclusión de los aceites obtenidos por disolventes o por procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza. Se clasifica y denomina de la siguiente forma:

a) Aceite de oliva virgen apto para el consumo en la forma en que se obtiene[1]:

i) Aceite de oliva virgen extra: aceite de oliva virgen cuya puntuación organoléptica es igual o superior a 6,5 y cuya acidez libre expresada en ácido oleico es como máximo de 1 gramo por 100 gramos,

[1] Para todos los aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen puede utilizarse igualmente el calificativo "natural".

ii) Aceite de oliva virgen fino: aceite de oliva virgen cuya puntuación organoléptica es igual o superior a 5,5 y cuya acidez libre expresada en ácido oleico es como máximo de 1,5 gramos por 100 gramos,

iii) Aceite de oliva virgen semifino (o Aceite de oliva virgen corriente): aceite de oliva virgen cuya puntuación organoléptica es igual o superior a 3,5 y cuya acidez libre expresada en ácido oleico es como máximo de 3,3 gramos por 100 gramos.

b) Aceite de oliva virgen no apto para el consumo en la forma en que se obtiene:

Aceite de oliva virgen lampante: aceite de oliva virgen cuya puntuación organoléptica es inferior a 3,5 y/o cuya acidez libre expresada en ácido oleico es superior a 3,3 gramos por 100 gramos.

B. Aceite de oliva refinado: aceite de oliva obtenido por refino de aceites de oliva vírgenes.

C. Aceite de oliva: aceite constituido por una mezcla de aceite de oliva refinado y de aceite de oliva virgen.

Nota: A fin de tener en cuenta las características particulares de comercialización de este producto en algunos mercados de consumo, se podrán emplear los términos "puro" o "100% puro" como especificación de la calidad, pero en ningún caso unidos a la denominación "Aceite de oliva".

D. Aceite de orujo de aceituna crudo: aceite obtenido por tratamiento de los orujos de aceituna por disolventes, con exclusión de los aceites obtenidos por procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza, y destinado a posterior refino para el consumo humano o a usos técnicos. Se clasifica y denomina de la siguiente forma:

a) Aceite de orujo de aceituna refinado: aceite destinado a usos combustibles obtenido por el refino de aceite crudo de orujo de aceituna.

b) Aceite de orujo de aceituna: mezcla de aceite de orujo de aceituna refinado y de aceite de oliva virgen. Esta mezcla no podrá en ningún caso denominarse simplemente "aceite de oliva".

c) Aceite de orujo de aceituna para usos técnicos: todos los demás aceites crudos de orujo de aceituna.

2. Cada una de las denominaciones citadas de aceites de oliva y de aceites de orujo de aceituna de las diferentes calidades debe responder a los criterios de calidad fijados de conformidad con las recomendaciones que se adopten en virtud del párrafo 3 del artículo 36 en materia de normas relativas a las características físicas, químicas y organolépticas del aceite de oliva y del aceite de orujo de aceituna.

3. El Consejo podrá, por decisión adoptada por unanimidad, introducir en las denominaciones y definiciones previstas en el presente artículo cualquier modificación que considere necesaria u oportuna.

Artículo 27

Aplicación

1. Las denominaciones fijadas en el párrafo 1 del artículo 26 serán obligatorias en el comercio internacional y deberán emplearse para cada calidad de aceite de oliva y de aceite de orujo de aceituna y figurar en caracteres muy legibles en todos los envases.

2. En materia de criterios de calidad, el Consejo determinará, según se indica en el párrafo 3 del artículo 36, las normas unificadas aplicables a los intercambios en el comercio internacional.

Artículo 28

Indicaciones de procedencia y denominaciones de origen

1. Cuando se hagan constar las indicaciones de procedencia, éstas sólo podrán aplicarse a los aceites de oliva vírgenes producidos y originarios exclusivamente del país, región o localidad mencionados.

2. Cuando se hagan constar denominaciones de origen, éstas sólo podrán aplicarse a los aceites de oliva vírgenes extra producidos y originarios exclusivamente del país, región o localidad mencionados.

3. Las indicaciones de procedencia y las denominaciones de origen sólo podrán utilizarse de conformidad con las condiciones previstas por la legislación del país de origen.

Artículo 29

Compromisos

1. Los Miembros se comprometen a adoptar lo antes posible todas las medidas que, en la forma que exijan sus respectivas legislaciones, aseguren la aplicación de los principios y disposiciones que establecen los artículos 25, 26 y 28.

2. Se esforzarán, además, por extender a su comercio interior las disposiciones de los artículos 26 y 28.

3. Se comprometen, de un modo especial, a prohibir y a reprimir en su territorio el empleo, para el comercio internacional, de indicaciones de procedencia, denominaciones de origen y denominaciones de los aceites de oliva y de los aceites de orujo de aceituna contrarias a estos principios. Este compromiso afecta a todas las menciones que figuren en los envases, las facturas, las guías de transporte y los documentos comerciales, así como en la publicidad, las marcas, los nombres registrados y las ilustraciones que se relacionen con la comercialización internacional de los aceites de oliva y de los aceites de orujo de aceituna, en la medida en que tales menciones puedan constituir falsas indicaciones o dar lugar a confusión sobre el origen, la procedencia o la calidad de los aceites de oliva y de los aceites de orujo de aceituna.

Artículo 30

Diferencias y conciliación

1. Las diferencias relativas a las indicaciones de procedencia y denominaciones de origen que se susciten por la interpretación y las cláusulas de este capítulo o por dificultades de aplicación y que no queden resueltas mediante negociaciones directas serán examinadas por el Consejo.

2. El Consejo intentará la conciliación después de oír a la comisión consultiva prevista en el párrafo 1 del artículo 51 y previa consulta con la Organización Mundial de la Propiedad Intelectual y con una organización profesional competente de un Miembro principalmente importador, así como, en caso necesario, con la Cámara de Comercio Internacional y las instituciones internacionales especializadas en materia de química analítica. Si no se logra ningún resultado, y previa constatación por el Consejo de que se han agotado todos los medios de conciliación, los Miembros interesados tendrán el derecho de recurrir, en última instancia, a la Corte Internacional de Justicia.

Capítulo X

DENOMINACIONES Y DEFINICIONES DE LAS ACEITUNAS DE MESA

Artículo 31

Denominaciones y definiciones de las aceitunas de mesa

1. Por "aceituna de mesa" se entiende el fruto de variedades determinadas de olivo cultivado, sano, cogido en el estado de madurez adecuado y de calidad tal que, en sus distintas categorías y sometido a las preparaciones comerciales y formas de presentación establecidas en las normas cualitativas recomendadas, dé un producto de consumo y de buena conservación.

2. Las aceitunas de mesa se clasifican en uno de los siguientes tipos:

i) Aceitunas verdes: son las obtenidas de frutos recogidos durante el ciclo de maduración, antes del envero y cuando han alcanzado su tamaño normal. La coloración del fruto podrá variar del verde al amarillo paja.

ii) Aceitunas de color cambiante: obtenidas de frutos con color rosado, rosa vinoso o castaño, recogidos antes de su completa madurez.

iii) Aceitunas negras: obtenidas de frutos recogidos en plena madurez o poco antes de ella, pudiendo presentar, según zona de producción y época de la recogida, color negro rojizo, negro violáceo, violeta oscuro, negro verdoso o castaño oscuro.

3. Cada uno de los tipos citados de aceitunas de mesa debe responder a los criterios de calidad fijados de conformidad con las recomendaciones del párrafo 1 del artículo 38 en materia de normas relativas a los factores esenciales de composición y de calidad de las aceitunas de mesa.

4. Las denominaciones y definiciones de las preparaciones comerciales de los diversos tipos de aceitunas de mesa se fijarán de conformidad con las recomendaciones del párrafo 1 del artículo 38.

Artículo 32

Aplicación

1. Las denominaciones fijadas en el párrafo 4 del artículo 31 serán obligatorias en el comercio internacional y deberán emplearse para cada preparación comercial de los diferentes tipos de aceituna de mesa y figurar en caracteres muy legibles en todos los envases.

2. En materia de factores esenciales de composición y de calidad, el Consejo determinará, según se indica en el párrafo 1 del artículo 38, las normas unificadas aplicables a los intercambios en el comercio internacional.

Artículo 33

Compromisos

1. Los Miembros se comprometen a adoptar lo antes posible todas las medidas que, en la forma que exijan sus respectivas legislaciones, aseguren la aplicación de los principios y disposiciones que establece el artículo 31 y se esforzarán por hacerlas extensivas a su comercio interior.

2. Se comprometen, de un modo especial, a prohibir y reprimir en su territorio el empleo, para el comercio internacional, de denominaciones de aceitunas de mesa contrarias a estos principios. Este compromiso afecta a todas las menciones que figuren en los envases, las facturas, las guías de transporte y los documentos comerciales, así como en la publicidad, las marcas, los nombres registrados y las ilustraciones que se relacionen con la comercialización internacional de las aceitunas de mesa, en la medida en que tales menciones puedan constituir falsas indicaciones o dar lugar a confusión sobre la calidad de las aceitunas de mesa.

Artículo 34

Diferencias y conciliación

1. Las diferencias que se susciten por la interpretación de las cláusulas de este capítulo o por dificultades de aplicación y que no queden resueltas mediante negociaciones directas serán examinadas por el Consejo.

2. El Consejo intentará la conciliación después de oír a la comisión consultiva prevista en el párrafo 1 del artículo 51 y previa consulta con la Organización Mundial de la Propiedad Intelectual y con una organización profesional competente de un Miembro principalmente importador, así como, en caso necesario, con la Cámara de Comercio Internacional y las instituciones internacionales especializadas. Si no se logra ningún resultado, y previa constatación por el Consejo de que se han agotado todos los medios de

conciliación, los Miembros interesados tendrán el derecho de recurrir, en última instancia, a la Corte Internacional de Justicia.

Capítulo XI

NORMALIZACIÓN DE LOS MERCADOS DE LOS PRODUCTOS OLEÍCOLAS

Artículo 35

Examen de la situación y de la evolución del mercado del aceite de oliva y del aceite de orujo de aceituna

1. Dentro del marco de los objetivos generales definidos en el artículo 1, con objeto de contribuir a la normalización del mercado del aceite de oliva y del aceite de orujo de aceituna y de corregir todo desequilibrio entre la oferta y la demanda internacionales provocado por la irregularidad de las cosechas o por otras causas los Miembros pondrán a disposición del Consejo y le proporcionarán todas las informaciones, estadísticas y documentación necesarias sobre el aceite de oliva y sobre el aceite de orujo de aceituna.

2. El Consejo, en la reunión de otoño, procederá a un examen detallado de los balances oleícolas y a una estimación global de las disponibilidades y las necesidades de aceite de oliva y de aceite de orujo de aceituna, utilizando para ello los datos facilitados por cada Miembro según lo dispuesto en el artículo 49, así como cualquier información que puedan facilitarle los gobiernos de Estados que no sean miembros del presente Convenio y cualquier otro dato estadístico pertinente de que disponga el Consejo en esta materia.

3. Cada año, en la reunión de primavera, el Consejo, teniendo en cuenta todos los datos de que entonces disponga, hará un nuevo examen de la situación del mercado y una nueva estimación global de las disponibilidades y las necesidades de estos aceites y podrá proponer a los Miembros las medidas que estime pertinentes.

Artículo 36

Normalización del mercado de aceite de oliva y del aceite de orujo de aceituna

1. El Consejo estará encargado de realizar estudios con objeto de hacer a los Miembros recomendaciones destinadas a garantizar el equilibrio entre la producción y el consumo y, en general, la normalización a largo plazo del mercado oleícola mediante la aplicación de medidas apropiadas, entre ellas las tendentes a favorecer la venta del aceite de oliva a precios competitivos para el consumo, con objeto de aproximar los precios del aceite de oliva a los de los demás aceites vegetales comestibles, en particular mediante la concesión de ayudas.

2. Para llevar a cabo esta normalización, el Consejo estará asimismo encargado de realizar estudios con objeto de recomendar a los Miembros las soluciones oportunas a los problemas que puedan plantearse con respecto a la evolución del mercado internacional del aceite de oliva y del aceite de orujo de aceituna

según unas modalidades adecuadas, teniendo en cuenta los desequilibrios del mercado resultantes de las fluctuaciones de la producción o de otras causas.

3. El Consejo estudiará la manera de lograr el fomento de los intercambios internacionales y un aumento del consumo de aceite de oliva. Estará especialmente encargado de hacer a los Miembros las recomendaciones apropiadas acerca de:

a) la adopción y la aplicación de un contrato tipo internacional para las transacciones sobre los aceites de oliva y los aceites de orujo de aceituna,

b) la constitución y el funcionamiento de un órgano internacional de conciliación y arbitraje para los litigios que puedan surgir en materia de transacciones sobre los aceites de oliva y los aceites de orujo de aceituna,

c) la unificación de las normas relativas a las características físicas, químicas y organolépticas de los aceites de oliva y de los aceites de orujo de aceituna,

d) la unificación de los métodos de análisis.

4. El Consejo adoptará las medidas que estime convenientes para reprimir la competencia desleal en el ámbito internacional, incluida la que puedan hacer los Estados que no sean Partes en el presente Convenio o personas sujetas a la jurisdicción de dichos Estados.

Artículo 37

Examen de la situación y de la evolución del mercado de las aceitunas de mesa

1. Dentro del marco de los objetivos generales definidos en el artículo 1, para contribuir a la normalización del mercado de las aceitunas de mesa, los Miembros pondrán a disposición del Consejo y proporcionarán todas las informaciones, estadísticas y documentación necesarias sobre las aceitunas de mesa.

2. En su reunión de otoño, el Consejo llevará a cabo un examen detallado de los balances cuantitativos y cualitativos de las aceitunas de mesa sobre la base de esas informaciones, de las que puedan facilitarle los gobiernos de los Estados no miembros del presente Convenio y de cualquier otra documentación estadística de que disponga.

3. Cada año, en la reunión de primavera, el Consejo, teniendo en cuenta todos los datos de que entonces disponga, hará un nuevo examen de la situación del mercado y una estimación global de las disponibilidades y las necesidades de aceitunas de mesa, y podrá proponer a los Miembros las medidas que estime pertinentes.

Artículo 38

Normalización del mercado de aceitunas de mesa

1. El Consejo estudiará la manera de lograr el fomento de los intercambios internacionales y un aumento del consumo de aceitunas de mesa. Estará especialmente encargado de hacer a los Miembros las recomendaciones apropiadas acerca de:

a) la aplicación de normas cualitativas unificadas aplicables a las aceitunas de mesa en el comercio internacional,

b) la adopción y aplicación de un contrato tipo internacional para las transacciones de aceitunas de mesa,

c) la constitución y el funcionamiento de un órgano de conciliación y arbitraje internacional en relación con los litigios que puedan surgir en materia de transacciones de aceitunas de mesa.

2. El Consejo estará encargado de promover los estudios que considere oportunos para fomentar el desarrollo del consumo de aceitunas de mesa. Presentará estos estudios a los Miembros a los efectos que éstos estimen pertinentes.

3. A este respecto, el Consejo procurará facilitar a todos los Miembros, o a aquellos Miembros que pudieran necesitarla, la asistencia en diversas formas, inclusive de orden financiero, que puedan aportar los organismos internacionales u otros organismos competentes.

CUARTA PARTE - DISPOSICIONES TÉCNICAS

Capítulo XII

COOPERACIÓN TÉCNICA OLEÍCOLA

Artículo 39

Programas e intervenciones

1. Para alcanzar los objetivos generales fijados en el artículo 1 relativos a la cooperación técnica oleícola, el Consejo estará encargado de concebir, promover y elaborar los programas de intervención correspondientes.

2. La cooperación técnica oleícola se refiere a la oleicultura, a la elayotecnia y a la industria de las aceitunas de mesa.

3. El Consejo podrá intervenir directamente para promover la cooperación técnica oleícola.

4. Para poner en práctica una parte o la totalidad de las disposiciones del presente capítulo, el Consejo podrá adoptar la decisión de recurrir a la colaboración de organismos y/o entidades, públicos o privados, nacionales e internacionales. Podrá asimismo aportar cualquier participación financiera a los organismos y/o entidades citados, dentro del límite de las sumas previstas en el párrafo 1 del artículo 17.

Artículo 40

Investigación y desarrollo

1. El Consejo examinará todas las propuestas de proyectos de investigación y desarrollo de interés general para los Miembros y adoptará las disposiciones oportunas al respecto.

2. El Consejo podrá recurrir a la colaboración de institutos, laboratorios y centros de investigación especializados para la puesta en práctica, el seguimiento, la explotación y la divulgación, en beneficio de los Miembros, de los resultados de los programas de investigación y desarrollo.

3. El Consejo efectuará los estudios indispensables sobre la rentabilidad económica que pueda esperarse de la aplicación de los resultados de los programas de investigación y desarrollo.

Artículo 41

Formación y operaciones específicas

1. El Consejo adoptará las medidas necesarias para organizar reuniones de actualización de conocimientos y cursos de formación, a diferentes niveles, destinados a los técnicos del sector oleícola, especialmente a los de los Miembros en desarrollo.

2. El Consejo favorecerá la transferencia de tecnologías de los Miembros más avanzados en las técnicas oleícolas a los Miembros en desarrollo.

3. El Consejo facilitará toda cooperación técnica que permita poner a disposición de los Miembros que los necesiten a consultores y expertos.

4. En particular, el Consejo estará encargado de:

a) realizar estudios y operaciones específicas,

b) organizar o favorecer seminarios y reuniones internacionales,

c) reunir informaciones técnicas y difundirlas a todos los Miembros,

d) promover la coordinación de las actividades de cooperación técnica oleícola entre los Miembros, así como las que entran dentro del ámbito de la programación regional o interregional,

e) suscitar la colaboración bilateral o multilateral que pueda ayudar al Consejo a alcanzar los objetivos del presente Convenio.

Artículo 42

Recursos financieros

El Consejo, en apoyo de los programas de cooperación técnica oleícola, establecerá un capítulo separado dentro del presupuesto administrativo.

Capítulo XIII

OTRAS MEDIDAS

Artículo 43

Otras medidas

El Consejo estará encargado de:

a) favorecer y coordinar los estudios y las investigaciones apropiadas sobre el valor biológico del aceite de oliva y de las aceitunas de mesa poniendo de relieve sus cualidades nutritivas y sus demás propiedades intrínsecas,

b) poner a punto, en cooperación con los organismos especializados, la terminología oleícola, las normas relativas a los productos oleícolas y los correspondientes métodos de análisis, así como cualquier otra norma relacionada con el ámbito oleícola,

c) adoptar todas las disposiciones adecuadas para poner a punto una recopilación de prácticas comerciales equitativas y uniformes del comercio internacional del aceite de oliva, del aceite de orujo de aceituna y de las aceitunas de mesa.

QUINTA PARTE - DISPOSICIONES RELATIVAS A LA PROMOCIÓN

Capítulo XIV

PROMOCIÓN MUNDIAL EN FAVOR DEL CONSUMO DE LOS ACEITES DE OLIVA Y DE LAS ACEITUNAS DE MESA

Artículo 44

Programas de promoción en favor del consumo de los aceites de oliva y de las aceitunas de mesa

1. Los Miembros que contribuyan al Fondo de Promoción a que se refiere el artículo 19 se comprometen a emprender en común campañas de promoción genérica para fomentar el consumo de los aceites de oliva y de las aceitunas de mesa en el mundo. Estas campañas se basarán en el empleo de las denominaciones de los aceites de oliva comestibles, tal como se definen en el artículo 26, y de las aceitunas de mesa, tal como se definen en el artículo 31.

2. Dichas campañas se emprenderán bajo una forma educativa y publicitaria en la que se insista sobre las características organolépticas y químicas del aceite de oliva y de las aceitunas de mesa, así como sobre sus propiedades nutritivas, terapéuticas y de otra naturaleza.

3. En las campañas de promoción se informará al consumidor sobre las denominaciones, el origen y la procedencia de los aceites de oliva y de las aceitunas de mesa, velando por que no se favorezca ni se resalte ninguna calidad, origen o procedencia con preferencia a otra.

4. Los programas de promoción que se emprendan en virtud de este artículo serán decididos por el Consejo en función de los recursos que se pongan a su disposición con tal fin, dándose carácter prioritario a las acciones en los países principalmente consumidores y en los países en que haya posibilidades de incrementar el consumo de los aceites de oliva y de las aceitunas de mesa.

5. Los recursos del Fondo de Promoción se utilizarán teniendo en cuenta los siguientes criterios:

a) importancia del consumo y de las posibilidades de desarrollar los mercados existentes,

b) creación de nuevos mercados para los aceites de oliva y las aceitunas de mesa,

c) rentabilidad de las inversiones en promoción.

6. El Consejo estará encargado de administrar los recursos asignados a la promoción común. Anualmente, como anexo a su presupuesto, hará una estimación de los ingresos y gastos destinados a esta promoción.

7. La ejecución técnica de los programas de promoción incumbirá al Consejo que asimismo podrá confiarla a entidades especializadas de su elección.

Artículo 45

Sello de garantía internacional del Consejo

Los Miembros se comprometen a fomentar el uso del sello de garantía internacional del Consejo en sus transacciones nacionales e internacionales de aceites de oliva y de aceituna de mesa y a adoptar las disposiciones oportunas con tal fin.

SEXTA PARTE - OTRAS DISPOSICIONES

Capítulo XV

OBLIGACIONES GENERALES

Artículo 46

Obligaciones generales

Los Miembros se comprometen a no adoptar ninguna medida opuesta a las obligaciones contraídas en virtud del presente Convenio ni a los objetivos generales definidos en el artículo 1.

Artículo 47

Aspectos ambientales

Los Miembros tomarán debidamente en consideración los aspectos ambientales de todas las fases de la producción oleícola.

Artículo 48

Fomento de los intercambios internacionales y del consumo

Los Miembros se comprometen a adoptar todas las medida pertinentes para facilitar los intercambios y fomentar el consumo de aceites de oliva y de aceitunas de mesa, así como asegurar el desarrollo normal del comercio internacional de estos productos. A estos efectos se comprometen a atenerse a los principios, normas y líneas directrices por ellos convenidos en los foros internacionales competentes. Asimismo se comprometen a adoptar medidas tendentes a favorecer la colocación en el mercado del aceite de oliva a precios competitivos en la fase de consumo, entre ellas la fijación de ayudas y el acercamiento de los precios de los aceites de oliva a los de los otros aceites vegetales comestibles, para fomentar el consumo del aceite de oliva.

Artículo 49

Información

Los Miembros se comprometen a poner a disposición del Consejo y a facilitarle todas las estadísticas, informaciones y documentación necesarias para desempeñar las funciones que le asigna el presente Convenio, y especialmente todos los datos adecuados para establecer los balances de los aceites de oliva, de los aceites de orujo de aceituna y los de aceitunas de mesa y para conocer la política oleícola nacional de los Miembros.

Artículo 50

Obligaciones financieras de los Miembros

Conforme a los principios generales del derecho, las obligaciones financieras de cada Miembro en relación con el Consejo y en relación con los demás Miembros se limitarán a las obligaciones que se derivan de los artículos 17 y 19 del presente Convenio relativos a las contribuciones al presupuesto administrativo y al Fondo de Promoción.

Capítulo XVI

CONFLICTOS Y RECLAMACIONES

Artículo 51

Conflictos y reclamaciones

1. Cualquier conflicto, que no sean las diferencias a que se refieran los artículos 30 y 34, relativo a la interpretación o aplicación del presente Convenio, que no sea resuelto por medio de negociaciones, será, a petición de un Miembro que sea parte en el conflicto, sometido al Consejo para que éste lo resuelva, una vez oída, si fuera necesario, una comisión consultiva cuya composición se determinará en el reglamento del Consejo.

2. La opinión razonada de la comisión consultiva se someterá al Consejo, el cual resolverá el conflicto, en todo caso, después de haber examinado todos los elementos de juicio pertinentes.

3. Cualquier reclamación basada en que un Miembro ha dejado de cumplir obligaciones impuestas por el presente Convenio será, a petición del Miembro que la formule, sometida al Consejo, el cual decidirá sobre ella después de consultar con los Miembros interesados, y una vez oída, si fuere necesario, la comisión consultiva a que se refiere el párrafo 1 del presente artículo.

4. Cualquier Miembro podrá ser declarado culpable de incumplimiento del presente Convenio por decisión del Consejo.

5. Si el Consejo declarase a un Miembro culpable de incumplimiento del presente Convenio, podrá aplicarle sanciones que variarán entre una simple advertencia y la privación del derecho a la participación en las decisiones del Consejo, hasta que haya cumplido sus obligaciones, o excluirle del Convenio con arreglo al procedimiento previsto en el artículo 59.

Capítulo XVII

DISPOSICIONES FINALES

Artículo 52

Depositario

Queda designado depositario del presente Convenio el Secretario General de las Naciones Unidas.

Artículo 53

Firma, ratificación, aceptación y aprobación

1. Desde el 1° de septiembre hasta el 31 de diciembre de 1986, ambos inclusive, el presente Convenio estará abierto en la Sede de las Naciones Unidas a la firma de los gobiernos invitados a la Conferencia de las Naciones Unidas sobre el Aceite de Oliva, 1986.

2. Cualquiera de los gobiernos a que se refiere el párrafo 1 del presente artículo podrá:

a) En el momento de firmar el presente Convenio, declarar que por dicha firma expresa su consentimiento a obligarse por el presente Convenio (firma definitiva), o

b) Después de haber firmado el presente Convenio, ratificarlo, aceptarlo o aprobarlo mediante el depósito de un instrumento a tal efecto en poder del depositario.

3. Los instrumentos de ratificación, aceptación o aprobación serán depositados en poder del depositario a más tardar el 31 de diciembre de 1986. El Consejo podrá, no obstante, conceder prórrogas a los gobiernos signatarios que no hayan podido depositar sus instrumentos hasta esa fecha.

Artículo 54

Adhesión

1. El gobierno de cualquier Estado podrá adherirse al presente Convenio en las condiciones que determine el Consejo, que incluirán, en particular, un plazo para el depósito de los instrumentos de adhesión. El Consejo podrá, no obstante, conceder prórrogas a los gobiernos que no estén en condiciones de adherirse en el plazo fijado. En el momento de la adhesión, el Estado que se adhiere se considerará incluido en el anexo o en los anexos del presente Convenio, junto con las cuotas de participación que le correspondan según las condiciones de adhesión.

2. La adhesión se efectuará mediante el depósito de un instrumento de adhesión en poder del depositario. En los instrumentos de adhesión se declarará que el gobierno acepta todas las condiciones establecidas por el Consejo.

Artículo 55

Notificación de aplicación provisional

1. Todo gobierno signatario que tenga intención de ratificar, aceptar o aprobar el presente Convenio, o todo gobierno para el que el Consejo haya establecido condiciones de adhesión pero que todavía no haya podido depositar su instrumento, podrá en todo momento notificar al depositario que aplicará el presente Convenio con carácter provisional, bien cuando éste entre en vigor conforme al artículo 56, bien, si está ya en vigor, en la fecha que se especifique.

2. Todo gobierno que haya notificado conforme al párrafo 1 del presente artículo que aplicará el presente Convenio, bien cuando éste entre en vigor, bien, si está ya en vigor, en la fecha que se especifique, será desde ese momento Miembro provisional hasta la fecha en que deposite su instrumento de ratificación, aceptación, aprobación o adhesión y se convierta así en Miembro.

Artículo 56

Entrada en vigor

1. El presente Convenio entrará definitivamente en vigor el 1° de enero de 1987 o en cualquier otra fecha posterior si cinco gobiernos, de entre los mencionados en el anexo A del presente Convenio, que representen al menos el 95% de las cuotas de participación han firmado definitivamente el presente Convenio o lo ha ratificado, aceptado o aprobado, o se han adherido a él.

2. Si el 1° de enero de 1987 el presente Convenio no ha entrado en vigor de conformidad con lo dispuesto en el párrafo 1 del presente artículo, entrará en vigor provisionalmente si, en esa fecha, cinco gobiernos que reúnan las condiciones que, en materia de porcentaje, se indican en el párrafo 1 del presente artículo han firmado definitivamente el presente Convenio o lo han ratificado, aceptado o aprobado, o han notificado al depositario que aplicarán provisionalmente el presente Convenio.

3. Si el 1° de enero de 1987 no se han cumplido las condiciones para la entrada en vigor establecidas en el párrafo 1 o en el párrafo 2 del presente artículo, el Secretario General de las Naciones Unidas invitará a los gobiernos que han firmado definitivamente el presente Convenio o lo hayan ratificado, aceptado o aprobado, o hayan notificado al depositario que aplicarán provisionalmente el presente Convenio, a decidir si el presente Convenio entrará provisional o definitivamente en vigor entre ellos, en su totalidad o en parte, en la fecha que determinen.

4. En el caso de cualquier gobierno que no haya notificado al depositario, de conformidad con el artículo 55, su decisión de aplicar provisionalmente el presente Convenio y que deposite su instrumento de ratificación, aceptación, aprobación o adhesión después de la entrada en vigor del presente Convenio, el presente Convenio entrará en vigor para ese gobierno en la fecha de tal depósito.

Artículo 57

Enmiendas

1. El Consejo podrá recomendar a los Miembros cualquier enmienda al presente Convenio.

2. El Consejo fijará el plazo dentro del cual los Miembros deberán notificar al depositario que aceptan la enmienda.

3. Toda enmienda entrará en vigor 90 días después de que el depositario haya recibido las notificaciones de aceptación de todos los Miembros. Si esta condición no se ha cumplido en la fecha fijada por el Consejo de conformidad con el párrafo 2 del presente artículo, la enmienda se considerará retirada.

Artículo 58

Retirada

1. Cualquier Miembro podrá retirarse del presente Convenio en cualquier momento después de la entrada en vigor de éste, notificando por escrito su retirada al depositario. Ese Miembro informará simultáneamente al Consejo por escrito, de la decisión que ha tomado.

2. La retirada conforme a este artículo tendrá efecto 90 días después de que el depositario reciba la notificación de la misma.

Artículo 59

Exclusión

Si el Consejo estima que un Miembro ha incumplido las obligaciones contraídas en virtud del presente Convenio y decide, además, que tal incumplimiento entorpece seriamente la aplicación del presente Convenio, podrá, mediante decisión unánime de los demás Miembros, excluir del presente Convenio a ese Miembro. El Consejo lo notificará inmediatamente al depositario. Treinta días después de la fecha de la decisión del Consejo, ese Miembro dejará de ser Parte en el presente Convenio.

Artículo 60

Liquidación de las cuentas

1. El Consejo procederá, en las condiciones que estime equitativas, a la liquidación de las cuentas con todo Miembro que se haya retirado del presente Convenio o que haya sido excluido del Consejo, o haya dejado por otra causa de ser Parte en el presente Convenio. El Consejo conservará las cantidades ya abonadas por dicho Miembro. Este estará obligado a pagar toda cantidad que adeude al Consejo.

2. Los Miembros a que se hace referencia en el párrafo 1 del presente artículo no tendrán derecho, a la terminación del presente Convenio, a recibir ninguna

parte del producto de la liquidación o de los demás haberes del Consejo; tampoco responderán de parte alguna del déficit que pudiere tener el Consejo.

Artículo 61[2]

Duración, prórroga, reconducción y terminación

1. El presente Convenio permanecerá en vigor hasta el 31 de diciembre de 1991, a menos que el Consejo decida prorrogarlo, reconducirlo, renovarlo o ponerle fin con anterioridad, de conformidad con las disposiciones del presente artículo.

---

[2] A continuación se reproduce el texto del artículo 9 del Protocolo (véase también párrafo 5 de la Nota preliminar):

Artículo 9

Duración, prórroga y terminación del presente Protocolo

1. El presente Protocolo por el que se enmienda y reconduce el Convenio permanecerá en vigor hasta el 31 de diciembre de 1998, a menos que el Consejo decida prorrogarlo, reconducirlo, renovarlo o ponerle fin con anterioridad, de conformidad con lo dispuesto en este artículo.

2. El Consejo podrá adoptar la decisión de prorrogar el presente Protocolo después del 31 de diciembre de 1998 por períodos sucesivos de dos años cada uno como máximo. Todo Miembro que no acepte una prórroga así decidida informará de ello al Consejo por escrito y dejará de ser Parte en el presente Protocolo desde el comienzo de la prórroga.

3. Si, antes del 31 de diciembre de 1998, o antes de la expiración de una de las prórrogas, según el caso, se ha negociado un nuevo convenio que sustituya el Convenio enmendado y reconducido por el presente Protocolo, pero no ha entrado todavía en vigor provisional o definitivamente, el Consejo podrá decidir prorrogar el presente Protocolo hasta la entrada en vigor provisional o definitivamente del nuevo convenio.

4. Si se negocia o entra en vigor un nuevo convenio durante cualquier prórroga del presente Protocolo decidida conforme al párrafo 2 o al párrafo 3 de este artículo, el presente Protocolo, prorrogado, terminará al entrar en vigor el nuevo convenio.

5. El Consejo podrá en cualquier momento declarar terminado el presente Protocolo con efecto a partir de la fecha que determine.

6. No obstante la terminación del presente Protocolo, el Consejo seguirá existiendo durante el tiempo necesario para su liquidación, incluida la liquidación de las cuentas, y conservará durante ese período todas las facultades y funciones que sea necesarias a tal efecto.

7. El Consejo notificará al depositario toda decisión tomada en virtud de este artículo.

2. El Consejo podrá adoptar la decisión de prorrogar el presente Convenio por un máximo de dos períodos de un año cada uno. Todo Miembro que no acepte una prórroga así decidida del presente Convenio informará de ello al Consejo y dejará de ser Parte en el presente Convenio desde el comienzo de la prórroga.

3. Si, antes del 31 de diciembre de 1991, o antes de la expiración de una de las prórrogas a que se refiere el párrafo 2 del presente artículo, según el caso, se ha negociado un nuevo convenio o un protocolo destinado a reconducir el presente Convenio, pero el nuevo instrumento no ha entrado todavía en vigor provisional o definitivamente, el presente Convenio seguirá en vigor después de su fecha de terminación hasta la entrada en vigor del nuevo Convenio o del protocolo, pero sin que la duración de esta prórroga pueda ser superior a 12 meses

4. El Consejo podrá en cualquier momento declarar terminado el presente Convenio con efecto a partir de la fecha que establezca el propio Consejo.

5. No obstante la terminación del presente Convenio, el Consejo seguirá existiendo durante el tiempo necesario para proceder a su liquidación, incluida la liquidación de las cuentas, y conservará durante ese período todas las facultades y funciones que sean necesarias a tal efecto.

6. El Consejo notificará al depositario toda decisión tomada en virtud del presente artículo.

Artículo 62

Reservas

No se podrán formular reservas con respecto a ninguna de las disposiciones del presente Convenio.

EN FE DE LO CUAL los infrascritos, debidamente autorizados para ello, han puesto sus firmas al pie del presente Convenio en las fechas indicadas.

HECHO en Ginebra el primero de julio de mil novecientos ochenta y seis, siendo igualmente auténticos los textos en árabe, español, francés, inglés e italiano del presente Convenio.

Anexo A

CUOTAS DE PARTICIPACIÓN EN EL PRESUPUESTO ADMINISTRATIVO

Argelia	13
Chipre	4
Comunidad Económica Europea	762
Egipto	4
Israel	6
Marruecos	25
Túnez	95
Turquía	91
Total	1 000

Anexo B

CUOTAS DE PARTICIPACIÓN ATRIBUIDAS A LOS EFECTOS DE LA CONTRIBUCIÓN AL FONDO DE PROMOCIÓN

Argelia	5,8
Chipre	0,8
Comunidad Económica Europea	774,0
Israel	3,0
Marruecos	25,0
Túnez	124,8
Turquía	66,6
Total	1 000,0

المرفق باء

تخصيص الحصص لأغراض صندوق الترويج

اسرائيل	٣,٠
تركيا	٦٦,٦
تونس	١٢٤,٨
الجزائر	٥,٨
الجماعة الاقتصادية الأوروبية	٧٧٤,٠
قبرص	٠,٨
المغرب	٢٥,٠
المجموع	١ ٠٠٠,٠

- - - - -

المرفق ألف

حصص المشاركة في الميزانية الإدارية

اسرائيل	٦
تركيا	٩١
تونس	٩٥
الجزائر	١٣
الجماعة الاقتصادية الأوروبية	٧٦٢
قبرص	٤
مصر	٤
المغرب	٢٥
المجموع	١٠٠٠

٢ - يجوز للمجلس أن يقرر إطالة أمد هذا الاتفاق لمدة أقصاها فترتان تدوم كل منهما سنة واحدة. وعلى كل عضو لا يقبل إطالة أمد هذا الاتفاق على النحو المذكور أن يعلم المجلس بذلك، ولا يعود طرفا في هذا الاتفاق اعتبارا من بدء فترة الإطالة.

٣ - إذا تم التفاوض قبل ٣١ كانون الأول/ديسمبر ١٩٩١ أو قبل انتهاء فترة اطالة الأمد المذكورة في الفقرة ٢ من هذه المادة، حسبما يكون عليه الحال، على اتفاق جديد أو بروتوكول لتمديد هذا الاتفاق، غير أنه لم يبدأ نفاذه مؤقتا أو نهائيا فإن هذا الاتفاق يظل نافذا بعد تاريخ انتهائه حتى يبدأ العمل بالاتفاق الجديد أو بالبروتوكول، شريطة ألا تتعدى اطالة الأمد فترة ١٢ شهرا.

٤ - يجوز للمجلس أن يقرر في أي وقت إنهاء العمل بهذا الاتفاق ابتداء من التاريخ الذي يختاره.

٥ - رغم انقضاء أجل هذا الاتفاق أو انهائه يستمر المجلس قائما طيلة الفترة اللازمة لتصفيته، بما في ذلك تصفية حساباته، ويتمتع المجلس خلال تلك الفترة بما قد يقتضيه الأمر من سلطات ووظائف لهذه الأغراض.

٦ - يشعر المجلس الوديع بأي قرار يتخذ بموجب هذه المادة.

المادة ٦٧

التحفظات

لا يجوز إبداء أي تحفظ بخصوص أي من أحكام هذا الاتفاق.

وإثباتا لذلك، قام الموقعون أدناه، المفوضون لهذا الغرض حسب الأصول، بتذييل هذا الاتفاق بتوقيعاتهم في التواريخ المبينة.

حرر في جنيف في أول تموز/يوليه من سنة ألف وتسعمائة وست وثمانين، ونصوص هذا الاتفاق باللغات الإسبانية والانكليزية والإيطالية والعربية والفرنسية متساوية جميعها في الحجية.

المادة ٦٠

تصفية الحسابات

١ - إذا انسحب أحد الأعضاء من هذا الاتفاق أو أقصي من المجلس أو لم يعد لأي سبب آخر طرفا في هذا الاتفاق، فإن المجلس يقوم بتصفية حساباته بالشروط التي يراها عادلة. ويحتفظ المجلس بالمبالغ التي يكون العضو قد سددها. ويكون هذا الأخير ملزما بأن يسدد للمجلس أية مبالغ مستحقة عليه للمجلس.

٢ - لدى انتهاء هذا الاتفاق لا يحق للعضو الذي تنطبق عليه الحالة المشار اليها في الفقرة ١ الحصول على أي نصيب من ناتج التصفية أو من أية أصول أخرى للمجلس. ولا يتحمل أيضا أي جزء مما قد يكون لدى الملجس من عجز.

المادة ٦١[٢]

مدة الاتفاق وإطالة أمده وتمديده وإنهاؤه

١ - يظل هذا الاتفاق ساريا حتى ٣١ كانون الأول/ديسمبر ١٩٩١ ما لم يقرر المجلس إطالة أمده أو تمديده أو تجديده أو إنهاؤه قبل ذلك وفقا لأحكام هذه المادة.

---

(٢) فيما يلي نص للمادة ٩ من بروتوكول عام ١٩٩٣ (انظر أيضا الفقرة ٥ من الملاحظة الاستهلالية):

المادة ٩

مدة البروتوكول وإطالة أمده وإنهاؤه

١ - يظل هذا البروتوكول المعدل والممدد للاتفاق ساريا إلى ٣١ كانون الأول/ديسمبر ١٩٩٨ ما لم يقرر المجلس إطالة أمده أو إعادة التفاوض عليه أو إنهاءه قبل ذلك وفقا لأحكام هذه المادة.

٢ - يجوز للمجلس أن يقرر إطالة أمد هذا البروتوكول إلى ما بعد ٣١ كانون الأول/ديسمبر ١٩٩٨ لفترات متتالية لا تتجاوز كل منها سنتين. وعلى أي عضو لا يقبل أيا من فترات إطالة الأمد هذه أن يبلغ المجلس بذلك كتابة وتزول صفته كطرف في هذا البروتوكول ابتداء من فترة إطالة الأمد.

٣ - إذا ما حدث قبل ٣١ كانون الأول/ديسمبر ١٩٩٨، أو قبل انقضاء فترة إطالة أمد، حسبما يكون عليه الحال، أن جرى التفاوض على اتفاق جديد يحل محل الاتفاق بصيغته المعدلة والممددة بهذا البروتوكول ولكن لم يبدأ بعد نفاذه إما بصفة مؤقتة أو بصفة نهائية، يجوز للمجلس أن يقرر إطالة أمد هذا البروتوكول إلى أن يبدأ نفاذ الاتفاق الجديد بصفة مؤقتة أو بصفة نهائية.

٤ - إذا ما جرى التفاوض على اتفاق جديد وبدأ نفاذه خلال أي فترة إطالة أمد لهذا البروتوكول بموجب الفقرة ٢ أو الفقرة ٣ من هذه المادة، ينتهي هذا البروتوكول، بصيغته الممددة، عند بدء نفاذ الاتفاق الجديد.

٥ - يجوز للمجلس أن يقرر في أي وقت إنهاء هذا البروتوكول ابتداء من التاريخ الذي يحدده.

٦ - على الرغم من انتهاء أو إنهاء هذا البروتوكول يظل المجلس قائما طيلة المدة اللازمة لغرض القيام بتصفية المجلس، بما في ذلك تصفية الحسابات، ويتمتع المجلس خلال تلك الفترة بما قد يلزم من سلطات ووظائف لهذه الأغراض.

٧ - يشعر المجلس الوديع بأي قرار يتخذ بموجب هذه المادة.

٤ - يبدأ نفاذ هذا الاتفاق بالنسبة لأي حكومة لم تشعر الوديع، وفقا للمادة ٥٥ بأنها ستطبق هذا الاتفاق مؤقتا، وتودع صك التصديق أو القبول أو الموافقة أو الانضمام بعد بدء نفاذ هذا الاتفاق في تاريخ هذا الإيداع.

المادة ٥٧

التعديل

١ - يجوز للمجلس أن يوصي الأعضاء بتعديل هذا الاتفاق.

٢ - يحدد المجلس التاريخ الذي يجب أن يشعر فيه الأعضاء الوديع بأنهم يقبلون التعديل.

٣ - يبدأ العمل بالتعديل بعد ٩٠ يوما من استلام الوديع اشعارات القبول من جميع الأعضاء. وإذا لم يتحقق هذا الشرط في التاريخ الذي يحدده المجلس وفقا للفقرة ٢ من هذه المادة فإن التعديل يعد مسحوبا.

المادة ٥٨

الانسحاب

١ - يجوز لأي عضو أن ينسحب من هذا الاتفاق في أي وقت بعد بدء نفاذه، عن طريق تقديم إشعار كتابي بانسحابه الى الوديع. وعلى العضو أن يعلم المجلس كتابة في ذات الوقت بالقرار الذي اتخذه.

٢ - يصبح الانسحاب الذي يتم وفقا لهذه المادة نافذ المفعول بعد ٩٠ يوما من استلام الوديع للإشعار.

المادة ٥٩

الإقصاء

إذا تبين للمجلس أن أحد الأعضاء أخل بالالتزامات التي يفرضها عليه الاتفاق وقرر أيضا أن هذا الإخلال يعرقل جديا سير هذا الاتفاق، فإنه يجوز له، بقرار اجماعي من باقي أعضائه، أن يقصي العضو المذكور من هذا الاتفاق. وعلى المجلس أن يشعر الوديع فورا بذلك. ولا يعود العضو المعني طرفا اني هذا الاتفاق بعد ٣٠ يوما من تاريخ قرار المجلس.

٢ - يتم الانضمام بإيداع صك الانضمام لدى الوديع. وينبغي أن تشير صكوك الانضمام الى أن الحكومة تقبل جميع الشروط التي وضعها المجلس.

المادة ٥٥

الاشعار بالتطبيق المؤقت

١ - يجوز لأي حكومة موقعة تنوي التصديق على هذا الاتفاق أو قبوله أو الموافقة عليه، أو أي حكومة يكون المجلس قد وضع لها شروطا للانضمام إلا أنها لم تتمكن بعد من إيداع صكها، أن تشعر الوديع في أي وقت بأنها ستطبق هذا الاتفاق مؤقتا، إما حينما يبدأ نفاذه وفقا للمادة ٥٦، وإما في تاريخ محدد، إذا كان قد بدأ نفاذه.

٢ - متى أشعرت حكومة ما، وفقا للفقرة ١ من هذه المادة بأنها ستطبق هذا الاتفاق حينما يبدأ نفاذه أو، إذا كان قد بدأ نفاذه، في تاريخ حددته لذلك، فإنها تصبح حينذاك عضوا مؤقتا الى أن تودع صك التصديق أو القبول او الموافقة أو الانضمام وتصير بذلك عضوا.

المادة ٥٦

بدء النفاذ

١ - يبدأ نفاذ هذا الاتفاق بصورة نهائية في ١ كانون الثاني/يناير ١٩٨٧ أو في أي تاريخ لاحق تقوم فيه خمس من بين الحكومات المذكورة في المرفق ألف بهذا الاتفاق تمثل ٩٥ في المائة على الأقل من حصص المشاركة، بالتوقيع على هذا الاتفاق بصفة نهائية أو بالتصديق عليه أو قبوله أو الموافقة عليه أو الانضمام اليه.

٢ - إذا لم يبدأ نفاذ هذا الاتفاق في ١ كانون الثاني/يناير ١٩٨٧ وفقا للفقرة ١ من هذه المادة، يبدأ نفاذه بصفة مؤقتة إذا قامت في ذلك التاريخ خمس حكومات مستوفية لشروط النسبة المئوية المذكورة في الفقرة ١ من هذه المادة بتوقيع هذا الاتفاق بصفة نهائية أو بالتصديق عليه أو قبوله أو الموافقة عليه أو بإشعار الوديع بأنها ستطبق هذا الاتفاق بصفة مؤقتة.

٣ - إذا لم تستوف في ١ كانون الثاني/يناير ١٩٨٧ شروط بدء النفاذ المنصوص عليها في الفقرة ١ أو الفقرة ٢ من هذه المادة، يدعو الأمين العام للأمم المتحدة الحكومات التي تكون قد وقعت بصفة نهائية على هذا الاتفاق أو تكون قد صدقت عليه أو قبلته أو وافقت عليه أو أشعرت الوديع بأنها ستطبق هذا الاتفاق مؤقتا الى البت في ما إذا كان سيبدأ نفاذ هذا الاتفاق فيما بينها، بصفة مؤقتة أو نهائية، كليا أو جزئيا، في التاريخ الذي قد تحدده.

الفصل السابع عشر

الأحكام الختامية

المادة ٥٢

الوديع

يعين الأمين العام للأمم المتحدة وديعا لهذا الاتفاق.

المادة ٥٣

التوقيع والتصديق والقبول والموافقة

١ - يفتح باب التوقيع على هذا الاتفاق أمام الحكومات المدعوة الى مؤتمر الأمم المتحدة المعني بزيت الزيتون، ١٩٨٦، في مقر الأمم المتحدة من ١ أيلول/سبتمبر الى وبما في ذلك ٣١ كانون الأول/ديسمبر ١٩٨٦.

٢ - يجوز لكل حكومة تشير اليها الفقرة ١ من هذه المادة:

(أ) أن تعلن، عند توقيعها هذا الاتفاق، بأنها تعرب بهذا التوقيع عن موافقتها على الارتباط بهذا الاتفاق (توقيع نهائي)، أو

(ب) أن تقوم، بعد توقيع هذا الاتفاق، بالتصديق عليه أو قبوله أو الموافقة عليه بإيداع صك لهذه الغاية لدى الوديع.

٣ - تودع صكوك المصادقة أو القبول أو الموافقة لدى الوديع في موعد أقصاه ٣١ كانون الأول/ديسمبر ١٩٨٦، غير أنه يجوز للمجلس أن يمهل الحكومات الموقعة التي لا تستطيع ايداع صكوكها بحلول ذلك التاريخ.

المادة ٥٤

الانضمام

١ - يجوز لحكومة أي دولة أن تنضم الى هذا الاتفاق بالشروط التي يحددها المجلس، تشمل، بصفة خاصة مهلة لإيداع صكوك الانضمام. ويجوز للمجلس مع ذلك أن يطيل الأمد للحكومات التي لا تستطيع الانضمام في المهلة المحددة في شروط الانضمام. وعند انضمام دولة ما، تشير هذه الدولة مدرجة في أحد مرفقي هذا الاتفاق أو في كليهما، مع حصتها أو حصصها حسبما هو منصوص عليه في شروط الانضمام.

أوضاع زيوت الزيتون وزيوت ثفل الزيتون وزيتون المائدة ولمعرفة السياسة الوطنية للأعضاء في قطاع الزيتون.

المادة ٥٠

الالتزامات المالية للأعضاء

طبقا للمبادئ العامة للقانون تقتصر التزامات العضو المالية قبل المجلس وقبل الأعضاء الآخرين على الالتزامات المترتبة على المادتين ١٧ و ١٩ بشأن المساهمات في الميزانية الإدارية وصندوق الترويج.

الفصل السادس عشر

المنازعات والشكاوى

المادة ٥١

المنازعات والشكاوى

١ - كل نزاع، غير الخلافات المشار اليها في المادتين ٣٠ و ٣٤ يتعلق بتفسير أو تطبيق هذا الاتفاق لم يتيسر حله بواسطة المفاوضات، يعرض على المجلس بناء على طلب من عضو يكون طرفا في النزاع، للبت فيه بعد أن يؤخذ، إذا اقتضت الضرورة، رأي لجنة استشارية يحدد تكوينها في النظام الداخلي للمجلس.

٢ - يعرض رأي اللجنة الاستشارية مسببا على المجلس، ويحسم المجلس النزاع على أي حال بعد أخذ جميع عناصر المعلومات المفيدة بعين الاعتبار.

٣ - كل شكوى تفيد بأن عضوا لم يف بالالتزامات التي يفرضها عليه هذا الاتفاق تعرض على المجلس، بناء على طلب من العضو مقدم الشكوى، ويتخذ المجلس قرارا في الموضوع بعد التشاور مع الأعضاء المعنيين بالأمر وبعد أن يأخذ، إذا اقتضت الضرورة، رأي اللجنة الاستشارية المشار اليها في الفقرة ١ من هذه المادة.

٤ - يجوز بقرار من المجلس، التصريح بأن أحد الأعضاء قد أخل بتنفيذ هذا الاتفاق.

٥ - إذا تبين للمجلس أن عضوا ما قد أخل بهذا الاتفاق، يجوز للمجلس أن يطبق على هذا العضو عقوبات قد تتراوح بين الإنذار البسيط وبين تعليق حق المشاركة في قرارات المجلس الى أن يفي بالتزاماته، أو أن يقصيه من الاتفاق وفقا للإجراء المنصوص عليه في المادة ٥٩.

الباب السادس - أحكام أخرى

الفصل الخامس عشر

الالتزامات العامة

المادة ٤٦

الالتزامات العامة

يلتزم الأعضاء بعدم اتخاذ أي إجراء يتنافى مع الالتزامات المتعاقد عليها بموجب هذا الاتفاق ومع الأهداف العامة المعرفة في المادة الأولى.

المادة ٤٧

الجوانب البيئية

يولي الأعضاء الاهتمام المناسب للجوانب البيئية في كل مراحل انتاج الزيتون وزيت الزيتون.

المادة ٤٨

تشجيع المبادلات الدولية والاستهلاك

يلتزم الأعضاء باتخاذ كافة التدابير المناسبة التي تستهدف تسهيل المبادلات، وتشجيع استهلاك زيوت الزيتون وزيتون المائدة وضمان التنمية الطبيعية للتجارة الدولية في هذه المنتجات. ويلتزمون في هذا الصدد بالتقيد بالمبادئ والقواعد والخطوط التوجيهية التي وافقوا عليها في المحافل الدولية المختصة. ويلتزمون كذلك باتخاذ تدابير ترمي الى تيسير تصريف زيت الزيتون بأسعار تنافسية في مرحلة الاستهلاك، وتشمل هذه التدابير تقرير إعانات وتقريب أسعار زيوت الزيتون من أسعار الزيوت النباتية الغذائية الأخرى لتشجيع استهلاك زيت الزيتون.

المادة ٤٩

الإعلام

يلتزم الأعضاء بأن يضعوا تحت تصرف المجلس ويقدموا له جميع الإحصاءات والمعلومات والوثائق الضرورية لأداء المهام التي يسندها اليه هذا الاتفاق، ولا سيما كل البيانات التي يحتاج اليها لتقرير محصلة

٣ - يجري إعلام المستهلك، في نطاق حملات الترويج، بتسميات زيوت الزيتون وزيتون المائدة وبمنشأهما ومصدرهما، مع توخي عدم تحبيذ أو إبراز أي نوعية أو أي منشأ أو مصدر على نحو فيه تفضيل على سواه.

٤ - يقرر المجلس برامج الترويج التي تباشر بموجب هذه المادة، على أساس الموارد الموضوعة تحت تصرفه لهذا الغرض، مع توجيه الأنشطة من حيث الصدارة الى البلدان المستهلكة بصفة رئيسية والبلدان التي يمكن أن يزيد فيها استهلاك زيوت الزيتون وزيتون المائدة.

٥ - تستعمل موارد صندوق الترويج وفقا للمعايير التالية:

(أ) أهمية الاستهلاك وإمكانيات زيادة المنافذ القائمة حاليا؛

(ب) إيجاد منافذ جديدة لزيوت الزيتون وزيتون المائدة؛

(ج) العائد الناتج عن نفقات الترويج.

٦ - يكلف المجلس بإدارة الموارد المخصصة للترويج المشترك. ويضع سنويا تقديرات للايرادات والنفقات المستهدفة لهذا الترويج تدرج في مرفق لميزانيته.

٧ - تقع مسؤولية التنفيذ التقني لبرامج الترويج على عاتق المجلس، الذي يجوز له أيضا أن يسند هذا التنفيذ الى هيئات متخصصة يختارها.

المادة ٤٥

طابع الضمانة الدولية للمجلس

يلتزم الأعضاء بتشجيع استعمال طابع الضمانة الدولية للمجلس في صفقاتهم الوطنية والدولية الخاصة بزيوت الزيتون وزيتون المائدة، وباتخاذ الاجراءات المناسبه لهذا الغرض.

الفصل الثالث عشر

تدابير أخرى

المادة ٤٣

تدابير أخرى

يكلف المجلس بما يلي:

(أ) تشجيع وتنسيق الدراسات والأبحاث المناسبة عن القيمة البيولوجية لزيت الزيتون وزيتون المائدة، مبرزا خصائصها الغذائية وغير ذلك من خصائصهما الذاتية؛

(ب) القيام، بالتعاون مع الهيئات المتخصصة، بإعداد مصطلحات قطاع الزيتون، والأنماط المتعلقة بمنتجات قطاع الزيتون، وطرق التحليل الخاصة بها، وأي نمط آخر ذي صلة بقطاع الزيتون؛

(ج) اتخاذ كافة الاجراءات الملائمة لإعداد مجموعة الممارسات التجارية العادلة والمستقرة في زيت الزيتون وزيت ثفل الزيتون وزيتون المائدة.

الباب الخامس - الأحكام المتعلقة بالترويج

الفصل الرابع عشر

الترويج العالمي لاستهلاك زيوت الزيتون وزيتون المائدة

المادة ٤٤

برامج الترويج لاستهلاك زيوت الزيتون وزيتون المائدة

١ - يلتزم الأعضاء المساهمون في صندوق الترويج المشار اليه في المائدة ١٩ بالاضطلاع معا بأنشطة الدعاية النوعية بغية زيادة استهلاك زيوت الزيتون وزيتون المائدة في العالم، معتمدين في ذلك على استعمال تسميات زيوت الزيتون الغذائية طبقا للتعاريف الواردة في المادة ٢٦ وتسميات زيتون المائدة طبقا للتعاريف الواردة في المادة ٣١ .

٢ - تتخذ الأنشطة الآنفة الذكر صورة التوعية والاعلان وتتناول الخصائص المذاقية والكيميائية لزيوت الزيتون وزيتون المائدة، وكذا خواصهما الغذائية والعلاجية.

المادة ٤١

التدريب والعمليات المحددة

١ - يتخذ المجلس ما يلزم من تدابير لتنظيم دورات لتجديد المعارف وحلقات للتدريب على مختلف المستويات لافادة الكوادر الفنية في قطاع الزيتون، ولاسيما كوادر البلدان النامية الأعضاء.

٢ - يشجع المجلس نقل التكنولوجيات من البلدان الأعضاء الأكثر تقدما في تقنيات قطاع الزيتون الى البلدان النامية الأعضاء.

٣ - يسهل المجلس أي تعاون تقني يتيح وضع المستشارين والخبراء تحت تصرف الأعضاء ذوي الحاجة اليهم.

٤ - يكلف المجلس خاصة بما يلي:

(أ) إجراء دراسات وعمليات محددة؛

(ب) تنظيم أو تشجيع الحلقات الدراسية والندوات الدولية؛

(ج) جمع المعلومات التقنية وتعميمها على جميع الأعضاء؛

(د) النهوض بتنسيق أنشطة التعاون التقني في قطاع الزيتون بين الأعضاء وكذلك الأنشطة التي تدخل في نطاق البرمجة الاقليمية أو الأقاليمية.

(هـ) حفز التعاون الثنائي أو المتعدد الأطراف الذي يمكن أن يساعد المجلس على تحقيق أهداف هذا الاتفاق.

المادة ٤٢

الموارد المالية

ينشئ المجلس، دعما لبرامج التعاون التقني في قطاع الزيتون بابا منفردا يكون جزءا من الميزانية الادارية.

الباب الرابع - الأحكام التقنية

الفصل الثاني عشر

التعاون التقني في قطاع الزيتون

المادة ٣٩

البرامج وعمليات التدخل

١ - من أجل بلوغ الأهداف العامة المذكورة في المادة الأولى فيما يتعلق بالتعاون التقني في قطاع الزيتون، يكلف المجلس بتصميم برامج التدخل المتصلة بذلك وبإعدادها وتعزيزها.

٢ - يتناول التعاون التقني في قطاع الزيتون زراعة الزيتون، وتقنيات استخلاص زيت الزيتون وصناعة زيتون المائدة.

٣ - يجوز للمجلس أن يتدخل مباشرة لتعزيز التعاون التقني في قطاع الزيتون.

٤ - يجوز للمجلس أن يقرر أن يلتمس تعاون الهيئات و/أو المؤسسات، العامة أو الخاصة، الوطنية أو الدولية لتنفيذ بعض أو كل أحكام هذا الفصل. ويجوز له أيضا أن يقدم أية مساهمة مالية الى الهيئات، و/أو المؤسسات المذكورة في حدود المبالغ المنصوص عليها في الفقرة ١ من المادة ١٧.

المادة ٤٠

البحث والتطوير

١ - يفحص المجلس كل ما يقترح من مشاريع للبحث والتطوير تكون لها أهمية عامة بالنسبة للأعضاء ويتخذ في هذا الشأن ما يراه مناسبا من تدابير.

٢ - يجوز للمجلس أن يلتمس تعاون المعاهد والمختبرات ومراكز البحث المتخصصة من أجل تطبيق النتائج التي تسفر عنها برامج البحث والتطوير، ورصدها، واستغلالها، وتعميمها لصالح الأعضاء.

٣ - يجري المجلس الدراسات الضرورية عن العائد الاقتصادي الذي يمكن توقعه من تطبيق النتائج التي تسفر عنها برامج البحث والتطوير.

٢ - يقوم المجلس، في دورة الخريف، بإجراء دراسة منفصلة لمحصلة الأوضاع الكمية والنوعية لزيتون المائدة على أساس المعلومات السالفة الذكر وأي معلومات ترسلها الى المجلس حكومات دول غير أطراف في هذا الاتفاق، وأي مادة احصائية أخرى متاحة للمجلس بشأن الموضوع.

٣ - يقوم المجلس، في دورة الربيع كل سنة، بإجراء دراسة جديدة لحالة السوق وتقدير شامل جديد للعرض والطلب فيما يتعلق بزيتون المائدة مراعيا في ذلك جميع ما يوجد لديه من معلومات في ذلك التاريخ، ويجوز له أن يقترح على الأعضاء التدابير التي يراها مناسبة.

المادة ٣٨

تنميط سوق زيتون المائدة

١ - يبحث المجلس وسائل تنمية المبادلات الدولية لزيتون المائدة وزيادة استهلاكه. ويكلف بصفة خاصة بأن يقدم الى الأعضاء جميع التوصيات المناسبة بشأن:

(أ) تطبيق أنماط نوعية موحدة تنطبق على زيتون المائدة في التجارة الدولية؛

(ب) اعتماد وتطبيق عقد نموذجي دولي لصفقات زيتون المائدة؛

(ج) انشاء وتشغيل مكتب دولي للتوفيق والتحكيم بالنسبة للمنازعات التي يحتمل أن تنشأ في مجال صفقات زيتون المائدة.

٢ - يكلف المجلس بالنهوض بالدراسات التي يستنسبها لتشجيع زيادة استهلاك زيتون المائدة ويقوم بعرضها على الأعضاء لاستخدامها فيما يرونه مناسبا من الأغراض.

٣ - يهتم المجلس، في هذا الصدد، بأن ييسر لجميع الأعضاء، أو لمن قد يحتاج منهم الى ذلك، والحصول على المساعدات بمختلف أشكالها، بما في ذلك المساعدات المالية، مما يمكن أن توافق على تقديمه الهيئات الدولية أو غيرها من الهيئات المختصة.

المادة ٣٦

تنميط سوق زيت الزيتون وزيت ثفل الزيتون

١ - يكلف المجلس بإجراء دراسات لكي يقدم الى الأعضاء توصيات تهدف الى ضمان التوازن بين الانتاج والاستهلاك. وبوجه أعم، الى تنميط سوق زيت الزيتون على المدى الطويل عن طريق اتخاذ تدابير مناسبة يتجه بعضها الى تسهيل تصريف زيت الزيتون بأسعار تنافسية في مرحلة الاستهلاك لتقريب أسعار زيت الزيتون من أسعار الزيوت النباتية الغذائية الأخرى، وبخاصة من خلال منح الاعانات.

٢ - يكلف المجلس أيضا، توصلا الى هذا التنميط، بإجراء دراسات لكي يقدم الى الأعضاء توصيات بشأن الحلول المناسبة للمشاكل التي يمكن أن تنشأ فيما يتعلق بتطور السوق الدولية لزيت الزيتون وزيت ثفل الزيتون وفقا لطرائق مناسبة، مع مراعاة حالات اختلال السوق الناجمة عن تذبذب الانتاج أو عن أسباب أخرى.

٣ - يبحث المجلس وسائل تنمية المبادلات الدولية لزيت الزيتون وزيادة استهلاكه. ويكلف بصفة خاصة بأن يقدم الى الأعضاء جميع التوصيات المناسبة بشأن:

(أ) اعتماد وتطبيق عقد نموذجي دولي لصفقات زيوت الزيتون وزيوت ثفل الزيتون؛

(ب) إنشاء وتشغيل مكتب دولي للتوفيق والتحكيم بالنسبة للمنازعات التي يحتمل أن تنشأ في مجال صفقات زيوت الزيتون وزيوت ثفل الزيتون؛

(ج) توحيد الأنماط المتعلقة بالخصائص الطبيعية والكيميائية والمذاقية لزيوت الزيتون وزيوت ثفل الزيتون؛

(د) توحيد طرائق التحليل.

٤ - يتخذ المجلس جميع التدابير التي يراها مفيدة لدرء المنافسة غير المشروعة على الصعيد الدولي، بما في ذلك ما يكون منها من جانب الدول غير الأطراف في هذا الاتفاق أو من جانب رعايا هذه الدول.

المادة ٣٧

دراسة حالة وتطور سوق زيتون المائدة

١ - في إطار الأهداف العامة المحددة في المادة ١، ومن أجل المساهمة في تنميط سوق زيت، زيتون المائدة، يقوم الأعضاء بتوفير وتقديم كل البيانات والاحصاءات والوثائق اللازمة فيما يتعلق بزيتون المائدة.

المادة ٣٤

المنازعات والتوفيق

١ - ينظر المجلس في المنازعات الناجمة عن تفسير أحكام هذا الفصل أو عن صعوبات التطبيق التي لم يتيسر حلها بطريق المفاوضات المباشرة.

٢ - يقوم المجلس بمحاولة للتوفيق بعد أن يستطلع رأي اللجنة الاستشارية المشار إليها في الفقرة ١ من المادة ٥١، وبعد التشاور مع المنظمة العالمية للملكية الفكرية، ومنظمة مهنية مؤهلة تابعة لعضو مستورد بصفة رئيسية، وعند الحاجة، الغرفة التجارية الدولية والمؤسسات الدولية المتخصصة. وفي حالة فشل هذه المحاولة، وبعد أن يتحقق المجلس من أن جميع الوسائل قد استخدمت للوصول الى اتفاق، يحق للأعضاء المعنيين أن يلجأوا، كإجراء أخير، الى محكمة العدل الدولية.

الفصل الحادي عشر

تنميط أسواق المنتجات في قطاع الزيتون

المادة ٣٥

دراسة حالة وتطور سوق زيت الزيتون وزيت ثفل الزيتون

١ - في إطار الأهداف العامة المحددة في المادة ١، ومن أجل المساهمة في تنميط سوق زيت الزيتون وزيت ثفل الزيتون ومعالجة أي اختلال بين العرض والطلب الدوليين ينجم عن تفاوت مواعيد الحصاد أو عن أسباب أخرى، يوفر الأعضاء للمجلس كل البيانات والاحصاءات والوثائق اللازمة بشأن زيت الزيتون وزيت ثفل الزيتون ويزودونه بها.

٢ - يقوم المجلس، في دورة الخريف، بإجراء دراسة مفصلة لأرصدة زيت الزيتون وبتقدير شامل للعرض والطلب فيما يتعلق بزيت الزيتون وزيت ثفل الزيتون، على أساس المعلومات المقدمة من كل عضو بموجب المادة ٤٩، وأي معلومات ترسلها الى المجلس حكومات دول غير أطراف في هذا الاتفاق، وأي مادة احصائية أخرى ذات صلة متاحة للمجلس بشأن الموضوع.

٣ - يقوم المجلس، في دورة الربيع من كل سنة، بإجراء دراسة جديدة لحالة السوق وتقدير شامل جديد للعرض والطلب فيما يتعلق بهذه الزيوت مراعيا في ذلك جميع ما يوجد لديه من معلومات في ذلك التاريخ، ويجوز له أن يقترح على الأعضاء التدابير التي يراها مناسبة.

(٣) الزيتون الأسود: وهو الذي يحصل عليه من قطف الثمار عند اكتمال نضجها أو قبله بقليل، وقد يختلف لونها حسب منطقة الانتاج وزمن القطاف، من اللون الأسود المائل الى الحمرة الى الكستنائي الداكن، مرورا بالأسود الضارب الى البنفسجي والبنفسجي الداكن والأسود المائل الى الأخضر الزيتوني.

٣ - يجب أن يطابق كل نوع من أنواع زيتون المائدة السالف الذكر معايير النوعية المحددة وفقا للتوصيات الواردة في الفقرة ١ من المادة ٣٨ في مجال الأنماط المتعلقة بالعناصر الأساسية لتكوين زيتون المائدة ونوعيته.

٤ - تحدد تسميات وتعاريف المستحضرات التجارية من مختلف أنواع زيتون المائدة وفقا للتوصيات الواردة في الفقرة ١ من المادة ٣٨.

المادة ٣٢

التطبيق

١ - التسميات المحددة في الفقرة ٤ من المادة ٣١ هي تسميات الزامية في التجارة الدولية، وينبغي استعمالها لكل مستحضر تجاري من مختلف أنواع زيتون المائدة ويتعين أن تظهر بأحرف مقروءة جيدا على جميع الأغلفة.

٢ - يقوم المجلس، فيما يتعلق بالعناصر الأساسية للتكوين والنوعية، كما جاء في الفقرة ١ من المادة ٣٨، بتحديد أنماط موحدة تنطبق على المبادلات في التجارة الدولية.

المادة ٣٣

الالتزامات

١ - يلتزم الأعضاء بأن يتخذوا، في أقرب وقت، جميع التدابير التي تضمن، بالشكل الذي تقتضيه قوانين كل منهم، تطبيق المبادئ والأحكام المنصوص عليها في المادة ٣١. وعليهم أن يعملوا جاهدين على مد نطاق تطبيقها الى تجارتهم الداخلية.

٢ - يلتزم الأعضاء بصفة خاصة بأن يحظروا وبأن يدرأوا أن تستخدم في أراضيهم، بالنسبة للتجارة الدولية، تسميات لزيتون المائدة تخالف هذه المبادئ. ويستهدف هذا الالتزام جميع العبارات المكتوبة على الأغلفة والفواتير، وايصالات الشحن والأوراق التجارية، أو العبارات المستخدمة في الدعاية، وعلامات المصانع والأسماء المسجلة والرسومات المتعلقة بالتسويق الدولي لزيتون المائدة طالما كان من المحتمل أن تشكل هذه العبارات إشارات خاطئة أو أن تفسح مجالا للبس فيما يتعلق بنوعية زيتون المائدة.

الدولي لزيوت الزيتون وزيوت ثفل الزيتون، طالما كان من المحتمل أن تشكل هذه العبارات إشارات خاطئة أو أن تفسح مجالا للبس فيما يتعلق بمنشأ زيوت الزيتون وزيوت ثفل الزيتون أو بمصدرها أو نوعيتها.

المادة ٣٠

المنازعات والتوفيق

١ - ينظر المجلس في المنازعات المتعلقة بإشارات المصدر وأسماء المنشأ الناجمة عن تفسير أحكام هذا الفصل أو عن صعوبات التطبيق التي لم يتيسر حلها بطريق المفاوضات المباشرة.

٢ - يقوم المجلس بمحاولة للتوفيق، بعد أن يستطلع رأي اللجنة الاستشارية المشار إليها في الفقرة ١ من المادة ٥١، وبعد التشاور مع المنظمة العالمية للملكية الفكرية، ومنظمة مهنية مؤهلة تابعة لعضو مستورد بصفة رئيسية، وعند الحاجة، الفرقة التجارية الدولية والمؤسسات الدولية المتخصصة في الكيمياء التحليلية. وفي حالة فشل هذه المحاولة، وبعد أن يتحقق المجلس من أن جميع الوسائل قد استخدمت للوصول الى اتفاق، يحق للأعضاء المعنيين أن يلجأوا، كإجراء أخير، الى محكمة العدل الدولية.

الفصل العاشر

تسميات وتعاريف زيتون المائدة

المادة ٣١

تسميات وتعاريف زيتون المائدة

١ - يقصد بعبارة "زيتون المائدة" ثمرة سليمة من أنواع معينة من شجر الزيتون المزروع متطوفة في مرحلة النضج المناسب وذات نوعية تعطى بجميع فئاتها بعد تحضيرها تجاريا وعرضها بالأشكال المقررة في الأنماط النوعية الموصى بها، منتجا صالحا للاستهلاك وجيد الحفظ.

٢ - يصنف زيتون المائدة في أحد الأنواع المذكورة فيما يلي:

(١) الزيتون الأخضر: وهو الذي يحصل عليه من قطف الثمار أثناء دورة النضج، قبل الالتماص في وقت بلوغها حجمها الطبيعي. ويمكن أن يختلف لون الثمرة من الأخضر الى الأصفر التبدي.

(٢) الزيتون المتغير اللون: وهو الذي يحصل عليه من ثمار وردية اللون أو ذات لون وردي خمري أو أسمر تم قطفها قبل اكتمال نضجها.

المادة ٢٧

التطبيق

١ - التسميات المحددة في الفقرة ١ من المادة ٢٦ تسميات الزامية في التجارة الدولية ويتعين استعمالها لكل نوع من أنواع زيت الزيتون وزيت ثفل الزيتون وكتابتها بأحرف مقروءة جيدا على جميع الأغلفة.

٢ - يضع المجلس، فيما يتعلق بمعايير الجودة على النحو المشار إليه في الفقرة ٣ من المادة ٣٦، أنماطا موحدة تنطبق على المبادلات في التجارة الدولية.

المادة ٢٨

إشارات المصدر وأسماء المنشأ

١ - لا يجوز أن تنطبق الإشارات الى المصدر، حال إيرادها، إلا على زيوت الزيتون البكر المنتجة والناشئة في البلد، أو المنطقة، أو المكان، المذكورة دون سواه.

٢ - لا يجوز أن تنطبق أسماء المنشأ، حال إيرادها، إلا على زيوت الزيتون البكر الممتاز وحدها المنتجة والناشئة في البلد، أو المنطقة، أو المكان، المذكور دون سواه.

٣ - لا يجوز استخدام الإشارات الى المصدر وأسماء المنشأ إلا وفقا للشروط المنصوص عليها في قانون بلد المنشأ.

المادة ٢٩

الالتزامات

١ - يلتزم الأعضاء بأن يتخذوا، في أقرب وقت، جميع التدابير التي تضمن، بالشكل الذي تقتضيه قوانين كل منهم، تطبيق المبادئ والأحكام المنصوص عليها في المواد ٢٥ و ٢٦ و ٢٨.
٢ - يجتهد الأعضاء، علاوة على ذلك، في مد نطاق أحكام المادتين ٢٦ و ٢٨ الى تجارتهم الداخلية.

٣ - يلتزم الأعضاء بصفة خاصة بأن يحظروا وبأن يدرأوا أن تستخدم في أراضيهم، بالنسبة للتجارة الدولية، إشارات للمصدر وأسماء للمنشأ وتسميات لزيوت الزيتون وزيوت ثفل الزيتون تخالف هذه المبادئ. ويستهدف هذا الالتزام جميع العبارات المكتوبة على الأغلفة والفواتير، وايصالات الشحن، والأوراق التجارية أو العبارات المستخدمة في الدعاية، وعلامات المصانع، والأسماء المسجلة والرسومات المتعلقة بالتسويق

(٢) زيت الزيتون البكر الجيد: زيت الزيتون البكر الذي يستوفي شروط زيت الزيتون البكر الممتاز، إلا من حيث الحموضة معبرا عنها بحامض الأوليبك والتي يجب ألا تتجاوز ١,٥ غرام في كل ١٠٠ غرام.

(٣) زيت الزيتون البكر شبه الجيد (أو أيضا زيت الزيتون البكر العادي): زيت الزيتون البكر حسن الطعم الذي لا تتجاوز حموضته معبرا عنها بحامض الأوليبك، ٣ غرامات في كل ١٠٠ غرام، مع هامش سماح يبلغ ١٠ في المائة من الحموضة المعلنة.

(ب) زيت الزيتون البكر غير الصالح للاستهلاك على حالته:

زيت الزيتون البكر الوقاد (زيت المصباح) زيت الزيتون البكر معيب الطعم أو الذي تفوق حموضته معبرا عنها بحامض الأوليبك ٣,٣ غرام في كل ١٠٠ غرام.

باء - زيت الزيتون المكرر: زيت الزيتون المستخلص بتكرير زيوت الزيتون البكر.

جيم - زيت الزيتون: زيت مركب من خليط زيت الزيتون المكرر وزيت الزيتون البكر. ويجوز أيضا استعمال وصف "زيت الزيتون الخالص".

دال - زيت ثفل الزيتون الخام: الزيت المستخلص بمعالجة ثفل الزيتون بمذيب، فيما عدا الزيوت المستخلصة بطرق تكرار الأسترة وأي خليط تدخل فيه زيوت من نوعيات أخرى، والمعد لتكرير لاحق يجعله قابلا للاستهلاك البشري أو للاستعمالات التقنية ويخضع هذا الزيت للتصنيف والتسميات التالية:

(أ) زيت ثفل الزيتون المكرر: زيت مخصص للاستعمالات الغذائية، استخلص بتكرير زيت ثفل الزيتون الخام.

(ب) زيت ثفل الزيتون: زيت مركب من خلط زيت ثفل الزيتون المكرر بزيت الزيتون البكر. ولا يجوز بحال تسمية هذا الخليط باسم "زيت الزيتون".

(ج) زيت ثفل الزيتون للاستعمالات التقنية: جميع زيوت ثفل الزيتون الخام الأخرى.

٢ - كل تسمية من التسميات المذكورة أعلاه لزيوت الزيتون وزيوت ثفل الزيتون بأنواعها المختلفة ينبغي أن تستوفي معايير الجودة المحددة طبقا للتوصيات التي تعتمد عملا بالفقرة ٣ من المادة ٣٦ بشأن القواعد المتصلة بالخصائص الفيزيائية والكيميائية والمذاقية لزيت الزيتون وزيت ثفل الزيتون.

٣ - يجوز للمجلس، شريطة صدور قرار بالإجماع، أن يقرر إدخال أي تعديل يرتئيه ضروريا أو ملائما، على التسميات والتعاريف المنصوص عليها في هذه المادة.

الباب الثالث - الأحكام التنميطية والاقتصادية

الفصل التاسع

تسميات وتعاريف زيوت الزيتون وزيوت ثفل الزيتون
إشارات المصدر وأسماء المنشأ

المادة ٢٥

استعمال تسمية "زيت الزيتون"

١ - تقتصر تسمية "زيت الزيتون" على الزيت المستخلص من الزيتون وحده، دون الزيوت المستخلصة بالمذيبات أو بطرق تكرار الأسترة، ودون أي خليط تدخل فيه زيوت من نوعيات أخرى.

٢ - يمتنع في جميع الأحوال انطباق تسمية "زيت الزيتون"، المستعملة وحدها، على زيوت ثفل الزيتون.

٣ - يلتزم الأعضاء بإلغاء كل استعمال لتسمية "زيت الزيتون"، وحدها أو مقترنة بكلمات أخرى، سواء في التجارة الداخلية أو التجارة الدولية، استعمالا لا يتفق مع هذه المادة.

المادة ٢٦

تسميات وتعاريف زيوت الزيتون وزيوت ثفل الزيتون

١ - فيما يلي تسميات مختلف نوعيات زيوت الزيتون وزيوت ثفل الزيتون مع التعريف الخاص بكل تسمية

ألف - زيت الزيتون البكر: الزيت المستخلص من ثمر الزيتون فقط بطرق ميكانيكية أو طرق فيزيائية أخرى في ظروف، وخاصة ظروف حرارية، لا تسبب اتلافا للزيت، وبدون أية معالجة سوى الغسل والترسيب والمعالجة بالقوة الطاردة والترشيح، ولا يشمل الزيوت المستخلصة بالمذيبات أو بطرق تكرار الأسترة، وكل خليط تدخل فيه زيوت من نوعيات أخرى. ويخضع هذا الزيت للتصنيف والتسميات التالية:

(أ) زيت الزيتون البكر الصالح للاستهلاك على حالته[1]:

(١) زيت الزيتون البكر الممتاز: زيت الزيتون البكر ذو الطعم الخالي تماما من العيب، والذي تبلغ حموضته معبرا عنها بحامض الأوليك غراما واحدا في كل ١٠٠ غرام كحد أقصى.

---

(١) يباح استخدام صفة "الطبيعي" لكل زيوت الزيتون البكر الصالحة للاستهلاك على حالتها.

٢ - للمجلس أهلية تلقي المنح، لأغراض الترويج المشترك من الحكومات وغيرها من المصادر. وتضاف هذه الموارد العارضة إلى أموال صندوق الترويج على النحو المحدد بموجب المادة ١٩.

المادة ٢٢

القرارات المتعلقة بالترويج

١ - تتخذ القرارات المتعلقة بالترويج بتوافق آراء الأعضاء الحاضرين المساهمين في صندوق الترويج وفقا للفقرة ١ من المادة ٢٠. ويجوز لهؤلاء الأعضاء أن يقرروا تخصيص جزء من أموال صندوق الترويج لتحقيق الأهداف المشار إليها في المادة ٣٨، شريطة صدور قرارهم بالاجماع.

٢ - القرارات التي تتخذ وفقا للفقرة ١ من هذه المادة تبلغ إلى الأعضاء الغائبين فور صدورها لاعلامهم بها.

المادة ٢٣

تصفية الصندوق

لدى انقضاء هذا الاتفاق، دون اطالة أمده ودون تمديده أو تجديده، يرد إلى الأعضاء ما لا يكون قد استخدم في أغراض الترويج من أموال، كل بنسبة مجموع مساهماته في الترويج خلال مدة هذا الاتفاق.

الفصل الثامن

الرقابة المالية

المادة ٢٤

اللجان المالية

ينشئ المجلس:

(أ) لجنة مالية للميزانية الإدارية، مكونة من ممثل لكل عضو، تختص بالرقابة المالية لا سيما على تطبيق الفصلين الخامس والسادس من هذا الاتفاق،

و (ب) لجنة مالية لصندوق الترويج، مكونة من ممثل لكل عضو مشترك في الصندوق المذكور تختص بالرقابة المالية على تطبيق الفصل السابع من هذا الاتفاق.

٢ - يجوز للمجلس زيادة المبلغ المذكور بشرط ألا تزاد مساهمة أي عضو دون موافقته، من ناحية، ومن ناحية أخرى بشرط اقتضاء قرار اجماعي من الأعضاء المنتجين بصفة رئيسية لاقرار أي تعديل يتعين اجراؤه بهذه المناسبة في الحصص المشار إليها في المادة ٢٠.

٣ - يدفع المبلغ المذكور أعلاه بالوحدات النقدية الأوروبية، أو بما يعادله بعملة أخرى قابلة للتحويل بحرية.

المادة ٢٠

المساهمات في الصندوق

١ - رهنا بمراعاة أحكام الفقرة ٢ من هذه المادة، يساهم الأعضاء المنتجون بصفة رئيسية في صندوق الترويج بتطبيق الحصص المقررة على كل منهم في المرفق باء بهذا الاتفاق، وقد حددت الحصص وفقا لأهمية هؤلاء الأعضاء في اقتصاد الزيتون العالمي.

٢ - يجوز للمجلس، عند الاقتضاء، اعادة النظر في الحصص المذكورة عاليه تبعا لمشاركة الأعضاء المنتجين بصفة رئيسية في صندوق الترويج.

٣ - تستحق المساهمات في صندوق الترويج عن السنة التقويمية كاملة. وتصبح المساهمة السنوية لكل عضو من الأعضاء المنتجين بصفة رئيسية واجبة الأداء، في المرة الأولى، منذ الوقت الذي يصبح فيه عضوا بصفة مؤقتة أو نهائية، وبعد ذلك، في أول كانون الثاني/يناير من كل سنة.

٤ - تطبق أحكام الفقرة ٨ من المادة ١٧ بالنسبة لتحصيل المساهمات في صندوق الترويج وفي حالة التأخر في دفعها.

٥ - خلال الدورة الأولى لكل سنة تقويمية تعرض على المجلس حسابات صندوق الترويج التابع للمجلس والمتعلقة بالسنة التقويمية السابقة، مصدقا عليها من مراقب حسابات مستقل، لاقرارها ونشرها.

٦ - يجوز ترحيل أموال صندوق الترويج غير المستخدمة خلال سنة تقويمية معينة إلى السنوات التقويمية التالية، ولا يجوز بحال تحويلها إلى الميزانية الادارية.

المادة ٢١

المساهمات الطوعية والمنح

١ - يجوز للأعضاء المستوردين بصفة رئيسية أن يقدموا، باتفاق خاص مع المجلس، مساهمات إلى صندوق الترويج. وتضاف هذه المساهمات إلى أموال الصندوق على النحو المحدد بموجب المادة ١٩.

(ب) المؤسسات الحكومية الدولية، والمؤسسات الحكومية وغير الحكومية،

(ج) المساهمات الطوعية والمنح.

٣ - يجوز للمجلس تلقي المساهمات الطوعية والمنح، بعملات حرة قابلة للتحويل أو بالعملات الوطنية، دعما لأعمال تنفذ في البلد المانح.

٤ - يجوز للمجلس أيضا تلقي مساهمات اضافية في أشكال أخرى، ومنها المساهمة في شكل خدمات، ومواد و/أو أفراد علميين وتقنيين يلبون احتياجات البرامج المعتمدة.

٥ - يحرص المجلس كذلك، في اطار تنمية التعاون الدولي، على أن يكفل لنفسه ما لا غنى عنه من المساعدات المالية و/أو التقنية الممكن الحصول عليها من الهيئات الدولية أو الاقليمية أو الوطنية المتخصصة، المالية وغير المالية.

٦ - المبالغ المشار إليها في الفقرة ١ من هذه المادة، غير المستخدمة خلال السنة التقويمية، يجوز ترحيلها إلى السنوات التقويمية التالية، ولا يجوز بأي حال تحويلها إلى أبواب أخرى من الميزانية الادارية.

٧ - يضع المجلس، أثناء دورته الخريفية، برنامج التعاون التقني في قطاع الزيتون المزمع تنفيذه و/أو متابعته خلال السنة التقويمية التالية.

٨ - القرارات المتعلقة بادارة المبالغ المتحصلة من مصادر التمويل المشار إليها في الفقرة ٢ من هذه المادة، تتخذ وفقا للأحكام المنصوص عليها في المادة ١١.

٩ - لدى انقضاء هذا الاتفاق، دون اطالة أمده ودون تمديده أو تجديده، ترد المبالغ غير المستخدمة إلى الأعضاء كل بنسبة مجموع مساهماته خلال مدة هذا الاتفاق.

الفصل السابع

صندوق الترويج

المادة ١٩

تكوين الصندوق

١ - يلتزم الأعضاء المنتجون بصفة رئيسية بأن يضعوا تحت تصرف المجلس، في كل سنة تقويمية، مبلغ ٥٠٠ ٠٠٠ وحدة نقدية أوروبية، لأغراض الترويج المشترك الوارد تعريفه في الفصل الرابع عشر من هذا الاتفاق.

٧ - تصبح الاشتراكات المنصوص عليها في هذه المادة واجبة الأداء منذ اليوم الأول من السنة التقويمية التي حددت لها. وتحدد الاشتراكات بالوحدات النقدية الأوروبية وتسدد بهذه العملة أو بما يعادلها من العملات الحرة الأخرى القابلة للتحويل.

٨ - إذا لم يسدد عضو من الأعضاء اشتراكه كاملا في الميزانية الادارية خلال ستة أشهر اعتبارا من بداية السنة التقويمية، يقوم المدير التنفيذي بدعوته إلى السداد في أقرب وقت ممكن. فإذا لم يسدد العضو المعني اشتراكه في غضون الأشهر الثلاثة التالية للمهلة المذكورة، يوقف حقه في الاشتراك في قرارات المجلس، وفي شغل المناصب الانتخابية في المجلس ولجانه ولجانه الفرعية، إلى أن يسدد اشتراكه كاملا. ومع ذلك فلا يحرم من أي حق من حقوقه الأخرى، ولا يعفى من أي التزام من التزاماته الناشئة عن هذا الاتفاق، إلا بقرار من المجلس. ولا يجوز لقرار من المجلس أن يعفيه من التزاماته المالية المترتبة على هذا الاتفاق.

٩ - كل عضو لا يعود طرفا في هذا الاتفاق بسبب انسحابه أو اقصائه أو بأي سبب آخر خلال مدة هذا الاتفاق، ملزم بسداد المدفوعات التي كان عليه أن يؤديها إلى المجلس، وباحترام جميع الالتزامات، التي يكون قد تعاقد عليها قبل التاريخ الذي لا يعود فيه طرفا في هذا الاتفاق. ولا يجوز لهذا العضو أن يطالب بأي نصيب في تصفية أصول المجلس عند انتهاء هذا الاتفاق.

١٠ - خلال الدورة الأولى لكل سنة تقويمية تعرض على المجلس، الحسابات المالية للمجلس المتعلقة بالسنة التقويمية السابقة مصدقا عليها من مراقب حسابات مستقل، لإقرارها ونشرها.

١١ - في حالة حل المجلس عليه أولا أن يتخذ التدابير المنصوص عليها في المادة ٦١.

الفصل السادس

تمويل برامج التعاون التقني في مجال زيت الزيتون

المادة ١٨

مصادر التمويل والادارة

١ - تنفذ برامج الأنشطة المتوخاه في الباب الرابع من هذا الاتفاق بمصادر التمويل المبينة في الفقرة ٢ من هذه المادة.

٢ - فيما يلي بيان مصادر التمويل:

(أ) المخصص المحدد في الميزانية الادارية لتنفيذ برامج التعاون التقني في قطاع الزيتون،

٧ - لا يجوز للمدير التنفيذي، وكبار الموظفين وغيرهم من مستخدمي الأمانة، حين الاضطلاع بالواجبات المنوطة بهم بموجب هذا الاتفاق، التماس أو قبول أية تعليمات من أي عضو أو أية سلطة خارج المجلس. وعليهم الامتناع عن أي عمل يتنافى مع مركزهم كموظفين دوليين مسؤولين أمام المجلس وحده. وعلى كل عضو أن يحترم الطابع الدولي البحت لوظائف المدير التنفيذي، وكبار الموظفين، وغيرهم من مستخدمي الأمانة، ولا يحاول التأثير عليهم في قيامهم بالمهام المنوطة بهم.

الباب الثاني - الأحكام المالية

الفصل الخامس

الميزانية الادارية

المادة ١٧

التكوين والادارة

١ - النفقات اللازمة لادارة هذا الاتفاق، ولتنفيذ برامج التعاون التقني في قطاع الزيتون المنصوص عليه في هذا الاتفاق، تقيد على الميزانية الادارية التي تحدد سنويا بالوحدات النقدية الأوروبية ويحدد مخصص تنفيذ برامج التعاون التقني في قطاع الزيتون، الواجب ادراجه في باب يفرد له في الميزانية الادارية، بمبلغ ٥٠٠ ٠٠٠ وحدة نقدية أوروبية.

٢ - يجوز للمجلس زيادة المبلغ المذكور بشرط ألا تزاد مساهمة أي عضو دون موافقته.

٣ - يكون اشتراك كل عضو في الميزانية الادارية، عن كل سنة تقويمية، متناسبا مع الحصة التي يتمتع بها وقت اعتماد الميزانية المتعلقة بتلك السنة التقويمية.

٤ - نفقات الوفود إلى المجلس يتحملها الأعضاء المعنيون.

٥ - يعتمد المجلس، في دورته الأولى، ميزانية ادارية للسنة التقويمية الأولى، ويحدد مبلغ الاشتراك الذي سيؤديه كل عضو. وبعد ذلك، يعتمد المجلس كل سنة، خلال دورة الخريف، ميزانيته الادارية للسنة التقويمية التالية ويحدد مبلغ الاشتراك الذي سيؤديه كل عضو عن تلك السنة التقويمية.

٦ - يحدد المجلس الاشتراك الأول لكل عضو يصبح طرفا في هذا الاتفاق بعد بدء نفاذه، وفقا للحصة المخصصة لهذا العضو وللفترة المتبقية من السنة. ومع ذلك لا تعدل الاشتراكات المحددة للأعضاء الآخرين عن السنة التقويمية الجارية.

المادة ١٥

النصاب في دورات المجلس

١ - يتوافر النصاب القانوني لأي دورة من دورات المجلس بحضور ممثلي أغلبية الأعضاء الذين لهم على الأقل ٩٠ في المائة من مجموع حصص المشاركة المخصصة للأعضاء.

٢ - وإذا لم يتوفر هذا النصاب، تؤجل الدورة لمدة ٢٤ ساعة، يعتبر بعدها النصاب القانوني متوافرا بحضور ممثلي الأعضاء الذين لهم على الأقل ٨٥ في المائة من مجموع حصص المشاركة المخصصة للأعضاء.

الفصل الرابع

الأمانة التنفيذية

المادة ١٦

الأمانة التنفيذية

١ - تكون للمجلس أمانة تنفيذية تتألف من مدير تنفيذي، ومن كبار الموظفين الذين يرد تعريفهم في النظام الداخلي المعتمد من المجلس، ومن المستخدمين لإنجاز المهام المترتبة على هذا الاتفاق.

٢ - يعين المجلس المدير التنفيذي ويحدد شروط تعيينه مراعيا في ذلك شروط تعيين نظرائه من موظفي المنظمات الحكومية الدولية المثيلة.

٣ - المدير التنفيذي هو الموظف الاداري الأكبر لدى المجلس، وهو مسؤول عن تنفيذ كافة المهام المنوطة به في تطبيق هذا الاتفاق.

٤ - يعين المجلس أيضا، بعد التشاور مع المدير التنفيذي، كبار موظفي المجلس. ويحدد المجلس شروط تعيينهم مراعيا في ذلك شروط تعيين نظرائهم من موظفي المنظمات الحكومية الدولية المثيلة.

٥ - يعين المدير التنفيذي المستخدمين وفقا للنظام الداخلي المعتمد من المجلس. ويراعي المجلس في وضع هذا النظام الأنظمة المنطبقة على موظفي المنظمات الحكومية الدولية المثيلة.

٦ - لا يجوز للمدير التنفيذي وكبار الموظفين وغيرهم من مستخدمي الأمانة ممارسة أي نشاط بأجر في أي فرع من مختلف فروع قطاع الزيتون.

٥ - يجوز للمجلس أن يتخذ قرارات، دون الاجتماع في دورة، بواسطة تبادل المراسلات بين الرئيس والأعضاء، بشرط ألا يعترض أي عضو على هذا الاجراء. وتبلغ الأمانة التنفيذية أي قرار اتخذ على هذا المنوال لجميع الأعضاء في أسرع وقت ممكن، ويسجل في محضر اجتماع الدورة التالية للمجلس.

المادة ١٢

التعاون مع المنظمات الأخرى

١ - للمجلس أن يتخذ كل ما يناسب من الترتيبات للتشاور أو التعاون مع الأمم المتحدة وهيئاتها، ولا سيما مؤتمر الأمم المتحدة للتجارة والتنمية (الأونكتاد) وبرنامج الأمم المتحدة الانمائي ومع منظمة الأمم المتحدة للأغذية والزراعة، وغيرها من الوكالات المتخصصة التابعة للأمم المتحدة والمنظمات الحكومية الدولية، والمنظمات الحكومية وغير الحكومية المناسبة.

٢ - يقوم المجلس، مراعاة منه للدور الخاص الذي يضطلع به الأونكتاد في التجارة الدولية للسلع الأساسية، بإطلاعه، حسب الاقتضاء، على أنشطته وبرامج عمله.

المادة ١٣

العلاقات مع الصندوق المشترك للسلع الأساسية

١ - يستفيد المجلس استفادة تامة من مرافق الصندوق المشترك للسلع الأساسية.

٢ - فيما يتعلق بتنفيذ أي مشروع بموجب الفقرة ١ من هذه المادة لا يجوز للمجلس، بصفته هيئة سلعية دولية، أن يعمل كوكالة تنفيذية ولا أن يتكبد أي التزام مالي عن ضمانات مقدمة من أعضاء فرديين أو كيانات أخرى. ولا يكون أي عضو مسؤولا بسبب عضويته في المجلس عن أي تبعات تنجم عن قيام أي عضو آخر أو كيان باقتراض أو بإقراض بصدد مثل هذه المشاريع.

المادة ١٤

قبول المراقبين

١ - لحكومة أي عضو أو عضو مراقب في الأمم المتحدة أو في احدى وكالاتها المتخصصة، يكون غير عضو في هذا الاتفاق، أو لأية منظمة مذكورة في الفقرة ١ من المادة ١٢، حضور أي من دورات المجلس بصفة مراقب، بعد الحصول إلى موافقته.

٢ - يجوز للمجلس أن يقرر، بناء على طلب أحد أعضائه، عقد أي من اجتماعاته بدون مراقبين.

- و ١ تمثل، بآلاف الأطنان المترية، المتوسط السنوي للواردات الصافية من زيت الزيتون خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤، دون احتساب كسر الألف من الأطنان المترية الزائد عن العدد الصحيح.

ج ٢ تمثل، بآلاف الأطنان المترية، المتوسط السنوي لانتاج زيتون المائدة، بعد تحويله الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة، خلال المواسم ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٣، دون احتساب كسر الألف من الأطنان المترية الزائد عن العدد الصحيح،

و ٢ تمثل، بآلاف الأطنان المترية، المتوسط السنوي للواردات الصافية من زيتون المائدة، بعد تحويلها الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤ دون احتساب كسر الألف من الأطنان المترية الزائد عن العدد الصحيح.

٥ - تمثل المعطية الأساسية المخصصة لكل عضو في كل مجموعة من الأعضاء.

٢ - ترد حصص المشاركة المحددة على أساس الفقرة ١ من هذه المادة في المرفق ألف بهذا الاتفاق. ويجوز للمجلس، عند الاقتضاء، إعادة النظر في الحصص المذكورة تبعا للمشاركة في الاتفاق.

المادة ١١

قرارات المجلس

١ - تتخذ قرارات المجلس بتوافق آراء الأعضاء، ما لم يوجد حكم بخلاف ذلك في هذا الاتفاق.

٢ - يدعى كل عضو لم يشترك في الدورة التي اتخذ خلالها قرار ما إلى ابداء موقفه من هذا القرار في غضون ثلاثين يوما من انتهاء الدورة. ويفسر عدم الرد في غضون المهلة المذكورة على أن موقف العضو المذكور يتفق مع القرار المتخذ.

٣ - يجوز لأي عضو أن يأذن لممثل عضو آخر بتمثيل مصالحة وممارسة حقه في الاشتراك في قرارات المجلس في دورة أو أكثر من دورات المجلس. ويجب أن ترسل إلى المجلس شهادة بهذا الاذن تلقى قبولا لديه.

٤ - لا يجوز لممثل أي عضو أن يقوم بتمثيل مصالح أكثر من عضو واحد آخر وبممارسة حقه في الاشتراك في قرارات المجلس.

٣ - في حالة غياب الرئيس ونائب الرئيس مؤقتا معا، أو في حالة غياب أحدهما أو كليهما غيابا دائما، يجوز للمجلس أن ينتخب من بين وفود الأعضاء من يشغل هذين المنصبين من جديد بصفة مؤقتة أو دائمة حسب الحالة.

المادة ٩

دورات المجلس

١ - يجتمع المجلس في مقره، ما لم يقرر خلاف ذلك. فإذا قرر المجلس بناء على دعوة من أحد أعضائه، أن يجتمع في غير مقره، فإن العضو المذكور يتحمل النفقات الإضافية المترتبة على ذلك في ميزانية المجلس.

٢ - يجتمع المجلس مرتين على الأقل في السنة، في الربيع وفي الخريف.

٣ - يجوز دعوة المجلس للانعقاد في أي وقت بدعوة من رئيسه. ويدعو الرئيس المجلس الى الانعقاد أيضا إذا طلب ذلك عضو أو أكثر من أعضائه.

٤ - يجب أن توجه الدعوة لعقد الدورتين المشار اليهما في الفقرة ٢ من هذه المادة قبل تاريخ انعقاد الجلسة الأولى لأي منهما بخمسة وأربعين يوما على الأقل. ويجب أن توجه الدعوة لعقد الدورات المشار اليها في الفقرة ٣ من هذه المادة قبل تاريخ الجلسة الأولى لأي منها بخمسة عشر يوما على الأقل.

المادة ١٠

حصة المشاركة

١ - تقدر حصة مشاركة كل عضو على أساس نتيجة المعادلة التالية:

م = ج ١ + و ١ + ج ٢ + و ٢ + ٥

وفي هذه المعادلة:

- م تمثل المعطية التي يعتمد عليها المجلس في تعيين حصة المشاركين،

- ج ١ تمثل، بآلاف الأطنان المترية، المتوسط السنوي لانتاج زيت الزيتون خلال المواسم ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٤، دون احتساب كسر الألف من الأطنان المترية الزائد عن العدد الصحيح.

٣ - يخول المجلس إجراء أو تدبير إجراء دراسات أو أعمال أخرى، وخاصة جمع معلومات تفصيلية عن المعونة الخاصة التي تقدم بمختلف الأشكال لأنشطة قطاع الزيتون كي يستطيع صياغة أية توصيات واقتراحات يراها ملائمة لتحقيق الأهداف العامة المذكورة في المادة الأولى. ويجب أن تكون كل هذه الدراسات والأعمال متصلة خاصة بأكبر عدد ممكن من البلدان أو مجموعات البلدان، مع مراعاة الظروف الاجتماعية والاقتصادية العامة للبلدان المعنية.

٤ - يحدد المجلس الإجراءات التي يتبعها الأعضاء لإبلاغه بالنتائج التي قد يتوصلون اليها بعد دراسة التوصيات والاقتراحات الناجمة عن تنفيذ هذا الاتفاق.

٥ - يضع المجلس نظاما داخليا طبقا لأحكام هذا الاتفاق. ويستكمل باستمرار الوثائق التي يحتاج اليها في أداء الوظائف التي يسندها اليه هذا الاتفاق وكذلك أية وثائق أخرى يرى من المستصوب جمعها. وفي حالة اختلاف النظام الداخلي المعتمد على هذا النحو مع أحكام هذا الاتفاق يسري هذا الأخير.

٦ - يقوم المجلس بوضع وإعداد ونشر جميع التقارير والدراسات وغيرهما من الوثائق التي يراها مفيدة وضرورية.

٧ - ينشر المجلس، مرة في السنة على الأقل، تقريرا عن أنشطته وعن تطبيق هذا الاتفاق.

٨ - للمجلس أن يشكل اللجان واللجان الفرعية التي يراها مفيدة لمعاونته في ممارسة الوظائف التي يسندها اليه هذا الاتفاق.

٩ - ترد الأحكام المالية المتعلقة بممارسة المجلس لسلطاته في الباب الثاني من هذا الاتفاق. وليس للمجلس أهلية اقتراض الأموال.

المادة ٨

رئيس ونائب رئيس المجلس

١ - ينتخب المجلس من بين وفود الأعضاء رئيسا يبقى في منصبه طيلة موسم واحد لزيت الزيتون. وفي حالة ما إذا كان الرئيس ممثلا، فيمارس حقه في الاشتراك في قرارات المجلس عضو آخر من وفده. ولا يتقاضى الرئيس راتبا.

٢ - ينتخب المجلس أيضا من بين وفود الأعضاء نائبا للرئيس. وإذا كان نائب الرئيس ممثلا، فله أن يمارس حقه في الاشتراك في قرارات المجلس، إلا حينما يشغل منصب الرئيس فيفوض في هذه الحالة هذا الحق الى أحد أعضاء وفده. ويبقى نائب الرئيس في منصبه طيلة موسم واحد لزيت الزيتون، ولا يتقاضى راتبا.

٥ - للمجلس أن يبرم مع عضو أو أكثر اتفاقات بخصوص ما قد يلزم من امتيازات وحصانات لحسن تطبيق هذا الاتفاق.

٦ - إذا انتقل مقر المجلس الى بلد آخر عضو في الاتفاق، يقوم هذا العضو في أقرب وقت ممكن بإبرام اتفاق مع المجلس يوافق عليه المجلس يتعلق بمركز وامتيازات وحصانات المجلس ومديره التنفيذي وكبار موظفيه ومستخدميه وخبرائه وأيضا ممثلي الأعضاء الموجودين في ذلك البلد لتأدية مهامهم فيه.

٧ - ما لم تتخذ ترتيبات مالية أخرى بمقتضى الاتفاق المذكور في الفقرة ٦ من هذه المادة وريثما يتم إبرام ذلك الاتفاق، يقوم العضو المضيف الجديد بما يلي:

(أ) إعفاء الرواتب التي يؤديها المجلس لموظفيه من الضرائب،

(ب) إعفاء أموال المجلس وإيراداته وممتلكاته الأخرى من الضرائب.

٨ - إذا انتقل مقر المجلس الى بلد غير عضو في الاتفاق فيجب على المجلس أن يحصل، قبل الانتقال، على تأكيد كتابي من حكومة ذلك البلد يفيد:

(أ) بأنها ستبرم مع المجلس في أقرب وقت ممكن اتفاقا على النسق المشار اليه في الفقرة ٦ من هذه المادة،

(ب) وأنها ستقوم، ريثما يتم إبرام هذا الاتفاق، بمنح الإعفاءات المنصوص عليها في الفقرة ٧ من هذه المادة.

٩ - يسعى المجلس، قبل انتقال المقر، الى إبرام الاتفاق المذكور في الفقرة 6 من هذه المادة مع حكومة البلد الذي سوف ينتقل اليه مقر المجلس.

المادة ٧

سلطات المجلس ووظائفه

١ - يمارس المجلس كل ما يلزم من سلطات، ويؤدي أو يرتب لأداء كل ما يلزم من وظائف لتنفيذ أحكام هذا الاتفاق.

٢ - يكلف المجلس بتشجيع أي إجراء يستهدف اتساق التنمية في اقتصاد الزيتون العالمي بكل ما يملك من وسائل وسبل تشجيع في مجالات الانتاج والاستهلاك والمبادلات الدولية، مع مراعاة تشابك العلاقات فيما بين هذه المجالات.

٢ - تنشأ فئتان من الأعضاء هما:

(أ) الأعضاء المنتجون بصفة رئيسية،

(ب) الأعضاء المستوردون بصفة رئيسية.

٣ - يكون لكل عضو ممثل واحد في المجلس وأيضا، متى شاء، مناوب واحد أو أكثر. ويجوز لأي عضو فضلا عن ذلك أن يضم الى ممثله أو الى مناوبيه مستشارا واحدا أو أكثر.

المادة ٥

إشراك المنظمات الحكومية الدولية

أي إشارة في هذا الاتفاق الى "حكومة" أو الى "حكومات" تنصرف أيضا الى الجماعة الاقتصادية الأوربية والى أية منظمة حكومية دولية أخرى تتحمل مسؤوليات في مفاوضة وإبرام وتطبيق اتفاقات دولية، وخاصة اتفاقات السلع الأساسية. وبالتالي، فإن كل إشارة في هذا الاتفاق الى التوقيع أو التصديق أو القبول أو الموافقة أو الى إشعار التطبيق المؤقت أو الانضمام تنصرف أيضا في حالة المنظمات الحكومية الدولية، الى التوقيع أو التصديق أو القبول أو الموافقة أو الى إشعار التطبيق المؤقت من جانب هذه المنظمات الحكومية الدولية أو انضمامها.

المادة ٦

الامتيازات والحصانات

١ - للمجلس شخصية قانونية دولية. وله على وجه الخصوص أهلية التعاقد واحتياز ممتلكات منقولة وغير منقولة والتصرف فيها وإقامة الدعاوى أمام القضاء.

٢ - يتمتع المجلس في أراضي كل عضو وفي حدود ما تسمح به تشريعات ذلك العضو بالأهلية القانونية اللازمة لأداء الوظائف التي يخولها له هذا الاتفاق.

٣ - يظل مركز المجلس وامتيازاته وحصاناته في أراضي اسبانيا محكومة باتفاق المقر المعقود بين حكومة اسبانيا والمجلس، الموقّع في ١٣ تموز/يوليه ١٩٨٩.

٤ - تعفي حكومة الدولة التي يقع فيها مقر المجلس الرواتب التي يؤديها المجلس لموظفيه، وكذلك أموال المجلس وإيراداته وممتلكاته من الضرائب في حدود ما يسمح به تشريعها.

٥ - تعبير "موسم زيت الزيتون" يعني الفترة الممتدة من أول تشرين الثاني/نوفمبر من كل سنة الى ٣١ تشرين الأول/اكتوبر من السنة التالية.

٦ - تعبير "موسم زيتون المائدة" يعني الفترة الممتدة من أول أيلول/سبتمبر من كل سنة الى ٣١ آب/اغسطس من السنة التالية.

٧ - تعبير "منتجات الزيتون" يعني بصفة خاصة زيوت الزيتون، وزيتون المائدة بأنواعه، وزيوت ثفل الزيتون.

٨ - مصطلح "منتجات الزيتون الثانوية" يعني بصفة خاصة ثفل الزيتون والمصارة المائية وعسلوج وخشب الزيتون.

الباب الأول - الأحكام المؤسسية

الفصل الثالث

المجلس الدولي لزيت الزيتون

المادة ٣

إنشاء المجلس الدولي لزيت الزيتون ومقره وهيكله

١ - يكون للمجلس الدولي لزيت الزيتون، المنشأ لضمان تنفيذ هذا الاتفاق ومراقبة تطبيقه التكوين والسلطات والوظائف المحددة في هذا الاتفاق.

٢ - يكون مقر المجلس في مدريد ما لم يقرر خلاف ذلك.

٣ - يمارس المجلس وظائفه مباشرة و/أو من خلال اللجان واللجان الفرعية المذكورة في المادة ٧، وكذلك بواسطة الأمانة التنفيذية المؤلفة من مديرها التنفيذي وكبار موظفيها ومن مستخدميها.

المادة ٤

تكوين المجلس

١ - كل طرف في هذا الاتفاق يكون عضو في المجلس.

(ج) الحد من المساوئ الناتجة عن تذبذب العرض في السوق، وخاصة بقصد:

(١) تفادي التقلبات المفرطة في الأسعار التي يجب أن تكون مستوياتها مجزية و،عادلة للمنتجين ومنصفة للمستهلكين،

(٢) توفير ظروف تفضي الى زيادة متسقة في الانتاج والاستهلاك والمبادلات الدولية، مع مراعاة تشابك العلاقات فيما بينها،

(د) تحسين طرق الإعلام والتشاور بما يتيح جملة أمور منها زيادة شفافية سوق زيت الزيتون، وزيوت ثفل الزيتون، وزيتون المائدة.

الفصل الثاني

التعاريف

المادة ٢

التعاريف

لأغراض هذا الاتفاق:

١ - مصطلح "المجلس" يعنـــي المجلس الدولـــي لزيت الزيتون المشار اليه في الفقرة ١ من المادة ٣،

٢ - مصطلح "العضو" يعني طرفا في هذا الاتفاق.

٣ - تعبير "العضو المنتج بصفة رئيسية" يعني أي عضو يكون انتاجه من زيت الزيتون، وإنتاجه من زيتون المائدة بعد تحويله الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة، خلال مواسم زيت الزيتون ومواسم زيتون المائدة ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٤ بما في ذلك الموسمان المذكوران، أعلى من وارداته خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤، بما في ذلك السنتان المذكورتان.

٤ - تعبير "العضو المستورد بصفة رئيسية" يعني أي عضو يكون انتاجه من زيت الزيتون وانتاجه من زيتون المائدة بعد تحويله الى مكافئ زيت الزيتون بمعامل للتحويل نسبته ٢٠ في المائة، خلال مواسم زيت الزيتون ومواسم زيتون المائدة ١٩٨٠/١٩٨١ الى ١٩٨٣/١٩٨٤ بما في ذلك الموسمان المذكوران، أقل من وارداته خلال السنوات التقويمية ١٩٨١ الى ١٩٨٤، بما في ذلك السنتان المذكورتان، أو لم يسجل له أي من هذين الانتاجين خلال نفس هذه المواسم.

٢ - في مجال تحديث زراعة الزيتون واستخراج زيت الزيتون وتجهيز زيتون المائدة:

(أ) تشجيع البحث والتطوير توصلا الى وضع تقنيات تفضي الى:

(١) تحديث زراعة الزيتون وتصنيع منتجاته من خلال البرمجة التقنية والعلمية،

(٢) تجويد انتاج هذه الزراعة،

(٣) خفيض سعر تكلفة النواتج المستخلصة، ولا سيما زيت الزيتون، لتحسين مركز هذا الزيت في مجمل سوق الزيوت النباتية السائلة الغذائية،

(٤) تحسين حالة صناعة زيت الزيتون من حيث علاقاتها بالبيئة، طبقا لتوصيات مؤتمر الأمم المتحدة للبيئة، بغية معالجة ما قد يطرأ من أضرار،

(ب) تشجيع نقل التكنولوجيا والتدريب في قطاع الزيتون.

٣ - في مجال توسيع المبادلات الدولية لمنتجات الزيتون:

(أ) تيسير دراسة وتطبيق التدابير الرامية الى توسيع المبادلات الدولية لمنتجات الزيتون بهدف زيادة الموارد التي تعود على البلدان المنتجة، وعلى الأخص البلدان النامية المنتجة، من تصديرها، وإتاحة التعجيل بنموها الاقتصادي وتطورها الاجتماعي، مع مراعاة مصالح المستهلكين،

(ب) اتخاذ كافة التدابير اللائقة التي تفضي الى زيادة استهلاك زيت الزيتون وزيتون المائدة،

(ج) منع أية ممارسة تنافسة غير مشروعة في التجارة الدولية لزيت الزيتون، وزيوت ثفل الزيتون وزيتون المائدة ومكافحتها، إذا اقتضى الأمر، وضمان تسليم بضاعة تتفق تماما مع القواعد والمعايير الدولية المتبعة في هذا المجال،

(د) تحسين فرص الوصول الى الأسواق وضمان التوريدات، وكذلك تحسين هياكل الأسواق ونظم التسويق والتوزيع والنقل،

(هـ) اتخاذ كافة الاجراءات والتدابير الكفيلة بإبراز القيمة البيولوجية لزيت الزيتون وزيتون المائدة.

٤ - في مجال تنميط التجارة الدولية في منتجات الزيتون:

(أ) تسهيل دراسة وتطبيق التدابير الرامية الى تحقيق التوازن بين الانتاج والاستهلاك،

(ب) تسهيل دراسة وتطبيق التدابير الرامية الى تساوق التشريعات الوطنية، فيما يتصل منها على وجه الخصوص بتسويق زيت الزيتون وزيتون المائدة،

وإذ تضع في اعتبارها أن الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦ سينتهي في ٣١ كانون الأول/ديسمبر ١٩٩٣،

وإذ كان من رأيها أن من الأساسي مواصلة وتطوير الأعمال المضطلع بها في إطار الاتفاقات السابقة وأن من المستصوب تمديد اتفاق عام ١٩٨٦ بصيغته المعدلة في عام ١٩٩٣،

قد اتفقت على ما يلي:

الفصل الأول

الأهداف العامة

المادة ١

الأهداف العامة

أهداف الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، (المشار اليه فيما بعد بعبارة "هذا الاتفاق") التي تأخذ في الاعتبار أحكام القرارات ٩٣ (د-٤) و ١٢٤ (د-٥) و ١٥٥ (د-٦) المعتمدة من مؤتمر الأمم المتحدة للتجارة والتنمية (الأونكتاد) وكذلك أحكام الوثيقة الختامية للأونكتاد السابع والتزام كرتاخينا الصادر عن الأونكتاد الثامن، هي التالية:

١ - في مجال التعاون الدولي والتنسيق:

(أ) تيسير التعاون الدولي توصلا الى تكامل التنمية في اقتصاد الزيتون العالمي، وذلك خاصة بإقامة شراكة جديدة من أجل التنمية على أساس المقررات المتخذة في الأونكتاد الثامن،

(ب) الحفاظ على شروط عمل منصفة في كافة الأنشطة المتصلة بزيت الزيتون أو المتفرعة عن زراعة الزيتون لرفع مستوى معيشة السكان،

(ج) تيسير تنسيق سياسات انتاج وتصنيع وتسويق زيت الزيتون، وزيوت ثفل الزيتون، وزيتون المائدة وتنظيم سوق هذه المنتجات،

(د) دراسة وتيسير تطبيق الإجراءات الضرورية فيما يتعلق بسائر منتجات الزيتون،

(هـ) مواصلة العمل الذي تم في إطار الاتفاقات الدولية السابقة لزيت الزيتون مع تطويره وتوسيعه،

الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦
المعدل والممدد في عام ١٩٩٣

ديباجة

إن الأطراف في هذا الاتفاق،

إذ تشير الى أن زراعة الزيتون:

- زراعة لا غنى عنها لصيانة التربة والمحافظة عليها، تفضي الى رفع قيمة الأراضي التي لا تصلح لأي زراعات أخرى، وأنها حتى في ظروف الاستزراع غير الكثيف، وهي الظروف السائدة في معظم الانتاج الحالي، تستجيب بشكل مؤات لأي تحسين زراعي،

- زراعة لشجر مثمر دائم، تتيح تحقيق عائد للأموال المستثمرة فيها عبر تقنيات ملائمة،

وإذ تؤكد أن هذه الزراعة يتوقف عليها وجود ومستوى معيشة ملايين من الأسر التي تعتمد اعتمادا مطلقا على التدابير التي تتخذ للمحافظة على مستوى استهلاك منتجاتها وتنمية هذا الاستهلاك، سواء في البلدان المنتجة نفسها أو في البلدان المستهلكة غير المنتجة،

وإذ تشير الى أن زيت الزيتون وزيتون المائدة يشكلان سلعتين أساسيتين هامتين في المناطق التي توجد بها زراعة الزيتون،

وإذ تشير الى أن السمة الأساسية لانتاج الزيتون تتجلى في تفاوت غلاته وإمداد السوق به، مما تترتب عليه تقلبات في قيمة الانتاج، وعدم استقرار الأسعار وحصائل الصادرات، وأيضا فوارق ظاهرة في دخول المنتجين،

وإذ تشير الى ما ينشأ عن ذلك كله من صعوبات خاصة قد تسبب أضرارا جسيمة لمصالح المنتجين والمستهلكين وتعرض للخطر السياسات العامة للتوسع الاقتصادي في بلدان المناطق التي توجد بها زراعة الزيتون،

وإذ تبرز في هذا الصدد الأهمية الكبرى لانتاج الزيتون في اقتصاد بلدان عديدة، ولا سيما البلدان النامية المنتجة للزيتون،

وإذ تشير الى أن التدابير التي ينبغي اتخاذها، على ضوء الخصائص التي تنفرد بها زراعة الزيتون وسوق منتجاته، تتعدى الصعيد الوطني وتستلزم عملا دوليا،

وإذ تضع في اعتبارها الاتفاق الدولي لزيت الزيتون لعام ١٩٥٦، والاتفاقات المتعاقبة،

ملاحظة استهلالية

١ - عملا بالقرار الختامي الذي اعتمده مؤتمر الأمم المتحدة المعني بزيت الزيتون وزيتون المائدة، لعام ١٩٩٢، المعقود في جنيف في ٨ و ٩ و ١٠ آذار/مارس ١٩٩٢، وضع الأمين العام نص الإتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، المعدل والممدد في ١٩٩٢.

٢ - واعتمد بروتوكول عام ١٩٩٢ الذي يمدد الإتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦ مع التعديلات (ويشار إليه أدناه ببروتوكول ١٩٩٢) في مؤتمر الأمم المتحدة المعني بزيت الزيتون وزيتون المائدة لعام ١٩٩٢، نظرا لأن الإتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، المبرم في جنيف في ١ تموز/يوليه ١٩٨٦، (ويشار إليه أدناه باتفاق ١٩٨٠) انقضت مدته في ٣١ كانون الأول/ ديسمبر ١٩٩٢ وفقا للمادة ٦٠ منه ولقرار المجلس الدولي لزيت الزيتون رقم RES-1/63-IV/90 المؤرخ في ١٢ كانون الأول/ديسمبر ١٩٩٠.

٣ - ودخل بروتوكول ١٩٩٢ حيز النفاذ بصفة مؤقتة في ٢٦ كانون الثاني/يناير ١٩٩٤ وبصفة نهائية في ٢٥ آذار/مارس ١٩٩٤ وفقا للفقرة الأولى من المادة ٨ منه. فنيما يتعلق بالأطراف في بروتوكول ١٩٩٢، يقرأ اتفاق ١٩٨٦ وبروتوكول ١٩٩٢ ويفسران باعتبارهما صكا واحدا ويطلق عليهما اسم "الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦ المعدل والممدد في ١٩٩٢".

٤ - وتضم هذه الوثيقة نص اتفاق ١٩٨٦ (بما فيه التعديلات التي أدخلت عليه خلال تلك الفترة) بالصيغة التي عدله بها بروتوكول ١٩٩٢.

٥ - وتجدر الإشارة أن الإتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، المعدل والممدد في ١٩٩٢ سيظل نافذا إلى غاية ٣١ كانون الأول/ديسمبر ١٩٩٨ ما لم يقرر المجلس الدولي لزيت الزيتون تمديده أو إعادة التفاوض بشأنه أو إنهاءه قبل ذلك وفقا لأحكام المادة ٩ من بروتوكول ١٩٩٢.

وتيسيرا لقراءة الوثيقة، استنسخت الأمانة العامة بالكامل نص المادة المماثلة (المادة ٩) من بروتوكول ١٩٩٢، بوصفها حاشية للمادة ٦٠ من اتفاق ١٩٨٦ المعدل والممدد في ١٩٩٢، والمعنون "مدة الاتفاق وإطالة أمده وتمديده وإنهاؤه".

الاتفاق الدولي لزيت الزيتون وزيتون المائدة لعام ١٩٨٦، المعدل والممدد في عام ١٩٩٣

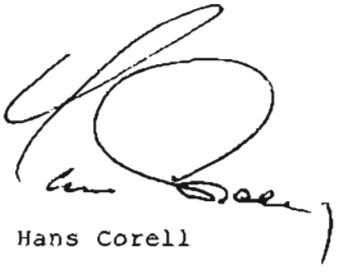
الأمم المتحدة
١٩٩٥

I hereby certify that the foregoing text of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, has been established by the Secretary-General pursuant to the final resolution adopted by the 1993 United Nations Olive Oil and Table Olives Conference, held at Geneva on 8, 9 and 10 March 1993.

Je certifie que le texte qui précède de l'Accord international de 1986 sur l'huile d'olive et les olives de table tel qu'amendé et reconduit en 1993, a été établi par le Secrétaire général conformément à la résolution finale adoptée par la Conférence des Nations Unies de 1993, sur l'huile d'olive et les olives de table, tenue à Genève les 8, 9 et 10 mars 1993.

For the Secretary-General,
The Legal Counsel
(Under-Secretary-General
for Legal Affairs)

Pour le Secrétaire général
Le Conseiller juridique
(Secrétaire général adjoint
aux affaires juridiques)



Hans Corell

United Nations, New York
9 October 1995

Organisation des Nations Unies
New York, le 9 octobre 1995

Certified true copy XIX.30 b);
Copie certifiée conforme XIX.30 (b);
Octobre 1995

(XIX.30.b)

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.870.1998.TREATIES-6 (Depositary Notification)

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

GENEVA, 1 JULY 1986

REVISION OF ANNEXES A AND B IN ACCORDANCE WITH ARTICLES 10 (2) AND 20 (2) OF THE AGREEMENT

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

By resolution No. RES-2/79-IV/98 adopted on 25 November 1998, the International Olive Oil Council decided, in accordance with articles 10 (2) and 20 (2) of the above Agreement, to revise the shares attributed to the Members of the Agreement in Annexes A and B as of 1 January 1999.

The text of the above resolution in the Arabic, English, French, Italian and Spanish languages is attached.

24 May 1999

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Référence : C.N.870.1998.TREATIES-6 (Notification Dépositaire)

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

GENÈVE, 1 JUILLET 1986

RÉVISION DES ANNEXES A ET B CONFORMÉMENT AUX ARTICLES 10 2) ET 20 2) DE L'ACCORD

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Par résolution n° RES-2/79-IV/98 adoptée le 25 novembre 1998, le Conseil oléicole international a décidé, conformément au deuxième paragraphe des articles 10 et 20 de l'Accord susmentionné, de réviser les quotes-parts fixées pour chacun des membres à l'Accord figurant aux Annexes A et B, à compter du 1er janvier 1999.

On trouvera ci-joint le texte de ladite résolution en anglais, arabe, espagnol, français et italien.

Le 24 mai 1999

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés.

[ENGLISH AUTHENTIC TEXT — TEXTE AUTHENTIQUE ANGLAIS]

RESOLUTION NO. RES-2/79/IV/98

THE INTERNATIONAL OLIVE OIL COUNCIL,

[...]

DECIDES

The shares attributed to the Members of the Agreement in Annexes A and B shall be modified as follows as of 1 January 1999:

Participation shares pertaining to the administrative budget **(Annex A)**

Algeria	13
Cyprus	4
Egypt	4
European Community	790
Israel	7
Lebanon	7
Morocco	26
Syria	47
Tunisia	99
Yugoslavia (F. R.)	3
Total	1,000

Shares for the purposes of contribution to the promotion fund **(Annex B)**

Algeria	6.1
Cyprus	0.9
European Community	810.1
Israel	3.2
Lebanon	2.7
Morocco	26.1
Syria	20.3
Tunisia	130.6
Total	1,000.0

Florence (Italy), 25 November 1998.

[AUTHENTIC FRENCH TEXT — TEXTE AUTHENTIQUE FRANÇAIS]

RÉSOLUTION N° RÉS-2/79-IV/98

LE CONSEIL OLÉICOLE INTERNATIONAL

[...]

DÉCIDE

À compter du 1er janvier 1999, les quotes-parts fixées pour chacun des Membres à l'Accord, figurant aux Annexes A et B dudit Accord, seront modifiées comme suit:

Quotes-parts de participation au budget administratif **(Annexe A)**

Algérie	13
Chypre	4
Communauté européenne	790
Égypte	4
Israël	7
Liban	7
Maroc	26
Syrie	47
Tunisie	99
Yougoslavie (R. F.)	3
Total	1.000

Quotes-parts attribuées aux fins de la contribution au Fonds de promotion **(Annexe B)**

Algérie	6,1
Chypre	0,9
Communauté européenne	810,1
Israël	3,2
Liban	2,7
Maroc	26,1
Syrie	20,3
Tunisie	130,6
Total	1.000,0

Florence (Italie), le 25 novembre 1998.

[ITALIAN AUTHENTIC TEXT — TEXTE AUTHENTIQUE ITALIEN]

RISOLUZIONE RIS-2/79-IV/98

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

[...]

DECIDE

Dal 1° gennaio 1999 le quote di partecipazione assegnate negli allegati A e B ai Membri dell'Accordo sono così modificate:

Quote di partecipazione al Bilancio Amministrativo **(Allegato A)**

Algeria	13
Cipro	4
Comunità Europea	790
Egitto	4
Israele	7
Iugoslavia RF	3
Libano	7
Marocco	26
Siria	47
Tunisia	99
Totale	1000

Quote di partecipazione assegnate ai fini della contribuzione al Fondo di Promozione **(Allegato B)**

Algeria	6,1
Cipro	0,9
Comunità Europea	810,1
Israele	3,2
Libano	2,7
Marocco	26,1
Siria	20,3
Tunisia	130,6
Totale	1000,0

Firenze (Italia), 25 novembre 1998.

[SPANISH AUTHENTIC TEXT — TEXTE AUTHENTIQUE ESPAGNOL]

RESOLUCIÓN Nº RES-2/79/IV-98

EL CONSEJO OLEÍCA INTERNACIONAL,

[...] **DECIDE**

Con efecto el 1 de enero de 1999, las cuotas de participación asignadas en los Anexos A y B a los Miembros del Convenio quedan modificadas como sigue:

Cuotas de participación en el Presupuesto Administrativo **(Anexo A)**

Argelia	13
Chipre	4
Comunidad Europea	790
Egipto	4
Israel	7
Líbano	7
Marruecos	26
Siria	47
Túnez	99
Yugoslavia (R.F.)	3
Total	1.000

Cuotas de participación atribuidas a los efectos de la contribución al Fondo de Promoción **(Anexo B)**

Argelia	6,1
Chipre	0,9
Comunidad Europea	810,1
Israel	3,2
Líbano	2,7
Marruecos	26,1
Siria	20,3
Túnez	130,6
Total	1.000,0

Florencia (Italia), 25 de noviembre de 1998.

حصص المشاركة المخصصة للإسهام في صندوق الإنعاش (ملحق باء)

الجزائر	6,1
قبرص	0,9
المجموعة الأوروبية	810,1
إسرائيل	3,2
لبنان	2,7
المغرب	26,1
سورية	20,3
تونس	130,6
المجموع	1.000,0

فلورنسة (إيطاليا)، 25 نوفمبر/تشرين 1998.

[AUTHENTIC ARABIC TEXT — TEXTE AUTHENTIQUE ARABE]

القـرار رقـم No RES-2/79-IV/98

إن المجلس الدولي لزيت الزيتون،

[...]

يقـــرر

أن يغير كما يلي، إبتداء من فاتح يناير/كانون الثاني 1999، الحصص المخصصة لأعضاء الاتفاقية في الملحقين ألف وباء منها:

حصص المشاركة في الميزانية الادارية (ملحق ألف)

الجزائر	13
قبرص	4
المجموعة الأوروبية	790
مصر	4
اسرائيل	7
لبنان	7
المغرب	26
سورية	47
تونس	99
يوغسلافيا (الجمهورية الاتحادية)	3
المجموع	1.000

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Reference: C.N.1424.2001.TREATIES-4 (Depositary Notification)

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

GENEVA, 1 JULY 1986

REVISION OF ANNEXES A AND B IN ACCORDANCE WITH ARTICLES 10 (2) AND 20 (2) OF THE AGREEMENT

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

On 8 November 2001 at its 85th session, the International Olive Oil Council adopted resolution No. RES-1/85-IV/2001. The Council decided, in accordance with articles 10 (2) and 20 (2) of the above Agreement, to revise the shares attributed to the Members of the Agreement in Annexes A and B as of 1 January 2001, following the accession of Monaco to this Agreement.

The annex to this notification contains the text of the above resolution in the Arabic, English, French, Italian and Spanish languages. (*The annex is transmitted in hard copy format only*).

11 December 2001

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Référence : C.N.1424.2001.TREATIES-4 (Notification Dépositaire)

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

GENÈVE, 1 JUILLET 1986

RÉVISION DES ANNEXES A ET B CONFORMÉMENT AUX ARTICLES 10 2) ET 20 2) DE L'ACCORD

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Le 8 novembre 2001 lors de sa 85e session, le Conseil oléicole international a adopté la résolution n° RES-1/85-IV/2001. Le Conseil a décide, conformément au deuxième paragraphe des articles 10 et 20 de l'Accord susmentionné, de réviser les quotes-parts fixées pour chacun des membres à l'Accord figurant aux Annexes A et B, à compter du 1er janvier 2001, suite à l'adhésion de Monaco à cet Accord.

L'annexe à cette notification contient le texte de ladite résolution en anglais, arabe, espagnol, français et italien. (*L'annexe est transmise sur papier seulement*).

Le 11 décembre 2001

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés.

[English authentic text - Texte authentique anglais]

RESOLUTION RES-1/85-IV/2001

THE INTERNATIONAL OLIVE OIL COUNCIL,

[...]

DECIDES

The participation shares assigned to the Members of the Agreement in Annex A shall be modified as follows from 1 January 2002:

Participation shares pertaining to the Administrative Budget (Annex A)

Algeria	13
Croatia	4
Cyprus	4
Egypt	4
European Community	781
Israel	7
Lebanon	7
Monaco	3
Morocco	26
Slovenia	3
Syria	47
Tunisia	98
Yugoslavia (F.R.)	3
TOTAL	1,000

Shares for the purpose of contribution to the Promotion Fund (Annex B)
(no change)

Algeria	6.1
Croatia	0.5
Cyprus	0.9
European Community	809.7
Israel	3.2
Lebanon	2.7
Morocco	26.1
Syria	20.3
Tunisia	130.5
TOTAL	1,000.0

[FRENCH AUTHENTIC TEXT - TEXTE AUTHENTIQUE FRANÇAIS]

RÉSOLUTION N° RES-1/85-IV/2001

LE CONSEIL OLÉICOLE INTERNATIONAL,

[...]

DÉCIDE

À compter du 1er janvier 2002, les quotes-parts fixées pour chacun des Membres à l'Accord, figurant à l'Annexe A dudit Accord, seront modifiées comme suit :

Quotes-parts de participation au budget administratif (Annexe A)

Algérie	13
Chypre	4
Communauté européenne	781
Croatie	4
Egypte	4
Israël	7
Liban	7
Maroc	26
Monaco	3
Slovénie	3
Syrie	47
Tunisie	98
Yougoslavie (R.F.)	3
TOTAL	1.000

Quotes-parts attribuées aux fins de la contribution au Fonds de promotion (Annexe B) (sans changements)

Algérie	6,1
Chypre	0,9
Communauté européenne	809,7
Croatie	0,5
Israël	3,2
Liban	2,7
Maroc	26,1
Syrie	20,3
Tunisie	130,5
TOTAL	1.000,0

[ITALIAN AUTHENTIC TEXT - TEXTE AUTHENTIQUE ITALIEN]

RISOLUZIONE N. RIS-1/85-IV/2001

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

[...]

DECIDE

Che a partire dal 1 gennaio 2002 le quote di partecipazione dei membri dell'Accordo indicate nell'allegato A vengono modificate come segue:

Quote di partecipazione al bilancio amministrativo (Allegato A)

Algeria	13
Cipro	4
Comunità europea	781
Croazia	4
Egitto	4
Israele	7
Jugoslavia (R.F.)	3
Libano	7
Marocco	26
Monaco	3
Siria	47
Slovenia	3
Tunisia	98
TOTALE	1.000

Quote assegnate ai fini del contributo al Fondo di promozione (Allegato B) (invariate)

Algeria	6,1
Cipro	0,9
Comunità europea	809,7
Croazia	0,5
Israele	3,2
Libano	2,7
Marocco	26,1
Siria	20,3
Tunisia	130,5
TOTALE	1.000,0

[SPANISH AUTHENTIC TEXT - TEXTE AUTHENTIQUE ESPAGNOL]

RESOLUCIÓN Nº RES-1/85-IV/2001

EL CONSEJO OLEÍCOLA INTERNACIONAL,

[...]

DECIDE

Con efecto el 1 de enero de 2002, las cuotas de participación asignadas en el Anexo A a los Miembros del Convenio quedan modificadas como sigue:

Cuotas de participación en el Presupuesto Administrativo (Anexo A)

Argelia	13
Chipre	4
Comunidad Europea	781
Croacia	4
Egipto	4
Eslovenia	3
Israel	7
Líbano	7
Marruecos	26
Mónaco	3
Siria	47
Túnez	98
Yugoslavia (R.F.)	3
TOTAL	1.000

Cuotas de participación atribuidas a los efectos de la contribución al Fondo de Promoción (Anexo B) (sin cambios)

Argelia	6,1
Chipre	0,9
Comunidad Europea	809,7
Croacia	0,5
Israel	3,2
Líbano	2,7
Marruecos	26,1
Siria	20,3
Túnez	130,5
TOTAL	1.000,0

[ARABIC AUTHENTIC TEXT - TEXTE AUTHENTIQUE ARABE]

no RES-1/85-IV/01 قرار

إن المجلس الدولي لزيت الزيتون،

[...]

قـــرر

ابتداء من فاتح يناير/كانون الثاني 2002، تعدل حصص مشاركة أعضاء الاتفاقية المعينة لهم في الملحق ألف كما يلي:

حصص المشاركة في الميزانية الإدارية (الملحق ألف)

الجزائر.....	13
قبرص.....	4
المجموعة الأوروبية.....	781
كرواتيا.....	4
مصر.....	4
اسلوفانيا.....	3
إسرائيل.....	7
لبنان.....	7
المغرب.....	26
مونتنكرو.....	3
سورية.....	47
تونس.....	98
يوغسلافيا (ج.ا.).....	3
المجموع.....	1.000

حصص المشاركة المخصصة للاشتراك في صندوق الإنعاش (الملحق باء) (بدون تايوان)

الجزائر.....	6,1
قبرص.....	0,9
المجموعة الأوروبية.....	909,7
كرواتيا.....	0,5
إسرائيل.....	3,2
لبنان.....	2,7
المغرب.....	26,1
سورية.....	20,3
تونس.....	130,5
المجموع.....	1.000,0

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.91.2001.TREATIES-1 (Depositary Notification)

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

GENEVA, 1 JULY 1986

EXTENSION OF THE AGREEMENT UNTIL 31 DECEMBER 2002

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

At its eighty-third session held in Madrid from 13 to 17 November 2000, by Decision No. DEC-1/83-IV/2000, the International Olive Oil Council has decided, in accordance with article 9 of the Protocol of 10 March 1993, to extend the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993 for a period of two years, until 31 December 2002.

28 February 2001

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TÉLÉGRAPHIQUE: UNATIONS NEWYORK

Référence : C.N.91.2001.TREATIES-1 (Notification Dépositaire)

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

GENÈVE, 1 JUILLET 1986

PROROGATION DE L'ACCORD JUSQU'AU 31 DÉCEMBRE 2002

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Lors de sa quatre-vingt-troisième session tenue à Madrid du 13 au 17 novembre 2000, par décision No DÉC-1/83-IV/2000, le Conseil oléicole international a décidé, en vertu de l'article 9 du Protocole du 10 mars 1993, de proroger jusqu'au 31 décembre 2002, la durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993.

Le 28 février 2001

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.701.2003.TREATIES-2 (Depositary Notification)

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

GENEVA, 1 JULY 1986

EXTENSION OF THE AGREEMENT UNTIL 31 DECEMBER 2004

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

At its eighty-eighth session held in Madrid, Spain from 23 to 25 June 2003, by Decision No. DEC-1/88-IV/2003 , the International Olive Oil Council has decided, in accordance with article 9 of the Protocol of 10 March 1993, to extend the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993 for a period of eighteen months, until 31 December 2004, with effect from 1 July 2003.

7 July 2003

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are made available to the Permanent Missions to the United Nations at the following e-mail address: missions@un.int. Note that annexes to the depositary notifications are distributed in hard copy format only. The hard copy versions of the depositary notifications are available for pick-up by the Permanent Missions in Room NL-300. Such notifications are also available in the United Nations Treaty Collection on the Internet at http://untreaty.un.org.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Référence : C.N.701.2003.TREATIES-2 (Notification Dépositaire)

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

GENÈVE, 1 JUILLET 1986

PROROGATION DE L'ACCORD JUSQU'AU 31 DÉCEMBRE 2004

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Lors de sa quatre-vingt-huitième session tenue à Madrid, Espagne du 23 au 25 juin 2003, par décision No DEC-1/88-IV/2003, le Conseil oléicole international a décidé, en vertu de l'article 9 du Protocole du 10 mars 1993, de proroger jusqu'au 31 décembre 2004, la durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993, avec effet au 1er juillet 2003.

Le 7 juillet 2003

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés. Les missions permanentes auprès de l'Organisation des Nations Unies peuvent se procurer les notifications dépositaires en écrivant par courrier électronique à l'adresse suivante : missions@un.int. Veuillez noter que les annexes ne sont disponibles pour l'instant que sur support papier. Les versions imprimées des notifications dépositaires sont à la disposition des missions permanentes dans la salle NL-300. De telles notifications sont aussi disponible sur le site de la Collection des Traités des Nations Unies à l'adresse http://untreaty.un.org.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Reference: C.N.1358.2002.TREATIES-7 (Depositary Notification)

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

GENEVA, 1 JULY 1986

EXTENSION OF THE AGREEMENT UNTIL 30 JUNE 2003

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

At its eighty-seventh session held in Lecce, Italy on 19 and 20 December 2002, by Decision No. DEC. No.3/S.ex.10-IV/2002, the International Olive Oil Council has decided, in accordance with article 9 of the Protocol of 10 March 1993, to extend the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993 for a period of six months, until 30 June 2003.

31 December 2002

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are made available to the Permanent Missions to the United Nations at the following e-mail address: missions@un.int. Note that annexes to the depositary notifications are distributed in hard copy format only. The hard copy versions of the depositary notifications are available for pick-up by the Permanent Missions in Room NL-300.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Référence : C.N.1358.2002.TREATIES-7 (Notification Dépositaire)

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

GENÈVE, 1 JUILLET 1986

PROROGATION DE L'ACCORD JUSQU'AU 30 JUIN 2003

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique :

Lors de sa quatre-vingt-septième session tenue à Lecce, Italie les 19 et 20 décembre 2002, par décision No DEC. No.3/S.ex.10-IV/2002), le Conseil oléicole international a décidé, en vertu de l'article 9 du Protocole du 10 mars 1993, de proroger jusqu'au 30 juin 2003, la durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993.

Le 31 décembre 2002

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés. Les missions permanentes auprès de l'Organisation des Nations Unies peuvent se procurer les notifications dépositaires en écrivant par courrier électronique à l'adresse suivante : missions@un.int. Veuillez noter que les annexes ne sont disponibles pour l'instant que sur support papier. Les versions imprimées des notifications dépositaires sont à la disposition des missions permanentes dans la salle NL-300.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE UNATIONS NEWYORK

Reference: C.N.704.2003.TREATIES-3 (Depositary Notification)

INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED, 1993

GENEVA, 1 JULY 1986

MODIFICATION OF DESIGNATIONS AND DEFINITIONS OF OLIVE OILS AND OLIVE-POMACE OILS

The Secretary-General of the United Nations, acting in his capacity as depositary, communicates the following:

At its eighty-eighth session held in Madrid, Spain from 23 to 25 June 2003, by Decision No. DEC-7/88-IV/2003 dated 25 June 2003, the International Olive Oil Council has decided to modify designations and definitions of olive oils and olive-pomace oils, pursuant to article 26 (3) of the Agreement.

16 July 2003

Attention: Treaty Services of Ministries of Foreign Affairs and of international organizations concerned. Depositary notifications are made available to the Permanent Missions to the United Nations at the following e-mail address: missions@un.int. Note that annexes to the depositary notifications are distributed in hard copy format only. The hard copy versions of the depositary notifications are available for pick-up by the Permanent Missions in Room NL-300. Such notifications are also available in the United Nations Treaty Collection on the Internet at http://untreaty.un.org.

UNITED NATIONS NATIONS UNIES

POSTAL ADDRESS—ADRESSE POSTALE: UNITED NATIONS, N.Y. 10017
CABLE ADDRESS—ADRESSE TELEGRAPHIQUE: UNATIONS NEWYORK

Référence : C.N.704.2003.TREATIES-3 (Notification Dépositaire)

ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE, TEL QU'AMENDÉ ET RECONDUIT EN 1993

GENÈVE, 1 JUILLET 1986

MODIFICATION DES DÉNOMINATIONS ET DÉFINITIONS DES HUILES D'OLIVE ET DES HUILES DE GRIGNONS D'OLIVE

Le Secrétaire général de l'Organisation des Nations Unies, agissant en sa qualité de dépositaire, communique:

Lors de sa quatre-vingt-huitième session tenue à Madrid, Espagne du 23 au 25 juin 2003, par Décision No DÉC-7/88-IV/2003 du 25 juin 2003, le Conseil oléicole international a décidé de modifier les dénominations et définitions des huiles d'olive et des huiles de grignons d'olive, conformément au paragraphe 3 de l'article 26 de l'Accord.

Le 16 juillet 2003

Attention : Services des Traités des Ministères des Affaires Étrangères et organisations internationales concernés. Les missions permanentes auprès de l'Organisation des Nations Unies peuvent se procurer les notifications dépositaires en écrivant par courrier électronique à l'adresse suivante : missions@un.int. Veuillez noter que les annexes ne sont disponibles pour l'instant que sur support papier. Les versions imprimées des notifications dépositaires sont à la disposition des missions permanentes dans la salle NL-300. De telles notifications sont aussi disponible sur le site de la Collection des Traités des Nations Unies à l'adresse http://untreaty.un.org.

O/Ref.: Ac.1/147-03

Madrid, 27 June 2003

Sir,

I have the honour to inform you, in your capacity as the depositary of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged 2002, that the International Olive Oil Council (IOOC) held its 88th session in Madrid (Spain) from 23 to 25 June 2003.

During the course of the Session, the Council approved the Decisions and the Resolutions enclosed herewith in the five official languages of the organization:

- Decision No. DEC-1/88-IV/2003 of 25 June 2003 whereby the International Olive Oil Council has decided to prolong the Agreement for a period of eighteen months starting from 1 July 2003.

- Decision No. DEC-7/88-IV72003 of 25 June 2003 whereby the International Olive Oil Council has decided to modify designations and definitions of olive oils and olive-pomace oils.

- Resolution No. RES-1/88-IV/2003 of 25 June 2003 granting an extension of time until 31 December 2003 for the Government of the Islamic Republic of Iran to deposit its instrument of accession to the Agreement.

- Resolution No. RES-2/88-IV/2003 of 25 June 2003 concerning the reallocation of the participation shares assigned to the Members following the accession of the Governments of the Hashemite Kingdom of Jordan and the Libyan Arab Jamahiriya.

Lastly, I will ensure that a copy of the final report on session proceedings is sent to you in due course.

Please accept, Sir, the assurances of my highest consideration.

Signed: Ahmed Touzani
Executive Director *a.i.*

His Excellency
Mr Kofi Annan
Secretary General of the United Nations
United Nations Building
10017 NEW YORK, N.Y.

DECISIONE N. DEC-7/88-IV/2003

Denominazioni e definizioni degli oli d'oliva e degli oli di sansa di oliva

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

Visto l'Accordo internazionale del 1986 sull'olio di oliva e sulle olive da tavola, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, e in particolare l'articolo 26, paragrafo 1, relativo alle denominazioni e definizioni degli oli d'oliva e degli oli di sansa di oliva articolo, e l'articolo 36, paragrafo 3, relativo all'unificazione delle norme relative alle caratteristiche fisiche, chimiche ed organolettiche degli oli di oliva e degli oli di sansa di oliva;

Visto l'Accordo internazionale del 1986 sull'olio di oliva e le olive da tavola, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, e in particolare l'articolo 26, paragrafo 3, secondo il quale il Consiglio, decidendo all'unanimità, può apportare alle denominazioni e definizioni previste nell'articolo 26 tutte le modifiche che ritenga necessarie o opportune.

Considerando che i Membri, in applicazione degli obiettivi generali dell'Accordo, intendono promuovere l'armonizzazione delle disposizioni nazionali; in applicazione dell'articolo 27 dell'Accordo, che prevede l'unificazione delle norme applicabili agli scambi internazionali di olio di oliva e di sansa;

ADOTTA LA SEGUENTE DECISIONE:

1. L'articolo 26, paragrafo 1, è modificato come segue:

" 1. Si riportano di seguito le denominazioni degli oli d'oliva e degli oli di sansa di oliva delle differenti categorie e le definizioni corrispondenti.

I. **L'olio d'oliva** è l'olio che proviene unicamente dal frutto dell'olivo, esclusi gli oli ottenuti mediante solvente o con processi di riesterificazione e qualsiasi miscela con oli di altra natura. Detto olio è oggetto delle denominazioni seguenti:

A. Oli di oliva vergini: oli ottenuti dal frutto dell'olivo unicamente mediante processi meccanici o altri processi fisici in condizioni, termiche particolarmente, che non causano alterazione dell'olio e che non hanno subito alcun trattamento diverso dal lavaggio, dalla decantazione, dalla centrifugazione e dalla filtrazione. Detti oli sono oggetto della classificazione e delle denominazioni seguenti:

a) Oli di oliva vergini adatti al consumo tal quali:

i) Olio extra vergine di oliva : olio d'oliva vergine la cui acidità libera, espressa in acido oleico, è al massimo di 0,8 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria;

ii) Olio di oliva vergine: olio d'oliva vergine la cui acidità libera, espressa in acido oleico, è al massimo di 2,0 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria;

iii) Olio d'oliva vergine corrente: olio d'oliva vergine la cui acidità libera, espressa in acido oleico, è al massimo di 3,3 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria [1/];

[1/] Questo prodotto può essere venduto al consumatore finale solo previa autorizzazione da parte del paese in cui avviene la commercializzazione al dettaglio. In assenza di autorizzazione, la denominazione del prodotto sarà quella prevista dalle disposizione legali del paese in questione.

b) Olio d'oliva vergine inadeguato al consumo tal quale:

Olio d'oliva vergine lampante: olio d'oliva vergine la cui acidità libera, espressa in acido oleico, è superiore a 3,3 g per 100 g e/o avente le caratteristiche–organolettiche e le altre caratteristiche conformi a quelle previste per questa categoria. Esso è destinato alla raffinazione per il consumo umano o a impieghi tecnici.

B. Olio d'oliva raffinato: olio d'oliva ottenuto dalla raffinazione di oli di oliva vergini, la cui acidità libera, espressa in acido oleico, è al massimo di 0,3 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria; [2/];

[2/] Questo prodotto può essere venduto al consumatore finale solo previa autorizzazione da parte del paese in cui avviene la commercializzazione al dettaglio.

C. Olio d'oliva: olio costituito dal taglio di olio d'oliva raffinato con oli d'oliva vergini adatti al consumo tal quali, la cui acidità libera, espressa in acido oleico, è al massimo di 1 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria. [3/]

[3/] Il paese in cui avviene la commercializzazione al dettaglio può richiedere l'uso di una denominazione più precisa.

II. **L'olio di sansa di oliva** è l'olio ottenuto dalla sansa di oliva mediante trattamento con solventi o altri processi fisici, esclusi gli oli ottenuti con processi di riesterificazione e qualsiasi miscela con oli di altra natura. Detto olio è oggetto delle denominazioni seguenti:

A. Olio di sansa di oliva grezzo: olio di sansa di oliva le cui caratteristiche sono quelle previste per questa categoria, destinato alla raffinazione per il consumo umano, o a usi tecnici.

B. Olio di sansa d'oliva raffinato: olio ottenuto dall'olio di sansa di oliva grezzo mediante raffinazione, la cui acidità libera, espressa in acido oleico, è al massimo di 0,3 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria. [2/]

[2/] Questo prodotto può essere venduto al consumatore finale solo previa autorizzazione da parte del paese in cui avviene la commercializzazione al dettaglio.

C. Olio di sansa di oliva: olio costituito da un taglio di olio di sansa di oliva raffinato e di oli d'oliva vergini adatti al consumo tal quali, la cui acidità libera, espressa in acido oleico, è al massimo di 1 g per 100 g e avente le altre caratteristiche conformi a quelle previste per questa categoria. Questo taglio non può, in nessun caso, essere denominato "olio d'oliva". [3/]

[3/] Il paese in cui avviene la commercializzazione al dettaglio può richiedere l'uso di una denominazione più precisa."

2. La presente decisione entra in vigore il giorno della sua adozione.

Madrid (Spagna), 25 giugno 2003

DECISIÓN Nº DEC-1/88-IV/2003

RELATIVA A LA PRÓRROGA DEL CONVENIO INTERNACIONAL DEL ACEITE DE OLIVA Y DE LAS ACEITUNAS DE MESA, 1986, ENMENDADO Y RECONDUCIDO EN 1993 Y PRORROGADO EN ÚLTIMO LUGAR EN 2002

EL CONSEJO OLEÍCOLA INTERNACIONAL,

Visto el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido por el Protocolo de marzo de 1993,

Visto el Protocolo de marzo de 1993 y en particular su artículo 9,

Vista la Decisión del Consejo nº DEC-3/S.ex.10-IV/2002, de 20 de diciembre de 2002, en virtud de la cual la vigencia del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido por el Protocolo de marzo de 1993, se prorroga por un periodo de seis meses hasta el 30 de junio de 2003,

Vistas las deliberaciones de los Miembros en la XI Reunión Extraordinaria del Consejo con vistas a prorrogar la vigencia del Convenio por un periodo de dieciocho meses,

Considerando que, de conformidad con lo dispuesto en el artículo 9 del Protocolo de 1993, el Consejo puede decidir prorrogar la vigencia del Convenio por periodos sucesivos de dos años cada uno como máximo,

Considerando la importancia que los Miembros conceden a la realización de los objetivos del Convenio, tendentes al desarrollo integral de la oleicultura internacional,

Considerando que es esencial seguir desarrollando la obra emprendida en el marco del Convenio y que, a tal efecto, es aconsejable prorrogar su vigencia:

DECIDE

1. La vigencia del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993 y prorrogado en último lugar en 2002, queda prorrogada por un periodo de dieciocho meses, hasta el 31 de diciembre de 2004, de conformidad con lo dispuesto en el artículo 9 del Protocolo de marzo de 1993.

2. La presente decisión entrará en vigor el día de su adopción.

Será aplicable a partir del 1 de julio de 2003.

Madrid (España), a 25 de junio de 2003.

DÉCISION N° DÉC-1/88-IV/2003

CONCERNANT LA PROROGATION DE L'ACCORD INTERNATIONAL DE 1986 SUR L'HUILE D'OLIVE ET LES OLIVES DE TABLE TEL QU'AMENDÉ ET RECONDUIT EN 1993 ET PROROGÉ EN DERNIER LIEU EN 2002

LE CONSEIL OLÉICOLE INTERNATIONAL,

Vu l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit par le Protocole de mars 1993 ;

Vu le Protocole de mars 1993 et en particulier son article 9 ;

Vu la Décision du Conseil n° DÉC-3/S.ex.10-IV/2002 du 20 décembre 2002 par laquelle la durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit par le Protocole de mars 1993, est prorogée pour une période de six mois jusqu'au 30 juin 2003 ;

Vu les délibérations des Membres lors de la XI[e] session extraordinaire du Conseil en vue de proroger la durée de l'Accord pour une période de dix-huit mois ;

Considérant que conformément aux dispositions de l'article 9 du Protocole de 1993, le Conseil peut décider de proroger la durée de l'Accord pour des périodes successives ne dépassant pas deux ans chaque fois ;

Considérant l'importance que les Membres accordent à la réalisation des objectifs de l'Accord tendant au développement intégral de l'oléiculture internationale ;

Considérant qu'il est essentiel de poursuivre, en la développant, l'œuvre entreprise dans le cadre de l'Accord et qu'à cet effet il est souhaitable de proroger sa durée ;

DÉCIDE

1. La durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993 et prorogé en dernier lieu en 2002, est prorogée pour une période de dix-huit mois jusqu'au 31 décembre 2004, conformément aux dispositions de l'article 9 du Protocole de mars 1993.

2. La présente décision entre en vigueur le jour de son adoption.

   Elle est applicable à partir du 1[er] juillet 2003.

Madrid (Espagne), le 25 juin 2003.

DECISIONE N. DEC-1/88-IV/2003

RELATIVA ALLA PROROGA DELL'ACCORDO INTERNAZIONALE SULL'OLIO DI OLIVA E LE OLIVE DA TAVOLA, 1986, EMENDATO E RICONDOTTO NEL 1993 E PROROGATO DA ULTIMO NEL 2002

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

Visto l' Accordo internazionale sull'olio di oliva e sulle olive da tavola, 1986, emendato e ricondotto dal Protocollo di marzo 1993,

Visto il Protocollo di marzo 1993 e in particolare l'articolo 9,

Vista la Decisione del Consiglio DEC 3/S.ex.10-IV/2002, del 20 dicembre 2002, in base alla quale la vigenza dell'Accordo internazionale sull'olio di oliva e sulle olive da tavola, 1986, emendato e ricondotto dal Protocollo di marzo 1993, è prorogata per un periodo di sei mesi, fino al 30 giugno 2003,

Viste le deliberazioni di membri nel corso della XI sessione straordinaria del Consiglio, miranti a una proroga dell'Accordo per un periodo di diciotto mesi ,

Considerando che secondo le disposizioni dell'articolo 9 del Protocollo del 1993 il Consiglio può decidere di prorogare l'Accordo per periodi successivi ciascuno dei quali non superiore a due anni,

Considerando l'importanza per i membri della realizzazione degli obiettivi dell'Accordo, volti allo sviluppo integrale dell'olivicoltura internazionale,

Considerando che è essenziale proseguire e sviluppare l'opera intrapresa nel quadro dell'Accordo e che è auspicabile prorogarlo:

DECIDE

1. La vigenza dell'Accordo Internazionale sull'olio di oliva e le olive da tavola, 1986, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, è prorogata per un periodo di diciotto mesi, fino al 31 dicembre 2004, in conformità con quanto disposto dall'articolo 9 del Protocollo di marzo 1993;

2. La presente decisione entrerà in vigore il giorno della sua adozione.

   Sarà applicabile dal 1 luglio 2003.

Madrid (Spagna), 25 giugno 2003.

DECISION No. DEC-7/88-IV/2003

Designations and definitions of olive oils and olive-pomace oils

THE INTERNATIONAL OLIVE OIL COUNCIL,

Having regard to the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged, 2002, in particular article 26, paragraph 1 thereof concerning the designations and definitions of olive oils and olive-pomace oils, and article 36, paragraph 3 thereof concerning the establishment of uniform standards for the physical, chemical and organoleptic characteristics of olive oils and olive-pomace oils,

Having regard to the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged, 2003, in particular article 26, paragraph 3 thereof, whereby the Council may, by unanimous decision, make all such amendments to the designations or definitions laid down in article 26 as it deems necessary or appropriate,

Whereas the Members are desirous to implement the general objectives of the Agreement with regard to the harmonisation of national legislation and the terms of article 27 of the Agreement regarding the determination of uniform standards applicable to international trade in olive oils and olive-pomace oils,

DECIDES

1. Article 26, paragraph 1, shall be amended as follows:

"1. The designations of the different categories of olive oils and olive-pomace oils are given below with the definition corresponding to each designation:

I. **Olive oil** is the oil obtained solely from the fruit of the olive tree, to the exclusion of oils obtained using solvents or re-esterification processes and of any mixture with oils of other kinds. It is designated as follows:

A. Virgin olive oils: oils which are obtained from the fruit of the olive tree solely by mechanical or other physical means under conditions, particularly thermal conditions, that do not lead to deterioration of the oil, and which have not undergone any treatment other than washing, decantation, centrifugation and filtration. Virgin olive oils shall be classified and designated as follows:

(a) Virgin olive oils fit for consumption as they are:

(i) Extra virgin olive oil: virgin olive oil which has a free acidity, expressed as oleic acid, of not more than 0.8 grams per 100 grams and the other characteristics of which correspond to those laid down for this category;

(ii) Virgin olive oil: virgin olive oil which has a free acidity, expressed as oleic acid, of not more than 2.0 grams per 100 grams and the other characteristics of which correspond to those laid down for this category;

(iii) Ordinary virgin olive oil: virgin olive oil which has a free acidity, expressed as oleic acid, of not more than 3.3 grams per 100 grams and the other characteristics of which correspond to those laid down for this category.[1/]

[1/] This product may only be sold direct to the consumer if permitted in the country of retail sale. If not permitted, the designation of this product shall comply with the legal provisions of the country concerned.

(b) Virgin olive oil not fit for consumption as it is:

Lampante virgin olive oil: virgin olive oil which has a free acidity, expressed as oleic acid, of more than 3.3 grams per 100 grams and/or the organoleptic characteristics and other characteristics of which correspond to those laid down for this category. It is intended for refining for use for human consumption, or it is intended for technical use.

B. Refined olive oil: olive oil obtained by refining virgin olive oils. It has a free acidity, expressed as oleic acid, of not more than 0.3 grams per 100 grams and its other characteristics correspond to those laid down for this category. [2/]

[2/] This product may only be sold direct to the consumer if permitted in the country of retail sale.

C. Olive oil: oil consisting of a blend of refined olive oil and virgin olive oils fit for consumption as they are. It has a free acidity, expressed as oleic acid, of not more than 1 gram per 100 grams and its other characteristics correspond to those laid down for this category. [3/]

[3/] The country of retail sale may require a more specific designation.

II. **Olive-pomace oil** is the oil obtained by treating olive pomace with solvents or other physical treatments, to the exclusion of oils obtained by re-esterification processes and of any mixture with oils of other kinds. It is classified as follows:

A. Crude olive-pomace oil: olive-pomace oil whose characteristics are those laid down for this category. It is intended for refining for use for human consumption, or it is intended for technical use.

B. Refined olive-pomace oil: oil obtained by refining crude olive-pomace oil. It has a free acidity, expressed as oleic acid, of not more than 0.3 grams per 100 grams and its other characteristics correspond to those laid down for this category.[2/]

[2/] This product may only be sold direct to the consumer if permitted in the country of retail sale.

C. Olive-pomace oil: oil consisting of a blend of refined olive-pomace oil and virgin olive oils fit for consumption as they are. It has a free acidity of not more than 1 gram per 100 grams and its other characteristics correspond to those laid down for this category. In no case shall this blend be called "olive oil".[3/]

[3/] The country of retail sale may require a more specific designation."

2. This Decision shall enter into force on the day of its adoption.

Madrid (Spain), 25 June 2003

DECISION Nº DEC-7/88-IV/03

Denominaciones y definiciones de los aceites de oliva y de los aceites de orujo de oliva

EL CONSEJO OLEÍCOLA INTERNACIONAL,

Visto el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993 y prorrogado en último lugar en 2000, y en particular su artículo 26, apartado 1, relativo a las denominaciones y definiciones de los aceites de oliva y de los aceites de orujo de oliva, y su artículo 36, párrafo 3, en lo que respecta a la unificación de las normas relativas a las características físicas, químicas y organolépticas de los aceites de oliva y los aceites de orujo de oliva;

Visto el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993 y prorrogado en último lugar en 2000, y en particular su artículo 26, apartado 3, relativo a la posibilidad del Consejo, por decisión adoptada por unanimidad, de introducir en las denominaciones y definiciones previstas en el artículo 26 cualquier modificación que considere necesaria u oportuna;

Considerando el deseo de los Miembros, en aplicación de los objetivos generales del Convenio respecto a la harmonización de las legislaciones nacionales y con arreglo a lo dispuesto en el artículo 27 del Convenio en materia de unificación de las normas aplicables a los intercambios de los aceites de oliva y los aceites de orujo de oliva en el comercio internacional;

DECIDE

1. El artículo 26, apartado 1, se modifica como sigue:

"1. Las denominaciones de los aceites de oliva y de los aceites de orujo de oliva de las diferentes categorías se dan a continuación con la definición correspondiente a cada denominación.

I. **El aceite de oliva** es el aceite procedente únicamente del fruto del olivo, con exclusión de los aceites obtenidos mediante disolventes o procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza. Engloba las siguientes denominaciones:

A. Aceites de oliva vírgenes: Aceites obtenidos del fruto del olivo únicamente por procedimientos mecánicos o por otros procedimientos físicos en condiciones, especialmente térmicas, que no produzcan la alteración del aceite, que no hayan tenido más tratamiento que el lavado, la decantación, la centrifugación y el filtrado. Se clasifican y denominan de la siguiente forma:

a) Aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen:

i) Aceite de oliva virgen extra: aceite de oliva virgen cuya acidez libre expresada en ácido oleico es como máximo de 0,8 gramos por 100 gramos y cuyas demás características corresponden a las previstas para esta categoría;

ii) Aceite de oliva virgen: aceite de oliva virgen cuya acidez libre expresada en ácido oleico es como máximo de 2,0 gramos por 100 gramos y cuyas demás características corresponden a las previstas para esta categoría;

iii) Aceite de oliva virgen corriente: aceite de oliva virgen cuya acidez libre expresada en ácido oleico es como máximo de 3,3 gramos por 100 gramos y cuyas demás características corresponden a las previstas para esta categoría.[1/]

[1/] Este producto sólo puede ser vendido directamente al consumidor si está permitido en el país de venta al por menor. De no estarlo, la denominación de este producto se ajustará a las disposiciones legales del país en cuestión.

b) Aceite de oliva virgen no apto para el consumo en la forma en que se obtiene:

Aceite de oliva virgen lampante: aceite de oliva virgen cuya acidez libre expresada en ácido oleico es superior a 3,3 gramos por 100 gramos y/o cuyas características organolépticas y demás características corresponden a las previstas para esta categoría. Se destina al refino para su uso en la alimentación humana o a usos técnicos.

B. Aceite de oliva refinado: aceite de oliva obtenido por refino de aceites de oliva vírgenes. Su acidez libre expresada en ácido oleico es como máximo de 0,3 gramos por 100 gramos y sus demás características corresponden a las previstas para esta categoría.[2/]

[2/] Este producto sólo puede ser vendido directamente al consumidor si está permitido en el país de venta al por menor.

C. Aceite de oliva: aceite constituido por una mezcla de aceite de oliva refinado y de aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen. Su acidez libre expresada en ácido oleico es como máximo de 1 gramo por 100 gramos y sus demás características corresponden a las previstas para esta categoría.[3/]

[3/] El país en el que el producto se venda al por menor puede exigir una denominación más precisa.

II. **El aceite de orujo de oliva** es el aceite obtenido por tratamiento con disolventes u otros procedimientos físicos de los orujos de oliva, con exclusión de los aceites obtenidos mediante procedimientos de reesterificación y de toda mezcla con aceites de otra naturaleza. Engloba las siguientes denominaciones:

A. Aceite de orujo de oliva crudo: aceite de orujo de oliva cuyas características son las previstas para esta categoría. Se destina al refino con vistas al consumo humano o a usos técnicos.

B. Aceite de orujo de oliva refinado: aceite obtenido por el refino del aceite de orujo de oliva crudo. Su acidez libre expresada en ácido oleico es como máximo de 0,3 gramos por 100 gramos y sus demás características corresponden a las previstas para esta categoría. [2/]

[2/] Este producto sólo puede ser vendido directamente al consumidor si está permitido en el país de venta al por menor.

C. Aceite de orujo de oliva: aceite constituido por una mezcla de aceite de orujo de oliva refinado y de aceites de oliva vírgenes aptos para el consumo en la forma en que se obtienen. Su acidez libre expresada en ácido oleico es como máximo de 1 gramo por 100 gramos y sus demás características corresponden a las previstas para esta categoría. Esta mezcla no podrá en ningún caso denominarse "aceite de oliva". [3/]

[3/] El país en que se venda al por menor podrá exigir una denominación más precisa."

2. La presente decisión entra en vigor el día de su adopción.

Madrid (España), 25 de junio de 2003

DÉCISION N° DÉC-7/88-IV/2003

Dénominations et définitions des huiles d'olive et des huiles de grignons d'olive

LE CONSEIL OLÉICOLE INTERNATIONAL,

Vu l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993 et prorogé en dernier lieu en 2002, et notamment son article 26, paragraphe 1 concernant les dénominations et définitions des huiles d'olive et des huiles de grignons d'olive et son article 36, paragraphe 3 pour ce qui concerne l'unification des normes relatives aux caractéristiques physiques, chimiques et organoleptiques des huiles d'olive et des huiles de grignons d'olive;

Vu l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993 et prorogé en dernier lieu en 2002, et notamment son article 26, paragraphe 3, relatif à la possibilité du Conseil, statuant à l'unanimité, de décider d'apporter toute modification aux dénominations et définitions prévues à l'article 26 qu'il estime nécessaire ou opportune;

Considérant le souci des Membres en application des objectifs généraux de l'Accord à l'égard de l'harmonisation des législations nationales et en application des termes de l'article 27 de l'Accord en matière d'unification des normes applicables aux échanges des huiles d'olive et des huiles de grignons d'olive dans le commerce international;

DÉCIDE

1. L'article 26, paragraphe 1, est modifié comme suit:

"1. Les dénominations des huiles d'olive et des huiles de grignons d'olive des différentes catégories sont données ci-après, avec la définition correspondante pour chaque dénomination:

I. **L'huile d'olive** est l'huile provenant uniquement du fruit de l'olivier à l'exclusion des huiles obtenues par solvant ou par des procédés de réestérification et de tout mélange avec des huiles d'autre nature. Elle fait l'objet des dénominations ci-après:

A. Huiles d'olive vierges : huiles obtenues à partir du fruit de l'olivier uniquement par des procédés mécaniques ou d'autres procédés physiques dans des conditions, thermiques notamment, qui n'entraînent pas l'altération de l'huile, et n'ayant subi aucun traitement autre que le lavage, la décantation, la

centrifugation et la filtration. Elles font l'objet du classement et des dénominations ci-après:

a) Huiles d'olive vierges propres à la consommation en l'état:

i) Huile d'olive vierge extra: huile d'olive vierge dont l'acidité libre exprimée en acide oléique est au maximum de 0,8 gramme pour 100 grammes et dont les autres caractéristiques correspondent à celles prévues pour cette catégorie;

ii) Huile d'olive vierge: huile d'olive vierge dont l'acidité libre exprimée en acide oléique est au maximum de 2,0 grammes pour 100 grammes et dont les autres caractéristiques correspondent à celles prévues pour cette catégorie;

iii) Huile d'olive vierge courante: huile d'olive vierge dont l'acidité libre exprimée en acide oléique est au maximum de 3,3 grammes pour 100 grammes et dont les autres caractéristiques correspondent à celles prévues pour cette catégorie[1/];

[1/] Ce produit peut être vendu directement aux consommateurs seulement si le pays de vente au détail l'autorise. Dans le cas de non autorisation, la dénomination de ce produit répondra aux dispositions légales de ce pays.

b) Huile d'olive vierge non propre à la consommation en l'état:

Huile d'olive vierge lampante: huile d'olive vierge dont l'acidité libre exprimée en acide oléique est supérieure à 3,3 grammes pour 100 grammes et/ou dont les caractéristiques organoleptiques et les autres caractéristiques correspondent à celles prévues pour cette catégorie. Elle est destinée au raffinage en vue de son utilisation pour la consommation humaine ou destinée à des usages techniques.

B. Huile d'olive raffinée: huile d'olive obtenue par le raffinage d'huiles d'olive vierges. Son acidité libre exprimée en acide oléique est au maximum de 0,3 gramme pour 100 grammes et ses autres caractéristiques correspondent à celles prévues pour cette catégorie.[2/]

[2/] Ce produit peut être vendu directement aux consommateurs seulement si le pays de vente au détail l'autorise.

C. Huile d'olive: huile constituée par un coupage d'huile d'olive raffinée et d'huiles d'olive vierges propres à la consommation en l'état. Son acidité libre exprimée en acide oléique est au maximum de 1 gramme pour 100 grammes et ses autres caractéristiques correspondent à celles prévues pour cette catégorie.[3/]

[3/] Le pays de vente au détail peut exiger une dénomination plus précise.

II. **L'huile de grignons d'olive** est l'huile obtenue par traitement aux solvants ou d'autres procédés physiques, des grignons d'olive, à l'exclusion des huiles obtenues par des procédés de réestérification et de tout mélange avec des huiles d'autre nature. Elle fait l'objet des dénominations ci-après:

A. Huile de grignons d'olive brute: huile de grignons d'olive dont les caractéristiques sont celles prévues pour cette catégorie. Elle est destinée au raffinage en vue de son utilisation pour la consommation humaine ou destinée à des usages techniques.

B. Huile de grignons d'olive raffinée: huile obtenue par le raffinage de l'huile de grignons d'olive brute. Son acidité libre exprimée en acide oléique est au maximum de 0,3 gramme pour 100 grammes et ses autres caractéristiques correspondent à celles prévues pour cette catégorie.[2/]

[2/] Ce produit peut être vendu directement aux consommateurs seulement si le pays de vente au détail l'autorise.

C. Huile de grignons d'olive: huile constituée par un coupage d'huile de grignons d'olive raffinée et d'huiles d'olive vierges propres à la consommation en l'état. Son acidité libre exprimée en acide oléique est au maximum de 1 gramme pour 100 grammes et ses autres caractéristiques correspondent à celles prévues pour cette catégorie. Ce coupage ne peut, en aucun cas, être dénommé "huile d'olive".[3/]

[3/] Le pays de vente au détail peut exiger une dénomination plus précise. "

2. La présente décision entre en vigueur le jour de son adoption.

Madrid (Espagne), le 25 juin 2003

DECISION No. DEC-1/88-IV/2003

CONCERNING THE PROLONGATION OF THE INTERNATIONAL AGREEMENT ON OLIVE OIL AND TABLE OLIVES, 1986, AS AMENDED AND EXTENDED 1993, AND LAST PROLONGED, 2002

THE INTERNATIONAL OLIVE OIL COUNCIL,

Having regard to the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended by the Protocol of March 1993,

Having regard to the Protocol of March 1993, in particular article 9 thereof,

Having regard to Council Decision no. DEC-3/S.ex.10-IV/2002 of 20 December 2002 whereby the duration of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended by the Protocol of March 1993, was prolonged for a period of six months until 30 June 2003,

Having regard to the deliberations of the Members at the XIth extraordinary session of the Council with a view to prolonging the duration of the Agreement for a period of eighteen months,

Whereas, in compliance with article 9 of the Protocol of 1993, the Council may decide to prolong the duration of the Agreement for successive periods not exceeding two years on each occasion;

Whereas the Members attach importance to the attainment of the objectives of the Agreement, which are designed to achieve the integral development of international olive growing;

Whereas it is essential to continue and develop the work undertaken within the framework of the Agreement and, to this end, it is desirable to prolong its duration,

DECIDES

1. The duration of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged, 2002, shall be prolonged for a period of eighteen months until 31 December 2004 in compliance with article 9 of the Protocol of March 1993.

2. This Decision shall enter into force on the day of its adoption.

It shall apply from 1 July 2003.

Madrid (Spain), 25 June 2003.

RISOLUZIONE N. RIS-2/88-IV/2003

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

Visto L'Accordo Internazionale sull'olio di oliva e le olive da tavola, 1986, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, e in particolare le disposizioni dell'articolo 10, paragrafi 1 e 2, dell'articolo 17, paragrafo 3, e dell'articolo 20, paragrafi 1 e 2;

Vista la Decisione n. DEC-1/88-IV/2003, del 25 giugno 2003, adottata dal Consiglio nel corso dell'88ª sessione del (23-25 giugno 2003), mediante la quale l'Accordo Internazionale sull'olio di oliva e le olive da tavola 1986, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, viene prorogato per un periodo di diciotto mesi, fino al 31 dicembre 2004 in conformità con quanto disposto dall'articolo 9 del protocollo di marzo 1993;

Viste le Risoluzioni n. RES-2/68-IV/93 del 10 giugno 1993, RES-2/70-IV/94 del 3 giugno 1994, RES-2/73-IV/95 del 24 novembre 1995, RES-2/79-IV/98 del 25 novembre 1998, RES-2/81-IV/99 del 17 novembre 1999 e RES-1/85-IV/2001 dell'8 novembre 2001;

Considerando l'adesione all'Accordo del Regno hashemita di Giordania e della Jamahiriya Araba Libica, avvenute rispettivamente in data 2 dicembre 2002 e 28 gennaio 2003;

DECIDE

Che a partire dal 1 luglio 2003 le quote di partecipazione dei membri dell'Accordo indicate nell'allegato A e B vengono modificate come segue:

Quote di partecipazione al bilancio amministrativo **(Allegato A)**

Algeria	12
Cipro	4
Comunità europea	750
Croazia	4
Egitto	4
Slovenia	3
Israele	6
Jamahiriya Araba Libica	33
Giordania	7
Libano	7
Marocco	25
Monaco	3
Repubblica araba di Siria	45
Serbia e Montenegro	3
Tunisia	94
TOTAL E	1.000

Quote assegnate ai fini del contributo al Fondo di promozione **(Allegato B)**

Algeria	6,1
Cipro	0,9
Comunità europea	805,6
Croazia	0,5
Israele	3,2
Giordania	5,0
Libano	2,7
Marocco	26,0
Repubblica araba di Siria	20,2
Tunisia	129,8
TOTALE	1.000,0

Madrid (Spagna), 25 giugno 2003.

RESOLUCIÓN Nº RES-1/88-IV/2003

EL CONSEJO OLEÍCOLA INTERNACIONAL,

Visto el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993 y prorrogado en último lugar en 2002, en particular su artículo 54, párrafo 1;

Visto el Protocolo de marzo de 1993, en particular su artículo 6;

Vista la Decisión nº DEC-3/S.ex.10-IV/2002, de 20 de diciembre de 2002, aprobada por el Consejo en su X Reunión Extraordinaria, por la que se prorroga la vigencia del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, enmendado y reconducido por el Protocolo de marzo de 1993, por un periodo de seis meses, a partir del 1 de enero de 2003;

Vistas las deliberaciones de los Miembros del Consejo en su XI Reunión Extraordinaria con vistas a prorrogar la vigencia del Convenio hasta el 31 de diciembre de 2004;

Considerando la situación, a 22 de mayo de 2003, de los trámites jurídicos que tiene que efectuar el Gobierno de la República Islámica de Irán en el marco del procedimiento de adhesión al Convenio;

Considerando que el plazo fijado para el depósito del instrumento de adhesión ante el Depositario finaliza el 30 de junio de 2003, y ante la eventualidad de que dicho plazo no le bastara a este país para cumplir este requisito,

DECIDE

El plazo concedido al Gobierno de la República Islámica de Irán para el depósito de su instrumento de adhesión ante el Secretario General de las Naciones Unidas (Nueva York), Depositario del Convenio, se amplía hasta el 31 de diciembre de 2003.

Madrid (España), 25 de junio de 2003.

RÉSOLUTION N° RES-1/88-IV/2003

LE CONSEIL OLÉICOLE INTERNATIONAL,

Vu l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993 et prorogé en dernier lieu en 2002, et en particulier son article 54, paragraphe 1 ;

Vu le Protocole de mars 1993 et en particulier son article 6 ;

Vu la Décision n° DEC-3/S.ex.10-IV/2002, du 20 décembre 2002 adoptée par le Conseil lors de sa X^{e} session extraordinaire, par laquelle la durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit par le Protocole de mars 1993, est prorogée pour une période de six mois à compter du 1er janvier 2003 ;

Vu les délibérations des membres du Conseil lors de la XI^{e} session extraordinaire en vue de proroger la durée de l'Accord jusqu'au 31 décembre 2004;

Considérant la situation au 22 mai 2003 des démarches juridiques que doit effectuer le gouvernement de la République islamique d'Iran dans le cadre de la procédure d'adhésion à l'Accord ;

Considérant que le délai fixé pour le dépôt de l'instrument d'adhésion auprès du Dépositaire prend fin le 30 juin 2003 et dans l'hypothèse où ce délai ne serait pas suffisant à ce pays pour remplir cette condition,

DÉCIDE

Le délai accordé au gouvernement de la République islamique d'Iran pour le dépôt de son instrument d'adhésion auprès du Secrétaire général des Nations Unies (New York), dépositaire de l'Accord, est prorogé jusqu'au 31 décembre 2003.

Madrid (Espagne), le 25 juin 2003.

Error! Bookmark not defined.**RISOLUZIONE N. RIS-1/88-IV/2003**

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

Visto l'Accordo Internazionale sull'olio di oliva e le olive da tavola, 1986, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, e in particolare le disposizioni dell'articolo 54, paragrafo 1;

Visto il Protocollo di marzo 1993, e in particolare l'articolo 6;

Vista la Decisione n. DEC-3/S.ex.10-IV/2002, del 20 dicembre 2002, adottata dal Consiglio nel corso della X sessione straordinaria, mediante la quale l'Accordo Internazionale sull'olio di oliva e le olive da tavola, emendato e ricondotto nel marzo 1993, viene prorogato per un periodo di sei mesi, a partire dal 1 gennaio 2003;

Viste le deliberazioni dei membri del Consiglio nel corso dell'XI sessione straordinaria, miranti a prorogare l'Accordo fino al 31 dicembre 2004;

Considerando, al 22 maggio 2003, le formalità giuridiche che il governo della Repubblica islamica dell'Iran deve ancora espletare nel quadro della procedura di adesione all'Accordo;

Considerando che il termine stabilito per il deposito degli strumenti di adesione scade in data 30 giugno 2003, e nell'eventualità che tale termine non sia sufficiente perché il paese soddisfi a questa formalità,

DECIDE

Il termine concesso al governo della Repubblica islamica dell'Iran per il deposito del suo strumento di adesione presso il Segretario generale delle Nazioni Unite (New York), Depositario dell'Accordo, è prorogato fino al 31 dicembre 2003.

Madrid (Spagna), 25 giugno 2003.

Error! Bookmark not defined.**RISOLUZIONE N. RIS-1/88-IV/2003**

IL CONSIGLIO OLEICOLO INTERNAZIONALE,

Visto l'Accordo Internazionale sull'olio di oliva e le olive da tavola, 1986, emendato e ricondotto nel 1993 e prorogato da ultimo nel 2002, e in particolare le disposizioni dell'articolo 54, paragrafo 1;

Visto il Protocollo di marzo 1993, e in particolare l'articolo 6;

Vista la Decisione n. DEC-3/S.ex.10-IV/2002, del 20 dicembre 2002, adottata dal Consiglio nel corso della X sessione straordinaria, mediante la quale l'Accordo Internazionale sull'olio di oliva e le olive da tavola, emendato e ricondotto nel marzo 1993, viene prorogato per un periodo di sei mesi, a partire dal 1 gennaio 2003;

Viste le deliberazioni dei membri del Consiglio nel corso dell'XI sessione straordinaria, miranti a prorogare l'Accordo fino al 31 dicembre 2004;

Considerando, al 22 maggio 2003, le formalità giuridiche che il governo della Repubblica islamica dell'Iran deve ancora espletare nel quadro della procedura di adesione all'Accordo;

Considerando che il termine stabilito per il deposito degli strumenti di adesione scade in data 30 giugno 2003, e nell'eventualità che tale termine non sia sufficiente perché il paese soddisfi a questa formalità,

DECIDE

Il termine concesso al governo della Repubblica islamica dell'Iran per il deposito del suo strumento di adesione presso il Segretario generale delle Nazioni Unite (New York), Depositario dell'Accordo, è prorogato fino al 31 dicembre 2003.

Madrid (Spagna), 25 giugno 2003.

RESOLUTION No. RES-2/88-IV/2003

THE INTERNATIONAL OLIVE OIL COUNCIL,

Having regard to the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged, 2002, in particular the provisions of article 10, paragraphs 1 and 2, article 17, paragraph 3, and article 20, paragraphs 1 and 2 thereof,

Having regard to Decision no. DEC-1/88-IV/2003 of 25 June 2003, which the Council approved at its 88th session (23-25 June 2003), whereby the duration of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged, 2002, was prolonged for a further period of eighteen months until 31 December 2004, in compliance with article 9 of the Protocol of March 1993,

Having regard to Resolutions nos. RES-2/68-IV/93 of 10 June 1993, RES-2/70-IV/94 of 3 June 1994, RES-2/73-IV/95 of 24 November 1995, RES-2/79-IV/98 of 25 November 1998, RES-2/81-IV/99 of 17 November 1999 and RES-1/85-IV/2001 of 8 November 2001,

Whereas the Hashemite Kingdom of Jordan and the Socialist People's Libyan Arab Jamahiriya acceded to the Agreement on 2 December 2002 and 28 January 2003, respectively,

DECIDES

The participation shares assigned to the Members of the Agreement in Annexes A and B shall be modified as follows with effect from 1 July 2003:

Participation shares pertaining to the Administrative Budget **(Annex A)**

Algeria	12
Croatia	4
Cyprus	4
Egypt	4
European Community	750
Israel	6
Jordan	7
Lebanon	7
Libyan Arab Jamahiriya	33
Monaco	3
Morocco	25
Serbia and Montenegro	3
Slovenia	3
Syria	45
Tunisia	94
TOTAL	1,000

Shares for the purpose of contribution to the Promotion Fund **(Annex B)**

Algeria	6.1
Croatia	0.5
Cyprus	0.9
European Community	805.6
Israel	3.2
Jordan	5.0
Lebanon	2.7
Morocco	26.0
Syria	20.2
Tunisia	129.8
TOTAL	1,000.0

Madrid (Spain), 25 June 2003.

RESOLUCIÓN Nº RES-2/88-IV/2003

EL CONSEJO OLEÍCOLA INTERNACIONAL,

Visto el Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993 y prorrogado en último lugar en 2002, y en particular lo dispuesto en su artículo 10, párrafos 1 y 2, artículo 17, párrafo 3, y artículo 20, párrafos 1 y 2;

Vista la Decisión nº DEC-1/88-IV/2003, de 25 de junio de 2003, aprobada por el Consejo en su 88ª Reunión de 25 junio 2003, por la que se prorroga por un nuevo periodo de dieciocho meses, hasta el 31 de diciembre de 2004, la vigencia del Convenio Internacional del Aceite de Oliva y de las Aceitunas de Mesa, 1986, enmendado y reconducido en 1993 y prorrogado en último lugar en 2002, de conformidad con lo dispuesto en el artículo 9 del Protocolo de marzo de 1993;

Vistas las Resoluciones nº RES-2/68-IV/93 de 10 de junio de 1993, RES-2/70-IV/94 de 3 de junio de 1994, RES-2/73-IV/95 de 24 de noviembre de 1995, RES-2/79-IV/98 de 25 de noviembre de 1998, RES-2/81-IV/99 de 17 de noviembre de 1999 y RES-1/85-IV/2001 de 8 de noviembre de 2001,

Considerando la adhesión al Convenio del Reino Hachemita de Jordania y de la Jamahiriya Árabe Libia el 2 de diciembre de 2002 y el 28 de enero de 2003, respectivamente;

DECIDE

Con efecto el 1 de julio de 2003, las cuotas de participación asignadas en los Anexos A y B a los Miembros del Convenio quedan modificadas como sigue:

Cuotas de participación en el Presupuesto Administrativo **(Anexo A)**

Argelia	12
Chipre	4
Comunidad Europea	750
Croacia	4
Egipto	4
Eslovenia	3
Israel	6
Jamahiriya Árabe Libia	33
Jordania	7
Líbano	7
Marruecos	25
Mónaco	3
República Árabe Siria	45
Serbia y Montenegro	3
Túnez	94
TOTAL	1.000

Cuotas de participación atribuidas a los efectos de la contribución al Fondo de Promoción **(Anexo B)**

Argelia	6,1
Chipre	0,9
Comunidad Europea	805,6
Croacia	0,5
Israel	3,2
Jordania	5,0
Líbano	2,7
Marruecos	26,0
República Árabe Siria	20,2
Túnez	129,8
TOTAL	1.000,0

Madrid (España), 25 de junio de 2003.

RÉSOLUTION N° RÉS-2/88-IV/2003

LE CONSEIL OLÉICOLE INTERNATIONAL,

Vu l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit par le Protocole de 1993 et prorogé en dernier lieu en 2002 et en particulier les dispositions de ses articles 10, paragraphes 1 et 2 ; 17 paragraphe 3 ; et 20, paragraphes 1 et 2 ;

Vu la Décision n° DÉC-1/88-IV/2003, du 25 juin 2003, approuvée par le Conseil en sa 88e session (23-25 juin 2003), par laquelle la durée de l'Accord international de 1986 sur l'huile d'olive et les olives de table, tel qu'amendé et reconduit en 1993 et prorogé en dernier lieu en 2002, est prorogée pour une nouvelle période de dix-huit mois jusqu'au 31 décembre 2004 conformément aux dispositions de l'article 9 du Protocole de mars 1993 ;

Vu les Résolutions n° RÉS-2/68-IV/93 du 10 juin 1993, RÉS-2/70-IV/94 du 3 juin 1994, RÉS-2/73-IV/95 du 24 novembre 1995, RÉS-2/79-IV/98 du 25 novembre 1998, RÉS-2/81-IV/99 du 17 novembre 1999 et RÉS-1/85/IV/2001 du 8 novembre 2001 ;

Considérant l'adhésion à l'Accord du Royaume hachémite de Jordanie et de la Jamahiriya arabe libyenne le 2 décembre 2002 et le 28 janvier 2003 respectivement ;

DÉCIDE

À compter du 1er juillet 2003, les quotes-parts fixées pour chacun des Membres à l'Accord, figurant aux Annexes A et B dudit Accord, seront modifiées comme suit :

Quotes-parts de participation au budget administratif **(Annexe A)**

Algérie	12
Chypre	4
Communauté européenne	750
Croatie	4
Égypte	4
Israël	6
Jamahiriya arabe libyenne	33
Jordanie	7
Liban	7
Maroc	25
Monaco	3
Serbie et Monténégro	3
Slovénie	3
Syrie	45
Tunisie	94
TOTAL	1.000

Quotes-parts attribuées aux fins de la contribution au fonds de promotion **(Annexe B)**

Algérie	6,1
Chypre	0,9
Communauté européenne	805,6
Croatie	0,5
Israël	3,2
Jordanie	5,0
Liban	2,7
Maroc	26,0
Syrie	20,2
Tunisie	129,8
TOTAL	1.000,0

Madrid (Espagne), le 25 juin 2003.

RESOLUTION No. RES-1/88-IV/2003

THE INTERNATIONAL OLIVE OIL COUNCIL,

Having regard to the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended, 1993, and last prolonged, 2002, in particular article 54, paragraph 1 thereof,

Having regard to the Protocol of March 1993, in particular article 6 thereof,

Having regard to Decision no. DEC-3/S. ex. 10-IV/2002 of 20 December 2002, which the Council approved at its Xth extraordinary session, whereby the duration of the International Agreement on Olive Oil and Table Olives, 1986, as amended and extended by the Protocol of March 1993, was prolonged for a period of six months from 1 January 2003,

Having regard to the deliberations of the Council Members at their XIth extraordinary session with a view to prolonging the duration of the Agreement until 31 December 2004,

Whereas, at 22 May 2003, the Government of the Islamic Republic of Iran had yet to complete the legal formalities within the framework of the procedure for acceding to the Agreement;

Whereas the time-limit set for the deposit of the instrument of accession with the depository is to expire on 30 June 2003, and should such time-limit not be sufficient for this country to fulfil this requirement,

DECIDES

The period granted to the Government of the Islamic Republic of Iran for the deposit of its instrument of accession with the Secretary-General of the United Nations (New York), who is the depository of the Agreement, shall be extended until 31 December 2003.

Madrid (Spain), 25 June 2003.